

Wednesday, September 7, 2011  
Bhadra 16, 1933 (Saka)

# **LOK SABHA DEBATES**

## **(English Version)**

**Eighth Session**  
**(Fifteenth Lok Sabha)**



सत्यमेव जयते

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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*[Fifteenth Series, Vol. XIX, Eighth Session, 2011/1933 (Saka)]*

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## LOK SABHA DEBATES

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### LOK SABHA

*Wednesday, September 7, 2011/Bhadra 16, 1933 (Saka)*

*The Lok Sabha met at Eleven of the Clock.*

[MADAM SPEAKER *in the Chair*]

#### REFERENCE BY THE SPEAKER

**Condemning the bomb blast which occurred outside the High Court of Delhi causing injuries to several persons and expressing sympathy to victims and their families**

[*English*]

MADAM SPEAKER: Hon. Members, several persons have reportedly been injured in a bomb blast outside the Delhi High Court. The House expresses its deep sympathy to the victims and their families.

The House condemns this dastardly act. We expect the Government to give a Statement shortly.

11.02 hrs.

#### SUBMISSION BY MEMBERS

**Re : Bomb blast outside the Delhi High Court**

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I am sure that the entire House joins you in expressing similar sentiments over this dastardly act that has occurred outside the Delhi High Court today morning.

Madam, the entire country – what to talk of only this House – has to condemn such incidents. I can only say, Madam, that since this incident has just occurred only a little time back, the Government will try to make a Statement at 12 noon on this point.

[*Translation*]

SHRI L.K. ADVANI (Gandhinagar): Madam, I agree to your sentiments with regard to your concern and condemnation of the recent incident. I also agree to the sentiments of the Government in this regard. I think that incident is still prevailing. We had been watching the news of the incident on television. According to the advocates who were present in the court, it was a major blast. It is not possible to estimate the causalities of the blast as of now. We must not continue with the general proceedings of the House in order to express our sympathy and concern about the victims of this incident until the hon. Home Minister does not share any information through the House regarding how many blast took place and what exactly has happened. Therefore, I feel that many a times people think that the House is adjourned for some or the other reason and no work is undertaken but if you permit then we should not carry on with our daily proceedings any more, as long as the hon. Minister of Home Affairs apprises us of the situation in this regard. I request you to kindly adjourn the House till twelve of the clock.

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam Spaker, will I not get the opportunity to speak today also?

MADAM SPEAKER: You are always provided the opportunity to speak. So you will get that today also. You speak now.

SHRI MULAYAM SINGH YADAV: Madam Speaker, you have expressed your concern about the incident and you have condemned it and we all agree to it. Advani Sahib has discussed all points in brief. I would like to submit a matter of concern before the House. The Hon. Home Minister must give a statement. But I would like to request him that through his statement he should inform the House about the reason as to how the foreigners come to our country and settle here and then make such attacks upon us and escape safely or hide somewhere. The entire House must think about it seriously. I do not want to do any politics in such a situation, nor do I want to deliver any speech. But there were many issues on which discussion was to be held. Advani Sahib had made a demand too but I do not know as to why did he withdraw that. He had made a demand for an important discussion and the House had also agreed upon that. We did not ask Advani Ji as to why did he not go on with the discussion. But now I



would definitely ask him. Today, the entire House as well as the country is sad about the incident. When the entire country is sad, it does not seem reasonable to run the House and discuss variety of issues, create tension, go to well, move outside and criticize one another, I would like to associate myself with the point raised by Advani Ji that the House should be adjourned today.

SHRI SHARAD YADAV (Madhepura): Madam, I associate myself with what all Advani Ji, Bansal Ji, Mulayam Singh Ji and you had said. The place where this incident took place is one kilometre away from here. We have got disturbed. I request you that we are very restless at this moment. We might not have been so restless if the incident would not have taken place so near. This place is just one km away from here. Therefore, it would be better to concede the suggestion of the said hon. Members.

With these words I conclude.

[English]

SHRI BASU DEB ACHARIA (Bankura): Madam, I also associate myself with the sentiments expressed by Advaniji, Mulayam Singhji and Sharad Yadavji; and I also condemn this dastardly attack. It is the concern of the entire country. As the other leaders have said, I would also request that we should adjourn the House today to meet at 12 o'clock when the hon. Home Minister will make a statement. Till then, the House should be adjourned.

[Translation]

SHRI DARA SINGH CHAUHAN (Ghosi): Madam, the incident which took place in front of High Court between ten and quarter past ten is highly condemnable. Today, the entire House as well as the country are very concerned about it. I believe that the entire House agrees that there should be a second thought about running the House after Hon. Home Minister's statement in this regard. We should try and ensure that such incidents are not repeated in future and the Parliament has expressed its such concerns earlier also in this regard.

SHRI ANANT GANGARAM GEETE (Raigarh): Madam, myself and my party associate ourselves to the concern expressed by you and the entire House in context of the sad incident which took place in the premises of Delhi High Court. I, through you, would only like to draw the attention of the House towards one thing that in the past a terrorist attack had been made on the Parliament also. Many such incidents have taken place in Delhi before this one. This incident has taken

place just one kilometre away from the Parliament. All these terrorist attacks that are being made against our country. IN a way these attacks are a challenge to our country. In such a situation we all should fight unitedly against these challenges. It is necessary to inculcate the mentality that in a way this battle has been initiated against us and we all should fight against this battle unitedly. This is the opinion of myself and my party.

[English]

SHRI T.K.S. ELANGOVAN (Chennai North): Madam, on behalf of the DMK, I associate myself with the hon. leaders of various parties in conveying my sympathies to those who have been affected in this bomb blast. I think, this should be condemned *in toto*. I would request the hon. Home Minister to look into it and take necessary action in this regard.

DR. M. THAMBIDURAI (Karur): Madam, just now you have informed to the House that a sad incident has taken place just now in the premises of Delhi High Court. We are very much concerned about the security of this country. Such incidents have been happening many times at many places. We have to strongly condemn this incident. On behalf of my Party, AIADMK, I also join all my colleagues to see that these kinds of incidents do not take place in future. We also express our sympathies to the families of those who have lost their lives in the incident, that happened at Delhi High Court.

SHRIMATI HARSIMRAT KAUR BADAL (Bhatinda): Madam Speaker, I request you to grant permission to speak from here.

On behalf of Shiromani Akali Dal, I also condemn the incident that has taken place and that is taking place. I totally agree with Advani-ji that it would not be appropriate that we go around our usual business when certain people are losing their lives. So, I would also request you that until the Home Minister makes a statement and we come across some more information, we must show our sympathy with what is happening.

[Translation]

SHRI PAWAN KUMAR BANSAL: Hon. Madam Speaker, the hon. Home Minister will make a statement at half past twelve after getting all the facts and information in this regard. In view of the sentiments expressed by the entire House, I also associate myself with the point that the House should be adjourned until a statement is made by the hon. Home Minister in this regard.

## WRITTEN ANSWERS TO QUESTIONS

*[English]***Broadband Penetration**

\*481. SHRI ADHIR CHOWDHURY:  
SHRI PRABHATSINH P. CHAUHAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has prepared a roadmap for broadband penetration in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Government has taken note of the low internet connections in the rural areas;

(d) if so, the comparative data on the internet connections in the rural and the urban areas; and

(e) the percentage increase in the internet connections during the last three years and the current year, separately for urban and rural areas, year-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL):  
(a) and (b) 1. Telecom Regulatory Authority of India (TRAI) has given its recommendations dated 8th December 2010 on the National Broadband Plan. This Plan, *inter-alia*, includes the following:-

- (i) "National Broadband Network will be established. This network will be an open access optical fibre network connecting all habitation with population of 500 and above. This Network will be established in two phases. The first phase covering all cities, urban areas and Gram Panchayats will be completed by the year 2012. Phase-II will see the extension of the network to all the habitations having a population of more than 500, to be completed by the year 2013. (Para 7.4)
- (ii) The National Broadband Plan envisages provision of 75 million broadband connections (17 million Digital Subscriber Line (DSL), 30 million cable and 28 million wireless broadband) by the year 2012 and 160 million broadband connections (22 million DSL, 78 million cable and 60 million wireless broadband) by the year 2014." (Para 7.10)

2. Department of Telecommunications has formulated a proposal for setting up of a National Optical Fibre Network (NOFN) to extend the existing optical fiber network up to 2.5 lakh Village Panchayats. The objective is to provide fast and reliable broadband connectivity upto Panchayat level by utilizing funding from the Universal Service Obligation Fund (USOF) and creating an institutional mechanism for management and operation of the same for ensuring non-discriminatory access to all service providers.

The proposal for creation of a National Optical Fibre Network (NOFN) for providing Broadband connectivity to Panchayats has been recommended by the Telecom Commission. The process of interministerial consultation for the proposed scheme is complete. The proposal is shortly being submitted to the Cabinet for approval of the scheme.

3. Following initiatives have been taken by the Government to increase the penetration of Broadband connection in the country:

- (i) Allotment of Spectrum for 3G and BWA services to commercial operators through auction. This will facilitate proliferation of broadband through mobile handset and wireless technologies.
- (ii) Permitting Sharing of passive infrastructure amongst the Service providers.
- (iii) The Indian Telegraph Rules have been amended, and stream IV has been added under the title "Provision of broadband connectivity to villages in a phased manner" to bring provisioning of broadband connectivity to the rural areas under the purview of the USOF.
- (iv) USOF schemes for supporting shared infrastructure for mobile services in rural and remote areas are under implementation. These towers will also be used to provide Broadband connectivity in rural areas.
- (v) USOF, through BSNL, has started 'Rural Wireline Broadband Scheme' to provide wire-line broadband connectivity to rural & remote areas by leveraging the existing rural exchanges infrastructure and copper wire-line network. Under this scheme, BSNL will provide 8,88,832 wire-line Broadband connections to individual users and Government Institutions over a period of 5-years, *i.e.*, by 2014. As of July 2011, a total of 3,06,443 broadband connections have been provided under this scheme.

(c) to (e) 1. The total internet connections as well as overall percentage increase in internet connections during the last three years and the current year is as follows:-#

Year	Total Internet Connections (in millions)	% Increase over previous year
2008-2009	13.54	22.09%
2009-2010	16.18	19.50%
2010-2011	19.67	21.57%
2011-2012 (till June-2011)	20.32	21.53%

\*increase from June 2010 to June 2011 #Source -TRAI

2. The cumulative wireline broadband connections as well as percentage increase of wireline broadband in rural and urban areas is given below:-

Year	Cumulative Rural broadband connections (wireline) (in thousands)	Cumulative Urban broadband connections (wireline) (in thousands)	%increase (Rural)	%Increase (Urban)
2008-2009	228.696	3328.775	-	63.78
2009-2010	518.073	4857.908	126.53	45.94
2010-2011	815.881	6674.742	57.48	37.4
2011-2012 (till July-2011)	870.746	7088.226	6.72	6.19

\*\*Source-BSNL (contains number of broadband wireline connections of BSNL only)

[Translation]

### Emergency Landings

\*482. SHRI MAKAN SINGH SOLANKI:  
SHRIMATI MEENA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the incidents of emergency/rough landing of aircraft of public and private airlines reported during 2010 and 2011 so far, airline-wise and incident-wise;

(b) the reasons for such emergency/rough landings;

(c) whether any inquiry has been conducted into all these incidents;

(d) if so, the outcome thereof, incidentwise; and

(e) the corrective steps taken/being taken in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (e) There were 26 cases of emergency landing reported in 2010 and 25 cases in 2011. All incidents including emergency landing etc. other than serious incidents and accidents notifiable under Aircraft Rules 1937 are investigated by the Permanent Investigation Board (PIB) of the operator as set up by Directorate General of Civil Aviation (DGCA) and is also represented by DGCA officers. Safety recommendations emanating from the investigation of aircraft by PIB are followed up for implementation with the concerned agencies so as to prevent recurrence of similar incidents. A table showing the airlines-wise and incident-wise details inter alia indicating reasons, recommendations of PIB and corrective action taken is annexed as Statement.

**Statement****Year 2010****Name of the Operator:- Blue Dart Aviation Ltd.**

Sl. No.	Date of incident	Reasons	Recommendations of Permanent Investigation Board	Corrective Action taken
1	2	3	4	5
1.	27.01.2010	At flight level 28' the Fire Warning and Master Caution came on followed by APU fire warning and Fire Bell. The APU fire check list was carried out by the crew. However, the APU fire warning continued to remain ON and the bell sounded intermittently. Aircraft returned to Chennai and a precautionary landing was carried out.	Include resistance check of APU Fire Wire after replacement.	Action completed.

**Name of the Operator:- Jet Lite:-**

1.	16.1.2010	Approx 50 NM to UUD (UTC1320), Hydraulic 2 Low Pressure Caution Message came on. Capt. Carried out QRH actions and continued to Delhi. Approximatley 40 NM from UUD (UTC 1330), Hydraulic Pump 2B Caution Message came on. Diverted to nearest suitable Airport VIJP, due to Hydraulic Pressure below 1800 PSI and decreasing. Landed safely and uneventfully. Hydraulic leak traced to pin hole in Pressure line attaching from aft equipment compartment to pylon.	NA	NA
2.	15.3.2010	In flight engine shutdown due to RH engine N2 vibration and Low Oil Pressure Warning. Safe single engine landing was carried out.	NA	NA
3.	27.3.2010	Left windshield Heat sensor arcing followed by cracks in windshield. Priority landing requested. QRH actions carried out. Landed safely.	NA	NA
4.	02.5.2010	During Climb through 14,300 feet and 25 DME CEA, Left Reverser Unlocked Caution Message came on. QRH actions carried out including left engine in - flight shut down procedure. Safe landing carried out.	NA	NA

**Name of the Operator:- Kingfisher**

1.	16.2.2010	Crew observed Green reservoir low level & low pressure warning in flight.	NA	Hydraulic system got repaired.
2.	6.8.2010	Priority landing was carried out due TAT#1& #2 sensor failure. Aircraft landed safety at Mumbai	(i) Failed components may be sent to for shop for investigation. (ii) The case of TAT sensors dual failure may be taken up with Airbus for review	The components were confirmed faulty.
3.	9.8.2010	During flight whining sound from beneath the cockpit floor heard. Blower vent fault appeared on ECAM. ECAM action was carried out. The pilot asked for priority landing. The sound got stopped and the aircraft landed safely.	Nil	NA
4.	6.12.2010	During climb engine fire warning appeared on crew alert panel along with master warning and illumination of fire handle. Crew discharged both fire bottles. The crew declared emergency and the aircraft landed safely. On ground, no fire damage was observed.	(i) Flight crew to undergo CRM training. (ii) Cabin crew to undergo CRM Training.	(i) Flight crew has undergone CRM training. (ii) Cabin crew has undergone CRM Training.

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1	2	3	4	5
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**Name of the Operator:- Jet Airways:-**

1.	04.05.2010	Priority Landing with flaps 15 at MAA due stab trim fail message. 23:03:55	NA	NA
2.	14.06.2010	W/X-Diverted to BOM due Poor visibility & heavy rain. Fuel Emergency declared when total fuel on board was 1010Kgs. Arrival fuel in VABB-870 Kgs.	NA	NA
3.	11.12.2010	Priority landing due suspected fuel imbalance in No 1 tank during cruise. Fuel balance c/ o. After some time observed imbalance again of about 230-250 kgs Eng. 'Fuel leak' CL c/o. Decided to keep the Eng. Running at reduced power since the imbalance was not that significant. Descended early. During descent 'Imbalance' remained constant (Not Increasing). APU was started as a precaution ATC was informed of suspected fuel indication problem and priority was requested. During LDG roll 9W 343 holding short of Rwy 14 confirmed of some leak from No. 1 Eng. After vacating Rwy 14 No. 1 Eng was shutdown as a precaution a/c taxied back to bay.	NA	NA

**Name of the Operator:- Spice Jet**

1.	09.01.2010	Priority Landing at PNQ due to Trailing edge flaps stuck between position 15 & 25, during T.E. Flap extension. Action taken as per ORH.	NIL	Recommendations implemented
2.	20.06.2010	Priority Landing at AMD due to illumination of Eng # 2 High Oil temperature amber light during descent.	NIL	Recommendations implemented
3.	25.08.2010	Priority Landing at CCU due to illumination of Eng # 1 High Oil temperature amber light descent followed by Eng# 2 High Oil temperature amber light.	NIL	Recommendations implemented
4.	28.01.2010 GAU	After Landing as per FMC it was found that Landing 'G' was 2.5 unit (Landing was normal)	Counseled and 2 Sector Route Check.	Recommendations implemented
5.	18.04.2010 DEL	Suspected hard landing. Landing weight 65.5 T.	Counseled and 2 Sector Route Check.	Recommendations implemented
6.	08.07.2010 BOM	Suspected Hard Landing.	Counseled and 2 Sector Route Check.	Recommendations implemented
7.	18.07.2010 BOM	Suspected Hard Landing.	Counseled and 2 Sector Route Check.	Recommendations implemented
8.	31.08.2010 BOM	Hard Landing in Mumbai. As per DFDR 'G' value is 2.659.	Counseled and 2 Sector Route Check.	Recommendations implemented
9.	01.09.2010 GAU	Suspected Hard Landing, As per DFDR 'G' Value is 2.218.	Counseled and 2 Sector Route Check.	Recommendations implemented
10.	13.09.2010 VNS	Hard Landing. Suspected 2.5156.	Counseled and 2 Sector Route Check.	Recommendations implemented
11.	03.10.2010 BOM	Suspected Hard Landing. As per DFDR 'G' Value is 2.7.	Counseled and 2 Sector Route Check.	Recommendations implemented

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1	2	3	4	5
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**Name of the operator: Air India Express**

- |    |            |  |   |                             |
|----|------------|--|---|-----------------------------|
| 1. | 10.08.2010 | <p>Crew reported that after takeoff during climb at 7000 feet, a loud noise was heard. The noise level was fluctuating and so was the cabin rate between 1000 feet rate of climb and 500 feet rate of descent. The outflow valve was stationary and in fully closed position. Cabin crew and passengers could hear the fluctuating noise level. Aircraft climb rate was reduced to 1000 feet/min, and aircraft climbed to FL220 and snag persisted. Cabin altitude and cabin differential pressure remained within normal limits. Crew decided to discontinue the flight as a precautionary measure and divert to Calcutta considering the technical support available on ground. At CCU various checks were carried out by AME, snag could not be produced on ground and aircraft released for further flight to Mumbai. At BOM during tests all other tests were satisfactory and the snag could not be reproduced on the ground. Several time tests were carried out and the snag could not be reproduced on ground, hence considered an isolated snag. PCCV sensor was found faulty and the same was replaced.</p> | NIL (isolated case)   | NA                          |
| 2. | 08.09.2010 | <p>Crew reported "During approach into Chennai, while selecting Flaps 5, PF noticed Flap asymmetry on Flap position indicator. The left Flap (Needle) was stuck in UP position while the right Flap (Needle) was stuck in close to 1 position. Flap lever was moved back to Flap 1 position and then further to UP position. Trailing Edge Flap Asymmetry check list, followed by All flaps up landing check list carried out and initial approach was discontinued, auto brakes max was selected. Rest of the flight was conducted as per NNC, and uneventful landing was carried out. FSEU BITE carried out and found "Flap 8 skew msg 27-53257" on "leg-0". FIM task 27-59 task 808 carried out and found snag to be intermittent. Snag isolated to #8 flap skew sensor, same was replaced. Operation and indication was checked and found satisfactory. As per shop report, accuracy test failed, unit found defective, and is to be sent to Vendor Honeywell Intl Inc, Michigan, USA. As per shop report, #8 Flap skew sensor accuracy test failed, unit found defective.</p>                                     | NIL (isolated case)   | NA                          |
| 3. | 15.09.2010 | <p>Aircraft turned back due to cross-feed valve INOP. As per DPR report cross-feed valve LT remains bright closed position and later X feed valve came in bright without any command &amp; remained on for 5 MTS. After 5 MTS, X feed valve LT remained off even after the command on arrival. Further it was observed that cross-feed valve CB Popped. On 16.09.2010, at CCJ, the centre tank cross feed valve actuator was replaced. This is a post mod valve actuator. AICL experience on spar valve/cross-feed actuator is bad and generally fails as an indication snag. In this case the unit failed due to CB popping out which is known as industry problem.</p>   | AICL is committed to modifying all affected spar valve actuators/cross-feed valve actuators on progressive basis to improve the reliability | Recommendations implemented |

2011

**NAME OF THE OPERATOR : INTERGLOBE AVIATION LTD. INDIGO**

- |    |   |                                |   |                 |
|----|---|--------------------------------|---|-----------------|
| 1. | — | Speed and Altitude discrepancy | 1. Replacement of all Thales Pilot probes y Goodrich probes may be considered.<br>2. The crew should be advised to brief the cabin crew/passengers about nature of problem in appropriate manner in order to avoid undue anxiety. | Pending for ATR |
|----|---|--------------------------------|---|-----------------|
-

1	2	3	4	5
2.	—	Green System Low Pressure Warning came on during cruise followed by Green System Low Level	Nil	NA
3.	—	During descent NWS steering fault caution	NIL since the reliability of 6GC is good	NA
4.	—	NAV ADR DISAGREE' ECAM caution	Replacement of all Thales Pilot probes by Goodrich probes may be considered.	Replacement of all Thales Pilot probes by Goodrich probes in process.
5.	—	Right windshield cracked at 36000 ft	Nil	Nil
6.	—	Left side windshield cracked during descend	Nil	Nil
7.	—	Cargo Smoke warning- diverted to Lucknow	Under process	Under process
8.	—	Brake Hot ECAM during cruise - No4 brake temp reached 995 C	Nil	Nil

**NAME OF THE OPERATOR : JET-LITE**

1.	—	At FL 340 Engine # 2 Oil Filter Bypass light illuminated. NNC carried out. Engine was SHUTDOWN. Single engine landing was performed	Under investigation	NA
2.	—	During descent engine # 1 Oil Filter Bypass light came on. Engine # 1 was shutdown. Single Engine landing carried out	Under investigation	NA
3.	4.7.2011	Source of light came on. NNC carried out. Subsequently engine # 2 vibration went up to 5 units. Engine # 2 SHUTDOWN. Single engine landing carried out.	Under investigation	NA

**NAME OF THE OPERATOR- SPICEJET LTD.**

1.	20.4.2011	Air turn Back owing to illumination of 03 green and 03 red landing gear light after take off.	1. The frequency of Inspection of alternate gear extension handle access door should be increased by the Engineering Department to check: (a) The condition of the switch to make sure it is clean, not sticky, and clicks audibly when the door is opened & closed (b) The area under the door is clean and clear of FOD and debris. (c) The operation of the door should be smooth/easy (opening/closing)	Under implementation
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2. Low pass policy in terms of altitude and resources should be defined and reviewed by operation department and engineering department and a mutually accepted procedure should be evolved and published.

3. The observation and comments for the pilot by ground crew should be communicated to PIC through the company channel VHF or through ATC.

4. Operations Department should issue circular for pilots advising them not to instruct the maintenance staff to open & close the alternate gear extension handle access door as the same is not a part of normal checklist.

2. 27.5.2011 Air turn Back owing to activation of Forward Cargo fire warning during climb

1. To ensure any such Under implementation

potentially hazardous article does not pass through Spicejet cargo screening, Spicejet cargo department shall prepare a checklist for acceptance of cargo covering following points:

Check List for Acceptance of Cargo

- Ensure correctness and completeness of Airway Bill
    - a. Full name and address of the Shipper/Consignee/Agent.
    - b. Airport of origin/destination of the shipment.
    - c. No of packages are mentioned on the AWB.
    - d. Gross weight/chargeable weight is mentioned on the AWB.
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- e. Commodity.
  - f. Dimension of the packages is mentioned on the AWB.
  - g. Temperature, if the shipment is perishable cargo.
  - h. Special Cargo (If any, Type of special cargo to be mentioned *i.e.* AVI, VAL, PERetc)
  - Agent's copy of manifest.
  - Declaration duly signed on Agents' company letter head, as per AVSEC Order No. 6 - Annexure-1 & 2, which pertains to known and unknown shippers respectively.
  - Non-Hazardous certificate to be attached in case of Pharmaceutical and Chemicals. If in doubt, inform our DG qualified staff/instructors for advice.
  - Before acceptance, ensure that the packing of the goods is strong enough to withstand the normal transportation. Also ensure that there is no evidence of any damage/leakage.
  - Ensure that proper markings are given on the packages *i.e.* Consignee/Consignor's full postal address including telephone number if any. All old markings are deleted and/or obliterated.
  - Ensure that necessary labels are affixed to the packages especially with 'Dangerous Goods' and 'Live Animals' shipments. All old labels are removed and/or obliterated.
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2. Cargo agent book the cargo consignment as documents and samples and the consignment are acceptable by all the airlines, the DGCA should take up this issue with BCAS to formulate a policy for cargo agents mandating them to give the exact details of the contents in the consignment instead of writing "samples".

3. MIAL should formulate a policy to preserve the CCTV footage and passenger baggages screened images after an incident.

4. To ensure any potentially hazardous article does not pass undetected by MIAL screening process, the MIAL personnel must take some concrete steps as their existing system does not detect potentially hazardous material like the batteries fitted in life jacket lights (SC-LG).

5. DGCA may direct MIAL to initiate additional steps to ensure safety of aircraft operation.

6. To prevent the reoccurrence of similar incident the DGCA may initiate any corrective actions as deemed appropriate.

3.	12.6.2011	Priority landing at DEL owing to illumination of Eng # 1 high oil temperature (amber) during descent	Owing to increase in trend of engine oil temperature indication in amber band and the cause isolated to this defect of IDG air/oil cooler being partially clogged, it is recommended to replace IDG air/oil cooler or establish a cleaning program by the Engineering Department for all aircrafts of Spicejet fleet
			Cleaning process of IDG Oil Cooler is introduced in the fleet as a Soft Life of 6000 Hrs.

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1	2	3	4	5
4.	13.6.2011	Priority landing at CCU owing to illumination of Eng # 2 high oil temperature (amber) during descent. CCU	Owing to increase in trend of engine oil temperature indication in amber band and the cause isolated to this defect of IDG air/oil cooler being partially clogged, it is recommended to replace IDG air/oil cooler or establish a cleaning program by the Engineering Department for all aircrafts of Spicejet fleet	Cleaning process of IDG Oil Cooler is introduced in the fleet as a Soft Life of 6000 Hrs.

**Name of the Operator:- Go Air**

1.	6.2.2011	After take off Captain observed bleed# 2 abnormal pressure followed by PACK 1 & 2 faults and decided to land back and carried out a safe precautionary landing at DEL	1. The AME should be counseled by QCM on the aspect of the release of aircraft with PACK U/S when the Bleed System was U/S. 2. On receipt of the Vendor report of the Pressure Regulator Valve, the QCM should take appropriate action.	Implemented
2.	9.5.2011	Aircraft had carried out a precautionary landing at BOM due to Aft cargo Smoke warning	Under process	NA
3.	6.6.2011	Aircraft had carried out a precautionary landing at DEL due to an Aft cargo Smoke warning	Under process	NA

**Name of the Operator: Jet Airways**

1.	26.3.2011	PRIORITY LANDING DUE NO.1 ENGINE STALLED DURING DESCENT AT FL 190 Descending with NY radar at FL 190 heard three loud sounds, however no ECAM warning or action on the end, Suspected an engine stall on engine no. 1, when engine no. 1 spooled no power and thrust, Loss on No. 1 with high EGT observed. Partial loss of power on Capt. Side with electrical transient observed for few seconds during descent. After landing, engine no. 1 ECAM failed. From FL 190 no spool upon engine 1. PAN PAN call declared, prior to landing due loss on engine 1.	Cause of the compressor stall was breakage of the VSV actuator rod end.	Implemented
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**Name of Operator:- Kingfisher Airlines**

1.	16.2.2011	The pilot reported that after take-off from Delhi during climb sequence they were unable to retract the landing gear. The crew performed the check list and decided to land back at Delhi. The aircraft landed safely.	Nil	NA
2.	11.5.2011	The pilot reported that while climbing through FL220, there was a loud bang with #2 engine EPR gauge went to zero. #2 engine stalled. ECAM actions were carried out and power lever of #2 engine brought to idle. The pilot further reported that he tried to regain the #2 engine but unsuccessful. The pilot decided to divert to Mumbai and the aircraft made a normal landing at Mumbai with #2 engine at idle.	Under process	NA

1	2	3	4	5
3.	4.6.2011	The pilot reported that at Flight level 340, "#1 engine compressor vane" came on ECAM and FCOM procedures were followed. Kolkata ATC was informed and requested for descend to FL 300 and continued to Hyderabad. #1 engine stall followed by #1 engine failure message appeared on ECAM. All ECAM procedures were applied and ECAM actions were carried out. The Hyderabad ATC was informed and priority landing was requested. The aircraft landed safely with #1 engine inoperative at Hyderabad.	Under Process	NA
4.	11.6.2011	During climb, #2 DC generator fault came. Smell of burning wire could be felt in cockpit and cabin. The pilot followed checklist and decided to land back at Amritsar. The aircraft landed safely.	Nil	NA
5.	20.6.2011	The pilot reported that during take off ITT of #1 engine was fluctuating but remaining parameters of #1 engine was observed normal. After climb sequence, both the pointers of #1 ITT (analog & digital) was observed inoperative. The pilot decided to land back to Chennai and the aircraft landed safely.	Under Process	NA
6.	24.6.2011	The pilot reported that after air borne from Kolkata, while retracting landing LG not up locked message on ECAM followed by LG shock absorber fault was observed. The pilot decided to land back at Kolkata and the aircraft landed safely.	Under Process	NA

### Chinese Influence in Neighbouring Countries

\*483. SHRI ANANT KUMAR HEGDE:  
SHRI HARSH VARDHAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether China is undertaking developmental projects in our neighbouring countries particularly in Nepal;

(b) if so, the details of the projects which the Chinese have taken up in our neighbourhood;

(c) whether the Government proposes to counter Chinese influence in our neighbourhood, particularly Nepal, keeping national security in view; and

(d) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) to (d) Government is aware of China's enhanced economic and technological capabilities in execution of developmental projects in developing countries. Chinese involvement in construction projects such as power plants, ports, roads and railways in Bangladesh, Maldives, Myanmar, Nepal, Pakistan, and Sri Lanka is also known. Government

accords highest priority to India's relations with neighbouring countries. India is an active development partner of its neighbours and is involved in various projects in these countries including Border Infrastructure Project in Nepal, Akhaura-Agartala Rail Link Project in Bangladesh, Housing project in Sri Lanka, Kaladan Transit and Transport project in Myanmar and Information Technology Project in Maldives.

[English]

### Labour Mobility Partnership Agreements

\*484. SHRI S. ALAGIRI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government has signed Labour Mobility Partnership Agreements with various countries including the European countries;

(b) if so, the details thereof alongwith the aims and objectives of the said agreements; and

(c) the steps taken by the Government to facilitate more job opportunities abroad for jobless educated people in the country?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a): Yes, Madam.

(b) The Government has signed Labour Mobility Partnership Agreement (LMPA) with Denmark.

The aims and objectives of the such agreement are:

- (i) Facilitating legal migration by removing undue barriers and securing labour market access;
- (ii) Combating and preventing irregular migration;
- (iii) Enhancing the protection and welfare of migrants; and exchange of information and cooperation in introducing best practices for mutual benefit.

(c) Labour Mobility is facilitated through the institution of Protector General of Emigrants (PGE), through offices of Protector of Emigrants besides through Migrants Resource Centres (MRCs) and Overseas Workers Resource Centres (OWRC). The Ministry of Overseas Indian Affairs has also started a skill development initiative in the North-Eastern States and is in the process of designing a Plan Scheme for skill development to promote overseas employment.

#### Supply of Coal to Power Plants

\*485. SHRIMATI HARSIMRAT KAUR BADAL:  
SHRI RAMKISHUN:

Will the Minister of COAL be pleased to state:

(a) the total estimated coal reserves and the estimated period upto which such reserves are likely to feed the existing and the future power plants;

(b) the policy/criteria regarding dedicated supply of clean coal to the thermal plants;

(c) the details of coal demanded and supplied by Coal India Limited (CIL) and its subsidiaries to power companies located in different States during the last three years and the current year, company/State and grade-wise including the percentage of ash contents therein; and

(d) the steps taken by the coal companies to reduce the ash contents in the coal supplied to various industries?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) As per Geological Survey of India, the total assessed coal resources of the country as of 1.4.2011 stand at about 286 billion tonnes of which about 114 billion tonnes are proved reserves. At the current

level of production of about 550 million tonne, these reserves are expected to last for over 100 years to meet both power and non-power requirements.

(b) As a policy, Coal India Limited has decided to establish several washeries to supply washed coal to power stations. All the new opencast mines with a capacity of 2.5 million tonnes per annum and above are proposed to be developed with integrated coal washeries. CIL has also already proposed to establish 20 new washeries over the next five years time for an ultimate capacity of 111.1 million tonnes per annum of raw coal throughput which includes a capacity of 93.6 million tonnes per annum of non-coking coal from 15 washeries and 17.5 million tonnes per annum of coking coal capacity from five washeries.

(c) The desired information is furnished in the enclosed Statement.

(d) The coal companies are taking following steps to reduce ash contents and maintain the consistency in quality of supplies.

- Selective mining of bands of >1 meter thickness
- Appropriate positioning of overburden and coal benches to avoid contamination.
- Scrapping/cleaning of coal benches before blasting
- Installation of metal detectors/magnetic separators over running conveyors before loading coal
- High capacity coal handling plants to despatch sized and uniform quality of coal at all major projects
- Installation of Feeder breakers and mobile crushers to crush the coal before despatch
- Presently the total crushing capacity in CIL is about 297 million tonnes per annum and this capacity is able to crush about 99% of the total coal despatched to power sector.
- Establishment of well equipped laboratories at all the projects for regular quality assessment
- Shale picking at mine face, stocks and loading points/sidings
- Joint sampling
- Washing of coal
- As a long term strategy it has been decided that all coal specially from the opencast mines will be washed before supply to consumers located away from pithead.

**Statement**

(i) Details of Subsidiary-wise dispatch to Power Utility Sector against target finalized in Supply Plan as part of Annual Plan for the last three years and the current year is furnished below:

(in Million Tonnes)

Despatch performance to Power Utilities from CIL Sources

Co.	2008-09			2009-10		
	Target	Despatch	% Mat	Target	Despatch	% Mat
ECL	26.50	23.69	89%	26.00	25.22	97%
BCCL	14.20	16.96	119%	17.56	16.82	96%
CCL	29.80	28.89	97%	31.80	28.20	89%
NCL	54.08	58.05	107%	58.80	61.06	104%
WCL	34.15	34.96	102%	34.83	34.46	99%
SECL	67.00	73.24	109%	73.40	74.20	101%
MCL	65.48	59.81	91%	69.12	57.97	84%
NEC	0.20	0.21	103%	0.20	0.10	48%
CIL	291.41	295.81	102%	311.71	298.03	96%

Despatch performance to Power Utilities from CIL Sources

Co.	2010-11			2011-12 (April-July, 2011)		
	Target	Despatch	% Mat	Target	Despatch	% Mat
ECL	26.40	26.20	99%	8.80	7.55	86%
BCCL	19.08	21.11	111%	7.42	7.40	100%
CCL	32.92	29.88	91%	10.03	10.60	106%
NCL	63.05	58.30	93%	19.61	18.70	95%
WCL	34.56	31.03	90%	11.14	10.10	91%
SECL	76.94	76.24	99%	25.44	25.26	99%
MCL	79.63	61.19	77%	22.32	20.45	92%
NEC	0.20	0.33	165%	0.08	0.13	160%
CIL	332.78	304.28	91%	104.84	100.19	96%

(ii) Details of State-wise despatches of coal and products to Power Utility sector in the last three years and in current year are tabled below:

State	(in Million Tonnes)			
	2008-09	2009-10	2010-11 (Provisional)	2011-12 (April-July, 2011) (Provisional)
Delhi	5.85	5.12	3.75	1.70
Haryana	9.51	10.50	13.35	5.28
Punjab	5.94	5.47	4.49	1.38
Rajasthan	13.81	13.64	14.50	4.89
Uttar Pradesh	52.39	52.40	55.16	17.70
Gujarat	18.89	18.19	18.45	5.99
Chhattisgarh	25.48	30.48	33.43	10.52
Madhya Pradesh	31.80	32.03	30.78	9.89
Maharashtra	35.44	35.09	33.02	11.29
Andhra Pradesh	13.55	10.35	10.94	3.49
Karnataka	4.52	3.34	3.24	1.22
Tamil Nadu	13.53	12.97	12.65	4.23
Bihar	7.41	9.44	10.55	3.69
Jharkhand	6.92	7.58	7.37	2.40
Odisha	22.32	23.47	21.18	6.86
West Bengal	28.47	27.97	31.45	9.68
<b>Total</b>	<b>295.8 1</b>	<b>298.0 3</b>	<b>304.28</b>	<b>100.1 9</b>

The major part of the coal supplied to power utility is of 'e' grade (average ash content 32%) and 'f' grade (average ash content 38.5%).

#### Security Objections to Aerocity

\*486. SHRI MANGANI LAL MANDAL:  
DR. SANJEEV GANESH NAIK:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether various security agencies including Delhi Police have objected to the aerocity/hospitality district/high-rise hotel being developed by Delhi International Airport Ltd. (DIAL) near the Indira Gandhi International Airport (IGIA), New Delhi;

(b) if so, the details of such agencies and the objections raised by them;

(c) whether their objections have been/are being given due consideration;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government to make the security at IGI airport fool-proof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Madam. A letter has been received by the Bureau of Civil Aviation Security (BCAS) from

Delhi Police mentioning that the close proximity of the aerocity project to the runway and possibility of congestion due to commercial activity pose a security threat.

(c) to (e) A Committee has been set up by BCAS to examine the security aspects and submit a report.

#### AADHAAR Cards

\*487. SHRI P.C. CHACKO: Will the Minister of PRIME MINISTER be pleased to state:

(a) the targets fixed for issue of AADHAAR cards by the Unique Identification Authority of India (UIDAI) to all residents in the country and the present status thereof;

(b) whether the Government is considering to make AADHAAR card mandatory while applying for any type of Government license, passport, driving license, ration card, pan card, CGHS card, Government identity card, etc.;

(c) if so, the details thereof; and

(d) the total expenditure likely to be incurred for the entire project?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (DR. ASHWANI KUMAR): (a) The mandate of Unique Identification Authority of India (UIDAI) is to issue unique identification numbers (Aadhaar) to all the residents of India. The Authority plans to cover 600 million people by March, 2014. A total of 3,11,84,630 Aadhaar numbers have been generated as on 01.09.2011. Statewise details are given in the Statement.

(b) and (c) Enrolment of residents for Aadhaar number is voluntary. As and when the implementing Ministries, Departments or Agencies consider the application of Aadhaar number in their programmes, schemes or services, they may also decide whether it is required to be mandatory for their purpose.

Aadhaar aims to provide a soft identity infrastructure which can be used to re-engineer public services so that these lead to equitable, efficient and better delivery of services. Usage of Aadhaar number is envisaged to be demand driven. Aadhaar number has been recognized as an officially valid document as Proof of Identity and Proof of Address for opening bank accounts and obtaining mobile telephone connections. Some of the State Governments have recognized Aadhaar number as Proof of Identity and Proof of Address for their resident centric schemes.

(d) The total approved estimated cost of Phase-I and II of the project spread over five years from Financial Year 2009-10 to 2013-14 is Rs. 3,170.32 crore. The actual annual expenditure on the Scheme so far is given below:

Year	Total Expenditure (Rs. in crore)
2009-10	26.21
2010-11	268.41
2011-12	57.09 (Upto July, 2011)

#### Statement

Andaman and Nicobar Islands	2508
Andhra Pradesh	10660838
Assam	4597
Bihar	120406
Chandigarh	81139
Chhattisgarh	4245
Daman and Diu	47523
Delhi	1212612
Goa	2943
Gujarat	272521
Haryana	173338
Himachal Pradesh	752649
Jammu and Kashmir	2913
Jharkhand	1925158
Karnataka	3297957
Kerala	12624
Madhya Pradesh	1185998
Maharashtra	7192106
Manipur	37089
Nagaland	6732
Odisha	313704
Puducherry	207163
Punjab	519949
Rajasthan	251014



Sikkim	90458
Tamil Nadu	375229
Tripura	1393062
Uttar Pradesh	640363
Uttarakhand	260861
West Bengal	136798
Others	133
<b>Total</b>	<b>31184630</b>

#### Improvement/Modernization of Runways

\*488. SHRI KODIKUNNIL SURESH:  
SHRI SHIVARAMA GOUDA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has received reports/complaints that various airports' runways in the country including Patna, Calicut, Port Blair, Mangalore, IGI Delhi are either unsafe or short for smooth landing and take off;

(b) if so, the details thereof;

(c) whether the Government has conducted any study to assess the safety of the runways at various airports in the country after the Mangalore Air Crash;

(d) if so, the details thereof;

(e) the details of suggestions made by the Civil Aviation Safety Advisory Council in regard to safety of airport runways, especially Calicut runway;

(f) whether the Government has taken/proposes to take any steps to improve/modernise/expand the runways of various airports in the country; and

(g) if so, the details thereof alongwith the estimated expenditure, location-wise?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) After the Mangalore crash, the Directorate General of Civil Aviation (DGCA) had conducted a countrywide survey to identify the critical airports. A total of 11 airports in the country including Patna, Port Blair, Calicut & Mangalore were found as critical with respect to size of the aircraft operation.

(e) The suggestion made by Civil Aviation Safety Advisory Council especially for Calicut airport are:-

- (i) Maintain the Basic strip to ensure the frangibility criteria;
- (ii) Conduct safety risk assessment in respect of non compliance;
- (iii) Maintain the runway surface within appropriate friction level;
- (iv) Provide all marking on runway, taxiway and apron in accordance with Civil Aviation Requirements; and
- (v) Provide and maintain the Runway end Safety Area.

(f) and (g) The Ministry has been reviewing the progress of compliance on removal of deficiencies of critical airport as printed out by DGCA by the concerned airport operators including Airports Authority of India (AAI). Details of runways extended at various airports of AAI during the last one year alongwith the expenditure are given in the enclosed Statement.

In addition, the extension of runway at different airports are taken up on need basis and subject to availability of land for such expansion.

#### Statement

*Runways extended at various Airports of AAI during the last one year and expenditure incurred thereon*

Sl.No.	Name of Work	A/A & E/S Completion cost (Rs. in crores)	Existing capacity	New capacity
1	2	3	4	5
<b>NORTHERN REGION</b>				
<b>AMRITSAR</b>				
1.	Extension of runway	17.04	3289 meter	3658 meter

1	2	3	4	5
<b>DEHRADUN</b>				
2.	Construction of runway, apron, link taxiway	44.50	1 no. ATR 72	12650 sqm. (115 m x 110 m) Total 02 nos. AB 320
<b>KHAJURAHO</b>				
3.	Extension of runway	26.00	6000 ft.	7500 ft. for 4C operation
<b>LUDHIANA</b>				
4.	Strengthening/Resurfacing of runway and apron/taxiway	9.80	1463 mtr.	1463 mtr. Strengthened for ATR 72
<b>LUCKNOW</b>				
5.	Strengthening of Runway and Extension of Runway to 9000 ft	32.00	For 4C operation	Upto 9000 ft. for 4D operation
<b>VARANASI</b>				
6.	Extension and strengthening of apron and extension of runway	40.00	27770 m (167 m x 91 m & 117m x 109 m) 4 nos. AB 300-600	48350 sqm. (167 m x 91m & 117m x 109 m & 170m x 120m)  Total 09 nos. (05 nos. D type (AB 300-600) and 4 nos of AB - 321 type of aircraft).
<b>PANTNAGAR</b>				
7.	Extension of runway and associated works.	6.00	1097M	1372m, 275mt. extended for operation of ATR-72
<b>UDAIPUR</b>				
8.	Extension and strengthening of runway and allied works	44.31	7500 FT. B-757-200/300	9000ft, 1500 ft. extended for operation of A310-300, B-767-300
<b>EASTERN REGION</b>				
<b>RANCHI</b>				
1.	Resurfacing of runway	15.07	2713 x 45m AB-321	2713 x 45m AB-321
<b>KOLKATA</b>				
1.	Extension of secondary runway, construction of taxi-tracks, 11 nos. parking bays and associated works	95.24	2839m x 45m 48 parking bays	3270m x 45m 59 parking bays

1	2	3	4	5
<b>NORTH EASTERN REGION</b>				
<b>AGARTALA</b>				
1.	Strengthening of existing runway	37.00	2286 x 45 mtr AB-320	2286 x 45 mtr AB-321
<b>DIBRUGARH</b>				
2.	Strengthening of existing runway and taxiway	17.71	5400 ft B-737-800	5400 ft B-737-800
<b>GUWAHATI</b>				
3.	Extension of runway and C/o new apron with link taxiway	60.82	2743 x 45 mtr AB-320	3110 x45 mtr B-747-400
<b>SILCHAR</b>				
4.	Extension of runway, acquisition of land & const. of boundary wall.	41.50	5857 x 150 ft B-737-800	7500 ft B-737-800/A-320
<b>WESTERN REGION</b>				
<b>AURANGABAD</b>				
1.	Extension of runway including electrical works	25.68	7500 ft AB-300	9300 ft (1800 ft extended) AB-300/B-767
<b>BHOPAL</b>				
2.	Extension of runway & New Apron	35.00	6700 ft AB-320	9000 ft (2300 ft extended) B-757/B767
<b>GONDIA</b>				
3.	Extension & Strengthening of Runway	40.95	1720m x 30m	2300m x 45m for AB-320/B-7371-800
<b>INDORE</b>				
4.	Extension and strengthening of runway and Construction of isolation bay & taxiway	79.00	Runway of dimension 2287 x 45 m suitable for operation upto AB-320 type aircraft	Strengthening of existing runway 2287 m and extending by 463 m <i>i.e.</i> total length of runway 2750 m suitable for 4D operations
<b>SURAT</b>				
5.	Extension of Runway A/A & E/S Amt:- 19.40 crores	21.30	1430 m X 30m (ATR-72)	2250m x45 m (A320/A321)

1	2	3	4	5
<b>SOUTHERN REGION</b>				
<b>COIMBATORE</b>				
1.	Extension of runway	42.00		2990 m for operating B 767-400
<b>AGATTI</b>				
2.	Strengthening of runway	12.80	1204 X 30m (ATR-72-500)	1204 X 30m (ATR-72-500)
<b>CALICUT</b>				
3.	Strengthening of runway & allied works	27.00	2860m AB-300	2860m B-747-400
<b>TRICHY</b>				
4.	Strengthening & extension of runway	25.94	1864 m (6100 ft.)	2444 m (8000 ft.)
<b>MADURAI</b>				
5.	Strengthening & extension of runway	35.25 27.83	1826 M (5600 ft.)	2286 m (7500 ft.)
<b>PUDUCHERRY</b>				
6.	Construction of runway	35.00	1222 m (for operating of donner type)	1502 m (for operating of ATR-72)
<b>MYSORE</b>				
7.	Construction of new runway		663 m	5700 ft. ATR -72
<b>VIJAYWADA</b>				
8.	Extension and strengthening of runway Construction of new apron	48.00	Rwy: 1745m x 45m B737-200 Apron: 106m x 76m 2 B737-200	Rwy: 2408m x 45m A321 Apron: 244.5mX120m 5 A321-200/B737-900
<b>CUDDAPAH</b>				
9.	Construction of runway, taxiway, apron & allied works	26.12	1000m x 30m (Rwy)	1000m x 30m (Rwy) 133.5m x 100m (Apron) 3 nos. ATR- 72
<b>CHENNAI</b>				
10.	Extension of secondary runway, construction of taxi-tracks, apron bays and associated works including RCC/Prestressed Concrete Bridge over Adyar River	418.00	2085m x 45m 56 parking bays	3117m x 45m 81 parking bays

**Operational Failure in Delhi Airport**

\*489. SHRIMATI INGRID MCLEOD:  
SHRI S. PAKKIRAPPA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the operations at Terminal 3 of Indira Gandhi International Airport, New Delhi were hit for over four hours following an electrical fault in one of the power transformers recently;

(b) if so, the details thereof;

(c) the reasons for not providing back-up facility;

(d) the details of flights cancelled/delayed/diverted as a result thereof;

(e) the outcome of the inquiry conducted in this regard; and

(f) the steps taken/being taken to prevent the recurrence of such incidents in future?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Madam. On 07th August, 2011, due to the power failure at Terminal-3 of IGI Airport, New Delhi, the essential services were affected for about 4 hours. The power interruption was mainly in the essential load consisting of:-

- (i) Terminal building and pier lightning;
- (ii) Uninterrupted power supply system (UPS);
- (iii) Baggage Handling System;
- (iv) Passenger Boarding Bridges; and
- (v) Escalators and Travelators including lifts.

(c) The backup system was available but it could not be activated due to the fault in the power distribution system.

(d) Total 79 flights were delayed because of power outage.

(e) and (f) In order to go through the entire sequence of events, the Ministry of Civil Aviation has constituted a Committee to (i) study the reasons and circumstances of power failure, (ii) review the existing arrangements and

Standard Operating Procedure (SOP) to meet such an exigency and security and safety implications, and (iii) suggest remedial measures to prevent such events in future.

The findings of the Committee are awaited.

[Translation]

**New Coal Mining Leases**

490. SHRI KAMESHWAR BAITHA: Will the Minister of COAL be pleased to state:

(a) the details of new coal mining leases proposed to be allocated to States including Jharkhand, State-wise;

(b) the details of the guidelines for allocation of mining lease to different agencies/authorities;

(c) whether the Government proposes to allocate coal mining leases to the local cooperative societies in the coal bearing areas of the country, including Jharkhand;

(d) if so, the details thereof; and

(e) the estimated number of local people likely to get employment as a result thereof?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The coal blocks are allocated under Rule 3(3)(a) of the Coal Mines (Nationalisation) Act, 1973. The Central Government accords only previous approval under Section 5 of the Mines and Minerals (Development and Regulation) Acts, 1957. The power to grant mining lease in respect of coal blocks is vested with the concerned State Government where the block is located.

With a view to bringing more transparency, the Mines and Minerals (Development and Regulation) Amendment Act, 2010 has been passed by both the Houses of Parliament and it has been notified in the Gazette of India (Extraordinary) on 9th September, 2010. The Amendment Act provides for granting of reconnaissance permit, prospecting license or mining lease in respect of any area containing coal or lignite on such terms and conditions as may be prescribed to a company engaged in:-

- (i) production of iron and steel;
- (ii) generation of power;
- (iii) washing of coal obtained from a mine; or
- (iv) such other end use as the Central Government may specify by notification in the Official Gazette.

The State Government shall grant such reconnaissance permit, prospecting licence or mining lease in respect of coal or lignite to such company as selected through auction by competitive bidding under this section provided that the auction of competitive bidding shall not be applicable to an area containing coal or lignite

- where such area is considered for allocation to a Government company or corporation for mining or such other specified end uses;
- where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects)

(c) No, Madam.

(d) and (e) Does not arise in view of point (c) above.

[*English*]

#### High Resolution Satellites

491. SHRI NITYANANDA PRADHAN:  
SHRI BAIJAYANT PANDA:

Will the PRIME MINISTER be pleased to state:

(a) whether high resolution satellites capable of continuously monitoring major swathes along India's borders are proposed to be launched;

(b) If so, the details thereof;

(c) whether the above satellites are likely to transmit continuous and uninterrupted live pictures;

(d) if so, the details thereof;

(e) whether the above system is likely to help control aviation mishaps; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Yes Madam. ISRO proposes to launch a GEO imaging satellite (GISAT) in geostationary orbit of 36,000 km to provide continuous imaging of the country, including border areas, under cloud free condition. However, it provides imagery

of medium spatial resolution of 50 meter, intended for disaster management support, country's natural resources monitoring and other applications of strategic importance.

(c) and (d) The GEO imaging satellite will provide the pictures/images of areas of interest on near real time basis. That is, selected Sector-wise imaging every 5 minutes and entire Indian landmass every 30 minutes at 50m spatial resolution.

(e) and (f) No Madam. However, a satellite based search and rescue system could help to detect aviation mishaps if standard distress alert beacons are carried on board. The satellite picks up the distress signals from beacons and alerts the Rescue Coordination Centres. The search and rescue activities are carried out by Coast Guard, Navy, Army and Air Force.

[*Translation*]

#### Accreditation by NAAC

\*492. SHRIMATI BHAVANA PATIL GAWALI:  
SHRI ARJUN RAM MEGHWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of educational institutions accredited by the National Assessment and Accreditation Council (NAAC) in the country, State-wise;

(b) the criteria for awarding grades to these institutions;

(c) whether some educational institutions are being run without accreditation by NAAC in the country;

(d) if so, the details thereof, State-wise; and

(e) the action taken by the government against such institutions?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) According to the information furnished by National Assessment and Accreditation Council (NAAC), 161 Universities and 4371 colleges have been assessed and accredited by NAAC. A State-wise list in this regard is given in the Statement.

(b) Assessment is based on seven criteria, *viz.*, Curricular Aspects; Teaching-Learning and Evaluation;

Research, Consultancy and Extension; Infrastructure and Learning Resources; Student Support and Progression; Governance and leadership; and Innovative Practices which are accorded differential weightage for three major types of institutions, viz. University, Autonomous College and Affiliated/Constituent College.

(c) to (e) As of now, the assessment and accreditation from NAAC is voluntary and as such a large number of educational institutions have not opted for it. The list of such institutions is not centrally maintained. The Government has introduced National Accreditation Regulatory Authority for Higher Educational Institutions Bill in Lok Sabha on 3.5.2010, proposing mandatory accreditation of higher educational institutions.

**Statement**

*State-wise Universities Accredited by NAAC*

(As on 31st March 2011)

Sl.No	State/Union Territory	Nos.
1	2	3
1.	Andhra Pradesh	14
2.	Arunachal Pradesh	01
3.	Assam	04
4.	Bihar	03
5.	Chhattisgarh	02
6.	Goa	01
7.	Gujarat	09
8.	Haryana	03
9.	Himachal Pradesh	01
10.	Jammu and Kashmir	02
11.	Jharkhand	01
12.	Karnataka	10
13.	Kerala	04
14.	Maharashtra	20
15.	Madhya Pradesh	08
16.	Manipur	01
17.	Meghalaya	01

1	2	3
18.	Nagaland	01
19.	New Delhi	04
20.	Odisha	06
21.	Puducherry	01
22.	Punjab	04
23.	Rajasthan	08
24.	Tamil Nadu	24
25.	Tripura	01
26.	Uttarakhand	05
27..	Uttar Pradesh	15
28.	West Bengal	07
Total number of Universities		161

*State-wise Colleges Accredited by NAAC*

Sl.No	State/Union Territory	Nos.
1	2	3
1.	Andhra Pradesh	281
2.	Arunachal Pradesh	06
3.	Assam	192
4.	Bihar	39
5.	Chhattisgarh	43
6.	Goa	17
7.	Daman	01
8.	Gujarat	395
9.	Haryana	186
10.	Himachal Pradesh	28
11.	Jammu and Kashmir	37
12.	Jharkhand	21
13.	Karnataka	493
14.	Kerala	174
15.	Madhya Pradesh	139

1	2	3
16.	Maharashtra	981
17.	Manipur	10
18.	Meghalaya	10
19.	Mizoram	19
20.	Nagaland	03
21.	New Delhi	04
22.	Odisha	196
23.	Puducherry	07
24.	Punjab	175
25.	Rajasthan	115
26.	Tamil Nadu	288
27.	Tripura	05
28.	Uttar Pradesh	212
29.	Uttarakhand	39
30.	West Bengal	255
Total number of Colleges - 4371		

#### Issuance of Passports

\*493. SHRIMATI KAISAR JAHAN:  
SHRI C. RAJENDRAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of passport applications pending in various regional passport offices due to non-receipt of police verification reports and other reasons, State-wise;

(b) the steps taken by the Government for the quick disposal of the pending applications;

(c) whether the Government has instructed the authorities to expedite police verification process; and

(d) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) Passports are

issued as per the provisions of the Passports Act 1967 and the Passport Rules 1980 as amended from time to time. Prior to issuing a passport, the Passport Issuing Authority must establish the applicant's citizenship, identity and an absence of criminal record as mandated by the Passports Act. This requires verification of personal particulars of applicants and background check of criminal antecedents (if any) which are time consuming.

Given the above background, the Government is aware that in a number of cases passports are not issued within the time target of 30 days for fresh passports and 15 days for re-issue of passports, due to:

- (i) delays in receipt of police verification reports within the stipulated time of 21 days;
- (ii) receipt of incomplete police reports due to submission of incomplete information/documentation by the applicants; and
- (iii) a shortage of staff strength in the Central Passport Organization.

The number of passport applications pending in various regional passport offices due to non-receipt of police verification reports and other reasons, State-wise is attached at enclosed Statement.

(b) The Government has taken several steps in the recent years to improve the passport services such as:

- (i) Special drive to eliminate pendencies;
- (ii) expediting police verification process by coordinating with Police authorities;
- (iii) holding of monthly Passport Adalats/occasional camps by Passport Offices to dispose of old cases;
- (iv) regular inspections including vigilance inspection of Passport Offices by senior officers; and
- (v) review of procedures.

The Government has embarked on the Passport Seva Project (PSP) to comprehensively transform the passport service delivery system so as to provide passport related services in a timely, transparent, more accessible, reliable manner and in a comfortable environment. This is a Mission - Mode Project under the E-governance Plan of the Government of India. Under the Project, the Government has decided to outsource the front-end and non-sensitive activities such as submission of passport applications, taking of digitalized photograph of applicants,



collection of bio-metric features and maintenance of national call centre etc. to a private partner. Fifteen Passport Seva Kendras (PSKs) are already operational. The remaining 62 PSKs are being made operational in phased manner during the year 2011-12. The implementation of the PSP will greatly help in timely delivery of passport services to citizens

The Government has drawn up an Action Plan to bring down pendency by holding special Passport Adalats every month, strengthening infrastructural facilities, temporary deployment of manpower, provision of additional printers, and expediting the police verification process, through the intervention of Chief Secretaries of a number

of States where incidences of pending police verification reports are found particularly high.

(c) and (d) Yes. The State Governments have been requested at different levels *i.e.* Chief Secretaries and Directors General of Police for expeditious dispatch of Police verification reports. In December 2010, the Foreign Secretary also took up the matter with some of the Chief Secretaries of the States, where the pendencies in the concerned Passport Offices are higher because of non-receipt/delayed receipt of police verification reports. Also the various Passport Offices remain in regular touch with their concerned district police authorities to expedite police verification reports.

**Statement**

Sl.No.	Name of RPO/PO	Passport Applications pending as on 31.07.2011			
		Applications pending due to Non-receipt of PVR as on 31.7.2011	Applications pending due to Adverse/Incomplete PVR as on 31.7.2011	Applications pending due to objections as on 31.07.2011	Applications under issuance process as on 31.7.2011
1	2	3	4	5	6
1.	Andhra Pradesh (Hyderabad)	47928	12892	26834	102071
2.	Andhra Pradesh (Vishakhapatnam)	12430	2832	2867	22045
3.	Assam (Guwahati)	17718	132	4302	451
4.	Bihar (Patna)	13969	3677	24528	6483
5.	Chhattisgarh (Raipur)	4298	342	3956	0
6.	Delhi*	6279	3471	14454	3119
7.	Gujarat (Ahmadabad)	916	150	183	584
8.	Gujarat (Surat)	2871	496	780	0
9.	Goa (Panaji)	380	96	284	0
10.	Himachal Pradesh (Shimla)	640	285	510	0
11.	Jammu and Kashmir (Srinagar)	38110	4055	3323	0
12.	Jammu and Kashmir (Jammu)	8825	339	3330	0
13.	Jharkhand (Ranchi)	9244	679	540	1272
14.	Karnataka (Bangalore) Karnataka	353	8	1093	353
	(Bangalore) Passport seva Kendra	36022	4990	6670	3586

1	2	3	4	5	6
15.	Kerala (Cochin)	354	1045	529	559
16.	Kerala (Kozhikode)	1612	995	2170	1499
17.	Kerala (Malappuram)	5318	639	2000	137
18.	Kerala (Trivandrum)	403	3386	3889	0
19.	Madhya Pradesh (Bhopal)	6850	2206	2665	2133
20.	Maharashtra (Mumbai)	4241	9756	7499	1388
21.	Maharashtra (Pune)	12941	5644	4620	14786
22.	Maharashtra (Nagpur)	4404	687	1833	11845
23.	Maharashtra (Thane)	9512	2939	2373	1952
24.	Odisha (Bhubaneswar)	11931	142	2487	1735
25.	Punjab and Haryana	1257	1844	2591	2088
	(Chandigarh Passport Seva Kendra)	1569	1278	1917	832
26.	Punjab (Jalandhar)	2895	1138	4547	720
27.	Punjab (Amritsar)	8963	1297	1731	1177
28.	Rajasthan (Jaipur)	14470	11839	12478	15195
29.	Tamil Nadu (Chennai)	16432	3419	4816	419
30.	Tamil Nadu (Coimbatore)	3558	491	2311	3942
31.	Tamil Nadu (Madurai)	1126	1262	1117	41
32.	Tamil Nadu (Trichy)	3556	238	2212	1709
33.	Uttarakhand (Dehradun)	236	1191	2457	119
34.	Uttar Pradesh (Bareilly)	4464	887	9272	1286
35.	Uttar Pradesh (Ghaziabad)	3444	926	7064	2119
36.	Uttar Pradesh (Lucknow)	37535	24204	13908	43975
37.	West Bengal (Kolkata)	32372	1831	17553	10419
	Total	389426	113728	207693	260039

\*including 7 Districts of Haryana namely, Gurgaon, Narnaul, Rewari, Faridabad, Rohtak, Sonapat and Jhajjar

[English]

**Incentive to High Literacy States**

\*494. Sk. SAIDUL HAQUE:  
SHRI N.S.V. CHITTHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to incentivize high literacy States in the country;

(b) if so, the details thereof;

(c) whether the Government has constituted any working group to devise measures to achieve total literacy in the country within a stipulated time period;

(d) if so, the details thereof;

(e) whether it is expected to achieve education for all in the next 10 years;

(f) if so, the details thereof; and

(g) the other steps taken/being taken by the Government to achieve total literacy in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL):

(a) and (b) No Madam.

(c) and (d) The Planning Commission has constituted a Working Group on 'Elementary Education and Literacy' for the XII Five Year Plan (2012-2017). The Working Group has further constituted a Sub-Group on Adult Education. The Terms of Reference of the Sub-Group are given in the enclosed Statement.

(e) to (g) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has become operational from 1st April, 2010. All children in the 6-14 age group have a fundamental right to free and compulsory education. The Government has revised the framework of implementation for Sarva Shiksha Abhiyan (SSA) to correspond with the provisions of the RTE Act, and the States are making consistent progress towards the goal of universal elementary education. The Rashtriya Madhyamik Shiksha Abhiyan (RMSA) has been launched to universalise access to secondary education.

The Government launched Saakshar Bharat Programme in September, 2009 to improve literacy levels of population in the age group of 15 and beyond. The Government is also committed towards improving the overall quality of education and removing gender and social category gaps.

#### **Statement**

##### *Terms of Reference of Sub-Group on Adult Education*

- Comprehensive review of adult education with specific reference to quality, equality, access and design and delivery.
- Formulate strategy for improvement in literacy among women, SCs, STs, minorities specially in rural areas of educationally backward districts.
- Suggest ways and means to further improve quality of design and delivery of adult education programme.

- Suggest operational strategies for inter - sectoral convergence.
- Professionalization and institutionalization of adult education system.
- Strategic shift from literacy to lifelong learning and locating it in the main stream education system.
- Estimate financial requirements for a high quality adult education programme.
- Assessment and Certification of adult learners.

#### **Scholarship/Fellowship Schemes**

\*495. SHRI M.B. RAJESH:  
SHRI ANANDRAO ADSUL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some universities have returned the unutilised funds in respect of the Indira Gandhi Scholarship Scheme for single girl child and Rajiv Gandhi National Fellowship Scheme for SC/ST students;

(b) if so, the details thereof and the reasons therefor;

(c) the total number of applicants for such schemes during each of the last three years and the current year, State-wise;

(d) the number of students benefited and the total amount disbursed during the above period, State-wise;

(e) whether the Government has undertaken any review of the implementation of the aforesaid schemes; and

(f) if so, the details and the outcome thereof alongwith the steps taken/proposed to be taken by the Government to ensure that the benefits of the schemes reach the needy students and the funds allocated for the purpose are optimally utilised?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) The Rajiv Gandhi National Fellowship Schemes (RGNF) for Scheduled Caste (SC) students is funded by the Ministry of Social Justice & Empowerment. The RGNF Scheme for Scheduled Tribe students is funded by the Ministry of Tribal Affairs. The Post Graduate Indira Gandhi Scholarship Scheme for Single Girl Child

is funded by the Ministry of Human Resource Development. All these schemes are administered by the University Grants Commission (UGC). According to information furnished by the University Grants Commission (UGC), some universities have returned the unutilized funds in respect of the 'Post Graduate Indira Gandhi Scholarship Scheme for Single Girl Child' and 'Rajiv Gandhi National Fellowship Scheme (RGNF)', due to several reasons such as (i) the awardees leaving the studies mid-way; (ii) unsatisfactory progress report; (iii) a score of less than 60% marks in the first year of Master's

programme (55% in case of physically challenged awardees). The refunds have been made as per provisions of the Schemes only.

(c) State-wise details of the applications received during the last three years under Post Graduate (PG) Indira Gandhi Scholarship Scheme for Single Girl Child as reported by UGC is in the Statement-I. The total number of applicants during last three years under Rajiv Gandhi National Fellowship (RGNF) as reported by UGC are as follows:

Financial year	No. of applicant-consideration for award of fellowship under following category						Grand total
	SC			ST			
	Female	Male	Total	Female	Male	Total	
2008-09	2203	4692	6895	466	1189	1655	8550
2009-10	1664	3098	4762	549	749	1298	6060
2010-11	1933	3710	5643	613	833	1446	7089

Since the applications are not preserved by UGC beyond six months, State-wise details of applications received for RGNF are not available.

(d) The State-wise number of students benefited and amount disbursed/released under PG Indira Gandhi Scholarship Scheme for Single Girl Child during last three years are in the Statement-II. Details of the students benefited during last three years under Rajiv Gandhi National Fellowship (RGNF) is in the Statement-III. The

amounts released during last three years under RGNF is in the Statement-IV.

(e) and (f) On review, the number of fellowships under RGNF scheme for Scheduled Caste students has been increased from 1333 to 2000 from the year 2010-11. The rates of fellowship under the scheme have also been revised with effect from 1.4.2010. The procedure for application and sanction has also been streamlined by UGC by making the entire process web-enabled.

#### **Statement I**

*State-wise Statement showing the total number applications received under the scheme of PG Indira Gandhi Scholarship Scheme for Single Girl Child during last three academic session*

Sl.No	Name of the States	Year 2008-10	Year 2009-11	Year 2010-12
1	2	3	4	4
1.	Andhra Pradesh	147	317	43
2.	Arunachal Pradesh	1	4	3
3.	Assam	36	51	57
4.	Bihar	4	12	9
5.	Chhattisgarh	8	17	32
6.	Delhi	42	86	93

1	2	3	4	4
7.	Goa	2	4	11
8.	Gujarat	23	51	40
9.	Haryana	12	25	32
10.	Himachal Pradesh	16	7	14
11.	Jammu and Kashmir	1	1	2
12.	Jharkhand	13	19	9
13.	Karnataka	127	238	241
14.	Kerala	397	407	758
15.	Madhya Pradesh	26	28	16
16.	Maharashtra	97	53	111
17.	Manipur	5	4	6
18.	Meghalaya	3	1	8
19.	Mizoram	0	3	5
20.	Nagaland	2	1	2
21.	Odisha	8	17	54
22.	Puducherry	6	11	19
23.	Punjab	57	49	86
24.	Rajasthan	47	27	45
25.	Tamil Nadu	293	389	674
26.	Tripura	48	24	38
27.	Uttar Pradesh	107	87	185
28.	Uttarakhand	8	11	23
29.	West Bengal	448	639	637
Total		1984	2583	3253

**Statement II**

*State-wise Statement showing number of students benefited and amount released under PG Indira Gandhi Scholarship Scheme for Single Girl Child during last three academic sessions*

Sl.No	Name of the States	No. of students benefited			Amount released Rs. In lakhs		
		2008-10	2009-11	2010-12	2008-10	2009-11	2010-12
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	61	103	29	24.40	41.20	11.60
2.	Assam	16	32	37	06.40	12.80	14.80

1	2	3	4	5	6	7	8
3.	Chandigarh	28	16	16	11.20	06.40	06.40
4.	Chhattisgarh	6	10	14	02.40	04.00	05.60
5.	Delhi	36	43	57	14.40	17.20	22.80
6.	Goa	2	1	3	0.80	00.40	01.20
7.	Gujarat	16	12	16	6.40	04.80	06.40
8.	Haryana	6	7	15	02.40	02.80	06.00
9.	Himachal Pradesh	2	2	5	0.80	00.80	02.00
10.	Jharkhand	4	6	5	01.60	02.40	02.00
11.	Karnataka	67	89	109	26.80	35.60	43.60
12.	Kerala	321	286	650	128.40	114.40	260.00
13.	Madhya Pradesh	3	10	07	01.20	04.00	02.80
14.	Maharashtra	38	25	52	15.20	10.00	20.80
15.	Manipur	3	2	2	01.20	00.80	00.80
16.	Meghalaya	2	-	4	0.80	-	01.60
17.	Odisha	4	9	16	1.60	03.60	06.40
18.	Puducherry	1	8	8	0.40	03.20	03.20
19.	Punjab	17	8	16	6.80	03.20	06.40
20.	Rajasthan	20	10	13	8.00	04.00	05.20
21.	Tamil Nadu	158	270	535	63.20	108.00	214.00
22.	Tripura	23	14	32	09.20	05.60	12.80
23.	Uttar Pradesh	49	51	79	19.60	20.40	31.60
24.	Uttarakhand	5	7	7	02.00	02.80	02.80
25.	West Bengal	312	513	567	124.80	205.20	226.80
Total		1200	1538	2299	480.00	615.20	919.60

**Statement III**

*State-wise Statement showing the number of students benefited under the scheme of RGNF during last three years*

Sl.No	Name of the States	Year 2008-10	Year 2009-11	Year 2010-12
1	2	3	4	5
1.	Andhra Pradesh	140	139	258
2.	Andaman and Nicobar Islands	-	-	1

1	2	3	4	5
3.	Arunachal Pradesh	19	29	14
4.	Assam	56	83	54
5.	Bihar	85	91	149
6.	Chandigarh	1	-	2
7.	Chhattisgarh	31	35	32
8.	Delhi	21	25	30
9.	Gujarat	74	84	101
10.	Haryana	35	34	54
11.	Himachal Pradesh	19	16	33
12.	Jammu and Kashmir	35	21	22
13.	Jharkhand	60	29	71
14.	Karnataka	96	96	155
15.	Kerala	27	30	43
16.	Madhya Pradesh	136	129	194
17.	Maharashtra	103	95	145
18.	Manipur	83	134	77
19.	Meghalaya	40	49	23
20.	Mizoram	27	47	15
21.	Nagaland	58	63	19
22.	Odisha	89	63	107
23.	Puducherry	1	1	5
24.	Punjab	58	56	84
25.	Rajasthan	140	133	182
26.	Sikkim	3	2	3
27.	Tamil Nadu	102	100	195
28.	Tripura	8	9	11
29.	Uttar Pradesh	291	280	442
30.	Uttarakhand	14	14	22
31.	West Bengal	147	113	124
32.	Lakshadweep	1	-	-
Total		2000	2000	2667

**Statement IV***The amounts released during last three years under RGNF Scheme*

Name of State	Expenditure (Rajiv Gandhi)		
	2008-09	2009-10	2010-11
Andhra Pradesh	550000	66100000	172203624
Arunachal Pradesh	0	9850000	24200000
Assam	690000	13350000	71200000
Bihar	2960000	16300000	55464831
Chhattisgarh	590000	7850000	204704935
Delhi	690000	104350000	204704935
Gujrat	2290000	21250000	63100000
Haryana	250000	18079000	24770000
Himachal Pradesh	0	14000000	16400000
Jammu and Kashmir	0	5750000	14590000
Jharkhand	0	15000000	26200000
Karnataka	250000	48600000	82630000
Kerala	540000	21250000	14190000
Madhya Pradesh	11685794	41733000	95220000
Maharashtra	16070000	33200000	118370480
Manipur	300000	19150000	40600000
Mizoram	0	2800000	20600000
Nagaland	300000	29950000	87200000
Punjab	0	20400000	53050000
Puducherry	0	7500000	26200000
Odisha	1630000	25548000	54200000
Rajasthan	13441849	43548000	117976887
Tripura	0	900000	1200000
Tamil Nadu	14201000	41550000	117014444
Uttar Pradesh	43441287	87220000	244591664
Uttarakhand	1880000	10956000	23295026
West Bengal	1590000	33600000	96100000
<b>Grand Total</b>	<b>113349930</b>	<b>759784000</b>	<b>1891771891</b>



*[Translation]***Outstanding Dues of Air India**

\*496. SHRI SUDARSHAN BHAGAT:  
SHRI DILIP SINGH JUDEV:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total amount of dues recoverable by Air India as on 30 June, 2011;

(b) whether various Ministries of the Government and Government agencies are not making payments of the outstanding amount to Air India;

(c) if so, the details thereof as on 30 June, 2011, Ministry/agency-wise;

(d) the total amount recovered from the Ministries during each of the last three years, Ministry/agency-wise;

(e) whether any plan for recovery of the outstanding amount has been formulated; and

(f) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) Amount of dues to be received by Air India from various Ministries of the Government as on 31st March 2011 is given as enclosed Statement. The delay in payment was due to non availability of sufficient amounts in the budget of those Ministries and other procedural delays in the processing of these bills.

(d) Year-wise details of payments received by Air India during each of the last three years:

Year	Amount received for wide-body aircraft (Rs. in crores)	Amount received for narrow-body aircraft (Rs. in crores)
2008-2009	73.20	100.18
2009-2010	86.37	129.27
2010-2011	40.46	180.85

(e) and (f) Air India has decided to raise the invoices expeditiously and pursue the matter with the respective Ministries for early payment. The administrative Ministry's assistance is also sought whenever any difficulty in realisation of dues is encountered.

**Statement**

*Outstanding Amount due from various Ministries/ Agencies to Air India Limited as on 31.03.2011*

(Rs. in Lakhs)

Ministry of Defence	107.40
Department of Communications	19.85
Ministry of Finance	1193.97
Ministry of Home Affairs	2769.40
Ministry of Civil Aviation	158.58
Ministry of Parliament Affairs	419.98
Ministry of Railways	36.61
Ministry of External Affairs/Embassies	197.95
Public Sector Undertakings	86.41
State Government	232.71
Ministry of Science and Technology	12.99
Department of Post	2041.39
Ministry of Labour	30.61
Ministry of Steel	24.16
Cabinet Secretariat	38.51
Ministry of Health and Family Welfare	33.36
Lok Sabha	989.89
Rajya Sabha	461.19
Others	181.04
Charters	
Ministry of External Affairs	2400.00
Ministry of Defence	3100.00
Ministry of Home Affairs	66.00
NSG	10.00

*[English]***Access to Telecom and Internet Services**

\*497. SHRIMATI BOTCHA JHANSI LAKSHMI:  
SHRI TARACHAND BHAGORA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Ministry of Home Affairs has asked the Department of Telecommunications to direct all the telecom and internet service providers including Blackberry to submit their plan to allow lawful access to all their services;

(b) if so, the details thereof;

(c) whether suitable directions have been sent to all the telecom and internet service providers in this regard;

(d) if so, the reaction of various service providers thereto;

(e) whether the Government also proposes to monitor the social networking websites like Facebook and Twitter for security reasons;

(f) if so, the details thereof; and

(g) the action taken by the Government on the above matters so far?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) to (d) Madam, Government has mandated all the Telecom Service Providers and the Internet Service Providers to provide the Lawful Interception and Monitoring facilities to the security agencies for all the services including blackberry services, as a part of their license agreement. Ministry of Home Affairs has also reiterated this requirement to Department of Telecommunications. As such Security agencies are able to intercept the services including Blackberry through the lawful interception facilities provided by the Telecom Service Providers. However, Security Agencies have intimated that they are not able to decrypt some encrypted intercepted communication to readable format. The Telecom Service Providers have stated that they have provided the requisite interception facilities to Security Agencies. With regard to decrypting the intercepted communication, it is stated that Telecom Service Providers are mere carriers, who are not supposed to know the content of the intercepted messages and may not be able to decrypt the content.

(e) to (g) World over several services providers including social networking websites like Facebook and Twitter are providing services for sharing audio, video, image, email, data and accessing other web services anytime and anywhere in a secure manner. The security of these services is achieved through encryption technology. These services are mostly availed by the

citizens across world through Internet either in their individual capacity or as part of commercial activities. There are multifarious aspects involved in dealing with the issues related to such communication services such as technical, international relationship, legal and regulatory policy, commercial and security requirements etc.

A technical committee established by the Government analysed all the above issues in order to work out an appropriate solution to the problem which balances the requirements of Security Agencies with the secured communication needs of trade, commerce and industry. The complexities involved in the issue resulted in the committee being unable to come out with unanimous conclusive recommendations. The report of the committee and the comments of some of the members on the Report were referred to a high level panel of experts who have since submitted their final recommendations on a focused and practical approach to the entire issue. However, the Government regularly interacts with all stakeholders to resolve the issues arising from time to time.

#### Science Education and Research

\*498. DR. TARUN MANDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether five Indian Institutes of Science Education and Research (IISERs) were set up in the year, 2006;

(b) if so, the details thereof;

(c) whether any further grant over and above the initial grant of Rs. 500 crore has been given to these institutes during the last three years;

(d) if so, the details of such grant released to and utilised by each such institute during the above period;

(e) the number of courses initiated and the number of students studying in each of the IISERs;

(f) whether the first batch of students from the IISERs, Kolkata and Pune have passed out in May, 2011 without being awarded any degree; and

(g) if so, the reasons therefor and the steps taken/proposed to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL

SIBAL): (a) and (b) IISER Pune and Kolkata were set up in 2006, IISER Mohali in 2007 and IISER Bhopal and IISER Thiruvananthapuram in 2008.

(c) and (d) No additional grant over and above the initial allocation of Rs. 500 crore has been given to each IISERs.

(e) Staement attached.

(f) and (g) The first batch of students from the IISERs

Kolkata and Pune who have passed out in May 2011 have been granted "Provisional Certificate". The National Institute of Technology (NIT) (Amendment) Bill, incorporating, *inter-alia*, an enabling provision for award of degree was first introduced in the Lok Sabha on 15.4.2010 and the same was also considered by the Parliamentary Standing Committee (PSC). A revised Bill incorporating the recommendations of the PSC was introduced in the Budget Session 2011, but it could not be taken up in the last session. The same has been introduced in the current session of Parliament.

#### *Statement*

Name of the IISERs	Name of the Course alongwith the duration	Number of students
IISER-Kolkata	(i) Integrated BS-MS-5 Years	590
	(ii) Post-B.Sc Integrated Ph.D. Programme-to offer advance training in all science streams-6 years	
	(iii) Post MSc Ph. D. Programme-6 years	
	(iv) M.S. by research programme-2 years	
	(v) Post-Doctoral Programme	
IISER- Pune	(i) BS-MS Dual Degree-5 Years	583
	(ii) Post BSc Integrated PhD Programme- 6 to 7 Years	
	(iii) Post MSc PhD program-5 to 6 years	
IISER-Mohali	(i) BS-MS Dual Degree Program-5 Years	418
	(ii) Ph.D. programme	
IISER- Bhopal	(i) BS-MS Dual Degree (UG)-5 Years	314
	(ii) Ph.D. programme	
IISER-Thiruvananthapuram	(i) BS-MS-5 Years	264
	(ii) Ph.D. programme	

*[Translation]*

#### Somalian Pirates

\*499. SHRI KIRTI AZAD:  
SHRI VARUN GANDHI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Somalian pirates have been a constant threat to all the ships passing through Indian and Maldives Sea;

(b) if so, the steps taken by the Government to ensure the security of Indian ships as well as the ships of friendly countries;

(c) whether India's discussions with Somalia and other African countries and also the declaration adopted at the second India-Africa Forum Summit, 2011 have produced any positive results in the matter; and

(d) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY  
OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN

THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) and (b) Piracy off the coast of Somalia has grown steadily over the years and has now become a serious concern.

To protect Indian-flagged ships and Indian citizens employed in sea-faring duties, Indian Navy has been conducting anti-piracy patrols in the Gulf of Aden since October 2008. Till date, a total of 27 Indian Naval ships have been deployed in the Gulf of Aden which have escorted more than 1736 ships including 207 Indian flagged ships and 1524 foreign flagged ships from 50 different countries. During this period, Indian Naval ships have also prevented 32 piracy attempts on merchant vessels.

The presence of international naval forces in the Gulf of Aden has resulted in pirates operating further and further off the Somali coast and shifting to new areas. In order to counter this, the Indian Navy and Coast Guard have stepped up their vigil against pirates. The Indian Coast Guard is carrying out regular surveillance by deploying Indian Coast Guard ships and aircraft to create deterrence as well as build confidence in the minds of merchant men.

With the increase in incidence of piracy in the Indian Ocean, Government of India has, at the request of the Governments of Seychelles, Mauritius and Maldives, deployed Indian Naval ships in their respective EEZs for anti-piracy patrols.

(c) and (d) Upon receipt of information about hijacking of ships in the Gulf of Aden/off the coast of Somalia, involving Indian nationals on board the Ministry of External Affairs seeks assistance of the Somali Government through the Somali Embassy in New Delhi in securing release of Indian nationals on board the hijacked vessels. It also takes up the piracy issue during all high level interactions with the Transitional Federal Government (TFG) of Somalia. The Hon'ble Deputy Prime Minister of Somalia, during his visit to India in April, 2011, pledged full support of Somalia and the TFG in extending assistance to India to fight the menace of piracy. However, it may be mentioned that owing to the fact that Somalia is presently in a state of civil unrest and instability, its ability to deal with the problem of piracy is limited. Keeping this in view, India shall be providing assistance to Somalia in its capacity building, which, *inter alia*, would enable it in combating piracy more effectively. India is contributing US \$ 2 million towards augmentation of the African Union Mission in Somalia (AMISOM) and additional bilateral assistance is under consideration.

As regards engagement with African countries on piracy, the Addis Ababa Declaration adopted on 25-05-2011 at the Second India-Africa Forum Summit, 2011, mentioned, *inter alia*, the following:

"We further stress the importance of addressing the threat posed by piracy off the Coast of Somalia and suffering caused by taking of hostages, and call on all States to cooperate in combating and eradicating the menace of piracy. In this context, Africa welcomes India's support to efforts to safeguard shipping in the Gulf of Aden, Arabian Sea and the Indian Ocean from piracy".

Action will emanate from the Framework for Enhanced Cooperation by the formulation of a mutually acceptable Joint Action Plan.

[*English*]

#### **Sarva Shiksha Abhiyan**

\*500. SHRI ANANTHA VENKATARAMI REDDY:  
SHRI P.L. PUNIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount being spent by the Government per student per year under the Sarva Shiksha Abhiyan (SSA);

(b) the number of schools covered under SSA, State-wise;

(c) whether the Government has received feedback from the State Governments regarding the implementation of the Abhiyan;

(d) if so, the details thereof, State-wise;

(e) whether some State Governments have sent proposals to the Union Government for increasing the coverage of the Abhiyan to other schools in their respective States; and

(f) if so, the details thereof, State-wise and the action taken/being taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) The norms under Sarva Shiksha Abhiyan (SSA) provide for various interventions to universalize access and retention, bridge gender and social category

gaps in elementary education and improve the quality of education. The detailed norms are incorporated in the SSA Framework of Implementation, and are available on the website [www.ssa.nic.in](http://www.ssa.nic.in). These norms include, for example, provisions for teachers, infrastructure, and are intervention specific. Barring provisions for certain items, like textbooks, uniforms, special training, the norms are not based on per-child costs. The requirements of the States for progressing towards the goal of universal elementary education are considered every year through the Annual Work Plan and Budget (AWP&B).

(b) A statement indicating the total number of primary and upper primary schools sanctioned till 2010-11, and the total expenditure incurred by States/UTs on implementation of SSA programme in the year 2010-11 is enclosed.

(c) and (d) SSA has elaborate national and state level monitoring arrangements, which include, (i) A computerized District Information System for Education (DISE) for elementary education statistics available in the

public domain at [www.dise.in](http://www.dise.in), (ii) School Report Cards to provide quantitative and qualitative information about individual schools, which are also available on website [www.schoolreportcards.in](http://www.schoolreportcards.in), (iii) Independent field visits by identified National Social Science Institutions and University Departments of Education attached to States/UTs to monitor performance, (iv) Biannual Joint Review Missions with external funding agencies for review of progress, (v) Assessments/studies for independent feedback on implementation of SSA, (vi) Periodic National Learner Achievement Sample Surveys conducted by NCERT to track learning achievement levels of students, (vii) Concurrent financial reviews commissioned by the Ministry, (viii) Quarterly review meetings with Programme Coordinators, and annual meetings with State Education Secretaries and State Project Directors of SSA.

(e) and (f) SSA support is available for augmenting support to all government and local body schools. Support for certain interventions under SSA, including textbooks, teacher training, school and teacher grants are also available for government aided schools.

#### **Statement**

*Cumulative number of new primary and upper primary schools sanctioned till 2010-11 and total expenditure incurred during 2010-11 under SSA*

Sl.No.	Name of State	Cumulative number of schools sanctioned till 2010-11 under SSA		Expenditure incurred during 2010-11 under SSA (Rs. lakhs)
		New Primary School	New Upper Primary School	
1	2	3	4	5
1.	Andhra Pradesh	3219	5089	144004.81
2.	Arunachal Pradesh	1374	705	21241.61
3.	Assam	5054	0	85550.20
4.	Bihar	19663	19735	336834.62
5.	Chhattisgarh	9596	7610	131748.24
6.	Goa	8	0	1459.10
7.	Gujarat	0	0	82624.54
8.	Haryana	941	1657	63340.47
9.	Himachal Pradesh	40	1373	21840.37
10.	Jammu and Kashmir	9971	6595	64000.94
11.	Jharkhand	19212	10174	159246.85

1	2	3	4	5
12.	Karnataka	3264	8059	114457.93
13.	Kerala	142	2	26017.01
14.	Madhya Pradesh	27273	27048	300010.71
15.	Maharashtra	8333	329	137871.76
16.	Manipur	265	141	10106.26
17.	Meghalaya	2883	2248	20050.00
18.	Mizoram	239	283	9073.48
19.	Nagaland	298	434	10371.08
20.	Odisha	9189	10930	146508.08
21.	Punjab	1229	824	55942.97
22.	Rajasthan	29746	20844	265793.64
23.	Sikkim	72	40	3927.42
24.	Tamil Nadu	2215	5780	119480.84
25.	Tripura	1255	1002	14313.02
26.	Uttar Pradesh	16542	28880	439092.23
27.	Uttarakhand	1150	1423	36831.60
28.	West Bengal	22121	9664	302972.07
29.	Andaman and Nicobar Islands	10	5	885.55
30.	Chandigarh	27	17	2705.23
31.	Dadra and Nagar Haveli	61	51	713.11
32.	Daman and Diu	8	4	374.81
33.	Delhi	12	0	4657.75
34.	Lakshadweep	6	7	
35.	Puducherry	15	13	1296.00
Total		195433	170966	3135344.30

**Hostel Accommodation for North-Eastern Students**

5521. SHRI NRIPENDRA NATH ROY:  
SHRI NARAHARI MAHATO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any plan to provide separate hostel accommodation for the students of North Eastern region in metropolitan cities like Delhi, Mumbai, Kolkata and Chennai;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) There is no plan or scheme under the Ministry of Human Resource Development (MHRD) for providing separate hostel accommodation for North-Eastern students in metropolitan cities like Delhi, Mumbai, Kolkata and Chennai. However, funds amounting to Rs. 1.00 crore in the financial year 1999-2000 and Rs. 2.95 crores in the financial year 2003-2004 were provided for construction of a hostel for North-Eastern Students at Jawaharlal Nehru University under the Non-Lapsable Central Pool of Resources.

There are two hostels in the Delhi University namely 'Sarawati P.G. Boys Hostel' and 'North Eastern Students Hostel for Women' having 70% reservation in accommodation for the North Eastern Students as North Eastern Council had provided financial assistance for construction of these hostels. Besides that one new hostel, namely, 'Rajiv Gandhi Girls Hostel' is under construction in the Delhi University Campus which in a Joint Venture of the Ministry of Tribal Affairs, Ministry of Development of North Eastern Region/North Eastern Council. After completion of this hostel, students of the NE Region will be benefited.

*[Translation]*

#### **Institutes Associated with State Universities**

5522. SHRI SYED SHAHNAWAZ HUSSAIN:  
SHRI BHOOPENDRA SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of colleges affiliated with the universities in the State of Madhya Pradesh, university-wise;

(b) whether various universities of the country are over burdened with the affiliation of colleges;

(c) if so, the measures taken to reduce the burden of affiliation;

(d) the status of institutes associated previously with the State Universities after the latter have been converted into Central Universities;

(e) whether the Government has reviewed the norms prescribed for such institutions; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) According to University Grants Commission, the information is being collected from State of Madhya Pradesh and will be laid on the Table of the House.

(b) and (c) It is true that a few State Universities in the country have affiliated a large number of colleges. Lot of time and efforts by these Universities are consumed in management and conduct of examination for these colleges.

In order to increase the number of affiliating Universities, the Government has formulated a Scheme of Incentivising the States to set up new universities.

(d) to (f) Since the year 2005, seven State Universities namely, University of Allahabad, Manipur University, Tripura University, Rajiv Gandhi University, Itanagar, Dr. Harisingh Gour Vishwavidyalaya, Sagar (MP), Guru Ghasidas Vishwavidyalaya Bilaspur (Chhattisgrh), and HNB Garhwal University, Srinagar (Uttarakhand) have been incorporated into Central Universities by Acts of Parliament. The Institutes associated previously with these Universities have continued to be part and parcel of the converted Central Universities. The Central Universities, being statutory autonomous bodies, are competent to review norms prescribed for such institutions. Under the University of Allahabad Act, 2005, the Institute of Correspondence Courses and Continuing Education has been included as a temporary self-financing University Institute.

*[English]*

#### **Wage Cut in Air India**

5523. SHRI K. SUGUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is considering to make wage cut for Air India Employees;

(b) if so, the details thereof;

(c) whether the lower rung employees of Air India were willing to bear the wage cut to save their airline;

(d) if so, whether the Government has held any discussion with the top level management of Air India on wage cut; and

(e) if so, their reaction in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Issues regarding emoluments of Air India stand referred to the Dharmadhikari Committee instituted by the Government to look into wage and parity issues.

(c) to (e) Government is not aware of any such offer.

#### Welfare Schemes

5524. SHRI SANJAY NIRUPAM: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the details of various schemes undertaken by his Ministry in the country including the State of Maharashtra; and

(b) the amount allocated and utilized in this regard during each of the last three years and the current year?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The Ministry of Overseas Indian Affairs is the nodal Ministry for all matters relating to Overseas Indians comprising Persons of Indian origin (PIO), Non-Resident Indians (NRIs) and Overseas Citizens of India (OCI). The schemes undertaken by the Ministry in India for information dissemination is to potential emigrants are:

- Awareness-cum-publicity campaign through print and Electronic media
- Overseas Workers Resource Centre helpline

(b) The amount allocated and utilized during the last three years and current year are given below:

(Rupees in crores)

Year	Allocation	Utilization
2008-09	7.73	7.5
2009-10	8.0	8.60
2010-11	9.21	8.92
2011-12	9.23	

[*Translation*]

#### Air India Pilots Strike

5525. SHRI VIRENDER KASHYAP:  
SHRI ANURAG SINGH THAKUR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the officers and employees of the Central Government who went on LTC by Air India flights had been stranded at several places in the country particularly in Port Blair due to strike by Air India pilots during April-May, 2011;

(b) if so, the details thereof alongwith the duration of strike;

(c) whether Air India has compensated such passengers for the loss they suffered for overstaying at such places or paying double fare to travel by other airlines;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (e) During the strike of Air India Pilots from 27.04.2011 to 07.05.2011 all stranded passengers were sent on other airlines through flight interrupted manifest. Those passengers who opted to cancel their journey, were provided full refund. Hotel accommodations were also arranged for the stranded passengers on need basis. Air India also operated one flight each on 01.05.2011 and 06.05.2011 from Port-Blair to Kolkata with chartered aircraft and 288 stranded passengers travelled on these flights.

#### Funds for Mid-Day-Meal Scheme

5526. SHRI ANURAG SINGH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Government of Himachal Pradesh has requested for a compensation of Rs. 6.18 crore towards cooking cost to Himachal Pradesh on the lines of central assistance being provided to North-Eastern States for cooking food under the Mid-Day-Meal Scheme;

(b) if so, the details thereof; and

(c) the time by which it is likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Madam. As per Mid Day Meal Guidelines, the fund sharing pattern between the Central Government and States/UTs is in the ratio of 75:25 for non North-Eastern Region (NER) States and



90:10 for NER States. At present, there is no provision for providing Central assistance towards cooking cost to Himachal Pradesh at par with the NER States. However, in view of the difficult terrain in Himachal Pradesh, the transport assistance for transporting foodgrains from Public Distribution System (PDS) shops to schools is now provided at PDS rate which is an arrangement akin to that prevailing in NER States.

[English]

#### Introduction of Semester System

5527. SHRI HAMDULLAH SAYEED: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the semester system introduced in the University of Delhi recently is likely to prove helpful to the students to choose between major and minor courses eventually leading to scrapping of the honours courses; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESHWARI): (a) and (b) According to the information furnished by the University of Delhi, the introduction of semester system in the undergraduate courses does not intend to scrap any of the honours courses of the University.

[Translation]

#### Acquisition of Land for Expansion of Terminal-3

5528. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether lands of farmers were acquired for the expansion of Terminal-3 of the Indira Gandhi International Airport;

(b) if so, the rate of the acquisition of land and the area of land acquired for the same;

(c) whether lands have also been allotted to private companies for commercial use apart from the expansion of Terminal-3;

(d) if so, the names of the firms/parties whom lands have been allotted and the area of land allotted and the rate on which such allotment has been made;

(e) the reasons for allotting the land to them;

(f) whether the norms laid down for high level security system have been violated while allotting the land to the aforesaid firms/parties; and

(g) if so, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (g) No, Madam. However, in the year 1969 before formation of Airports Authority of India (AAI) (w.e.f. 01.04.1972) approx. 3000 acres of land comprising of 8 villages abutting/within the vicinity of the then Palam Airport (renamed as IGI Airport w.e.f. 01.06.1986) was notified/acquired. From 1972 onwards, AAI had leased land to various private parties for establishing Flight Kitchen/Hotels. The entire land of IGI Airport, New Delhi had been leased to a Joint Venture Company (JVC) namely M/s Delhi International Airport Pvt. Ltd. (DIAL) w.e.f. 03.05.2006, for which AAI had entered into Lease Deed with the JVC and Operation, Management & Development Agreement (OMDA). Security norms have not been violated while allotting land.

#### Shortage of Talent

5529. SHRI RAMESH BAIS:  
SHRI P.C. MOHAN:  
SHRI A.T. NANA PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether due to the shortage of talent in the country, the high and important posts in Indian companies are not being filled up;

(b) if so, the details thereof;

(c) whether due to the shortage of talents, India ranks 29th among 36 countries which are facing difficulties in filling up the vacancies;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether the Government has received any suggestions to overcome the shortage of talents in the country; and

(f) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) There are a few reports to this effect appearing in some newspapers and websites. However, these are unconfirmed reports and cannot be treated as authentic. Similarly, there is no universally accepted ranking of countries as far as talent shortage is concerned. "Talent" is a term which can be differently interpreted. While some reports claim that India is short of talent, there are equally numerous reports claiming that India has no dearth of talent. The vacancies in private Indian companies cannot be attributed to shortage of talent alone. If this were the case, foreign companies and Multi-National Companies (MNCs) would not be looking towards India to fill up vacancies. Government, however, is taking all steps necessary to improve the quality of higher education and research in the country.

#### **Aerobridges at Metro City Airports**

5530. SHRI DHARMENDRA YADAV: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India has not setup aerobridges at metro city airports;

(b) if so, the reasons therefor;

(c) whether the Ministry of Home Affairs has not given clearance for setting up the said bridges at the airports; and

(d) if so, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) No, Madam. 8 Aerobridges at Chennai airport and 4 Aerobridges at NSCBI airport, Kolkata have already been installed. For the expansion of both domestic and international terminal buildings at Chennai and construction of new integrated terminal at NSCBI airport, Kolkata, Airports Authority of India (AAI) is providing 10 nos. additional Aerobridges at Chennai airport and 18 nos. additional Aerobridges at NSCBI airport, Kolkata.

(c) The clearance from Ministry of Home Affairs has been received.

(d) Does not arise.

#### **Sale of Drugs in Educational Institutions**

5531. SHRI PREMCHANDRA GUDDU:  
SHRI HAMDULLAH SAYEED:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether drugs are being sold in educational institutions including engineering colleges and students are getting stuck in the trap of various addictions;

(b) if so, the details thereof;

(c) the number of persons arrested in sale of drugs in such institutions during the last three years;

(d) the action taken by the Government against erring persons; and

(e) the concrete steps being taken by the Government to make drug free environment in educational institutions/student society?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Madam. Though there have been unconfirmed newspaper reports claiming selling of drugs in educational institutions, there is no conclusive report to prove that drugs are being sold in educational institutions including engineering colleges and students are getting stuck in the trap of various addictions.

(c) and (d) The question does not arise in view of reply to (a) & (b) above.

(e) The Government is committed to ensure a drug free environment in educational institutions/student society. For this purpose, various measures have been taken as detailed below:-

- (i) In accordance with the provisions of the National Curriculum Framework 2005, contents related to drug/substance abuse have been incorporated in the text books of National Council of Educational Research and Training (NCERT) to make students understand the ill-effects of drug abuse on their health and future prospects in their formative age itself.
- (ii) The National Population Education Project and Adolescence Education Programme are being implemented by 30 States/UTs and National Agencies [Council of Boards of School Education in India (COBSE), Central Board of Secondary Education (CBSE), National Institute of Open Schooling (NIOS), Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Sangathan (NVS)] to focus on concerns of drug abuse including tobacco - symptoms, effects, myths and misconceptions and its prevention by conducting various curricular and co-curricular activities with school students.

- (iii) CBSE has reported that no sale of tobacco products inside the premises and within the radius of 100 yards from schools/educational institutions is permitted and it has been made mandatory for the school authorities to display prominently signage in this regard near the main gate and on boundary wall of the school/institution.
- (iv) Every year, 26th June is celebrated as International Day against Drug Abuse and Illicit Trafficking in various schools and other educational institutions where awareness is generated among students through campaigns, conducting seminars, workshops and exhibitions against drug abuse.
- (v) Narcotics Control Bureau (NCB) of Ministry of Home Affairs has reported that it carries out demand (for drugs) reduction activities in coordination and liaison with other drug law enforcement agencies, state police and NGOs.
- (vi) Financial assistance is provided to eligible States for strengthening their narcotics units by NCB.
- (vii) NCB has reported that it is implementing a scheme of monetary rewards for information leading to seizures of Narcotic drugs to informers and officers.

#### **Pant-Mirza Agreement**

5532. SHRI BADRI RAM JAKHAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is protecting and preserving the non-muslim shrines in Pakistan and muslim shrines in India as per the terms of the Pant-Mirza Agreement of 1955;

(b) if so, the details thereof and the number of religious places preserved during the last three years and the current year;

(c) whether the Government proposes to bring any bill in this regard; and

(d) if so, the time by which it is likely to be brought?

THE MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) and (b) Under

the bilateral Protocol on Visits to Religious Shrines signed in September 1974 by India and Pakistan, it is the obligation of the concerned country to make every effort to ensure that the places of worship in the agreed list of shrines under the Protocol are properly maintained and their sanctity preserved.

(c) and (d) No, does not arise.

[English]

#### **Review of Performance of Officers**

5533. SHRI N. CHELUVARAYA SWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to review the performance of officers belonging to Indian Administrative Service, Indian Police Service and Indian Forest Service once they are fifty years of age so as to make way for the better performance;

(b) if so, the details thereof; and

(c) the time by which it is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (c) Under the existing Rule 16(3) of the All India Services (Death-cum-Retirement Benefits) Rules 1958, the Central Government may retire a member of the All India Service, in public interest, from service on the date on which such member completes 30 years of qualifying service or attains 50 years of age or any date thereafter to be specified in the notice.

#### **Forensic Courses**

5534. SHRI DEVENDRA NAGPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria laid down for introducing a new course at graduate and post-graduate level in the universities and colleges of the country including Forensic Science courses;

(b) whether the syllabus for these courses has been implemented in various universities and colleges;

(c) if so, the details thereof; and

(d) the career opportunities of students studying in Forensic Science in the public and private sector?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) According to the information furnished by University Grants Commission (UGC), the course content for all the courses is designed and developed by the Universities themselves, in accordance with the recommendations of their respective academic council/Board of Studies, since Universities are autonomous entities having freedom to introduce new courses and revise the curricula and syllabi of all courses and programmes.

#### **Review of Pact between IISc and Chinese Firm**

5535. SHRI NAVEEN JINDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to review the pact between Bangalore based Indian Institute of Sciences (IISc) and Huawei Technologies, a Chinese firm; and

(b) if so, the details thereof including the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) Does not arise.

[*Translation*]

#### **Services covered under Transport Services**

5536. SHRI KAMAL KISHOR "COMMANDO": Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether services provided by public sector and private aviation companies, operating in the domestic sector, are covered under transport services;

(b) if so, whether the Government proposes to fix air fares on the lines of train and bus services;

(c) if so, the details thereof and the time by which it is likely to be done;

(d) if not, the reasons therefor;

(e) whether complaints about airlines charging different rates for travel on same routes on the same day have been received by the Government; and

(f) if so, the measures being adopted by the Government to ensure that air passengers are not exploited on this account?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Madam.

(b) to (d) Airlines tariffs are market determined and takes into account all relevant factors, including the cost of operation, characteristics of services etc. Generally Scheduled airlines offer different fare buckets for each flight, in line with the practice followed in other parts of the world. As the lower fare buckets get sold out, the passengers pay progressively higher fare with the increase in demand for seats.

(e) and (f) This office has not received such complaints. However, with a view to maintain transparency in tariff publication, Directorate General of Civil Aviation (DGCA) has taken following steps:-

- Scheduled domestic airlines have been asked to display established tariff route-wise and fare category-wise on monthly basis and also to notify noticeable changes to DGCA within 24 hrs of affecting such a change. The intention behind the above directions is to keep the passengers informed of pricing pattern of airlines.
- A Tariff Analysis Unit has been set up in DGCA to monitor tariff on regular basis.

[*English*]

#### **Airports in Rural Areas**

5537. SHRI PRALHAD JOSHI:  
SHRI SURESH KUMAR SHETKAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has decided to allow private sector to develop airports in the rural areas;

(b) if so, the details of private companies who have come forward to invest in airports especially in rural areas alongwith the investment proposed to be made in this regard;

(c) whether the Government also proposes to construct and develop new airports on Public Private Partnership mode in rural areas;

(d) if so, the details thereof alongwith the funds allocated and spent in this regard during the Eleventh Plan period;

(e) whether any State Governments have sent any proposals in this regard; and

(f) if so, the details thereof alongwith the action taken by the Government on the said proposals?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (f) Keeping in view the enormous growth in air passengers and to encourage infusion of greater investment in airport sector, Government had pronounced a policy for greenfield airports in April, 2008. As per this Policy, the promoter seeking to develop the airport has to submit the proposal to the Government for consideration by the Steering Committee. Application for setting up of Greenfield airport are considered by the Steering Committee/competent authority for grant of 'in principle' approval, after they have completed all necessary formalities of obtaining pre-feasibility study report, site clearance, clearances from regulatory agencies, etc. So far, Government of India has granted 'in-principle' approval for setting up of greenfield airports at Mopa in Goa; Navi Mumbai, Shirdi and Sindhudurg in Maharashtra; Shimoga, Gulbarga, Hassan and Bijapur in Karnataka; Kannur in Kerala; Durgapur in West Bengal; Pakyong in Sikkim; Datia/Gwalior (Cargo) in Madhya Pradesh; Kushinagar in Uttar Pradesh; Karaikal in Puducherry and Paladi/Ramsinghpura near Jaipur in Rajasthan. Necessary action for project development, including acquisition of land, financing of the airport project, etc. is taken by the respective airport promoters. The timeline for construction of airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure, etc. by the individual operators.

#### **Vision-2020 Document for Aviation Sector**

5538. SHRI RAMSINH RATHWA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the salient features of the Vision-2020 document prepared for aviation sector;

(b) whether consolidation of Indian aviation sector is taking place very rapidly;

(c) if so, whether the said documents has been approved by the Cabinet; and

(d) if so, its likely impact on the fares and passenger traffic?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Vision 2020 documents prepared by the Ministry is an assessment of the overall outlook of the sector in 2020. As per the vision 2020 prepared by the Ministry, the growth of aviation sector has potential to absorb upto USD 120 billion of investment. Fleet size of commercial airlines sector will be approximately 1000 aircraft, domestic passengers numbers could reach 150-180 million, Helicopter fleet is expected to be another 500 air cargo movement is expected to reach the level of 9 million MT and the sector may have the potential to absorb 3 million jobs directly by 2020.

(b) Consolidation of airlines is decided by the concerned airlines themselves. However, both erstwhile Air India and Indian Airlines were merged with National Aviation Company of India Limited (Now renamed as Air India Limited) w.e.f. 01.4.2007. Further, merger of Kingfisher and Deccan airlines and takeover of Sahara Airlines by Jet Airways have also taken place.

(c) No, Madam. However, various issues relevant to the document are implemented from time to time by following laid down procedures.

(d) Airlines tariffs are market determined and takes into account all relevant factors, including the cost of operation, characteristics of services etc. Generally Scheduled airlines offer different fare buckets for each flight, in line with the practice followed in other parts of the world. As the lower fare buckets get sold out, the passengers pay progressively higher fare with the increase in demand for seats.

#### **Centres of Design and Manufacturing**

5539. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has any proposal to setup centres of design and manufacturing of IITs in the various States of the country including Gujarat and Tamil Nadu;

(b) if so, the details thereof; and

(c) the time by which such centres are likely to be setup?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Government have no

proposal to set up extension centres of the Indian Institutes of Technology (IITs) for design and manufacturing in various States, including Gujarat and Tamil Nadu.

[*Translation*]

**MTNL's Board of Directors**

5540. SHRI MANSUKHBHAI D. VASAVA:  
SHRI PRATAPRAO GANPATRAO JADHAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the composition of Board of Directors of Mahanagar Telephone Nigam Limited (MTNL);

(b) whether the decisions of the Board are reviewed by the Government periodically; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) The composition of Board of Directors of Mahanagar Telephone Nigam Limited (MTNL) is given in the enclosed Statement.

(b) and (c) As per Article 67 of the Article of Association (AOA) of MTNL, Board of Directors is vested with power to take decisions with regard to its commercial and business policies subject to provisions of the Companies Act 1956 and rules made thereunder. However, prior approval of President is to be obtained in respect of items given in Article 69 of AOA. Further, as per Article 70 of AOA, President has power to issue directives or instructions as may be considered necessary in regard to the conduct of business and affairs of the Company.

**Statement**

*Composition of Board of Directors of Mahanagar Telephone Nigam Limited (MTNL)*

**I. Functional Directors (Total No. of posts: 4)**

Sl. No.	Post	Name of the incumbent
1.	Chairman and Managing Director	Vacant*
2.	Director (Technical)	Shri Kuldip Singh
3.	Director (Finance)	Ms. Anita Soni
4.	Director (HR)	Shri S.P. Pachauri

\*Additional charge of the post has been entrusted to Shri Kuldip Singh, Director (Technical), MTNL.

**II. Government Directors (Total No. of posts: 2)**

Sl.No.	Post	Name of the incumbent
1.	Government Director	Shri Malay Shrivastava, Joint Secretary (Telecom), Department of Telecommunications
2.	Government Director	Smt. Nirmala Pillai, Senior Deputy Director General (WPF), Department of Telecommunications

**III. Non-official Part Time (Independent) Directors (Total No. of posts: 6)**

Sl.No.	Post	Name of the incumbent
1.	Non-Official Part Time (Independent) Director	Shri Adit Jain
2.	Non-Official Part Time (Independent) Director	Shri V.S. Iyer
3.	Non-Official Part Time (Independent) Director	Dr. Vijay Aggarwal
4.	Non-Official Part Time (Independent) Director	Shri T.S. Narayanasami
5.	Non-Official Part Time (Independent) Director	Dr. Rajan Saxena
6.	Non-Official Part Time (Independent) Director	Vacant

[*English*]

**Concessional Loan for Disabled Students**

5541. SHRI E.G. SUGAVANAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has launched any concessional education loan schemes for the students of SCs, OBCs and other students belonging to poor families Safai Karamchari with disabilities for study within the county and abroad;

(b) if so, the details thereof;

(c) whether interest subsidy is also available for the above loan facilities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Ministry of Human Resource Development has not launched any such

Concessional Education Loan Scheme. However, as per the information received from the Ministry of Social Justice & Empowerment, there are two Education Loan Schemes (ELS) of that Ministry as under:

- ELS of National Safai Karamcharis Finance and Development Corporation (NSKFDC); and
- ELS of National Scheduled Castes Finance and Development Corporation (NSFDC).

Under the ELS of NSKFDC, Education Loan is provided to the members of Safai Karamcharis including Scavengers and their dependents for purposes of professional or technical education at graduate and post-graduate level and also for higher study in Engineering, Medical, Management, Law etc. to the extent of 90% of the loan amount subject to maximum loan limit of Rs. 10.00 lakh per student (for studying within India) and Rs. 20.00 lakh per student (for studying abroad). The balance 10% is to be borne by students.

Under the scheme NSFDC, loan is provided for pursuing fulltime Professional/Technical courses upto Rs. 10.00 lakh (for studies within India) and upto Rs. 20.00 lakh (for studies abroad). 90% of the loan amount is provided by NSFDC and 10% is to be borne by students.

(c) and (d) The interest subsidy is available to all Educational Loans obtained for studies within India under Education Loan Scheme of Indian Banks' Association (IBA), including schemes mentioned above.

#### **Commonwealth Games Work Assigned to ECIL**

5542. SHRI ASADUDDIN OWASI: Will the PRIME MINISTER be pleased to state:

(a) whether Electronics Corporation of India Ltd. (ECIL) was given any job during Commonwealth games;

(b) if so, the details thereof;

(c) whether ECIL made exorbitant profit from the job assigned for the Commonwealth games;

(d) if so, the details thereof;

(e) whether the Government proposes to have a special audit of the said work undertaken by ECIL;

(f) if so, the details thereof;

(g) whether the whole payment to ECIL has been released by the Government; and

(h) if so, the steps taken or being taken by the Government regarding the irregularities committed by ECIL during the Commonwealth games?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) ECIL was awarded a contract for Integrated Security System on a turn-key, fixed and firm basis for CWG at a total cost of Rs. 345 crore (+taxes) covering 33 venues.

(c) and (d) No Madam. ECIL has provided details of all expenditures incurred and has shown that profit is 30.85% of the contract value. ECIL continues to incur expenditure on this project.

(e) CAG has already performed an audit of the CWG works, including work undertaken by ECIL.

(f) The report has already been placed before Parliament.

(g) No, Madam.

(h) ECIL has not committed any irregularities in executing this contract.

#### **Lessons on Integrity and Honesty**

5543. SHRI P. KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Central Vigilance Commission has asked the Central Board of Secondary Education to explore ways to increase lessons on integrity and honesty in school curriculum; and

(b) if so, the details thereof and the decision of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Central Vigilance Commission in its Annual Zonal review meeting held on 19.07.2011 had asked Central Board of Secondary Education (CBSE) to explore ways to increase lessons

on integrity and honesty in schools. CBSE adopts/adapts the curriculum formulated by NCERT and prescribes/recommends textbooks prepared by NCERT for class IX to XII. The lessons on integrity and honesty are well integrated in languages, science, social sciences and environmental education.

The CBSE affiliated schools are encouraged to have eco clubs, integrity clubs, Health and Wellness Clubs and Heritage Clubs as co-curricular activities. The CBSE has also brought out teacher manuals on value education to help teachers to integrate human values in teaching. The CBSE has also decided to send a detailed circular to CBSE affiliated schools asking them to hold year long programmes and activities in schools to create awareness among school children regarding human values.

#### **Selection of SC/ST Candidates**

5544. SHRI SHER SINGH GHUBAYA: Will the PRIME MINISTER be pleased to state:

(a) whether SC/ST candidates, selected on their own merit, are not counted against reserved vacancies as per Government instructions;

(b) if so, whether these instructions are taken into consideration while deciding the overall strength and the backlog of SC/ST in promotion as well as in recruitment in each department and cadre; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam. SC/ST candidates selected on their own merit are not counted against reserved vacancies. They are adjusted against unreserved vacancies.

(b) and (c) Yes, Madam. The SC/ST candidates appointed on their own merit are not treated as reserved category candidates for the purpose of calculating the number of reserved vacancies or backlog reserved vacancies in any cadre, both in the matter of promotion and direct recruitment.

#### **Funds for Technical and Research Institutes**

5545. SHRI ASHOK TANWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has allocated funds for the improvement of the technical and research institutes in the country;

(b) if so, the details thereof, State-wise; and

(c) the details of various schemes and proposals for providing aid to develop the backward areas in the State of Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Madam. An amount of Rs. 13100.00 crore has been allocated under the Plan Head for the year 2011-12 to the Department of Higher Education which includes an amount of Rs. 4424.00 crore for Technical Education. The funds are released to the Autonomous Organization/Centrally Funded Technical Institutions (CFTIs) for opening of new technical institutions, improvement of technical education and research. The Government has launched scheme Technical Education quality improvement programme (TEQIP) with the assistance of the World Bank at the cost of Rs. 2430.00 crore. Main objective of the scheme is to improve quality of technical education and system management in selected institutions. 126 institutes from the 21 States/UTs have been selected so far. The State-wise details is at enclosed Statement-I.

Funds have also been released under the scheme of Construction of Women's Hostels in 500 Polytechnics and Strengthening of existing Polytechnic. The State-wise list of number of Polytechnics and grants released for both the schemes under Sub-Mission of Polytechnic is at enclosed Statement-II.

The All India Council for Technical Education (AICTE) has also been allocated Rs. 230 crore during 2011-12 for providing financial assistance to the suitable proposals invited through advertisement in the newspapers on the PAN India basis. The grants are released on the basis of merit for improvement of the technical and research institutes in the country and are not earmarked for the States per se. The details of various Research and Institutional Development Schemes for improvement of quality of technical education in India are posted at AICTE website [www.aicte-india.org](http://www.aicte-india.org). The schemes are open for all AICTE approved technical institutions including those located in backward areas in the State of Haryana.



**Statement I**

Sl. No.	Name of the State/UT	No. of Institutions selected under Sub-component 1.1		No. of Institutions selected under Sub-Component 1.2	
		Govt.	Pvt.	Govt.	Pvt.
1.	Andhra Pradesh	0	12	4	2
2.	Bihar	2	—	—	—
3.	Chhattisgarh	1	1	—	—
4.	Gujarat	1	—	—	—
5.	Haryana	2	1	—	—
6.	Himachal Pradesh	0	—	—	—
7.	Jharkhand	0	1	1	—
8.	Karnataka	3	1	8	6
9.	Kerala	11	—	—	—
10.	Madhya Pradesh	2	1	1	—
11.	Maharashtra	4	2	4	3
12.	NCT-Delhi	0	—	—	—
13.	Odisha	2	—	—	—
14.	Punjab	1	1	1	—
15.	Rajasthan	5	1	—	—
16.	Tamil Nadu	1	—	2	—
17.	Uttar Pradesh	1	1	—	—
18.	Uttarakhand	1	—	1	—
19.	West Bengal	8	3	3	1
20.	UT-Chandigarh	1	—	1	—
21.	UT-Puducherry	1	—	—	—
		47	25	26	15
	CFIs	5		15	
	<b>TOTAL</b>	<b>52</b>	<b>25</b>	<b>41</b>	<b>8</b>

**Statement II***Grant Released For Construction of Women's Hostel*

Sl. No.	States	No. of Poly-technics	Total GIA (in Rs. in crore)
1	2	3	4
1.	Haryana	11	6.70
2.	Himachal Pradesh	9	1.80

1	2	3	4
3.	Jammu and Kashmir	6	2.60
4.	Punjab	5	1.00
5.	Chandigarh	1	0.20
6.	Rajasthan	25	8.60
7.	Uttar Pradesh	53	33.80
8.	Uttarakhand	25	9.40

1	2	3	4
9.	Andhra Pradesh	36	10.60
10.	Karnataka	56	18.10
11.	Kerala	41	10.90
12.	Tamil Nadu	25	9.80
13.	Puducherry	1	0.50
14.	Gujarat	1	0.20
15.	Madhya Pradesh	38	10.30
16.	Chhattisgarh	10	2.00
17.	Maharashtra	37	10.50
18.	Andaman and Nicobar Islands	1	0.20
19.	Bihar	13	3.30
20.	Jharkhand	12	6.00
21.	Odisha	13	4.70
22.	West Bengal	26	12.40
23.	Manipur	1	0.20
24.	Mizoram	2	1.00
25.	Tripura	2	0.40
26.	Assam	3	0.60
27.	Nagaland	3	1.90
28.	Arunachal Pradesh	1	0.20
Grand Total		457	167.90

*Grant Released for Upgradation of Existing Polytechnics*

Sl. No.	States	No. of Poly-technics	Total GIA (in Rs. in crore)
1	2	3	4
1.	Delhi		
2.	Haryana	11	1.50

1	2	3	4
3.	Himachal Pradesh	9	1.30
4.	Jammu and Kashmir	6	1.00
5.	Punjab	14	2.00
6.	Chandigarh	2	0.20
7.	Rajasthan	17	2.50
8.	Uttar Pradesh	41	5.70
9.	Uttarakhand	16	2.20
10.	Andhra Pradesh	44	5.80
11.	Karnataka	14	1.60
12.	Kerala	32	4.60
13.	Tamil Nadu	19	2.80
14.	Puducherry	2	0.21
15.	Goa	4	0.60
16.	Gujarat	15	2.00
17.	Madhya Pradesh	18	2.50
18.	Chhattisgarh	11	1.40
19.	Maharashtra	31	4.30
20.	Andaman and Nicobar Islands	1	0.10
21.	Daman and Diu	1	0.10
22.	Bihar	12	1.80
23.	Jharkhand	12	1.60
24.	Odisha	11	1.30
25.	Dadra and Nagar Haveli	1	0.10
26.	West Bengal	20	2.90
27.	Sikkim	2	0.20
28.	Meghalaya	1	0.10
29.	Nagaland	3	0.50
30.	Tripura	2	0.40
31.	Arunachal Pradesh	1	0.20
Total		373	51.51

### Assessment of Poverty

5546. SHRI NARAHARI MAHATO:  
SHRI NRIPENDRA NATH ROY:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the consumption in calories is considered as a base to assess the poverty line in the country;

(b) if so, the details thereof;

(c) whether different institutes have prescribed different amount of calories consumption for hardworking people;

(d) if so, the details thereof, institution wise; and

(e) the criteria accepted by the Government and the basis therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (DR. ASHWANI KUMAR): (a) to (e) The Planning Commission, as the nodal agency, estimates poverty on the basis of recommendations made by the Expert Committees as accepted by the Government. The method for estimation of poverty has been reviewed by the Planning Commission from time to time. The Planning Commission constituted a Task Force (Alagh Committee) on 'Projections of Minimum Needs and Effective Consumption Demand' in 1977 which defined the poverty line as per capita consumption expenditure of Rs. 49.09 per month in rural areas and Rs. 56.64 per month in urban areas at 1973-74 prices at national level. These poverty lines correspond to a basket of goods and services anchored on a norm of per capita daily calorie requirement of 2400 kcal in rural areas and 2100 kcal in urban areas applied uniformly for all the states. The Task Force used Age-sex- activity specific calorie requirements recommended by the Nutrition Expert Group along with Age-sex-activity structure of the population to derive these average daily per capita requirements of 2400 kcal and 2100 kcal in rural and urban areas respectively.

Subsequently, the Expert Group on 'Estimation of Proportion and Number of Poor' (Lakdawala Committee) constituted in 1989 retained the poverty lines defined by the Alagh Committee and disaggregated the National Poverty lines into State specific poverty lines in order to reflect the inter-state price differentials.

The Tendulkar Committee, which submitted its Report in 2009, took the urban headcount ratio of 25.7% in 2004-05, arrived at by following Lakdawala methodology, as the starting point. It used Mixed Recall period (MRP) based MPCE corresponding to this ratio as the new reference Poverty Line Basket (PLB) in urban areas and recommended that the rural poverty line should be recomputed to reflect money value in rural areas of the same PLB. Based on the Tendulkar Committee methodology, the poverty lines in 2004-05 at all India level were calculated as per capita consumption expenditure of Rs 446.68 per month for rural areas and Rs. 578.80 for urban areas. The Tendulkar Committee has incorporated adequacy of expenditure from the normative and nutritional viewpoint. It stated:

"while moving away from the calorie norms, the proposed poverty lines have been validated by checking the adequacy of actual private expenditure per capita near the poverty lines on food, education and health by comparing them with normative expenditures consistent with nutritional, educational and health outcomes."

The Committee has noted that although those near the poverty line in urban areas continue to afford the original calorie norm of 2100 per capita per day, their actual observed calorie intake from 61st Round of NSS (2004-05) is 1776 calories per capita per day. The actual observed calorie intake of those near the new poverty line in rural areas is 1999 calories per capita per day.

Planning Commission has no information regarding different institutes having prescribed different amount of calories consumption for hardworking people.

### Restructuring SSC

5547. SHRI SURESH ANGADI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has any plan to restructure the Staff Selection Commission (SSC);

(b) if so, the details thereof; and

(c) the number of persons selected for various posts on the basis of recruitments conducted by SSC during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) At present there is no proposal to restructure the existing set up of the Staff Selection Commission (SSC).

(c) The number of persons selected for various posts by SSC during the years 2008-09, 2009-2010 and 2010-2011 are 6304, 10576 and 23658 respectively.

#### BSNL Tender in Gujarat

5548. SHRIMATI JYOTI DHURVE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the BSNL has issued tenders for expansion of 2G and 3G telecom services in Gujarat circle;

(b) if so, the details thereof, including the bidders short-listed for the same;

(c) whether the Ministry of Home Affairs has expressed concern about the prospects of contracts covering sensitive zones going to Chinese bidders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) No Madam.

(b) Does not arise in view of (a) above.

(c) and (d) At present, there is no restriction on Chinese bidders for undertaking contracts covering sensitive zones.

#### CTET Exam, 2011

5549. SHRIMATI PRIYA DUTT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has introduced Central Teacher Eligibility Test (CTET) in the country;

(b) if so, the salient features of the CTET;

(c) whether the qualifying marks/standard was same for General, SC, ST and OBC candidates to qualify CTET 2011;

(d) if so, the reasons therefor;

(e) the total number of General, SC, ST and OBC candidates who appeared in CTET 2011 Paper-I, II and the number of candidates who qualified the CTET, paper-wise and category-wise;

(f) whether to protect the interests of SC&ST candidates the Government proposes to prescribe lower marks/qualifying standard in future and retrospectively to CTET 2011;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Central Board of Secondary Education (CBSE) has introduced Central Teacher Eligibility Test (CTET) from 2011. The first CTET was conducted in June 2011. Under CTET two papers are held, one for those who wish to become a teacher in class 1 to V and another for those who wish to become teacher in classes VI to VIII.

(c) and (d) The CBSE has issued certificates and statements of marks to candidates of all categories securing marks 60% and above. Appointing authorities can consider giving concessions to persons belonging to SC/ST/OBC/differently abled category in accordance with respective reservation policies.

(e) The details of number of candidates are as under:-

		Gen	SC	ST	OBC	Total
Paper-I	Appeared	255480	100837	30435	213001	599753
	Qualified	35768	3601	515	14864	54748
Paper-II	Appeared	254612	92996	21812	199069	568489
	Qualified	29931	2383	389	10468	43171

(f) There is no such proposal.

(g) Does not arise.

(h) CBSE has issued statement of marks. Appointing Authority can protect interest of SC/ST in accordance with respective reservation policies.

#### **Accountability in Institutions of Higher Learning**

5550. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the experts in higher education called for quality and accountability in institutions of higher learning in the country especially in the State of Haryana;

(b) if so, the details thereof and the funds spent in this regard; and

(c) the steps taken by the Government during the Eleventh Five Year Plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The National Knowledge Commission (NKC) and the Prof. Yash Pal Committee to advise on the Renovation and Rejuvenation of Higher Education in the country have recommended for expansion of the higher education system, continuous evaluation and assessment, reform of regulatory structure and mandatory accreditation of Higher Educational Institutions in India in order to ensure not only equity and access but also quality and opportunity of growth along academic vertical.

The Government has introduced a new scheme to provide central assistance for setting up of a Model Degree College in each of the identified 374 Educationally Backward Districts (EBDs) where Gross Enrolment Ratio (GER) for higher education is less than the national GER. A scheme "Sub-Mission on Polytechnics under Coordinated Action for Skill Development has been launched for setting up of new polytechnics in 300 unserved and underserved districts of the country.

In 2009 the Government established 16 new Central Universities in unserved States. The Government has also established 08 new Indian Institutes of Technology (IITs), 10 new National Institutes of Technology (NITs), 06 new Indian Institutes of Management (IIMs). Also, Financial assistance to Universities for promoting Distance Education system and the National Mission on Education through

Information and Communication Technology (ICT) also help taking quality teaching and learning material to the seekers of knowledge residing in remote and inaccessible areas.

During the XIth Five Year Plan as part of expansion of Central Educational Institutions in the State of Haryana, one Indian Institution of Management has been established at Distt. Rohtak and a new Central University has been set up in Distt. Mahendragarh. In addition, financial assistance for setting up of seven Polytechnics has been released. Under the Scheme of setting up of Model Degree College in the identified 374 Educationally Backward Districts, 10 proposals for setting up of Model Degree Colleges were received from Haryana. Nine proposals were disapproved on grounds of ineligibility while in the case of one Model Degree College in Distt. Fatehabad, additional documents/information has been sought by the University Grants Commission (UGC) from Haryana State Government. A National Institute of Technology at Kurushehra is already functioning.

The total outlay for XIth Five Year Plan for the Department of Higher Education is about Rs. 85,000 crores.

#### **Semi-Conductor Units**

5551. SHRI DHANANJAY SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the present status of semi-conductor industry in the country and the growth expected in the next ten years;

(b) whether the demand of the industry is mainly being met through import;

(c) if so, the details thereof; and

(d) the action taken by the Government to bridge the gap between import and indigenous manufacturing?

THE MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) The domestic semiconductor consumption has been growing over the years. As per studies conducted by India Semiconductor Association (ISA), the total market for semiconductors was estimated at US\$ 6.55 billion in year 2010 and is projected at US\$ 8.25 billion in the year 2011. The country's semiconductor production is around US\$ 100 million. The expected semiconductor demand w.r.t. current growth trend is approx. US\$ 50 billion by the year 2020.

(b) Yes, Madam.

(c) Most of India's semiconductor demand is presently met by imports from countries like Taiwan, USA, and Japan.

(d) Government had announced a Special Incentive Package Scheme for attracting investment in semiconductor wafer fabs in the country in 2007. However, no semiconductor wafer fab investment resulted. Therefore, in May, 2011, Government has set up an Empowered Committee (EC) for identifying technology and investors for setting up two Semiconductor Wafer Fabrication (Fab) Manufacturing facilities in the country; and to assess and recommend the nature and quantum of Government support required in this regard to translate the interest into investment. The Committee has already issued an Expression of Interest in national and international publications and major websites.

#### Unaided Degree Colleges

5552. SHRI RAVNEET SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to aid rural unaided Degree Colleges and Girls Degree Colleges run by the Charitable Trusts to boost the educational growth of the poor and rural masses;

(b) if so, whether the Government proposes to provide one time Central assistance for infrastructural development in such colleges; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) According to the University Grants Commission (UGC), it provides financial assistance to only those college which are declared eligible to receive grants under Section 12 B of UGC Act, 1956. However under the Eleventh Five Year Plan, the UGC has evolved a scheme to provide one-time catch-up grant to a large number of colleges which have so far been precluded from the UGC development grants on account of gaps in their infrastructure and quality. The scheme mainly aims to strengthen such colleges and enable them to fulfill the 12 B criteria of the UGC Act, 1956 for regular UGC assistance by the end of the XI Plan period.

#### Restructuring CBI

5553. SHRI MANOHAR TIRKEY:  
SHRI PRASANTA KUMAR MAJUMDAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes complete organisational restructuring of CBI based on the recommendations of a study carried out by a consultant from the Indian Institute of Technology (IIT), Delhi in the year 2009;

(b) if so, the details thereof;

(c) whether the Government has accepted those recommendations and implemented all of them;

(d) if not, the reasons therefor;

(e) whether the Government has also introduced financial incentive scheme for CBI; and

(f) if so, the extent the CBI would be more powerful and purposeful in the execution of its functions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (d) A Consultant from Indian Institute of Technology, Delhi was appointed by the Government to study the needs of CBI Branches including Comprehensive Modernization, Upgradation, Capacity Building and Computerisation. The consultant submitted his comprehensive report in May, 2008. On the basis of the report, CBI has issued orders for restructuring and up-gradation of CBI Branches. Government has also taken various steps to upgrade the infrastructure including buildings and offices of CBI, CBI Academy and Regional Training Centres, office automation system to provide for capacity building of CBI officers & staff.

(e) The Government has granted Special Incentive Allowance @ 25% of Pay to executive officers upto the level of Senior Superintendent of Police and @ 15% for officers above that rank in CBI.

(f) Efforts have been made to make the CBI more efficient and effective. The grant of Special Incentive allowance to the executive staff of CBI has motivated them to work hard to achieve the objectives of the organisation and has attracted talented officers to join CBI on deputation.

[Translation]

### Education to Tribal Children

5554. SHRI PREMDAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate any scheme to provide education to each of the tribal children;

(b) if so, the details thereof; and

(c) the time by which the scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No Madam, however the Government has launched various schemes so that the education at primary, secondary as well as higher level could be easily accessible to the tribal children.

(b) At Primary and Secondary stage there are Schemes which have significant bearing on Educational development of Scheduled Tribes. These Schemes are Early Childhood Education (ECE), Sarva Shiksha Abhiyan (SSA), The Right of Children to Free and Compulsory Education (RTE) Act, 2009, Mid Day Meal Scheme, Rashtriya Madhyamik Shiksha Abhiyan, Scheme for Setting up of 6000 Model Schools at Block Level as benchmark of excellence and Saakshar Bharat.

In Higher Education, University Grants Commission (UGC) implements various schemes for educational empowerment of Scheduled Tribes such as Remedial Coaching at UG/PG level for SC/ST students, Coaching Classes for SC/ST candidates for preparation for National Eligibility Test (NET), Post- Graduate Scholarships for Students belonging to SCs/STs/Minorities, Post-Doctoral Fellowships for SC/ST. UGC has also issued guidelines to Universities and Colleges for implementation of reservation policy of Government of India. Apart from this, 7.5% reservation in admission of the students belonging to the Scheduled Tribes in Central Educational Institutions established, maintained or aided by the Central Government has been provided under Central Educational Institutions (Reservation in Admission) Act, 2006. Central Educational Institutions such as Indira Gandhi National Tribal University, Amarkantak and Several Central Technical Education Institutions and Universities have been established in North Eastern Region which has major

concentration of tribal. In addition to this many other Schemes such as Scholarship for College and University Students (7.50 % reservation for ST students), Scheme of Interest subsidy on education loans, opening of Central Universities & Central Educational Institutions like IITs, IIMs, IIITs in uncovered areas, Expansion of Polytechnic and Scheme of setting up of 374 model colleges in districts having GER for higher education less than the national average have also been undertaken by the Ministry of Human Resource Development (HRD).

Ministry of Tribal Affairs has also launched schemes which supplement the efforts of Ministry of HRD. These schemes are- Establishment of Ashram Schools in Tribal Sub Plan Areas, Post Metric Scholarship for ST students, Hostels for ST girls and boys, Up-gradation of Merit of ST students, Top Class Education for ST students, Rajiv Gandhi National Fellowship for ST students, National Overseas Scholarship for ST students and Grant under Article 275(1) of the constitution (construction of Eklavya Model Residential Schools which a component in this scheme).

(c) Does not arise in view of (a).

[English]

### National Secondary Education Mission

5555. SHRIMATI J. SHANTHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the provisions made including allocation of funds in the current Five Year Plan for structural and infrastructural facilities for the development of national secondary education mission;

(b) if so, the details thereof;

(c) whether some State Governments have sought additional funds for education; and

(d) if so, the details thereof including the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Rashtriya Madhyamik Shiksha Abhiyan (RMSA), a centrally sponsored scheme for development of secondary education in the country, became operational from 2009-10. The objective of the scheme is to universalise access to secondary education

and improve quality and equity. The infrastructural facilities provided under the scheme are additional classrooms, laboratories, libraries, toilet blocks, drinking water facilities, etc. The 11th Plan outlay for the scheme is Rs. 20,120 crore. Year-wise allocation of fund during 2009-10 to 2011-12 is as under:

Year	Allocation of fund (Rs in crore)
2009-10	550.00
2010-11	1500.00
2011-12	2423.90

(c) and (d) The scheme envisages preparation of Annual Plan proposal by the State Governments for approval of the Project Approval Board (PAB) of the Ministry. Proposals of 33 States/UTs have been sanctioned in 2011-12. Government of Himachal Pradesh has submitted a supplementary proposal for additional funds which is being examined to be placed before the PAB for consideration.

#### Safdarjung Airport Plot

5556. SHRI S.R. JEYADURAI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Safdarjung airport plot has been designated as a recreational area in the Delhi's Master Plan and the Airports Authority of India (AAI) has been asked by the concerned authority to vacate the land;

(b) if so, the details thereof;

(c) whether the AAI has refused to vacate the land;

(d) if so, the details thereof and the reasons therefor; and

(e) the number of small aircraft and VVIP helicopters which have landed or taken off from the Safdarjung Airport during the last three years and the current year, year-wise?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Madam.

(b) to (d) Ministry of Urban Development claims that the land measuring 184.153 acres at Safdarjung Airport, New Delhi vests with M/o Urban Development. Safdarjung Airport was transferred to National Airports Authority (NAA) in terms of provisions of National Airports Authority Act, 1985 and thereafter the ownership vested with the Airports Authority of India (AAI) on its formation w.e.f. 1st April, 1994 in terms of provisions of the AAI Act, 1994. Communications have been sent to Ministry of Urban Development and several meetings have held between M/o Urban Development and M/o Civil Aviation to sort out the dispute. Presently, Ministry of Urban Development have been requested to take an early decision regarding restoration of land to AAI and appropriately change the land use of the Safdarjung Airport from the category of recreational activities.

(e) The details are given in the enclosed Statement.

#### Statement

##### *Year-wise position of movements at Safdarjung Airport*

Year	State Aircrafts operating at Safdarjung Airport				Central Government Aircraft		Total	
	Haryana Government		Punjab Government		Arr	Dep	Arr	Dep
	Arr	Dep	Arr	Dep				
2008-09	100	106	03	03	41	41	144	147
2009-10	119	118	02	02	25	25	146	145
2010-11	181	183	46	46	31	30	258	259
Upto Aug., 2011	85	84	NIL		133	131	218	215



**Aircraft Crashes**

5557. SHRI BHASKARRAO BAPURAO PATIL KHATGAONKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has chalked out any technique/plan to deal with aircraft crashes due to bird hits;

(b) if so, the details thereof; and

(c) the time by which the said technique/plan will be implemented?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Government of India has constituted a high level National Bird Control Committee (NBCC) under the Chairmanship of Secretary, Civil Aviation. To deal with the issues of wildlife (bird/animal) strike, a core group has been set up by Directorate General of Civil Aviation (DGCA) to work as a Central Agency in the field of wildlife (bird/animal) strike prevention.

(c) The core group will implement action plan in approximately six months time.

[*Translation*]

**Supply of Coal**

5558. SHRIMATI SEEMA UPADHYAY: Will the Minister of COAL be pleased to state:

(a) the time by which the Government proposes to install crushers to start coal supply from the Krishnashila mine under Northern Coalfields Limited;

(b) the quantum of coal production from the said mine during the last one year, month-wise; and

(c) the names of the companies identified for sale of coal from the said mine?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) As reported by Coal India Ltd. (CIL), the installation work of crusher for Krishnashila Mine is to be completed by October, 2013. Presently, one feeder breaker of 600 TPH capacity is in operation for coal crushing and it is proposed to install one more feeder breaker of 400 TPH, which is expected to be commissioned within 6 months on transfer from

nearby project. The month-wise raw coal production from the said mine during 2010-11 are given below:-

Month	Production in Lakh Tonne (Provisional)
April, 2010	2.07
May, 2010	3.04
June, 2010	1.72
July, 2010	2.32
August, 2010	3.10
September, 2010	2.38
October, 2010	3.16
November, 2010	3.30
December, 2010	3.42
January, 2011	3.68
February, 2011	3.30
March, 2011	4.18
<b>Total</b>	<b>35.67</b>

(c) The Companies identified for supply of coal from Krishnashila mine are as follows:-

**Captive Power Project (CPP)s**

- (i) M/s Hindalco Industries Ltd. (RPD) (Units I to VIII).
- (ii) M/s Jaypee Industries (Dalla, Chunar and Sidhi).

**Power Utilities**

- (i) Haryana Power Generation Corporation Limited (Panipat/Hissar Thermal Power Station (TPS))
- (ii) Rajathan Rajya Vidyut Utpadan Nigam Limited (Kota/Suratgarh Thermal Power Station (TPS))
- (iii) Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited (Obra Thermal Power Station (TPS))
- (iv) National Thermal Power Corporation

**Independent Power Project (IPP)**

- (i) M/s Lanco Anpara Power Ltd.

In addition, CPPs of M/s Hindalco Industries Ltd. (RPD) (units IX & XI) and M/s Hindalco Industries Ltd. (Cogeneration Plant/40 MW) are also proposed to be supplied coal from this mine. Balance coal if available after supplying to the above consumers, may be sold through e-auction.

[*English*]

#### Supplementary Lists of UPSC

5559. SHRI SANJAY SINGH CHAUHAN:  
SHRI KHAGEN DAS:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Union Public Service Commission (UPSC) has declared a supplementary list of the results of Civil Services Examination for the year 2008, 2009 and 2010 in which some candidates have been selected;

(b) if so, the total number of candidates declared successful, year-wise;

(c) whether the candidates of the supplementary list in the above said examination have joined the services;

(d) if so, the details thereof and if not, the reasons for the delay in this regard; and

(e) the time by which the candidates of the supplementary list of 2008, 2009 and 2010 are likely to join the service?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (d) The Union Public Service Commission has sent a supplementary list of 87 and 113 candidates from CSE 2008 and 2009, respectively for allocation to various services. The supplementary list from CSE 2010 is yet to be requisitioned. The present status regarding service allocation from Civil Service Examination 2008 and 2009 is as under:-

Civil Services Examination year	Number of pending	Remarks service allocations
2008	2	The final medical report of one candidate is yet to be received from the Hospital and the allocation of service to the other candidate is dependent upon the first one.
2009	113	Allocation of service has not been done as medical reports of some of the candidates are yet to be received.

(e) After receipt of medical reports, candidates will be allocated their service and directed to report to cadre controlling authorities of the service to which they are allocated.

#### IIIT for Tackling Cyber Crimes

5560. SHRI P. VISWANATHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal to set up a state-of-the-art Indian Institute of Information Technology (IIIT) to tackle cyber crimes;

(b) if so, the details thereof and the estimated cost for setting up of the said project; and

(c) the time by which the said Institute is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) and (c) Do not arise.

#### International Private Leased Circuits

5561. SHRI KHAGEN DAS: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether some telecom operators have signed agreements with a Singapore Telecom Company for selling its international Private Leased Circuits to customers in India;

(b) if so, the details thereof;

(c) whether this agreement has resulted in violation of various clauses of ILD License agreement in Indian Telegraph Act, 1885;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Yes, Madam. Singapore Telecom Limited (STL), a non licensed entity, had signed agreement with International Long Distance (ILD) service providers namely M/s Bharti Airtel Limited (BAL) and M/s Tata Communications Limited (TCL). As per the said agreement, M/s BAL and M/s TCL may provide the Indian leg of International Private Leased Circuits (IPLC) to the customers of M/s STL. An International carrier may enter into an agreement with the carriers of other country, where it does not have license to operate, so as to provide end to end IPLC to its customers.

(c) to (e) To check about any violation of ILD license agreement by BAL and TCL through this agreement, the matter has been referred to a Committee in Department of Telecommunications for examination.

#### **Tobacco Free Campuses**

5562. SHRI RAJIAH SIRICILLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is focusing on intoxication free campuses in schools and colleges across the country;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam. The Government is committed to ensure intoxication free campuses in schools and colleges across the country. For this purpose, various measures have been taken as detailed below:-

- (i) In accordance with the provisions of the National Curriculum Framework (NCF) 2005, contents related to drug/substance abuse have been incorporated in the text books of National Council of Educational Research and Training (NCERT) to make students understand the ill-effects of drug abuse on their health and future prospects in their formative age itself.

(ii) The National Population Education Project and Adolescence Education Programme are being implemented by 30 States/UTs and National Agencies [Council of Boards of School Education in India (COBSE), Central Board of Secondary Education (CBSE), National Institute of Open Schooling (NIOS), Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Sangathan (NVS)] to focus on concerns of drug abuse including tobacco - symptoms, effects, myths and misconceptions and its prevention by conducting various curricular and co-curricular activities with school students.

(iii) No sale of tobacco products inside the premises and within the radius of 100 yards from schools/ educational institutions is permitted and it has been made mandatory for the school authorities to display prominently signage in this regard near the main gate and on boundary wall of the school/institution.

(iv) Every year, 26th June is celebrated as International Day against Drug Abuse and Illicit Trafficking in various schools and other educational institutions where awareness is generated among students through campaigns, conducting seminars, workshops and exhibitions against drug abuse.

(v) Narcotics Control Bureau (NCB) of Ministry of Home Affairs has reported that NCB, in coordination and liaison with other drug law enforcement organisations and state police carries out demand (of drugs) reduction activities across the country, provides financial assistance to states for strengthening of narcotics wings and implementing scheme of monetary rewards for information leading to seizure of narcotics drugs to informers and officers.

(c) The question does not arise.

#### **Enrolment Rate**

5563. SHRI SAMEER BHUJBAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is fact that enrolment data of OBCs is not maintained separately in primary, secondary and higher education;

(b) if so, the reasons therefor;

(c) the corrective measures proposed to be taken in this regard; and

(d) the steps taken to encourage better enrolment of socially and educationally backward classes and the children of disadvantaged social groups?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The enrolment data of OBCs is collected under District Information System for Education for elementary education. The enrolment data of OBCs is not maintained for secondary and higher education. For higher education, provision has been made to collect enrolment data on OBC in All India Survey on Higher Education.

Government has been making consistent progress to meet the goals of Universal Elementary Education through implementation of the Sarva Shiksha Abhiyan (SSA) Programme. The Right of Children to Free and Compulsory Education (RTE) Act 2009, which became operational with effect from 1st April, 2010, provides that every child in the 6 to 14 age- group shall have a right to free and compulsory education till completion of elementary education. The SSA Framework of Implementation has been revised to correspond with the provisions of the RTE Act 2009 and the SSA programme is being implemented in accordance with the norms and standards of the RTE Act. Further, Rashtriya Madhyamik Shiksha Abhiyan has been launched for universal access to secondary education. In higher education sector reservation is being provided to SCs, STs and OBCs under Central Educational Institutions (Reservations in Admission) Act, 2006.

#### **RTE Act, 2009**

5564. SHRI NILESH NARAYAN RANE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Right to Education Act, 2009 is applicable to Government and Government Aided schools only; and

(b) if so, the reasons for keeping the private schools, Navodaya Vidyalayas minority schools as well as international schools outside the purview of the RTE Act, 2009?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D.

PURANDESWARI): (a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is applicable to all recognised schools imparting elementary education and include the following:-

- (i) a school established, owned or controlled by the appropriate Government or a local authority;
- (ii) an aided school receiving aid or grant to meet whole or part of its expenses from the appropriate Government or the local authority;
- (iii) a school belonging to specified category; and
- (iv) an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority.

As per section 2(p) of the RTE Act, specified category schools means a school known as Kendriya Vidyalaya, Navodaya Vidyalaya, Sainik School or any other school having a distinct character which may be specified, by notification, by the appropriate Government.

#### **2nd Phase of TEQIP**

5565. SHRI PONNAM PRABHAKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has approved the proposal for investment of 2,430 crore to initiate the 2nd phase of the Technical Education Quality Improvement Programme (TEQIP) in the country especially in Andhra Pradesh; and

(b) if so, the details thereof State-wise alongwith the present status of the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): a) Technical Education Quality Improvement Programme (TEQIP) is being implemented as a Centrally Sponsored Scheme at a total cost of Rs. 2,430.00 crore in the country and not especially in Andhra Pradesh.

(b) List of selected States and Institutions is enclosed as Statement. The funds will be released only after signing of MoUs between the Ministry of Human Resource Development (MHRD) and States, States and Institutions.

**Statement***No. of Institutions per State Participating in the Project (TEQIP, Phase-II)*

Sl. No.	Name of the State/UT	No. of Institutions selected under Sub-component 1.1		No. of Institutions selected under Sub-Component 1.2	
		Govt.	Pvt.	Govt.	Pvt.
1.	Andhra Pradesh	0	12	4	2
2.	Bihar	2	—	—	—
3.	Chhattisgarh	1	1	—	—
4.	Gujarat	1	—	—	—
5.	Haryana	2	1	—	—
6.	Himachal Pradesh	0	—	—	—
7.	Jharkhand	0	1	1	—
8.	Karnataka	3	1	8	6
9.	Kerala	11	—	—	—
10.	Madhya Pradesh	2	1	1	—
11.	Maharashtra	4	2	4	3
12.	NCT-Delhi	0	—	—	—
13.	Odisha	2	—	—	—
14.	Punjab	1	1	1	—
15.	Rajasthan	5	1	—	—
16.	Tamil Nadu	1	—	2	—
17.	Uttar Pradesh	1	1	—	—
18.	Uttarakhand	1	—	1	—
19.	West Bengal	8	3	3	1
20.	UT-Chandigarh	1	—	1	—
21.	UT-Puducherry	1	—	—	—
		47	25	26	15
	CFIs	5		15	
	<b>TOTAL</b>	<b>52</b>	<b>25</b>	<b>41</b>	<b>8</b>

Rest of the institutions are in the process of being selected.

[*Translation*]

#### Concession in Eligibility for Ph.D. Holders

5566. SHRI GOPAL SINGH SHEKHAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the concession in eligibility is granted for M. Phil./Ph.D. holders under the University Grants Commission (UGC) Act, 2009 for the purpose of recruitment of teaching staff in the colleges/universities;

(b) if so, whether any provision had been made to secure the future of M.Phil./Ph.D. degree holders prior to the year 2009;

(c) if so, the reasons for withdrawal of the relaxation granted to Ph.D. degree holders prior to the year 2009;

(d) whether Ph.D. holders qualified on the basis of the norms laid down earlier have been selected as teachers in colleges/universities;

(e) if so, the details thereof; and

(f) the basis of considering such former Ph.D. holders eligible under the new eligibility criterion in accordance with the UGC Act, 2009?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) According to the University Grants Commission (Minimum Qualifications required for the appointment and Career Advancement of teachers in Universities and Institutions affiliated to it) (3rd Amendment), Regulation 2009 and the University Grants Commission (Minimum Standards and Procedure for Award of M. Phil/Ph. D.Degree), Regulation, 2009, National Eligibility Test (NET)/State Level Eligibility Test (SLET) are compulsory minimum eligibility condition for recruitment and appointment of Lecturers in Universities/Colleges/Institutions. No concession is granted to M.Phil holders for recruitment to the post of teaching staff in Colleges/Universities/Institutions of National Importance. However, those candidates, who have been awarded Ph. D. Degree in compliance of the "University Grants Commission (minimum standards and procedure for award of Ph.D Degree), Regulation 2009" shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions. These Regulations were issued in order to

ensure that highly qualified and good quality faculty is made available to students of higher education.

Some candidates who were not NET/SLET qualified were appointed by a few Universities on ad-hoc basis. In order to give some relief to teachers appointed through regular procedures and working in ad-hoc capacity who were neither NET/SLET passed nor obtained a Ph.D. degree in accordance with the above regulations, this condition was relaxed for two years (four attempts) to enable such candidates to qualify in NET/SLET in order for them to be eligible for absorption.

[*English*]

#### Nuclear Security Summit

5567. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government proposes to participate in Nuclear Security Summit in Korea; and

(b) if so, the details of the agenda for discussion in the said Summit?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) The Government proposes to participate in the Nuclear Security Summit scheduled to be held in 2012 in the Republic of Korea. The Summit will discuss issues relating to nuclear security as a follow up to the first Nuclear Security Summit held in Washington DC in April 2010.

[*Translation*]

#### National Economy

5568. DR. KIRODI LAL MEENA: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether a meeting of the Planning Commission has been held recently to review the national economy in the backdrop of economic recession and drought due to failure of monsoon;

(b) if so, the details thereof;

(c) whether discussions on revised estimates in respect of Eleventh Five Year Plan and State-wise target have been held in the said meeting; and

(d) if so, the outcome of discussions and the measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (DR. ASHWANI KUMAR): (a) to (d) The Eleventh Five Year Plan (2007-12) had set a target of 9% average annual growth rate of GDP. The global economic and financial crisis which developed around 2008 had an adverse impact on Indian economy. The problem was further compounded by unfavourable weather conditions and drought - like situation in different parts of the country. As a result, the GDP growth rate declined during 2008-09 and 2009-10.

The Government responded to the situation by announcing three stimulus packages and accelerating the pace of implementation of developmental schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme, various components of Bharat Nirman, etc.

The Mid-Term Appraisal (MTA) of the Eleventh Five Year Plan, undertaken by the Planning Commission revealed that the economy weathered an exceptionally difficult global environment very well. However, the projected annual average growth rate of GDP for the Eleventh Five Year Plan was scaled down to 8.1% at the national level. For improvement of the economic growth rate, the MTA recommended various macroeconomic policy measures such as ensuring fiscal consolidation, providing supportive investment environment, developing infrastructure through Public - Private Participation etc. These issues were deliberated in the meeting of the National Development Council (NDC) held on 24th July 2010. The detailed MTA document is available on Planning Commission's website: [http://planningcommission.nic.in/plans/mta/11th\\_mta/MTA.html](http://planningcommission.nic.in/plans/mta/11th_mta/MTA.html)

#### **Medical Colleges by CIL**

5569. SHRI HANSRAJ G. AHIR: Will the Minister of COAL be pleased to state:

(a) whether Coal India Limited (CIL) proposes to establish four medical colleges in the mining areas of its subsidiary companies;

(b) if so, the details thereof;

(c) whether the medical Council of India has granted permission for establishment of the proposed medical colleges;

(d) if so, the details thereof; and

(e) the proposed locations of the said medical colleges?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Yes Madam, there is a proposal under consideration to establish four medical colleges in different subsidiaries. The proposed medical colleges are to be established in the areas of (i) M/s Mahanadi Coalfields Limited (MCL) (ii) M/s Central Coalfields Limited (CCL) (iii) M/s Bharat Coking Coal Limited (BCCL) and (iv) M/s Eastern Coalfields Limited (ECL).

(c) and (d) The Medical Council of India has not granted permission for establishment of the proposed medical colleges, as each of the subsidiary is to achieve certain stages to apply before the Medical Council of India for permission.

(e) The proposed locations for establishment of medical colleges are Talcher in MCL area, Ranchi in CCL area and Dhanbad in BCCL area. The location for proposed medical college in ECL area is not yet decided.

*[English]*

#### **Sports Facilities in KVs**

5570. SHRI S.S. RAMASUBBU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalayas (KVs) have appointed teachers/coach for providing coaching to students in various sports disciplines;

(b) if so, the details thereof and the funds utilised for promotion of various sport events during the last three years;

(c) whether the Government is aware of the reports that KVs are not imparting proper and regular coaching to all the interested students throughout the academic year; and

(d) if so, the details thereof and the steps taken to improve the sports events in schools and to fix responsibility on the coach/sports teachers to ensure proper coaching to students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) One post of Physical Education Teacher is sanctioned for each Kendriya Vidyalaya. Kendriya Vidyalayas are also authorized to hire the services of specialist coaches/experts on yearly as well as on short term basis. The expenditure is incurred from the funds of Vidyalaya Vikas Nidhi available with the Kendriya Vidyalaya concerned. No separate funds are earmarked by Kendriya Vidyalaya Sangathan for providing coaching to students in various sports disciplines.

(c) No such report has come to the notice of the Ministry.

(d) Does not arise.

#### Monitoring of Institutes/Colleges

5571. SHRI P.K. BIJU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the All India Council for Technical Education (AICTE) has been monitoring the staff strength and other facilities of the technical institutes and engineering colleges before and after granting recognition;

(b) if so, the details thereof including the number of engineering colleges recognised during the last three years, State-wise and year-wise;

(c) whether the AICTE has conducted any survey of these colleges;

(d) if so, the number of colleges having faculty deficiency; and

(e) the extent to which staff deficiency has been condoned, State-wise as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam. All AICTE approved existing technical institutions are required to furnish the information related to the staff strength and other facilities as mandatory disclosure online on the web portal every year for seeking extension of approval of courses offered by them. All technical institutions are required to adhere to the norms and standards prescribed by AICTE from time to time to maintain the standards of technical education. Council monitors for fulfillment of all norms by the Institute and on the basis of the said data posted on the web portal, AICTE accords the permission for extension of approval etc. In case AICTE observes non-fulfillment of the norms and standards or receives

any complaint, with substance, against any engineering college, the same is got investigated and the Council initiates punitive action as per regulations framed by the Council and in accordance with the provisions under AICTE Approval Process.

The number of AICTE approved engineering colleges for the last three years is given below:-

Year	No. of AICTE approved Engineering Colleges
2008	2388
2009	2942
2010	3241

The number of new engineering colleges approved during the last three years, State-wise and Year-wise are at enclosed Statement-I

(c) and (d) As per the information furnished by AICTE, there is a shortfall of 20% in terms of faculty in AICTE approved institutions. State-wise details of vacancy of teachers are at enclosed Statement-II.

(e) AICTE has not condoned the deficiency but has taken pro-active steps for the benefit of students and to protect them from any adverse impact on account of shortage of faculty.

#### Statement I

*No. of New Engineering Colleges approved during the last three years*

State	2008-09	2009-10	2010-11
1	2	3	4
Uttar Pradesh	170	183	105
Uttarakhand	17	19	06
Bihar	05	08	04
Chhattisgarh	26	17	07
Gujarat	37	64	42
Madhya Pradesh	66	81	27
Karnataka	128	141	159
Kerala	53	75	90



1	2	3	4
Andhra Pradesh	201	205	104
Assam	01	08	02
Jharkhand	01	01	05
Meghalaya	0	01	0
Odisha	26	40	18
West Bengal	18	14	15
Chandigarh	01	01	0
Delhi	0	02	05
Haryana	52	23	27
Himachal Pradesh	09	11	04
Jammu and Kashmir	0	05	01
Punjab	43	11	22
Rajasthan	38	58	38
Tamil Nadu	149	176	107
Puducherry	04	02	03
Maharashtra	123	97	53
Goa	04	04	04

**Statement II***State-wise Vacancy of Teachers in Engineering Colleges*

State	Engineering & Technology
1	2
Andhra Pradesh	67749
Arunachal Pradesh	129
Jharkhand	1259
Meghalaya	127
Odisha	11626
Tripura	76
West Bengal	7586
Andaman and Nicobar Islands	23
Manipur	35

1	2
Sikkim	190
Bihar	949
Uttar Pradesh	24627
Uttarakhand	2498
Dadra and Nagar Haveli	26
Chandigarh	358
Delhi	1839
Haryana	15051
Himachal Pradesh	1605
Jammu and Kashmir	862
Punjab	12522
Rajasthan	12036
Chattisgarh	4237
Gujarat	10407
Madhya Pradesh	18685
Goa	471
Maharashtra	38669
Daman and Diu	21
Karnataka	25823
Kerala	11670
Puducherry	1379
Tamil Nadu	69548

**Schools without Electricity**

5572. DR. KRUPARANI KILLI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of schools under the Sarva Shiksha Abhiyan (SSA) in the country including Andhra Pradesh are without electricity;

(b) if so, the details thereof; and

(c) the time by which these schools are likely to be provided electricity?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per the District Information System for Education (DISE) 2009-10, 38.98% Government schools in the country have electricity connection. In Andhra Pradesh 44.95% Government schools have electricity connections.

(c) Sarva Shiksha Abhiyan (SSA) provides funds for school infrastructure, which includes provision of electricity facilities. States have also been requested to provide electricity facilities to schools through convergence under Rajiv Gandhi Grameen Vidyutikaran Yojna (RGGVY). This is an ongoing process and States/UTs have been advised to expedite school electrification.

#### **Academic and Executive Councils of Sikkim University**

5573. SHRI PREM DAS RAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Academic and the Executive Councils of the Sikkim University have no representatives from the State of Sikkim in view of the attainment of the objects of the Sikkim University Act; and

(b) if so, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The term of the first Academic Council and Executive Council of Sikkim University, constituted with the approval of the Visitor in terms of Section 46 of the Sikkim University Act, 2006, has since expired. The subsequent Academic Council and the Executive Council are yet to be constituted in accordance with the amended Statute 11 and 13 of the University Statutes. The statutory provisions provide, *inter-alia*, for the members drawn from the various levels of faculty of the University, Principals of affiliated colleges and persons nominated by the Visitor. The Executive Council also includes Secretary, Department of Higher Education, Government of Sikkim. Since the Executive Council and the Academic Council are principal executive and academic authorities of the University, they are expected to endeavour towards achieving the Objects of the University, as enshrined in Section 4 of the Sikkim University Act, 2006.

#### **Promotion Policy in MTNL**

5574. SHRI KAMLESH PASWAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether MTNL accord promotion to SC/ST employees in pursuance of the Constitution Amendment (85) Act, 2001;

(b) if so, the details thereof;

(c) whether some group 'B' officers of SC/ST category have represented in this regard; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Yes, Madam. While according promotion to SC/ST employees, Government of India's regulations/directives regarding providing reservations to SC/ST employees in promotions are being followed.

(c) and (d) There are two cases involving 14 officers of Group 'B' of SC/ST category who had represented before National Commission for Scheduled Castes/Scheduled Tribes. The details of the same are given below:-

1. Case of Mrs. Savita Raj, Sr. Hindi Translator: After detailed discussion, the National Commission of Scheduled Castes has observed that since a case similar to that of Smt Savita Raj is pending before Hon'ble Supreme Court, she should also wait for Court decision. However, in the meantime, if any vacancy arises MTNL shall consider here case for regular promotion and also not make any recovery/ deduction against excess payment.  
MTNL has already complied with the said orders. Any further action shall be taken only after decision of Hon'ble Supreme Court in the matter.
2. Case of Shri H.K. Chauhan & others: Shri H.K. Chauhan & 13 other employees of SC/ST category had represented before the National Commission for Scheduled Castes for ante dating of their recruitment year from 1994 to 1993. After detailed discussion with Member of

National Commission for SCs it was decided that the recruitment year of such SC/ST officers who had applied for the post of Junior Telecom Officer(JTO) in 1993 but the examination could not be conducted and was given seniority against the recruitment year 1994, shall be reassigned the seniority against the vacancy of 1993. The said direction of the Commission has already been complied with and no application is pending with MTNL.

[Translation]

#### Shortage of Telephone Instruments

5575. SHRIMATI DARSHANA JARDOSH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) are facing shortage of telephone instruments and cables;

(b) if so, the details thereof;

(c) whether the new landline subscribers are not being provided with instruments by these PSUs; and

(d) if so, the number of new subscribers who have been asked to buy own instrument during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) and (d) BSNL and MTNL are providing the instruments to their new landline subscribers, who opt for the same. No such subscriber has been asked to buy own instruments.

[English]

#### Retention of HAL Airport

5576. SHRI B.Y. RAGHAVENDRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Parliamentary Committee has recommended for the retention of HAL Airport in Bengaluru, even after the Devnahalli International Airport started its function; and

(b) if so, the details thereof and the reasons therefor alongwith the response of the Government in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The Parliamentary Standing Committee on Transport, Tourism and Culture in its 159th report had inter-alia recommended that Government should operationalise the old airports at Bangalore and Hyderabad. However, the Government of India (GoI) had entered into a Concession Agreement with the Joint Venture Company namely M/s Bangalore International Airport Limited (BIAL) for operation, management and development of a greenfield airport at Devnahalli near Bangalore. In terms of this Concession Agreement, GoI is obliged to close down all commercial civil aviation operations at the existing HAL airport once the new airport become operational.

#### Student Enrolment

5577. SHRI G.M. SIDDESHWARA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government's participation in higher education, in terms of the number of institutions and student enrolment, has dwindled during the last three years; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The number of recognised higher educational institutions and student enrolment during the years 2006-07, 2007-08 and 2008-09 (provisional) are given below:-

Year	Institutions	Enrolment
2006-07	20186	15257893
2007-08	23505	17211216
2008-09 (provisional)	26399	18648923

[Translation]

#### Royalty on Coal

5578. SHRI GOVIND PRASAD MISHRA: Will the Minister of COAL be pleased to state:

(a) whether any proposals regarding fixation of royalty on the basis of coal prices submitted by the State Governments including Madhya Pradesh are pending with the Union Government:

(b) if so, the details thereof and the present status of the proposals, State-wise; and

(c) the time by which the said proposals are likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) Yes, Madam. The major coal producing States such as Jharkhand, Odisha, Chattisgarh and Madhya Pradesh have requested for fixation of royalty rates on ad-valorem basis.

The proposal is under consideration of the new Study Group, set up by the Ministry of Coal, to recommend revision of the royalty rates on coal and lignite. The Study Group has already collected the views/comments of all the concerned stakeholders through questionnaires as well as direct meetings. The said Study Group is presently analyzing various suggestions received in this regard. The new royalty rates would be notified by the Government after examining the recommendations of the said Study Group.

#### **Complaints against Vice-Chancellor**

5579. SHRI BHOOPENDRA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether complaints have been received against Dr. Harisingh Gaur Central University/its Vice-Chancellor during the last two years;

(b) if so, the details thereof; and

(c) the action taken on the complaints received?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Dr. Harisingh Gour Vishwavidyalaya, Sagar is an autonomous organization incorporated as a Central University in 2009 under an Act of Parliament. During the last two years, several complaints/representations have been received from various quarters regarding the functioning of the University and its Vice-Chancellor which relate, inter-alia, to alleged irregularities in recruitment/promotion of teaching and non-teaching staff, non-payment of terminal dues/pensionary

benefits to the employees, regularization of contract teachers and conditions of services of daily-wage employees, besides falling standards of education in the University. The complaints/representations have been forwarded, from time to time, to the University for action as appropriate.

*[English]*

#### **Standard Operating Procedure**

5580. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has any proposal for Standard Operating Procedure (SOP) for VVIP flight movements; and

(b) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Joint Standard Operating Procedure (SOP) exists between Airports Authority of India and Indian Air Force, which has been approved by the Directorate General of Civil Aviation (DGCA) for handling VVIP flights. The SOP is aimed at collating all instructions on the subjects and laying down standardized procedure for VVIP operations. The SOP lays emphasis on Advance Coordination Meeting of all involved agencies on matters regarding safe and secure VVIP operations. These coordination meetings are documented and circulated to all concerned.

*[Translation]*

#### **Joint Space Exploration with Russia**

5581. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether India and Russia propose to make joint space exploration and transfer of technology under the Indo-Russian Space Cooperation Agreement;

(b) if so, the details thereof and the salient features of this Agreement;

(c) the progress made so far in this regard; and

(d) the extent to which India is likely to be benefited from this Agreement?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) As a part of Indo- Russia co-operation in the field of space, Indian Space Research Organisation (ISRO) and Federal Space Agency of Russia (ROSCOSMOS) have entered into a co-operative agreement in November 2007, for carrying out joint unmanned exploration of the moon. This programme is called Chandrayaan-2 and it will have the moon orbiter, lander and rover module. As per the agreement, India will be responsible for developing a moon orbiter and rover module, whereas Russia will be responsible for developing a moon lander module. Chandrayaan-2 will be launched using ISRO's Geosynchronous Satellite Launch Vehicle. There is no transfer of technology envisaged under this agreement.

(c) For the Chandrayaan-2 programme, several rounds of discussions and exchange of technical data have taken place between the Indian and Russian sides primarily to finalise on the various interfaces and mission related operations. The preliminary design review is presently in progress.

(d) As this is the first time India will be undertaking a moon lander-rover mission, it is likely to provide great benefit and insight into the development of moon lander configuration and its operations, in addition to generating tremendous amount of data for the scientific community. The mission will also enthuse the younger generation in taking up science as their future career.

[English]

#### **Abolition of Board Exam**

5582. SHRI D. VENUGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether CBSE has abolished Board Exam in Class X from 2010;

(b) if so, the details thereof including the present policy in this regard; and

(c) the number of students who opted for Board Exam during 2010?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Central Board of

Secondary Education (CBSE) has made Board Exam in class X optional from 2011. Those students who wish to remain in CBSE system after class X do not require to appear in the Board Examination. The students who wish to leave CBSE system after class X require to appear in the Board Examination conducted by CBSE.

(c) 9,02,747 students were registered for class X Board Examination during 2010.

#### **Recognition of Deemed Universities**

5583. DR. RATTAN SINGH AJNALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of deemed universities recognized by the University Grants Commission (UGC), State Governments and Distance Education Council (DEC) separately, State-wise; and

(b) the names of universities under cancellation of recognition by UGC and Distance Education Council (DEC) recognized by the State Governments, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per Section 3 of University Grants Commission (UGC) Act, 1956, it is the Central Government which may, on the advice of the Commission, declare, by notification in the Official Gazette, any institution for higher education, other than a university, as deemed to be a university for the purposes of the said Act.

(b) Neither any recognition nor de-recognition of institutions as institutions deemed to be universities is possible by the State Governments or UGC or Distance Education Council (DEC). On public concerns regarding decrease of academic standards in such institutions, the Government ordered review of functioning of all deemed to be universities by a Committee of eminent academics, and as many as 44 of these institutions were found deficient and unfit to continue as such. The matter is sub judice in the Supreme Court of India in WP(C) No. 142 of 2006.

#### **Indians in Malaysian Jails**

5584. SHRI SURESH KUMAR SHETKAR:  
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the detained Malaysian Indians have been freed recently;

(b) if so, the details thereof; and

(c) the number of people of Indian origin who are still languishing in the jails in Malaysia?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) High Commission of India (HCI) in Malaysia has informed that media reports of detaining the activists of Parti Sosialis Malaysia (PSM), Human Rights Party (officially not registered as political party in Malaysia) and the Hindu Rights Action Force (HINDRAF) a banned organization in Malaysia, by the Malaysian Authorities were noticed. These detained activists were Malaysians of Indian origin. As the detained persons were Malaysian citizens, HCI, Kuala Lumpur is not in a position to seek details from Malaysian Authorities.

#### Fuel Refinery Unit

5585. SHRI L. RAJAGOPAL: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government has any proposal to set up fuel refinery unit at Adoni in Kurnool district of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the time by which said unit is likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) No, Madam.

(b) and (c) Do not arise.

*[Translation]*

#### Non-Functioning of KVs

5586. SHRI JITENDRA SINGH BUNDELA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether in spite of announcement of opening Kendriya Vidyalayas in Khajuraho and Katni of Madhya Pradesh, the same have not started functioning as yet;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which the said KVs are likely to be operational?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Kendriya Vidyalaya Sangathan has not made any announcement for opening of any new Kendriya Vidyalaya (KV) at Khajuraho in the State of Madhya Pradesh. As regards Katni, two Kendriya Vidyalayas are already functioning there. A proposal for an additional KV at Katni was received and orders for opening of KV No.3 were issued. However, the KV at Katni could not be made operational as District Administration could not provide temporary accommodation and minimum infrastructural facilities required for a new KV.

*[English]*

#### Publishing as Small Scale Sector

5587. SHRI R. THAMARASELVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to declare publishing as a small scale sector or priority sector;

(b) if so, the details thereof;

(c) whether a task force, set up by the Government to revive the publishing sector, had submitted its report; and

(d) if so, the details of the recommendations made therein and approved by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Publishing activity has been categorized as Service activity under the provisions of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 which can further be classified as micro, small or medium based on the investments in equipments. Credit to micro, small and medium enterprises (MSMEs) by financial institutions are as per guidelines/instructions issued by the Reserve Bank of India from time to time. As per Reserve Bank of India guidelines, finance to micro and small enterprises sector is categorized under priority sector.

(c) and (d) The Task Force constituted on 5.2.2010 by the National Book Promotion Council (NBPC) to draft comprehensive National Book Promotion Policy (NBPP) has submitted its final draft and it has been approved in the final meeting of the Task Force held on 8th August 2011. The final draft on NBPP will be placed before the NBPC shortly.

#### Recognition of IIPM

5588. SHRI J.M. AARON RASHID:  
SHRI HARISCHANDRA CHAVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that the Indian Institute of Planning and Management (IIPM) is luring the students by falsely publishing the photographs of an eminent film actor as one of the associates of IIPM;

(b) if so, the details thereof;

(c) whether the IIPM is recognized by All India Council for Technical Education (AICTE) and University Grants Commission; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam. There is an Public Interest Litigation (PIL) filed against Indian Institute of Planning and Management (IIPM) for duping students by false advertisements. The University Grant Commission (UGC) has issued public notice against IIPM as it is not authorized to grant degrees. In order to provide legitimacy to its degrees, IIPM has obtained a certificate from Manonmaniam Sundaranar University of Tirunelveli, Tamil Nadu for being an onsite academic partner. The said university is a state university having no jurisdiction to affiliate an institution outside the state of Tamil Nadu.

(c) and (d) IIPM is not recognized either by All India Council for Technical Education (AICTE) or University Grants Commission (UGC).

*[Translation]*

#### Data about Higher Education

5589. SHRI BALKRISHNA KHANDERAO SHUKLA:  
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the current data prepared by the Government for higher education sector available in the country are incomplete and also incorrect;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has taken action to remove these discrepancies in education sector; and

(d) if so, the details thereof alongwith the time by which the discrepancies are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Ministry collects data annually in respect of higher education sector in the country from all States and Union Territories and publishes it in annual publication "Statistics of Higher & Technical Education". States/UTs collect data from the institutions of higher learning located in the State/UT. However, with the growing size and diversity of the higher education sector particularly in terms of courses, management and geographical coverage, it has become necessary to develop a sound data-base on higher education. For this purpose, Ministry has initiated an All India Survey on Higher Education. National University of Educational Planning and Administration (NUEPA) has been given the responsibility to conduct the main survey.

#### Appointment of Brilliant Students

5590. SHRI DEORAJ SINGH PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate any policy for those brilliant students belonging to general category, who come from middle class families and get scholarships on the basis of merit, regarding their appointment in Government Services immediately after completion of their studies;

(b) if so, the details thereof;

(c) whether the Government has issued any guidelines in this regard;

(d) if so, the details thereof;

(e) whether such plan is going to increase inclination of common man towards educating their children; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) to (f) Do not arise in view of (a) above.

#### Uniform Syllabus

5591. SHRI JAGDISH SHARMA:  
SHRI VILAS MUTTEMWAR:  
SHRI R. DHROVANARAYANA:  
SHRI N. CHELUVARAYA SWAMY:  
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government proposes to implement uniform syllabus and uniform education system throughout the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government proposes to introduce a system of continuous and comprehensive evaluation and grading of students at classes 11 and 12;

(e) if so, the details thereof; and

(f) the concrete steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) There is no proposal to implement uniform syllabus and uniform education system throughout the country. The National Policy on Education (NPE), 1986 (as modified in 1992) recommends that the national system of education will be based on a National Curriculum Framework (NCF), which contains a common core along with other components which are flexible. In August 2009 the Central Advisory Board of Education (CABE) emphasized the need for all States to modify their curriculum, syllabi and textbooks on the basis of NCF-2005.

CABE has endorsed the need for a core curriculum in Science and Mathematics at Secondary and Higher Secondary levels across all Education Boards in the country, so as to provide a level playing field to all students to join professional courses. In a meeting of the Council of Boards of Secondary Education (COBSE) on

16th February, 2010, 21 Boards unanimously decided to adopt core curriculum in Science and Mathematics at Senior Secondary level. Accordingly, NCERT has developed core syllabi in Biology, Physics, Chemistry and Mathematics at Higher Secondary stage in collaboration with COBSE and Central Board of Secondary Education (CBSE).

(d) There is no proposal to introduce a system of continuous and comprehensive evaluation and grading of students at classes 11 and 12.

(e) and (f) Does not arise.

#### Attacks on Indian Nationals

5592. SHRI JAI PRAKASH AGARWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Indian families residing in other countries including Afghanistan are being targeted by civilians and armed forces of those countries;

(b) if so, the details in this regard of the last three years, country-wise;

(c) the number of people of Indian origin whose houses were plundered and the number of Indians who were asked to leave the country;

(d) the measures taken for the safety of the lives and properties of Indians in these countries including Afghanistan; and

(e) the total number of Indians who came back from other countries including Afghanistan since the spread of disturbances in those countries during the above period as well as the assistance and help provided to these people?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) to (e) The information is being collected and will be laid on the table of the house.

[English]

#### Cancellation of Licence

5593. DR. KIRIT PREMAJIBHAI SOLANKI: Will the Minister of CIVIL AVIATION be pleased to state:



(a) whether Bureau of Civil Aviation Security had cancelled the the licence of various ground handling companies at various places including Ahmedabad;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken/being taken by the Government to mitigate the problems faced by the passengers?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) As per the information provided by Bureau of Civil Aviation Security [BCAS], one case of security clearance granted to M/s. Ex-Armymen Protection Services (P) Ltd was cancelled at Patna on 27.1.2008 on the basis of adverse security agency report. As regards Ahmedabad, application of one firm *i.e.* M/s. Associated Hotels Pvt. Ltd., was rejected on 20.6.2011 on the basis of an adverse report from security agencies.

(c) It is a continuous endeavour of the Government to see that the passengers are not inconvenienced by any such cancellation/rejection.

[*Translation*]

#### Temporary and Self-Financed Institutes

5594. SHRI KAPIL MUNI KARWARIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Patrachar Evam Satat Seva Sansthan, established in 1974, was a part of Allahabad University upto 2005 when the latter was declared a Central University;

(b) if so, the details thereof and the reasons for providing the status of temporary and self-financed institute to the above Sansthan;

(c) whether there is any proposal to make the above Sansthan as an integral part of the Allahabad University so as to solve the problems of the employees of the Sansthan in respect of payment of their salary, pension, medical facilities, etc.;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) Patrachar Evam Satat Seva

Sansthan (Institute of Correspondence Courses and Continuing Education), in accordance with the University Ordinances framed under the U.P. State University Act, 1973, was an Institute of the University and the same was being run on self-financing basis. On incorporation of the University of Allahabad as a Central University under the University of Allahabad Act, 2005, the Institute was included under Statute 30(2) of the University Statutes as a temporary self-financing University Institute. To review the functioning of the Institute and to make specific proposal with regard to infrastructure, financial liabilities, as also to suggest measures for re-organising its academic activities and programmes, the Executive Council of the University, vide its Resolution dated 7.8.2010 constituted a Committee which has since submitted its report. No decision has yet been taken by the University.

#### Creation of Director's Post

5595. SHRI UDAY PRATAP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to create the post of Director of Physical Education in all the Universities of the country;

(b) if so, the details thereof; and

(c) the time by which the appointment against such posts are likely to be materialised?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) There are Central Universities, State Public and Private Universities and deemed-to-be Universities in the country. Central Universities are autonomous entities with powers to create a post wherever required. It is for the respective State Government or private management to create posts wherever required, in a Public funded State University or a private University, respectively.

(c) Does not arise.

[*English*]

#### Fake BPO Companies

5596. SHRI K. SHIVKUMAR *ALIAS* J.K. RITHEESH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has received any complaints against fake Business Process Outsourcing (BPO) job providers in the country;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (c) No, Madam. As per Ministry of Home Affairs, Government of India, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for the prevention, detection, registration and investigation of the crime and also for prosecution of the accused/criminals involved, under the extant and applicable laws, through their law Enforcement agencies.

#### Publication of Classified Documents

5597. SHRI RAGHUVIR SINGH MEENA:  
SHRI GAJENDRA SINGH RAJUKHEDI:  
SHRI TARACHAND BHAGORA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government is aware of the publication of 'Strictly Confidential and Top Secret' correspondence between CBI and Director General of Income Tax;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether publication or possession of 'Classified' document is actionable under the Official Secret Act (OSA); and

(d) if so, the action taken by the Government against the company and persons responsible for publication/possession of classified document under Official Secret Act (OSA)?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. Two books, *viz.* "2G Spectrum Scam" by

Shri Subramanian Swamy & "Close Encounters with Niira Radia" by Shri R.K. Anand, have been published recently by M/s. Har-Anand Publications, Okhla Industrial Area-II, New Delhi.

At pages 309 of the book "Close Encounters with Niira Radia" by Shri R.K. Anand, a copy of letter dated 16.11.2009 of DIG/CBI/ACB/Delhi to DGIT (Investigation), Delhi has been published. At pages 310-311 a copy of letter dated 20.11.2009 of Joint Director of Income Tax (Investigation), New Delhi to DIG/CBI/ACB/New Delhi has been published. At pages 312 to 322 certain classified papers, apparently belonging to Income Tax Department, have been published. Moreover, these correspondence between CBI and Income Tax Department were earlier published by "Pioneer" daily newspaper and various electronic media channels and web sites in the year 2010.

The matter is sub-judice before the Hon'ble Supreme Court of India.

(c) Publication of classified documents would be an offence if it falls under the purview of Section 5 of the Official Secrets Act. Other provisions of this Act may also be invoked, depending upon the facts and circumstances of each case. In case of violations of the provisions of the Official Secrets Act, necessary actions as per law and rules are taken.

(d) Government processes cases for authorization for filing complaint in the Courts of competent jurisdiction on receipt of specific reports/requests from concerned Agencies/States Governments.

#### Setting Up of National E-library

5598. SHRI R. DHROVANARAYANA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal to set up national e-library across the country;

(b) if so, the details thereof including the modern features involved in the projects;

(c) whether the Government has identified the beneficiary States, universities and colleges for the projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) No, Madam. However, a project called National Library and Information Services Information for Scholarly Content (N-LIST) has been sanctioned under National Mission on Education through Information and Communication Technology (NMEICT) Scheme to Indian Institute of Technology (IIT), Delhi. This project is being jointly executed by IIT, Delhi and Information and Library Network Centre, Ahmedabad. As of now, the N-LIST programme provides access to more than 64000 electronic books and 2100 electronic journals on 24x7 basis to students, faculty and staff members in 1472 colleges. More than 1,90,000 users, including students, faculty and staff members have been issued log-in ID and password to access electronic books and electronic journals from anywhere, any time on 24x7 basis. The details about the resources available and beneficiary colleges are available on the website at <http://nlist.inflibnet.ac.in>

#### Community Information Service Centres

5999. SHRI BADRUDDIN AJMAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of Community Information Service Centres functioning in the North-Eastern States including Assam as on date;

(b) the funds granted to these centers during the last three years and the current year, State-wise;

(c) the number of beneficiaries and per beneficiary cost on running these centres State-wise;

(d) whether some of the centres are run on Public Private Partnership (PPP) mode; and

(e) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) A total of 555 Community Information Centre were established in the North Eastern States including Assam through the Community Information Centres (CICs) Scheme. The Scheme was approved by Government of India in 2002 for a period of 5 years and after 2 year extension the Scheme has been completed in March, 2009. The CICs set up were to be merged

with the Common Service Centres Scheme under National e-Governance Plan. Accordingly, 430 CICs of six States of Manipur, Meghalaya, Mizoram, Nagaland, Sikkim & Assam have been integrated as CSCs. State Government of Tripura & Arunachal Pradesh have decided to continue their 85 & 40 centres as CICs through their own resources. The CICs were set up by National Informatics Centre at a total cost of Rs. 181.75 crore. The State-wise details of the Centres are given in the enclosed Statement-I.

(b) In the last three years a total of Rs. 297.46 lakhs have been sanctioned for the CICs of the North Eastern State. The details are given in the enclosed Statement-II.

(c) Beneficiaries of the scheme directly include two operators for each CIC Centre and indirectly the entire populace of the block. Each Operator of the CIC was paid a fixed honorarium of Rs. 5500 per month.

(d) and (e) The CICs in the 6 States of Manipur, Meghalaya, Mizoram, Nagaland, Sikkim & Assam which have been merged with CSC Scheme of NeGP are being run on PPP mode. Status of CSC Scheme, State-wise for North Eastern States is enclosed as Statement-III.

#### Statement I

##### *Status of Community Information Centres in the North East*

Sl. No.	Name of the State	Total Nos CICs planned	Total Nos of CIC setup	Present CIC	Status CSC
1.	Assam	219	219		219
2.	Arunachal Pradesh	85	85	85	
3.	Manipur	39	39		39
4.	Meghalaya	39	39		39
5.	Mizoram	36	36		36
6.	Nagaland	52	52		52
7.	Sikkim	45	45		45
8.	Tripura	40	40	40	
Total		555	555	125	430

**Statement II***Details of Funds released for CICs in North Eastern State in the last three years*

Year	Funds released (Rs. in lakh)
2008-09	60.17
2009-10	237.29
2010-11	NIL
2011-12	NIL

Since the project has been completed in 2009, no funds have been released under the CIC Scheme in 2010-11 and the current year. State-wise information is not readily available.

**Statement III***CSC North East roll out status on July 2011*

Sl. No.	States	Total CSCs to be set up	Roll out as on July 2011
1.	Tripura	145	145
2.	Assam	4375	3877
3.	Meghalaya	225	188
4.	Nagaland	220	199
5.	Manipur	399	399
6.	Sikkim	45	45
7.	Mizoram	136	118
8.	Arunachal Pradesh	200	187

Note: CICs in Assam, Meghalaya, Nagaland, Manipur, Sikkim, Mizoram have been integrated with CSCs Scheme. CICs in Tripura & Arunchal Pradesh are being operated by State Government.

**Acquisition of Coal Mines**

5600. SHRI K.J.S.P. REDDY: Will the Minister of COAL be pleased to state:

(a) whether the Government is aware that the coal traders and the private sector companies such as Tata Power, Reliance Power and CESC connived to bring down the cost of acquisition and buying mines;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) No, Madam.

(b) and (c) Do not arise in view of reply given at (a) above.

**Monopoly of Private Airlines**

5601. SHRI BAL KUMAR PATEL:  
SHRI S. PAKKIRAPPA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some private airlines have their monopoly on fare, time and even on operation of flight in those sectors where Indian Airlines does not operate as a result thereof passengers have to suffer a lot;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government to tackle the problem alongwith the action taken/being taken against such airlines?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) Airlines tariffs are market determined and takes into account all relevant factors, including the cost of operation, characteristics of services and reasonable profit to the airlines. Generally Scheduled airlines offer different fare buckets for each flight, in line with the practice followed in other part of the world. As the lower fare buckets get sold out, the passengers pay progressively higher fare with the increase in demand for seats.

With regard to time slots, it may be stated that time slots for operation of flight and routes to be flown are filed by the airlines on the basis of commercial inputs and operational feasibility.

Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieving better regulation of air transport services taking into account

the need for air transport services of different regions of the country including North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines (RDG).

#### NET for SC/ST Students

5602. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the financial assistance is being rendered by the University Grants Commission (UGC) to SC/ST students for the National Eligibility Test (NET) and the UGC-Council of Scientific and Industrial Research (CSIR);

(b) if so, the details thereof and the number of beneficiaries under the NET, University-wise;

(c) whether the UGC is granting scholarship/incentives to those students who are attending such free remedial coaching facilities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam. University Grants Commission (UGC) provides the Financial Assistance to eligible universities under the scheme of coaching for National Eligibility Test (NET) Examination to Scheduled Caste/Scheduled Tribe students under Merged Scheme during XI Plan period.

(b) to (d) Details are being collected and will be laid on the Table of the House.

#### Profit and Loss of Air India

5603. SHRI RAJEN GOHAIN:  
SHRI J.M. AARON RASHID:  
SHRI GANESH SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the pilots of Air India are paid higher salary and perks than some other private operators in the country;

(b) if so, the comparative details thereof;

(c) whether there are some outstanding dues of Union Government towards Air India;

(d) if so, the details thereof; and

(e) the steps taken by the Government to rationalize the operating expenses to reduce losses of the organization to save tax payers money?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The pilots of Air India are paid salaries as per the MOU/MOS signed with their representing the details of salary & perks of pilots of private operators are being obtained.

(c) and (d) An amount of Rs. 94 crores is due towards Air India on account of Guarantee fee for the year 2011-12.

(e) Air India has taken a series of measures towards cost reduction and revenue enhancement for reducing costs. These include rationalization of certain loss making routes, return of leased aircraft, phasing out of old fleet, reduction in contractual employment and outsourced agencies, fuel savings through critical analysis of fuel consumption, optimization of aircraft utilization, closure of foreign stations, offline offices, etc.

#### Grants to Private Educational Institutions

5604. SHRI P.R. NATARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of private educational institutions which are receiving grants under Section 25 read with 12- B of University Grants Commission (UGC) Act, 1956 (3 of 1956) in the State of Tamil Nadu during the last three years, year-wise;

(b) the funds granted/released to such institutions during the said period;

(c) whether there is any mechanism available to check proper utilization of funds granted; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) According to information furnished by the University Grants Commission (UGC), no funds

are given by UGC to Private Educational Institutions in the state of Tamil Nadu during last three years.

(b) to (d) Do not arise.

[*Translation*]

#### **Appointment of Teachers in KVs**

5605. SHRI TUFANI SAROJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms adopted in recruitment of teachers by Kendriya Vidyalaya Sangathan;

(b) whether the teachers in the Kendriya Vidyalayas are paid salary for full annual period during the period of their probation; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Teachers in Kendriya Vidyalaya Sangathan (KVS) are appointed after passing a preliminary test, mains examination followed by an interview. They are required to possess the minimum qualification as prescribed in Recruitment Rules for the post. In addition candidates for the post of Trained Graduate Teachers and Primary Teachers are required to qualify the Central Teacher Eligibility Test (CTET).

(b) and (c) Teachers of KVS are paid full salary during the period of their probation. However, for the vacation falling during probation, full salary is admissible only if they have actually worked for a minimum period of five months during the period of twelve months immediately before the start of vacation (summer/winter/monsoon) and they have remained on duty throughout the year and have not availed any leave which entitle them for payment of 'no salary' or 'half pay leave salary'.

[*English*]

#### **Surroundings of Sensitive Area of Lord Balaji Temple**

5606. SHRI ARUNA KUMAR VUNDAVALLI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government of Andhra Pradesh had submitted proposals to the Union Government to announce the surroundings of the most sensitive area of 'Lord Balaji's Temple' as 'No Fly Zone' three times;

(b) if so, the details thereof and steps taken on these proposals; and

(c) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) At present there is no such proposal under consideration. 'No Fly Zones' have to be kept at a minimum in order to ensure safety and efficiency of civil flight operations.

#### **Guidelines on Pravasi Marriages**

5607. SHRI M. SREENIVASULU REDDY: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government has issued any fresh guidelines on Travasi marriages;

(b) if so, the details thereof; and

(c) if not, the time by which such guidelines are likely to be issued?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b): No fresh guidelines on "Pravasi" marriages have been issued since 2008.

Ministry of Overseas Indian Affairs had brought out a guidance booklet on "Marriages to Overseas Indians" in 2007 which contains information on safeguards available to women deserted by their NRI spouses, legal remedies available, authorities that can be approached for redressal of grievances etc. A pamphlet entitled "Thinking of the marriage of your daughter with an NRI?" had also been brought out by the Ministry in 2007 highlighting the precautions to be taken before entering into marriage alliance.

Apart from this, National Commission for Women (NCW), the coordinating agency at the National level for dealing with the issues pertaining to NRI marriages has brought out a pamphlet entitled "Problems Relating to NRI Marriages-Dos and Dots". It describes the problems related to NRI marriages and suggests precautionary do's and don'ts for Indian women considering marriage to a Non-Resident Indian (NRI) or a Person of Indian Origin (PIO). NCW has also brought out a report on problems relating to NRI marriages, titled "The 'No where' Brides".

(c) The above mentioned guidelines issued on 'Pravasi' marriages have addressed all areas of Pravasi marriages. Hence, there is no proposal at present to issue any fresh guidelines on the subject.

#### Shortage of Staff in AAI

5608. SHRI RAMSINH RATHWA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India's (AAI) communication, navigation and surveillance wing is facing acute shortage of staff;

(b) if so, the details thereof including the sanctioned and the actual strength of staff and the reasons therefor; and

(c) the steps taken/being taken by the Government to fill up the vacant posts?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The Sanctioned posts in Communication, Navigation and Surveillance (CNS) are 3249 and actual strength is 2460.

(c) Airports Authority of India takes action for filling up the vacant posts from time to time. During the last one year a total of 675 posts have been filled by direct recruitment.

[Translation]

#### Kendriya Vidyalayas

5609. SHRI ASHOK KUMAR RAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the location-wise details of the Kendriya Vidyalayas coming under the hard and very hard category in the country particularly in the sensitive, most sensitive, north-eastern region, naxalite affected areas and border areas;

(b) the number of the teachers and non-teaching staff employed in these schools category-wise;

(c) whether most of the teachers and non-teaching staff working in these Kendriya Vidyalayas belong to Scheduled Castes, Scheduled Tribes and Other Backward Classes;

(d) if so, the details thereof and the reasons therefor; and

(e) the step taken/being taken by the Government to implement the transfer/posting policy in a 'Uniform Way'?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The location-wise details of Kendriya Vidyalayas (KVs) coming under hard and very hard category are at enclosed Statement-I. The KVs in north-eastern region including in the State of Sikkim are also considered as hard station and details are at enclosed Statement-II. The details of KVs in Naxal affected areas are at enclosed Statement-III. The Kendriya Vidyalaya Sangathan has not categorised the areas in sensitive and most sensitive areas.

(b) to (d) As on 01.08.2011, 5437 teaching and 1157 non-teaching staff are posted in these KVs. Out of total 6594 staff posted in these Vidyalayas, 531 belong to Schedule Caste, 538 to Schedule Tribes and 1506 to Other Backward Classes.

(e) The transfer of teaching and non-teaching staff is done according to transfer guidelines issued from time to time subject to availability of vacancy and request by the concerned teacher/staff.

#### Statement I

List indicating the names of stations declared hard/very hard by Kendriya Vidyalaya Sangathan (As on 02.09.2011)

Name of the Region	Sl.No.	Hard Station	Sl.No.	Very Hard Station
	1	2	3	4
Ahmedabad	1.	DHARANGADHRA (ARMY)		
	2.	AFS SAMANA		
	3.	AFS NALIYA		

1	2	3	4	5
	4.	AFS BHUJ		
	5.	BSF DANTIWADA		
	6.	OKHA PORT		
	7.	BHUJ CANTT		
	8.	DIU		
	9.	VALSURA INS		
Bhopal	10.	BARKUHI		
	11.	BHIND		
	12.	JHABUA		
	13.	MORENA		
	14.	NARMADANAGAR		
	15.	SARNI		
Bhubneswar	16.	KORAPUT		
			1.	AFS SINGHARSHI
	17.	NAD SUNABEDA		
	18.	BOLANGIR NO. 1 OF		
	19.	MALKANGIRI		
	20.	NABRANGPUR		
	21.	RAYAGADA		
	22.	GAJAPATI		
	23.	LATEHAR		
	24.	GARHWA		
	25.	MEGHAHATUBRU		
Banglore	26.	DONIMALAI		
	27.	KUDREMUKE		
Chandigarh	28.	NADAUN	2.	ITBP SARAHAAN
	29.	NO. 3 AFS BHATINDA	3.	SAINJ KULLU
	30.	NALETI	4.	RECONG PEO (HP)
	31.	JALALABAD BSF	5.	LAHAUL SPITI
	32.	KASAULI AFS		
	33.	SUBATHU		
Chennai			6.	KAVARATTI



1	2	3	4	5
Dehradun	34.	CHANDINAGAR AFS		
	35.	UTTARKASHI		
	36.	NHPC DHARCHULA		
	37.	JOSHIMATH		
	38.	IVRI MUKTESHWAR		
	39.	GWALDOM		
	40.	KAUSANI		
	41.	LANSDOWNE		
	42.	ITBP MIRTHI		
	43.	MUSSOORIE		
	44.	PITHORAGARH		
	45.	RAJGARHI		
	46.	SOURKHAND		
	47.	PAURI		
	48.	GAUCHAR		
	49.	NEW TEHRI TOWN		
	50.	ALMORA		
	51.	AUGUSTYAMUNI		
	Guwahati	—		7.
—			8.	TENGA VALLEY
—			9.	ALONG
—			10.	TAWANG
—			11.	TURA
Jabalpur	52.	BAIKUNTHPUR	12.	BAILADILA (DANTEWARA)
	53.	DINDORI	13.	JASPUR
	54.	JHAGRAKHAND SECL	14.	KIRANDUL
	55.	JAMUNA COLLIERY	15.	BACHELI
	56.	JAGDALPUR		
	57.	CHIRIMIRI		
	58.	KANKER		
Jaipur	59.	NAL BIKANER		

1	2	3	4	5
	60.	AFS UTTARLAI (BARMER)		
	61.	JALIPA CANTT.		
	62.	BSF DABLA		
	63.	BSF ANUPGARH		
	64.	JAISALMER AFS		
	65.	LALGARH JATTAN		
	66.	POKHRAN BSF		
	67.	NO. 1 AFS SURATGARH		
	68.	NO. 2 AFS SURATGARH		
	69.	SURATGARH CANTT.		
	70.	STC SURATGARH		
Jammu	71.	ARMY BAKLOH	16.	NUBRA
	72.	DUL HUSTI KISTWAR	17.	KARGIL
	73.	NHPC CHAMERA	18.	LEH
	74.	NO. 2 CHAMERA	19.	TANGDHAR
	75.	BADARWAH	20.	BANDIPUR, BSF
	76.	JINDRAH		
	77.	SHIKARPUR		
	78.	BSF RAJOURI		
	79.	BARAMULA		
	80.	URI		
	81.	AFS AWANTIPUR		
	82.	PAHALGAON		
	83.	ANANTNAG		
	84.	NO. 1 SRINAGAR		
	85.	NO. 2 SRINAGAR		
	86.	NO. 3 SRINAGAR		
	87.	GULMARG		
Kolkata	88.	HASIMARA		
	89.	KALIMPONG		
	90.	TEESTA, LDP		

1	2	3	4	5
	91.	BINAGURI NO. 1		
	92.	BINAGURI NO. 2		
Lucknow	93.	TALBEHAT		
Mumbai	94.	KARANJA NAD		
Patna	95.	JAWAHAR NAGAR		
	96.	MASHRAKH		
	97.	SHEOHAR		
Silchar			21.	CHURACHANDPUR
			22.	LUNGLEH
			23.	TULI
			24.	KHONSA
			25.	TEMENGLONG
			26.	UKHRUL

**Statement II**

*State-wise list of Kendriya Vidyalayas functioning in North-Eastern Region States including the State of Sikkim As on 05.09.2011*

Sl.No.	Name of State	Sl.No.	Name of Kendriya Vidyalaya	Sector
1	2	3	4	5
1.	Arunachal Pradesh	1.	ITANAGAR NO. I	CIVIL
2.		2.	ITANAGAR NO. II	CIVIL
3.		3.	KIMIN (9 ASSAM RIFLES)	CIVIL
4.		4.	MIAON	CIVIL
5.		5.	PASSIGAHT	CIVIL
6.		6.	ROING	CIVIL
7.		7.	TEZU	CIVIL
8.		8.	TUTING, DISTT UPPER SIANG	CIVIL
9.		9.	NIRJULI (NERIST)	IHL
10.	ASSAM	1.	BARPETA	CIVIL
11.		2.	DHOLCHERA (BSF)	CIVIL
12.		3.	DIBRUGARH	CIVIL
13.		4.	DIPHU	CIVIL

1	2	3	4	5
14.		5.	GUWAHATI, AMERIGOG (CRPF)	CIVIL
15.		6.	GUWAHATI, KHANAPARA	CIVIL
16.		7.	HAFLONG (SSB)	CIVIL
17.		8.	JORHAT NO.III (RRL)	CIVIL
18.		9.	KARIMGUNJ	CIVIL
19.		10.	KHATKHATI (CRPF)	CIVIL
20.		11.	KOKRAJHAR (HATHIMATHA)	CIVIL
21.		12.	LAKHIMPUR	CIVIL
22.		13.	LOKRA	CIVIL
23.		14.	MANGALDOI	CIVIL
24.		15.	NEW BONGAIGAON	CIVIL
25.		16.	NOWGONG	CIVIL
26.		17.	PANBARI (BSF)	CIVIL
27.		18.	SILCHAR	CIVIL
28.		19.	TINSUKIA	CIVIL
29.		20.	GOALPARA	CIVIL
30.		21.	GOLAGHAT	CIVIL
31.		22.	TAMULPUR, DISTT. BAKSA	CIVIL
32.		23.	UDALGURI, DISTT. UDALGURI	CIVIL
33.		24.	RANGIYA, N.F. RAILWAY	CIVIL
34.		25.	CHABUA	DEFENCE
35.		26.	DIGARU (AFS)	DEFENCE
36.		27.	DINJAN	DEFENCE
37.		28.	GUWAHATI, BORJHAR	DEFENCE
38.		29.	GUWAHATI, NARANGI	DEFENCE
39.		30.	JORHAT NO. 1 (AFS)	DEFENCE
40.		31.	KUMBHIRGRAM (AFS)	DEFENCE
41.		32.	LEKHA PANI	DEFENCE
42.		33.	MASIMPUR	DEFENCE
43.		34.	MISSAMARI	DEFENCE
44.		35.	MOHANBARI	DEFENCE

1	2	3	4	5
45.		36.	NOWGONG, MISA CANTT	DEFENCE
46.		37.	TEZPUR NO. I	DEFENCE
47.		38.	TEZPUR NO. II (AFS)	DEFENCE
48.		39.	GUWAHATI IIT	IHL
49.		40.	TEZPUR UNIVERSITY	IHL
50.		41.	BOKAJAN (CCI)	PROJECT
51.		42.	CACHAR PANCHGRAM (HPC)	PROJECT
52.		43.	DOOM DOOMA (ARC)	PROJECT
53.		44.	DULIAJAN (OIL)	PROJECT
54.		45.	GERUKMUKH HE PROJECT	PROJECT
55.		46.	GUWAHATI (IOC)	PROJECT
56.		47.	GUWAHATI, MALIGAON (Rly.)	PROJECT
57.		48.	JAGIROAD (HPC)	PROJECT
58.		49.	JORHAT NO.II (ONGC)	PROJECT
59.		50.	LUMDING	PROJECT
60.		51.	NAMRUP (HFC)	PROJECT
61.		52.	SIBSAGAR NO. I (ONGC)	PROJECT
62.		53.	SIBSAGAR NO. II NAZIRA (ONGC)	PROJECT
63.		54.	SONAI ROAD (ONGC)	PROJECT
64.	MANIPUR	1.	IMPHAL NO. I (LAMPHELPA)	CIVIL
65.		2.	IMPHAL NO. II (CRPF)	CIVIL
66.		3.	IMPHAL NO. III (LEIMAKHONG)	DEFENCE
67.		4.	LOKTAK (HEP)	PROJECT
68.	MEGHALAYA	1.	BARAPANI (NEPA)	CIVIL
69.		2.	SHILLONG (HAPPY VALLEY)	DEFENCE
70.		3.	SHILLONG (LAITKOR PEAK) (AFS)	DEFENCE
71.		4.	SHILLONG (UPPER)	DEFENCE
72.		5.	UMROI CANTT	DEFENCE
73.		6.	SHILLONG (NEHU)	HL
74.	MIZORAM	1.	AIZAWAL	CIVIL
75.		2.	CHAMPHAI, DISTT. CHAMPHAI	CIVIL

1	2	3	4	5
76.		3.	MIZORAM UNIVERSITY, TANHRIL, AIZWAL	IHL
77.	NAGALAND	1.	DIMAPUR (CRPF)	CIVIL
78.		2.	KOHIMA, LARIE HILL (CRPF)	CIVIL
79.		3.	RANGA PAHAR CANTT	DEFENCE
80.		4.	ZAKHMA	DEFENCE
81.	TRIPURA	1.	AGARTALA NO. I (KUNJBAN)	CIVIL
82.		2.	BAGAFI (BSF)	CIVIL
83.		3.	KAILASHAHAR	CIVIL
84.		4.	PANISAGAR (BSF)	CIVIL
85.		5.	DHALAI	CIVIL
86.		6.	BSF TALIAMURA, KHASIAMANGAL	CIVIL
87.		7.	GC CRPF AGARTALA	CIVIL
88.		8.	NIT AGARTALA	IHL
89.		9.	AGARTALA NO. II (ONGC)	PROJECT
90.	SIKKIM	1.	GANGTOK	CIVIL
91.		2.	TEESTA (NHPC)	PROJECT

**Statement III**

*List indicating the names of Kendriya Vidyalayas functioning in Naxal Affected Districts identified by M.H.R.D.  
(As on 05.09.2011)*

State	Sl.No.	Name of District	Name of KV
1	2	3	4
Andhra Pradesh	1.	Khammam	KV Khammam (Civil)
Bihar	2.	Aurangabad	KV Aurangabad (Civil)
	3.	Gaya	1.Gaya No. 1 (Civil) 2. Gaya No. 2 (Defence)
	4.	Jehanabad	1. Ainwan (Civil)
Chhattisgarh	5.	Bastar	KV Jagdalpur (Civil)
	6.	Bijapur	KV Bijapur
	7.	Dantewada	KV Dantewada (Civil)
	8.	Kanker	KV Kanker (Civil)
	9.	Rajnandgaon	1. Khairagarh (Civil) 2. Dongargarh (Civil)

1	2	3	4
	10.	Surguja	KV Ambikapur (Civil)
Jharkhand	11.	Bokaro	1. Bokaro No. 1 (Civil) 2. Bokaro No. 3 (Civil) 3. Bokaro Thermal (Project) 4. Chandrapura (Project)
	12.	Garhwa	KV Garhwa (Civil)
	13.	Gumla	KV Gumla (Civil)
	14.	Hazaribagh	KV Hazaribagh (Civil)
	15.	Latehar	KV Latehar (Civil)
	16.	East Singhbhum	1. Surda (Civil) 2. Tata Nagar (Civil)
	17.	West Singhbhum	1. Meghatuburu (Project) 2. Chakradharpur (Civil)
	18.	Ramgarh	1. KV Bhurkunda 2. Ramgarh Cantt. 3. Patratu
Madhya Pradesh	19.	Balaghat	1. KV Balaghat (Civil) 2. KV Malanjkhanda
Odisha	20.	Deogarh	KV Deogarh (Civil)
	21.	Gajapati	KV Paralekhamundi (Civil)
	22.	Malkangiri	KV Malkangiri (Civil)
	23.	Sambalpur	KV Sambalpur (Civil)
	24.	Rayagada	KV Rayagada (Civil)
Uttar Pradesh	25.	Sonebhadra	1. KV Chopan (Civil) 2. Rihand Nagar (Project) 3. Shaktinagar (Project)

**Outsourcing Work of Passport, Visa and OCI Cards**

5610. SHRI VISHWA MOHAN KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the work pertaining to Passport, Visa and Overseas Citizen of India (OCI) Cards have been outsourced;

(b) if so, the details thereof; and

(c) the criteria for floating tenders in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) Yes.

(b) List of Missions/Posts implementing outsourcing work is enclosed as Statement.

(c) Missions/Posts receiving an average of 100 applications or more in the respective category per working day on annual basis have been advised to implement the Outsourcing Scheme as per established norms based on the guidelines issued by Ministry and

Central Vigilance Commission. The bidding companies with sound financial background and expertise and at least one year experience in the relevant outsourcing work are eligible to apply.

**Statement**

*Data on outsourcing of services in Missions/Posts abroad*

Sl. No.	Mission/Post	Services outsourced
1	2	3
<b>Australia</b>		
1.	Canberra	Visa/Passport/OCI/PIO/Consular
2.	Melbourne	Visa/Passport/OCI/PIO/Consular
3.	Sydney	Visa/Passport/OCI/PIO/Consular
<b>Austria</b>		
4.	Vienna	Visa
<b>Bahrain</b>		
5.	Bahrain	Visa/Passport
<b>Bangladesh</b>		
6.	Dhaka	Visa
7.	Chittagong	Visa
<b>Belgium</b>		
8.	Brussels	Visa
<b>Canada</b>		
9.	Ottawa	Visa/Passport/OCI/PIO/Consular
10.	Toronto	Visa/Passport/OCI/Consular
11.	Vancouver	Visa/Passport/Consular
<b>China</b>		
12.	Beijing	Visa
13.	Shanghai	Visa
14.	Guangzhou	Visa
15.	Hong Kong	Visa
<b>Colombia</b>		
16.	Bogota	Visa

1	2	3
<b>France</b>		
17.	Paris	Visa
<b>Germany</b>		
18.	Berlin	Visa
19.	Frankfurt	Visa
20.	Hamburg	Visa
21.	Munich	Visa
<b>Greece</b>		
22.	Athens	Visa
<b>Iran</b>		
23.	Tehran	Visa
<b>Israel</b>		
24.	Tel Aviv	Visa
<b>Italy</b>		
25.	Milan	Visa
<b>Japan</b>		
26.	Tokyo	Visa
27.	Osaka-Kobe	Visa
<b>Jordan</b>		
28.	Amman	Visa
<b>Kuwait</b>		
29.	Kuwait	Visa/Passport
<b>Nepal</b>		
30.	Kathmandu	Visa
<b>Malaysia</b>		
31.	Kuala Lumpur	Visa/Passport/Consular
<b>Netherlands</b>		
32.	The Hague	Visa/Passport/OCI/PIO
<b>Norway</b>		
33.	Oslo	Visa
<b>Oman</b>		
34.	Muscat	Visa/Passport



1	2	3
<b>Poland</b>		
35.	Warsaw	Visa
<b>Russia</b>		
36.	Moscow	Visa
37.	St. Petersburg	Visa
<b>Saudi Arabia</b>		
38.	Riyadh	Visa/Passport/Consular
39.	Jeddah	Visa/Passport/Consular
<b>Singapore</b>		
40.	Singapore	Visa/Passport/Consular
<b>South Korea</b>		
41.	Seoul	Visa
<b>Spain</b>		
42.	Madrid	Visa
<b>Sri Lanka</b>		
43.	Colombo	Visa
44.	Jaffna	Visa
45.	Kandy	Visa
<b>Sudan</b>		
46.	Khartoum	Visa/Consular
<b>Sweden</b>		
47.	Stockholm	Visa
<b>Switzerland</b>		
48.	Berne	Visa
<b>Thailand</b>		
49.	Bangkok	Visa/Passport
<b>United Arab Emirates</b>		
50.	Abu Dhabi	Visa/Passport/Consular
51.	Dubai	Visa/Passport/Consular
<b>United Kingdom</b>		
52.	London	Visa/Consular

1	2	3
53.	Birmingham	Visa/Consular
54.	Edinburgh	Visa/Consular
<b>United States of America</b>		
55.	Washington	Visa/OCI/PIO/Consular
56.	Chicago	Visa/OCI/PIO/Consular
57.	Houston	Visa/OCI/PIO/Consular
58.	New York	Visa/OCI/PIO/Consular
59.	San Francisco	Visa/OCI/PIO/Consular
<b>Yemen</b>		
60.	Sana'a	Visa

*[English]*

#### **Autonomy to Kashmir**

5611. SHRI S.D. SHARIQ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Jammu and Kashmir assembly had passed a regulation to grant internal autonomy to State within the Constitution of India;

(b) if so, the details thereof; and

(c) the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) to (c) Information is being collected by the Ministry of Home Affairs and it will be laid on the Table of the House.

*[Translation]*

#### **Enquiries on Irregularities**

5612. SHRIMATI TABASSUM HASAN:  
DR. BALIRAM:  
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether cases of irregularities by the officials of the Department of Telecommunications, Department of Post and the Public Sector Undertakings (PSUs) under these departments have been reported during the last three years and the current year;

(b) if so, the details thereof;

(c) whether departmental enquiries and Central Vigilance Commission's enquiries are undergoing against some officials of these departments and PSUs;

(d) if so, the number of such enquiries alongwith the outcome thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes, Madam.

(b) In Department of Telecommunications and its PSUs, the irregularities mainly relate to violation of procedure in procurement, acceptance of illegal gratifications, misappropriation of funds and other irregularities of administrative nature. In Department of Posts, the irregularities mainly relate to saving bank operations, recruitment, money orders, temporary misappropriation, and other irregularities of administrative nature.

(c) Yes, Madam.

(d) Number of undergoing departmental enquiries as on 31.07.2011 is 2651. Appropriate action is taken in accordance with the Central Civil Services (Classification, Control and Appeal) Rules, 1965 or Conduct Discipline and Appeal Rules, as applicable.

(e) Appropriate punishment orders are issued by the competent authorities.

[*English*]

#### Land for Kendriya Vidyalayas

5613. SHRI MANICKA TAGORE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal to set up Kendriya Vidyalayas on the vacant/unused land in the

country including Tamil Nadu which belongs to Ministry of Railways without any formal permission of the respective State Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Kendriya Vidyalayas (KVs) are opened on receipt of the viable proposal in prescribed proforma from the various Ministries of Government of India and State Government/Union Territories, thereby committing the availability of requisite resources for setting up a new KV under Civil/Defence Sector subject to approval of the competent authority and availability of funds. The Ministry of Human Resource Development and the Ministry of Railways have entered into a Memorandum of Understanding to open 50 new KVs (20 during the remaining period of 11th Plan and remaining during 12th Plan) under Civil Sector under the sponsorship of Ministry of Railways. The Ministry of Railways has to provide prescribed extent of land free of cost to Kendriya Vidyalaya Sangathan on lease for construction of permanent Vidyalaya for opening of new KVs in their establishments including in the State of Tamil Nadu.

#### Networking of Assam University Campus

5614. SHRI KABINDRA PURKAYASTHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the process of networking of University Campus of the Assam University, Silchar has started;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to ensure proper utilisation of the University fund?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) According to the Assam University the process of networking of the University campus has started in 2007. Certain University departments, Central Library, Computer Centre, Examination Block, administration Block and Hostels have been connected through Optical Fibre Cable. In November 2010, the work for the extension of campus network to other departments and facility Centres have been taken up.

(c) The University has reported that the funds earmarked for the purpose have been utilised as per the provisions of General Financial Rules and fiscal guidelines issued by Government of India from time to time.

#### **Airport in Asansol-Durgapur Region**

5615. SHRI AMBICA BANERJEE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Bengal Aerotropolis Projects Limited (BAPL) is setting up 10,000 crore airport city project in the industrial belt of Asansol-Durgapur in West Bengal;

(b) if so, the details thereof;

(c) whether any company has shown interest to operate the above mentioned proposed airport;

(d) if so, the details thereof;

(e) the places that will be connected by flight from this new airport; and

(f) the time by which the airport will be operational alongwith the steps taken by the Government in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) Government of India has granted "in-principle" approval to M/s Bengal Aerotropolis Project Ltd. (BAPL) for setting up of a greenfield airport at Andal-Faridpur blocks of Bardhaman District in West Bengal in December, 2008 for domestic operations.

(e) M/s BAPL has informed that they expect operations to start for different parts of country like Mumbai, Delhi, Chennai, Bangalore, Guwahati, Bagdogra, etc. from the proposed airport. However, Government of India has laid down Route Dispersal Guidelines (RDG) with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including north east region. It is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability.

(f) The construction of the airport has already been started with completion date by 2012.

#### **Evaluation of Ministries/Departments**

5616. SHRI A. GANESHAMURTHI:  
SHRI NAVEEN JINDAL:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government has set up any Committee to monitor and evaluate the functioning of each Ministry/Department;

(b) if so, the details thereof alongwith the aims and objectives of setting up of the Committee;

(c) whether the Results - Framework Documents of these Ministries/Departments have been received; and

(d) if so, the percentage of targets met by these Ministries/Departments?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Performance Management Division has been set up in the Cabinet Secretariat to assist the Ministries in creating an enabling environment for result-oriented performance.

(b) At the beginning of a financial year, with the approval of the Minister-in-charge, the Ministries/Departments prepare a Results - Framework Document (RFD) consisting, *inter-alia* of the objectives, targets and proposed actions. Committees of Experts have been set up to facilitate the preparation of RFDs and may even reset the goals, if necessary, taking into account the priorities at that point of time.

(c) Results - Framework Documents for 2011-12 have been received from 72 Ministries/Departments.

(d) Since the targets/objectives/goals are for the end of the year, the percentage of targets/objectives/goals met cannot be indicated at this stage.

#### **Cost of Terminals and Facilities by DIAL**

5617. SHRI PRABODH PANDA:  
SHRI SUSHIL KUMAR SINGH:  
SHRI KHAGEN DAS:  
SHRI N. KRISTAPPA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the cost of building new terminals and facilities as per world class standards has escalated many fold though the projects are completed within the target date by DIAL;

(b) if so, the reasons therefor;

(c) whether his Ministry was not informed on regular basis regarding the escalation;

(d) if so, the reasons therefor;

(e) whether a consultation paper has been released by AERAI on project enhancement cost of DIAL;

(f) if so, whether the paper has been tailor made to suit the interest of DIAL;

(g) if so, whether the Government intends to do a CAG audit on cost escalation before approving the revised cost of DIAL; and

(h) if not, the reasons therefor alongwith the steps taken by the Government to ensure transparency in the whole process?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) As per the provisions of State Support Agreement (SSA) and Operation, Management and Development Agreement (OMDA) with M/s Delhi International Airport Pvt. Ltd. (DIAL) by Government of India (GoI) and Airports Authority of India (AAI) respectively, M/s DIAL was required to submit a Master Plan for development of IGI Airport, New Delhi within a stipulated time frame. Accordingly, DIAL had submitted the Master Plan for development of the airport, including construction of the new Terminal-3. As per the Master Plan, DIAL had earlier informed that the estimated project cost for development of phase-I of the airport would be Rs. 8975/- crores. However, after completion of the phase-I development of the project, DIAL has informed about the final project cost of the airport as Rs. 12857/- crores. DIAL has informed that the main reasons of the cost escalation are as under:

- (i) increase in gross floor area,
- (ii) increase due to additional apron area,
- (iii) increase in project cost towards rehabilitation of Runway 10-28, and

(iv) escalation for reinforcement due to increase in area of passenger terminal building and piers and change in scope during detailed engineering.

(e) Yes, Madam. Based on the audit of the project cost by the technical and financial consultants appointed by AAI, their views, and the inputs received from various stakeholders and submissions made by M/s DIAL, the Airports Economic Regulatory Authority (AERA) in terms of Section 13(4) of the AERA Act, 2008 had issued a Consultation Paper No. 02/2011-12 dated 21.04.2011.

(f) No, Madam. AERA has got the project cost of DIAL audited by M/s Engineers India Limited (technical audit) and by M/s KPMG (financial audit), before releasing the consultation paper for consultation with stake holders.

(g) and (h) There is no provisions under the agreements executed with DIAL for the Government to approve their project cost.

*[Translation]*

#### **Action Taken under Rule 133A of ATC**

5618. SHRI ANJANKUMAR M. YADAV:  
RAJKUMARI RATNA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have not taken any action under Rule 133-A of Air Traffic Rule, 1937 during the last three years;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the administrative and other document related action taken through Enforcement Procedure under Rule 19 of said rule;

(d) the number of cases regarding violation of said rule that came to notice after action taken;

(e) the action taken thereon during the last three years; and

(f) the outcome thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) As per Rule 133A of Aircraft Rules,

1937, the Director General of Civil Aviation may issue special directions not inconsistent with the Aircraft Act, 1934 or Aircraft Rules, 1937, relating to the operation, use, possession, maintenance or navigation of aircraft flying in or over India or of aircraft registered in India. 84 such directions have been issued/amended by Directorate General of Civil Aviation (DGCA) during the period 2008 to 2010.

(c) to (f) In order to enhance aviation safety and ensure proper compliance of standard procedures, DGCA has taken 80 enforcement actions under Rule 19 of Aircraft Rules from 01.01.2009 to 31.07.2011, in which licences/privileges of licences of the involved pilots were suspended.

[English]

#### Development of Telugu Language

5619. SHRI M. VENUGOPALA REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has sanctioned any funds for the development of Telugu language in border areas of Andhra Pradesh and the other States;

(b) if so, the details thereof during the Eleventh Five Year Plan; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Ministry of Human Resource Development is not sanctioning any funds for the development of Telugu language in borders areas of Andhra Pradesh. However, the Central Institute of Indian Languages (CIIL), Mysore, a subordinate office under this Ministry is focussing on the development of Telugu as a whole and not as a language spoken in border areas. During the 11th Five-Year Plan period *i.e.* from 1.4.2007 till date, the CIIL has spent an amount of Rs. 1,53,90,089/- for the development of Telugu language through training of teachers, conducting various academic programmes like workshops, seminars, orientation courses, conferences, language environmental tour, preparation of dictionaries, glossaries, field work, collection of speech and text corpus, giving grants for language development, etc.

#### Violation of UAS Licence Conditions

5620. SHRI SUSHIL KUMAR SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether some telecom companies have violated the Unified Access Service (UAS) licence conditions by camouflaging the Calling Line Identification (CLI) in some service areas;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Madam. In the last three years one case of camouflaging of CLI by on the licensee companies in Madhya Pradesh service area has come to the notice.

(c) Necessary action has been initiated as per the condition of licence.

#### Coal Mining

5621. SHRI CHANDRAKANT KHAIRE: Will the Minister of COAL be pleased to state:

(a) whether coal mining companies having firm supply with approved users can undertake mining in coal blocks reserved for captive users; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) As per the guidelines for allocation of coal blocks the following arrangements are provided:-

“An independent coal/lignite mining company can also be allocated a captive block on the condition that the entire coal/lignite so mined would be transferred to an end user company(ies) for their captive consumption in the specified end uses;

Provided that the said mining company has firm back-to-back tie up with the specified end user company(ies), supported by legally binding and enforceable supply contract/agreement.”

#### EPR Plants from Areva

5622. DR. JYOTI MIRDHA: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government is purchasing European Pressurized Reactor (EPR) plants from Areva, hitherto an untried reactor;

(b) if so, the details of EPR purchased/proposed to be purchased by the Government during the last three years, country and company-wise alongwith the funds spent thereon;

(c) the time by which these are likely to be made functional and commence power generation;

(d) whether the Government is aware of the US Nuclear Regulatory Commission's communication to Areva that the company needs to demonstrate the effectiveness of their safety standards;

(e) if so, the details thereof;

(f) whether the Government concur with the views of some of the experts that this technology has been plagued with problems, is needlessly expensive and more importantly, yet to prove its efficiency; and

(g) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The EPRs planned to be set up at Jaitapur in Maharashtra are of evolutionary design with several new safety features. The design of these reactors evolved from many years' operational feedback of N4 reactors in operation in France and KONVOI reactors in operation in Germany. Currently EPRs are under construction in Finland, France and China.

(b) Techno-commercial negotiations between Nuclear Power Corporation of India Limited (NPCIL) and AREVA, France for setting up 2 x 1650 MW EPRs at Jaitapur are in progress.

(c) At present pre-project activities are in progress at the site. Construction of the first phase is planned during the XII Five Year Plan. The gestation period (from first pour of concrete to commercial operation) of the EPRs is about 66 months.

(d) and (e) On review by Nuclear Power Corporation of India Limited (NPCIL), it was found that the originally proposed computer systems needed further reinforcement to meet the regulatory requirements. Similar observations were also expressed by other regulators like USNRC (USA), STUK (Finland), HSE (UK), ASN (France).

Accordingly, modifications of computer based system for Control & Instrumentation architecture in respect of EPR units to be set up at Jaitapur site will be done to meet all the safety and regulatory requirements of AERB.

(f) and (g) Atomic Energy Commission (AEC) deputed an expert Committee for assessing the technology and safety aspects of EPRs. The Committee carefully examined these issues and visited the plants under construction in Finland and France. The Committee also had discussion with regulatory authorities in Finland and France. The Committee's report, placed in the AEC meeting, has clarified all doubts regarding safety and efficiency. Discussions between NPCIL and AREVA are in final stages to evolve a business model of shared scope of work so as to arrive at a viable tariff comparable to that of contemporary electricity generating plants in the region.

#### **Intrusion by Chinese Forces**

5623. SHRI INDER SINGH NAMDHARI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Finance Minister of Arunachal Pradesh has asserted that his State is facing a Kargil like situation due to the intrusion of Chinese forces in Indian Territory;

(b) if so, the details thereof and the reaction of the Government in this regard;

(c) whether the Government has taken up/proposes to take up the issue with China at the highest level;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) to (e) Government has seen media reports in this regard. There is no commonly delineated Line of Actual Control (LAC) in the border areas between India and China. From time to time, on account of differences in the perception of the LAC, situations have arisen on the ground that could have been avoided if we had a common perception of the LAC. Government regularly takes up any transgression along the LAC with the Chinese side through established mechanisms including border personnel meetings, flag meetings and diplomatic channels.

[*Translation*]

### Introduction of Entrance Examination System

5624. SHRI MANIKRAO HODLYA GAVIT:  
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has decided to introduce entrance examination system for students seeking admission in the Universities and colleges in the country including University of Delhi colleges from the next academic year;

(b) if so, the details thereof alongwith the names of the Universities;

(c) whether the said system is likely to help in raising the level of education and inculcating competitive spirit in the students;

(d) if so, the Government's reaction thereto;

(e) whether the Government has decided to implement uniform and similar curriculum in the pre-college education system; and

(f) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) No, Madam. While it is ideal to have a unified admission test for admission to higher education for all students, it is a great challenge, considering the huge diversity of education system in the country. The challenge becomes formidable in view of the fact that some higher education systems in the country are under control of Central Government while others are either controlled by state governments or owned by private entities. Some Central Educational Institutions (CEIs) have decided, by consensus, to hold a Common Entrance Examination for admission to these CEIs. Seven Central Universities including Central University of Kashmir, Central University of Rajasthan, Central University of Bihar, Central University of Jharkhand, Central University of Karnataka, Central University of Kerala and Central University of Tamil Nadu are participating in Central Universities Common Entrance Test (CUCET) since 2010. Common Entrance

Test (CET) has already been introduced from the current academic year 2011-12 for admission of students in B.Ed, M.Ed. and Ph.D. Programmes in three Sanskrit Deemed to be Universities viz. Rashtriya Sanskrit Sansthan, New Delhi, Rashtriya Sanskrit Vidyapeetha, Tirupati and Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi.

(e) and (f) The National Council of Educational Research and Training (NCERT) has brought out the National Curriculum Framework (NCF) - 2005 approved by the Central Advisory Board of Education (CABE), Government of India. The NCF sets the guidelines and directions for syllabi and textbooks for all levels of school education. Based on NCF - 2005, NCERT has formulated new syllabi and textbooks for different stages of school education in all the subjects. 18 State Boards have adopted/adapted to NCERT Syllabus, in addition to all the Central Boards.

CABE has also agreed to move towards a core syllabi in subjects having common relevance for the higher secondary stage across the country. NCERT has developed a core syllabi in collaboration with Council of Boards of School Education (COBSE) and Central Board of Secondary Education (CBSE) in Biology, Physics, Chemistry and Mathematics.

[*English*]

### Procurement Policy of Kendriya Bhandar

5625. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of PRIME MINISTER be pleased to state:

(a) the objectives of allowing Kendriya Bhandar functioning under the aegis of his Ministry;

(b) the number of Kendriya Bhandar stores and their turnover during the last two years and the current year, especially in the National Capital Territory, Delhi;

(c) the procurement policy of the cooperative store of Kendriya Bhandar;

(d) whether procurement is allowed from the small industries registered with National Small Industries Cooperation (NSIC) Ltd.; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The subject matter relating to welfare of Government employees has been allocated to the Ministry of Personnel, Public Grievances and Pensions. Kendriya Bhandar has been set up as a welfare measure for Government employees by way of supplying essential commodities such as food grains and other household items of quality at competitive and fair prices.

(b) The details of retail stores of Kendriya Bhandar in National Capital Territory, Delhi and outside Delhi as on 1st August, 2011 and their turnover during last two years and current year are given as under:

Location	2008-09	
	Number of Stores	Sales (Rs./Lacs)
Delhi	84	12922.25
Regions (outside Delhi)	24	1310.24
Total	108	14232.49

Location	2009-10	
	Number of Stores	Sales (Rs./Lacs)
Delhi	85	17271.86
Regions (outside Delhi)	25	1600.30
Total	110	18872.16

Location	2010-11	
	Number of Stores	Sales (Rs./Lacs)
Delhi	88*	20285.81
Regions (outside Delhi)	26	1877.30
Total	114*	22163.11

\*This includes two stores opened after 31st March, 2011.

(c) In terms of its procurement policy, items are generally procured by Kendriya Bhandar from manufacturers or their authorized distributors at rates applicable to bulk purchasers. In order to provide choice

to the consumers and also for ensuring healthy competition amongst the suppliers, multiple brands in various product categories are simultaneously purchased. Grocery items like pulses, rice and spices to be sold in Kendriya Bhandar packing are purchased as per laid down specifications through periodic tenders from registered suppliers.

(d) and (e) There is no restriction for procurement of items from small industries registered under the National Small Industries Cooperation (NSIC) Ltd. in the purchase policy of Kendriya Bhandar. Details of such items purchased by Kendriya Bhandar are not being maintained separately.

#### Contract Workers in CIL

5626. SHRI BANSAGOPAL CHOWDHURY: Will the Minister of COAL be pleased to state:

(a) the number of contract workers/labourers in Coal India Limited (CIL) and its subsidiary companies, subsidiary-wise and the manner in which their wages are paid;

(b) the details of social securities including Provident Fund (PF), medical facilities, leave, etc. being provided to them;

(c) whether a large number of contract workers/labourers are not getting PF Account Number in CIL and its subsidiary companies including Mahanadi Coalfields Limited (MCL);

(d) if so, the details thereof and the reasons therefor;

(e) the amount deducted from their salary in this regard during the last three years and the current year, company-wise; and

(f) the steps taken/proposed to be taken by the Government to safeguard the interests of the contract workers/labourers and provide them PF Account Number?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) Coal India Ltd., (CIL) has reported that no contract workers are engaged by them and their subsidiary companies directly. However, the details of number of workers/labourers engaged by contractors in CIL are as follows:-



Name of the Company	No. of contract Manner in which wages paid workers/ labourers engaged by contractors	Manner in which wages paid
Eastern Coalfields Ltd.	6524	Contract workers are being paid their wages as per the Minimum Wages Act through Bank by cheque and in case of manual payment, salary is being paid in presence of representatives of Principa Employer.
Bharat Coking Coal Ltd.	1414	
Central Coalfields Ltd.	1914	
Western Coalfields Ltd.	3277	
South Eastern Coalfields Ltd.	9504	
Mahanadi Coalfields Ltd.	5190	
Northern Coalfields Ltd.	4233	
Central Mine Planning & Design Institute Ltd.	413	

(b) to (d) In the Notice Inviting Tender(NIT) for contract work, there is direction to the contractors to comply with the provisions of Payment of Wages Act, Workmen Compensation Act and other Labour Laws. The contractors have to ensure that all their employees should be covered under Coal Mines Provident Fund (CMPF)/ Employees Provident Fund (EPF) and deductions be made under the provisions of CMPF/EPF. In Mahanadi Coalfields Ltd., 89% of contractors' workers are covered under CMPF.

(e) CIL has reported that the amount deducted for social securities is not being maintained by the management as the payment to contractors' workers is made by the contractors.

(f) It has been stressed upon Coal India Limited to ensure compliance with all labour laws. CMPF/EPF Account number is allotted to each and every contractors' worker as soon as he is covered under CMPF/EPF. The contractors have to ensure that the CMPF/EPF Account Numbers of their workmen are obtained.

#### **Safety of Indian Students**

5627. DR. M. THAMBIDURAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Hon'ble Supreme Court has directed to file an affidavit explaining the steps taken for the safety of Indian students facing racial attacks in Australia and Canada; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to information furnished by the Ministry of External Affairs, it has filed two affidavits to the Hon'ble Supreme Court of India in pursuance of its order dated 22.6.2009 and 29.6.2009 giving details of steps taken by the Government of India to protect the interests of Indian students studying in Australia. No further order was received by the Ministry of External Affairs from the Hon'ble Supreme Court.

#### **Construction on Brahmaputra**

5628. DR. THOKCHOM MEINYA: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether satellite images have been taken of any construction activities in the entire course of river Brahmaputra;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) and (c) From the satellite data analysis, it was observed that construction activity is going on at Zangmu,

on the main Yarlung Tsangpo (Brahmaputra) River in the Tibet Autonomous Region of China. Government has taken up this matter with the Chinese side, including during the recent visit to India by Chinese Premier Wen Jiabao in December 2010. The Chinese Premier said that China's development of upstream areas will be on the basis of scientific planning and study and will never harm downstream interests. Government has ascertained that this is a run-of-the-river hydro-electric project, which does not store water and will not adversely impact the downstream areas in India. A large proportion of the catchment of the Brahmaputra is within Indian territory. It is important that the States of Arunachal Pradesh and Assam harness and utilize the waters of the Brahmaputra. Government keeps a constant watch on all developments having a bearing on India's national interest and takes all necessary measures to safeguard it.

[*Translation*]

#### **Free Education to Single Girl Child**

5629. SHRIMATI ASWAMEDH DEVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to extend the scheme of providing free education to single girl child to all the Institutes of the States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No Madam. However, in order to achieve and promote girls education, University Grants Commission has introduced a 'Post Graduate Indira Gandhi Scholarship Schemes for Single Girl Child' with an aim to compensate direct costs of girl education to all levels especially for such girls who happen to be the only girl child in their families.

[*English*]

#### **Grievances of CSS Officers**

5630. SHRI C.L. RUALA:  
SHRI BAIDYANATH PRASAD MAHTO:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the direct recruit Central Secretariat Services (CSS) officers have been denied promotion and promotee officers junior to them have been promoted;

(b) if so, the details thereof;

(c) the measures taken by the Government to address the genuine grievances of the direct recruit CSS officers;

(d) whether the Government has not implemented the order of the Central Administrative Tribunal (CAT), Principal Bench for promotion of these officers;

(e) if so, the details thereof and the officers responsible for not implementing the CAT orders; and

(f) the details of the complaints received in this regard from the Members of Parliament and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Promotion in various grades of Central Secretariat Service (CSS) are made as per CSS Rules and Regulations, whereby all officers who are eligible to be included in the zone of consideration are considered by the Departmental Promotion Committee (DPC), which recommends promotion on the basis of evaluation of service records. In a specific case relating to promotion to the grade of Under Secretaries for Select List 2003 to 2008, there were cases where promotee Section Officers were considered for promotion ahead of Direct Recruit Section Officers, who, although being senior to promotee Section Officers, did not fulfill the condition of eight years of approved service prescribed under the CSS Rules.

(c) The genuine grievances of the officers are addressed as per relevant Rules/guidelines in this regard.

(d) and (e) CAT, Principal Bench has passed an order dated 09.05.2011.

In the said order CAT has directed DoPT and UPSC to prepare a fresh Select List for 2003 of Under Secretary by considering such of the direct recruits who may be short of eligible service by up to two years as per the approved seniority list of Section Officers, and make promotion accordingly.

The Tribunal has also directed that the eligibility criteria as regards direct recruits shall be reduced only by a period of two years, and only such of the direct recruits would be benefitted who may be falling short of the eligibility criteria by two years, and not others.

The order of CAT is being examined in consultation with Ministry of Law & Justice.

(f) References have been received from Hon'ble Members of Parliament on the implementation of CAT's order dated 09.05.2011. Action will be taken after examining the advice of Ministry of Law & Justice as stated in reply to part (d) & (e).

*[Translation]*

**Free Education upto Ph.D. Level**

5631. SHRI IYARAJ SINGH:  
SHRI MAHABAL MISHRA:  
SHRIMATI DEEPA DASHMUNSI:  
SHRI PRATAPRAO GANPATRAO JADHAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is contemplating to provide free education at graduation level;

(b) if so, the details thereof;

(c) whether the Government has any proposal to provide free education for Scheduled Caste (SC) and Scheduled Tribe (ST) students upto Ph.D. level in Government and Government-aided educational institutions in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam. There is no such proposal.

(b) The question does not arise.

(c) to (e) Central Government through various special schemes is ensuring that a substantial responsibility of higher education for Scheduled Caste (SC) and Scheduled Tribe (ST) is borne by the Government through demand side interventions. The Ministry of Human Resource Development, Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs have been implementing various schemes for scholarship to students belonging to Scheduled Castes and Scheduled Tribes for higher studies. The University Grants Commission (UGC) under Ministry

of Human Resource Development implements various schemes such as Post-Graduate Scholarships for Students belonging to SCs/STs/Minorities, Rajiv Gandhi National Fellowships for SC/ST, Post-Doctoral Fellowships for SC/ST. In addition, the Ministry of Social Justice & Empowerment has been implementing two Education Loan Schemes (ELS) as under:

- ELS of National Safai Karmacharis Finance and Development Corporation (NSKFDC); and
- ELS of National Scheduled Castes Finance and Development Corporation (NSFDC)

Central Government has launched a new Central Scheme to provide full interest subsidy during the period of moratorium on educational loans for students belonging to economically weaker section from scheduled bank under the Education Loan Scheme of the Indian Banks' Association (IBA) for pursuing courses of studies in professional/technical streams from recognized institutions in India.

The Schemes of Post Matric Scholarship to Students belonging to Scheduled Castes and Scheduled Tribes are under implementation since 1944-45 by the Government of India. The Central Sector Scholarship Schemes of Top Class Education for SC students and ST students aims at recognizing the need to support meritorious SC/ST students who gain admission in identified quality educational institutions, by providing full financial support to the selected meritorious students. The 'National Overseas Scholarships/Passage grant for 'SC candidates' and 'ST candidates' is awarded for higher studies abroad in specific fields of Engineering, Technology, and Science and covers cost of tuition fee and other educational expenses including maintenance, other grants and travel expenses for various courses at Masters' level, Ph.D. and post Doctoral level.

*[English]*

**Retired Employees under CMPS**

5632. SHRI YASHVIR SINGH:  
SHRIMATI JAYAPRADA:  
SHRI NEERAJ SHEKHAR:

Will the Minister of COAL be pleased to state:

(a) the number of retired employees of Coal India Limited (CIL) covered under the Coal Mines Pension Scheme, 1998;

(b) whether the Actuary, appointed by the Government for valuation of pension of employees of CIL has submitted its report;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the reasons for non-revision of pension of workers/officials of CIL, since 1998;

(e) whether dearness allowance is applicable to pensioners of CIL as in case of other pensioners of Government of India;

(f) if so, the details thereof and if not, the reasons therefor; and

(g) the time by which the pension of these employees of CIL is likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) The total number of retired employees of Coal India Limited (CIL), and its subsidiaries, who had submitted their pension claims in prescribed proforma (PS-6) under Coal Mines Pension Scheme, 1998, as on 31.05.2011, is 2,85,126, as reported by CIL, Kolkata, to Coal Mines Pension Fund Organization (CMPFO).

(b) and (c) No, Madam. Mr. Liyaquat Khan, President and Chief Actuary, Actuarial Society of India, Mumbai, has been appointed for valuation of Coal Mines Pension Scheme, 1998, and the Corpus of Pension Fund on 4.6.2011. Board of Trustees (BOT), CMPFO has directed that the Actuary should submit its report by 31st December, 2011.

(d) and (g) The consideration of additional pension depends on the sustainability of CMPS, 1998. Under clause 22(1) of the CMPS, 1998, actuarial evaluation of the pension fund has to be made every third year. Accordingly, the work of actuarial evaluation of the CMPS, 1998 and Pension Fund was taken up for the period upto March, 2001, in 2001. The period covered was extended till 31.12.2002. The actuary submitted his revised evaluation report on 29.07.2003. The Central Government asked the CMPFO to have a second opinion/re-evaluation of the actuarial report by an actuary in the panel with Actuarial Society of India. This report of the actuary was submitted on 29.06.2006 followed by a supplementary report dated 10.10.2006. Both these reports were placed in the 145th meeting of the Board of Trustees CMPFO

held on 11.10.2006. The actuary indicated a deficit of Rs. 1946.67 cores and recommended enhancement of contribution from the working coal employees by amendment in the CMPS, 1998. Since the evaluation was based on just 40.35% of the data pertaining to strength of CMPF/pension membership, the BOT directed to get the evaluation done on 100% data.

The evaluation of the Coal Mines Pension under CMPS, 1998 was subsequently entrusted to National Institute of Financial Manager in 2007-08. However, they could not complete the study. As mentioned in reply to para (b) and (c) of the question, now an actuary has been appointed on 04.06.2011.

Any increase in pension will depend on sustainability of CMPS, 1998 as reflected in actuarial evaluation, which is in progress.

(e) and (f) No, Madam. The payment of dearness allowance is not applicable to pensioners of CIL and its subsidiaries, as calculation of pension under CMPS is made aggregating the salary/wages with the Industrial DA and other allowances at the first place. The benefits under the Coal Mines Pension Scheme, 1998 (CMPS, 1998) is the third benefit apart from the benefit of Contributory Provident Fund under Coal Mines Provident Fund Scheme, 1948 and gratuity which is payable by the employer Coal Companies.

#### Atomic Energy Act

5633. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of PRIME MINISTER be pleased to state the status of Atomic Energy Act, 2008 and the benefits accrued as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): There is no Act called 'Atomic Energy Act, 2008' enacted by the Government. However, the Atomic Energy Act, originally enacted in 1948, was repealed in 1962 when the Atomic Energy Act, 1962 was enacted. Minor amendments to the Act were made in 1986 and 1987. The Department of Atomic Energy reviewed the need for amending the provisions of the Act, and action taken thereon from time to time since the beginning of the 1990's. The Department of Atomic Energy is now in the process of finalizing draft amendments to be made to the Atomic Energy Act, 1962. Atomic Energy Act, 1962 essentially provides the legal

framework for development, control and use of atomic energy for the welfare of people of India and for other peaceful purposes and for matters connected therewith. The benefits accrued under Atomic Energy Act, 1962 so far are as follows:-

1. Indigenous development of nuclear power technology and nuclear fuel cycle technology.
2. Large scale application of radioisotopes in
  - (a) Healthcare *i.e.* radiation, hygeinisation of medical products
  - (b) Radiopharmaceuticals for diagnostics and therapy
  - (c) Radiation treatment for cancer (teletherapy and brachytherapy)
  - (d) Nuclear agriculture: Use of radioisotopes for mutation of seeds (largely oil seeds and pulses) for improvement in yield, resistance against pest and shortening of maturity period, etc.
  - (e) Application of radioisotope for food preservation.
  - (f) Industrial applications: non-destructive testing using gamma rays, gamma scanning of petro-chemical towers, logging of oil wells, radiation processing of polymers, industrial gauging, etc.
3. Capacity building for strategic activities.

#### **CBI Action against Hawala Dealers**

5634. SHRI PURNMASI RAM: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Income Tax Department has handed over 15000 conversations of two Delhi based hawala dealers tapped with corporate lobbyist to CBI;

(b) if so, the action taken by CBI against dealers and others in the matter; and

(c) the reasons for not making the tapes public?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Income Tax Department has handed over to CBI electronic copies of

recordings of intercepted calls of two Delhi based entry operators in connection with investigation of 2G Spectrum Case.

(b) The 2G Spectrum case is under various stages of investigation. Officers of DGIT ( Investigation) had conducted a survey of the offices of the aforesaid 2 persons on 11.04.2011 regarding tax related issues. CBI team also joined the survey for a short while on being informed by Income Tax Department in connection with its investigations of 2G Spectrum case.

(c) Disclosure of the information at this stage may hamper the investigation. Moreover, the matter relating to making telephonic interceptions public is sub-judice.

#### **TRAI Recommendation on Spectrum**

5635. SHRI N. KRISTAPPA:  
SHRI SUSHIL KUMAR SINGH:  
SHRI KHAGEN DAS:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Telecom Regulatory Authority of India (TRAI) had submitted its recommendations on spectrum allocation and pricing in 2010 & 2011;

(b) if so, the details thereof and the salient features of the recommendations;

(c) whether the Government has accepted the recommendations;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which the recommendations are likely to be accepted and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Madam, Telecom Regulatory Authority of India (TRAI) had submitted its recommendations dated 11.05.2010 on 'Spectrum Management and Licensing Framework' and recommendations dated 08.02.2011 on 'The Value of Spectrum in 1800 MHz Band'. Salient features of the recommendations relating to spectrum assignment and pricing are given in the enclosed Statement.

(c) to (e) These recommendations of TRAI are presently under consideration of the Government. Being a matter of policy formulation, it is not feasible to specify a time frame.

**Statement**

Salient Features of the TRAI's recommendations dated 11.05.2010 on 'Spectrum Management and Licensing Framework' relating to Spectrum Assignment And Pricing:

1. The limit on spectrum to be assigned to a service provider will be 2X8MHz for all service areas other than in Delhi and Mumbai where it will be 2X10MHz. Similarly for CDMA spectrum the Authority recommends that the limit on spectrum will be 2X5MHz for all service areas and 2X6.25 MHz in the Metro areas of Delhi and Mumbai. The contracted Spectrum as per the license is 6.2MHz/5 MHz (GSM/CDMA) only. Therefore, even though the service provider will be assigned spectrum upto the Prescribed limit, Spectrum assigned beyond contracted amount will be paid for at the Current price. This will be equally applicable to the service providers who are already holding the excess spectrum and those who will be assigned beyond the contracted amount in future.
2. Spectrum beyond contractual quantity *i.e.* 2x6.2MHz may be assigned in the following tranches:-
  - For all the service areas, the additional spectrum may be assigned in a single tranche of 2x1.8MHz making a total 2x8MHz;
  - For the metro service areas of Delhi and Mumbai, the additional spectrum may be assigned in two tranches; the first tranche of 2x1.8MHz, the making a total of 2x8MHz and then the second tranche of 2x2MHz making a total of 2x10MHz.
3. Spectrum in the 800,900 and 1800 MHz bands should not be subject to auction. Spectrum in 800 and 900 MHz bands shall however may be subject to auction as and when it is reformed for 3G and other future technologies.
4. The use of subscriber linked criteria be done away with for assignment of spectrum. The subscriber linked criteria, as adopted by the Government in January 2008 be kept operational only for a period of six months to enable all operators who are already qualified for the additional spectrum based on the prevalent SLC or those who would be qualified within the next six months, to be assigned additional spectrum subject to availability and the Prescribed limit recommended earlier. Assignment of additional spectrum to such service providers will be subject to the condition that they shall complete the 2 years' roll out obligation within a period of six months from the date of assignment of additional spectrum.
5. The eligibility conditions for assignment of additional spectrum beyond the initial start up spectrum, shall be as follows:
  - For assignment of spectrum beyond 2.5 MHz and upto 3.75 MHz of CDMA, the service providers should have made the commercial launch and have covered 25% of the district headquarters or any other town in the district in lieu thereof.
  - For assignment of spectrum beyond 4.4 MHz and up to 6.2 MHz in respect of GSM as well as beyond/3.75 MHz and up to 5MHz in respect of CDMA, the service provider should have covered at least 50% of the District headquarters or any other town in a District in lieu of the District Headquarters. Coverage of a DHQ/town would mean that at least 90% of the area bounded by the Municipal limits should get the required street coverage. The assignment is subject to the condition that the service provider will complete the prescribed roll out obligations for 2 years, within a period of 6 months from the date of assignment of additional spectrum.
  - For assignment of spectrum from 6.2 to 8 MHz in respect of GSM and from 5 MHz to 6.25 MHz in respect of CDMA, the service providers should have completed the two years' roll-out target. The assignment is subject to the condition that the service providers will complete the roll-out target prescribed for three years within a period of one year from the date of assignment of additional spectrum.
  - In Delhi and Mumbai, the service provider would be entitled for additional GSM spectrum beyond 4.4 MHz upto 6.2 MHz on achievement of 90% street coverage of

- the Metro service area. Achievement of 5% and 10% of market share in the Metro service area would entitle the service provider for spectrum of 8 MHz and 10 MHz respectively. In respect of CDMA, the commercial launch and 90% street coverage would be the entitlement for spectrum from 2.5 MHz upto 3.75 MHz, and achievement of 5% and 10% of the market share in the Metro service area for 5 MHz and 6.25 MHz respectively.
6. The *inter-se* priority between the different categories of operators shall be as follows:
    - a. Licensees who have received the initial start up spectrum and have met the eligibility conditions for grant of additional spectrum up to 6.2/5 MHz will be given the top priority. The *inter-se* priority for such operators, subject to meeting the eligibility norms, would be the date of application for additional spectrum.
    - b. Licensees who have been assigned the committed spectrum but are waiting to get additional spectrum- up to the maximum permissible limit will be next in priority. The *inter-se* priority between operators within this group, subject to meeting the eligibility norms, would also be the date of application for additional spectrum,
    - c. Next in priority will be those who are waiting for the start up spectrum. The *inter-se* priority between such operators would be the date of UAS licence.
  7. Spectrum in bands other than 800, 900 and 1800 MHz could be considered for non-commercial use on a case by case basis, after due reference to and recommendation from TRAI. However, such assignment will be done very sparingly. Users of all spectrum assigned for the non-commercial usage in the identified commercial bands will be levied an annual spectrum usage charge comparable to the charge being paid for the commercial services.
  8. The 3G prices be adopted as the 'Current price' of spectrum in the 1800 MHz band. At the same time, Authority is separately initiating an exercise to further study this subject and would apprise the Government of its findings.
  9. The Current price of spectrum in the 900 MHz band be fixed at 1.5 times that of the 1800 MHz band. The Authority recommends that this be also fixed as the price of Spectrum in the 800 MHz band.
  10. All the service providers having spectrum beyond the contracted quantum should pay excess spectrum charges at the Current price, pro-rated for the period of the remaining validity of their licence subject to a minimum of seven years. Service providers returning the excess spectrum shall be liable to return the 900 MHz spectrum if any and also pay the additional one-time charges at the Current price for a minimum period of three years.
  11. The excess spectrum beyond 8 MHz would be charged at 1.3 times the current price. Excess spectrum in 900 MHz band should be charged at 1.5 times that of excess spectrum in 1800 MHz band. It will equally apply in cases of 800 MHz band, if any.
  12. The Authority does not favour the levy of uniform spectrum charges. The Authority, on the other hand, favours a continuation of the differential spectrum usage charges, with the operators having larger spectrum paying a higher percentage as compared to those with lesser spectrum.
  13. Spectrum usage charges, both for GSM and CDMA spectrum, should be at the rate of 0.5% for every MHz up to the contracted spectrum and at the rate of 1% for every MHz in respect of spectrum beyond the contracted quantity, subject to a limit of 10% in respect of GSM and 7% in respect of CDMA. The Authority recommends that the changes effected on 25.2.2010 be suitably modified. The spectrum usage charges will be reviewed after an interval of 2 years.
  14. The Government should bring additional blocks into 3G services at the earliest and offer the same at the highest price being discovered through the present auction to the remaining bidders in the order of bids. If, however, more than a year lapses from now for this exercise, a fresh auction needs to be conducted.

Salient Features of the TRAI's recommendations dated 08.02.2011 on 'The Value of Spectrum in 1800 MHz Band':

15. As per recommendations dated 08.02.2011 and subsequent clarifications dated 03.05.2011, TRAI has recommended that the 'current price' of 1800 MHz spectrum, for all the 22 Licensed Service Areas (LSAs) for the year 2010 (with effect from 01.04.2010) for period of 20 years may be adopted as Rs. 1769.75 crores per MHz for spectrum upto 6.2 MHz and Rs. 4571.87 crores per MHz for spectrum beyond 6.2 MHz. TRAI has also clarified that the very concept of 'current price' is in respect of 'excess spectrum' which denotes for spectrum beyond the contracted amount. These prices may be made applicable from 1.4.2010, prorated for the remaining validity of the respective licences while charging for excess spectrum. Insofar as the price of spectrum upto 6.2 MHz is concerned, the estimated figures given by the experts will also be relevant for renewal of existing licences subject to the condition that these figures will be duly adjusted for inflation.

16. In respect of the 1800 MHz spectrum, it can be seen, that in certain LSAs, spectrum would be, post-cancellation, available even after meeting the requirements of contracted spectrum as well as 'prescribed limit' of 8 MHz (10 MHz in Mumbai and Delhi). In that event, it should be possible for the Government to auction the surplus spectrum and treat this auction price as the relevant price of spectrum beyond 6.2 MHz for the given LSA, provided the auction is conducted within 12 months of the decision by the Government. Ideally, the value of spectrum can only be applied in a given licensed service area. However, insofar as LSAs where auction is not feasible for lack of surplus spectrum, Government could consider appropriately modifying the estimated figure of a LSA to reflect the market price based on the auction price in the LSAs where auction was conducted.

#### **Promotion Policy in Kendriya Vidyalayas**

5636. SHRI VIJAY BAHADUR SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether miscellaneous categories staff/teachers including librarians in Kendriya Vidyalaya Sangathan (KVS) have no promotional avenues which leaves no incentive for better performance;

(b) if so, the details thereof;

(c) whether Zonal Institute of Education & Training (ZIET), Mumbai had submitted a report on 'Empowerment and gainful use of Miscellaneous teachers' in KVS;

(d) if so, the details thereof and the action taken/being taken by the Government on the recommendations of the report; and

(e) the other steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) There are no regular promotional avenues for Miscellaneous categories teachers including Librarians in Kendriya Vidyalaya Sangathan. However, these teachers are eligible for Senior Scale and Selection Scale on completion of 12 years of service in the entry scale and 12 years of service in the Senior Scale respectively.

(c) to (e) Yes, Madam. The Zonal Institute of Education and Training (ZIET), Mumbai, had submitted its report in 2009 which contained 16 key recommendations followed by syllabi in the concerned subjects, format for lesson plans, Inspection proforma and facilities required at the Vidyalaya level for gainfully utilizing the services of Miscellaneous categories of teacher other than Librarians. Instructions have been issued to implement the syllabi and other formats.

*[Translation]*

#### **Posting of Teachers/Staff**

5637. SHRI RAMASHANKAR RAJBHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to provide facility to the teachers/staff of the schools to get the admission of their wards in those schools where they are posted;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to transfer the teachers/staff from the schools in their home districts to those in other districts for improving the quality of education;



(d) if so, the States wherein teachers and other staff were transferred from one district to another during last three years; and

(e) if not, the time by which such provisions are likely to be made for improving the quality of education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) Education being a concurrent subject under the Constitution, it is for the State Governments to lay down transfer policy for teachers and admission of their wards. The Central Government does not monitor any data in this regard. However, the teachers and staff of Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) have the facility to get their wards admitted in the schools where they are posted. They are transferred from one place to another as per the transfer policy of these organisations issued from time to time subject to availability of vacancy and requests received from the teachers/staff of these organisations.

#### **Religion based Reservation in Educational Institutions**

5638. YOGI ADITYA NATH:  
SHRI J.M. AARON RASHID:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has recently permitted religion based reservation in Aligarh Muslim University and other Central Educational/Institutions;

(b) if so, the details thereof and the reasons therefor;

(c) whether the said decision of the Union Government has been held unconstitutional; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) On a request received from Aligarh Muslim University (AMU) for 'No Objection' to the proposal of the University to reserve seats in postgraduate medical courses for students belonging to Muslim minorities, the Government conveyed its 'No Objection' as in its opinion, under the relevant Act, AMU enjoyed minority status. The said 'No Objection' was quashed by the Allahabad High Court, which held, *inter alia*, that the Aligarh Muslim University was not a minority institution

within the meaning of Article 30(1) of the Constitution of India. On an appeal by AMU and the Union of India, the Supreme Court of India has ordered that while status-quo be maintained till the pendency of the matter in the Apex Court, the University should not give effect to its proposed admission policy for minority students. In the case of one more university namely, Jamia Millia Islamia, Delhi, the National Commission for Minority Educational Institutions (NCMEI) has held that the Jamia Millia Islamia is a minority educational institution covered under Article 30(1) of the Constitution. In pursuance thereof, Jamia Millia Islamia has framed an Ordinance providing for 50% reservation in admission for Muslim community. The said judgement of NCMEI has been challenged, through a set of Writ Petitions, in the High Court of Delhi. The matter is Sub-judice.

[English]

#### **Land at Institutional Rate**

5639. DR. PADAMSINHA BAJIRAO PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has provided vacant Government land at institutional rates for setting up of Kendriya Vidyalayas in Delhi to ensure the general public have access to education;

(b) if so, the details thereof;

(c) whether private schools have refused to comply with the rules/regulations to provide education to poor students;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Kendriya Vidyalayas are opened on receipt of viable proposal in prescribed proforma from the various Ministries of Government of India and State Governments/Union Territories, thereby committing the availability of requisite resources for setting up a new Kendriya Vidyalaya under Civil/Defence Sector. According to the prescribed norms, the sponsoring agency has to provide requisite extent of land free of cost on long term lease or permanent transfer basis to Kendriya

Vidyalaya Sangathan for construction of permanent Vidyalaya building and accordingly land has been provided in Delhi also free of cost for setting up of Kendriya Vidyalaya.

(c) As per information of Government of NCT of Delhi, no public school in Delhi has refused to comply with the rules/regulations to provide education to poor students.

(d) Does not arise.

(e) Government of NCT of Delhi has a proposal to reimburse the expenditure incurred by the schools for providing free and compulsory elementary education to the economically weaker section students as per the provision under Section 12 (2) of the Right of Children to Free and Compulsory Education Act, 2009.

[*Translation*]

#### Safety in Coal Mines

5640. KUMARI SAROJ PANDEY: Will the Minister of COAL be pleased to state:

(a) whether the Government has reviewed the coal mines safety standard;

(b) if so, the details thereof alongwith the date since when these were reviewed last time;

(c) whether any suggestions were given to improve the coal mines safety in the said review;

(d) if so, whether the said suggestions have been implemented; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (e) Yes, Madam. The coal mines safety standards are reviewed every year by the Standing Committee on Safety in Coal Mines under the Chairmanship of the Hon'ble Minister of Coal. The coal mines safety standard was last reviewed in the meeting of the Standing Committee on safety in coal mines held on 23.12.2010 wherein the following suggestions were given to improve the coal mines safety standards:-

- Design of system of support of roof in the development workings in underground mines by scientific support systems based on Rock Mass Rating (RMR) studies.

- Increased use of Roof Bolting/Roof Stitching methods of support using steel roof bolts/steel wire ropes with quick setting cement grout to arrest bed separation at early stages to impede deterioration of roof.

- Introduction of modern drills like mechanised drilling machine to avoid exposure of support personnel to unsupported roof while drilling for roof bolting and greater use of quick-setting cement/resin capsules grouted roof bolts for support in development workings in underground mines.

- Reduced exposure of workers to mining hazards by mechanization of loading operations by increasing use of Side Discharge Loaders (SDLs) and Load Haul Dumpers (LHDs) in belowground mines, Powered Support Long Wall (PSLW) system of mining, Continuous Miner Technology etc., are being progressively adopted in suitable areas.

- Regular monitoring of mine environment by handheld gas detectors/alarms and flame safety lamps for detecting inflammable and noxious gases. Besides, for early detection of situations that could lead to an outbreak of fire or an explosion, highly capital intensive computerized continuous mine Environmental Tele Monitoring System (ETMS) have been installed and are in operation in thirteen identified underground mines.

- Introduction of surface miner, an eco-friendly technology to reduce hazardous operation like drilling, blasting and crushing wherever applicable.

- The coal companies have been instructed to implement the above suggestions.

[*English*]

#### Fake Educational Institutions

5641. SHRI M.I. SHANAVAS:  
SHRIMATI J. SHANTHA:  
SHRI BADRI RAM JAKHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether complaints have been received regarding the increasing number of fake universities and educational institutions in the country;

(b) if so, the details thereof alongwith the number of such institutions identified, State/Union Territory-wise;

(c) the action taken/being taken against such institutions; and

(d) the steps being taken to check further expansion of such institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central Government, through University Grants Commission (UGC) and All India Council for Technical Education (AICTE), keeps a watch over the fake universities and the unapproved technical institutions, respectively. The UGC has identified 21 universities/institutions as fake running in various parts of the country, in contravention of the UGC Act, 1956; out of which 8 are in Uttar Pradesh, 6 are in Delhi and 1 each in Bihar, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Tamil Nadu and West Bengal. Similarly, the AICTE has identified 348 institutions running technical and management courses/programmes in violation of the AICTE Regulations dated 6th January, 2005. Out of these total number of unapproved institutions, 75 each are in Delhi and Maharashtra, 52 in Andhra Pradesh, 34 in West Bengal, 30 in Uttar Pradesh, 26 in Karnataka, 17 in Haryana, 14 in Tamil Nadu, 9 in Chandigarh, 4 in Gujarat, 2 each in Bihar, Himachal Pradesh, Punjab, Rajasthan and Goa, and 1 each in Uttrakhand and Kerala.

(c) The UGC has taken legal action in various courts against 6 of these fake universities. The State Governments have also initiated action against certain fake universities. Show-cause notices have also been served by the UGC to some of the fake universities/institutions and by the AICTE to the unapproved institutions for closure of their programmes.

(d) With a view to check the growth of such institutions, wide publicity is given by the UGC and the AICTE every year through print/electronic media as well as on their official websites, cautioning students and parents not to take admission in fake and unapproved institutions. A public 'Appeal' was issued by the Ministry sometime back that students must satisfy themselves that courses offered by institutions are recognized under the relevant laws and are of quality and repute and that in case of any doubt, necessary clarification may be obtained from the relevant statutory bodies, such as the UGC, AICTE. The State/UT Governments have also been advised, from time to time, to issue necessary instructions

to the District/Police Administration to take immediate action against such institutions. The last such communication was issued at the level of Minister of Human Resource Development on 2nd May, 2011.

#### Vacancies in Telecommunications

5642. SHRI HEMANAND BISWAL:  
DR. BALIRAM:  
DR. BHOLA SINGH:  
SHRI RAKESH SINGH:  
SHRI ANJANKUMAR M. YADAV:  
SHIR MANSUKHBHAI D. VASAVA:  
SHRI KAMLESH PASWAN:  
SHRI JITENDRA SINGH BUNDELA:  
SHRIMATI KAMLA DEVI PATLE:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the vacancies in the Departments of Communications, Posts and the Public Sector Undertakings (PSUs) under these departments are decreasing;

(b) if so, the details thereof during the last three years and the reasons therefor; Department and PSU-wise;

(c) the action taken by the Government in this regard;

(d) whether a deputation policy is in place in Mahanagar Telephone Nigam Limited (MTNL) and Bharat Sanchar Nigam Limited (BSNL); and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No Madam.

(b) Does not arise in view of reply at (a) above.

(c) Does not arise in view of reply at (a) above.

(d) Yes Madam, there is a policy in place in Mahanagar Telephone Nigam Limited.

(e) Mahanagar Telephone Nigam Limited has Deputation Policy known as "Mahanagar Telephone Nigam Limited (MTNL) Rules on Deputation Abroad, 2006 for its employees for deputation abroad. However, for deputation to other departments/autonomous bodies and PSUs within

the country, MTNL follows Department of Telecommunications/Government Rules.

The information in respect of (a) to (e) above is being collected by Bharat Sanchar Nigam Limited (BSNL).

#### **Safety of Jaitapur Atomic Plant**

5643. SHRI MOHAMMED E.T. BASHEER: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government has reviewed the safety and security aspects of proposed Jaitapur Nuclear Power Plant in the light of nuclear accident in Fukushima, Japan;

(b) if so, the details thereof;

(c) the estimated nuclear waste likely to be generated per annum from the plant and the steps taken/proposed to be taken for safe disposal of the waste and also to prevent the radiation;

(d) whether the United States Nuclear Regulatory Commission's (USNRC) concerns about the safety of the computer system in the reactor has been taken into consideration; and

(e) if so, the details thereof and the Government's reaction thereto alongwith the follow up action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Review of safety aspects in the proposed Jaitapur Nuclear Power Plant is being carried out by Atomic Energy Regulatory Board (AERB). Atomic Energy Commission (AEC) deputed an expert Committee for assessing the technology and the safety aspects of Evolutionary Pressurized Reactors (EPRs). The Committee carefully examined these issues and visited the plants under construction in Finland and France. The Committee also had discussions with regulatory authorities in Finland and France. The Committee's report placed in the AEC meeting has clarified all doubts regarding safety and efficiency.

Subsequent to the Fukushima (Japan) incident, safety review of the EPRs is underway in France and will be further reviewed by AERB.

(c) The total volume of solid waste expected to be generated by the Jaitapur Nuclear Power Plant would be

within 0.15 cu.m. per year per MW. The nuclear waste handling, treatment, storage and disposal will be as per the well laid down procedures and guidelines stipulated by the AERB.

(d) and (e) On review by Nuclear Power Corporation of India Limited (NPCIL), it was found that the originally proposed computer systems needed further reinforcement to meet the regulatory requirements. Similar observations were also expressed by other regulators like USNRC (USA), STUK (Finland), HSE (UK), ASN (France). Accordingly, modifications of computer systems for Control & Instrumentation architecture in respect of EPR units to be set up at Jaitapur site will be done to meet all the safety and regulatory requirements of AERB.

#### **Mid Day Meal Infrastructure**

5644. PROF. RANJAN PRASAD YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any provision in the National Food Security Bill to provide use of Mid Day Meal infrastructure for the destitutes as well as providing mid day meals during natural and man-made disasters;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The National Food Security Bill has not yet been finalized by the Government.

#### **Amendment in Anti-Corruption Act, 1988**

5645. SHRI JAYANT CHAUDHARY:  
SHRI PRALHAD JOSHI:  
SHRI ARJUN RAM MEGHWAL:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government proposes to amend the Anti Corruption Act, 1988 for incorporating a provision therein with a purpose of attaching the property of corrupt officers;

(b) if so, the details of the proposed provisions;

(c) whether the Supreme Court and the Civil Society have also demanded for making amendment in the Anti Corruption Act, 1988;

(d) if so, the details thereof;

(e) whether the Government proposes to bring a law on black money within the country/abroad;

(f) if so, the details thereof;

(g) the number of officers with whom benami property of more than Rs.100 crore have been unearthed in the raids conducted by investigating agencies during the last two years and the current year; and

(h) the details of the action taken by the Government against the said corrupt officers, so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. The property of corrupt public servant is confiscated under the provisions of Criminal Law (Amendment) Ordinance, 1944 and Prevention of Money Laundering Act, 2002. However, to make the Prevention of Corruption Act, 1988 self contained and comprehensive the Government is considering incorporating the provisions for confiscation/forfeiture of property of corrupt public servants in the Prevention of Corruption Act, 1988.

(c) and (d) On 8th June, 2011, the media had reported that the Hon'ble Supreme Court has sought amendment to the Prevention of Corruption Act, 1988. These observations were reportedly made by the Supreme Court while dismissing an appeal filed by an Assistant Commissioner, Central Excise, against his conviction. However, the formal order passed by the Hon'ble Supreme Court on 8.6.2011 in the case, *i.e.* Criminal Appeal No. 945 of 2006 (Sat Paul vs. State of West Bengal & Anr.) does not contain any such observations.

(e) and (f) A Committee headed by the Chairman, CBDT has been constituted to examine ways to strengthen laws to curb generation of black money in India, its illegal transfer abroad and its recovery. The Committee shall examine the existing legal and administrative framework to deal with the menace of generation of black money through illegal means including inter-alia

- (i) declaring wealth generated illegally as national asset;
- (ii) enacting/amending laws to confiscate and recover such assets; and
- (iii) providing for exemplary punishment against its perpetrators.

The Committee is required to consult all stakeholders and submit its report within a period of six months.

(g) and (h) As per information provided by the CBI, it has not unearthed any case wherein benami properties of more than Rs. 100 Crore have been unearthed against any officer in any case.

[Translation]

#### Provision for Paperless Offices

5646. SHRI DATTA MEGHE: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government proposes to make every office in the country paperless;

(b) if so, the details thereof;

(c) whether the Government has fixed any time-frame to implement the scheme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (DR. ASHWANI KUMAR): (a) and (b) The Department of Administrative Reforms & Public Grievances (DAR&PG) has taken up the e-Office Mission Mode Project (MMP) under National e-Governance Plan (NeGP) that has been conceptualized to modernise the Central Government Offices through introduction of Information Technology. The Project is being implemented in three pilot locations, namely, Deptt. of AR&PG, e-Gov Division of DIT and Training Division of DoP&T.

The e-Office MMP is aimed at introducing the concept of e-file in the Central Government offices leading to a 'less paper office'.

(c) to (e) The Department of Administrative Reforms & Public Grievances has planned an incremental approach for e-Office implementation initially in 29 Central Government Ministries/Departments by 2015-16.

#### Coverage of BPL

5647. SHRI REWATI RAMAN SINGH: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government proposes to cover persons having an annual income of two and half lacs of rupees under the Below Poverty Line (BPL) card holders category;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government intends to provide BPL card holder's facility to the above mentioned people in view of rising cost of medical treatment; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (DR. ASHWANI KUMAR): (a) No such proposal is there.

(b) Does not arise. Below Poverty Line (BPL) Survey is underway. Poverty line is around Rs. 781 per capita per month in rural areas and Rs. 965 per capita per month in urban areas at June, 2011 price level. BPL families will be identified in the socio-economic Census (BPL Survey).

(c) No such decision has been taken or proposal is there.

(d) Does not arise.

[*English*]

#### **Poverty Rate**

5648. SHRI ANAND PRAKASH PARANJPE: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether as per the UN Report, 320 million people from India and China are likely to come out of extreme poverty in the next four years;

(b) if so, the details thereof;

(c) whether any target has been fixed for bringing down the poverty line; and

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government to achieve these targets?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (DR. ASHWANI KUMAR): (a) and (b) The UN Report on 'The Millennium Development Goals 2011' has stated that:

"The fastest growth and sharpest reductions in poverty continue to be found in Eastern Asia, particularly in China, where the poverty rate is expected to fall to under 5 per cent by 2015. India has also contributed to the large reduction in global poverty. In that country, poverty rates are projected to fall from 51 per cent in 1990 to about 22 per cent in 2015. In China and India combined, the number of people living in extreme poverty between 1990 and 2005 declined by about 455 million, and an additional 320 million people are expected to join their ranks by 2015".

(c) to (e) Alleviation of poverty in the country is one of the monitorable targets of the Eleventh Five Year Plan and it aims at reduction in the Head-Count Ratio of Consumption Poverty by 10 percentage points during the Plan period (2007-12). The Government is implementing a number of poverty alleviation programmes such as Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA), Swarnajayanti Gram Swarozgar Yojana (SGSY), Indira Awas Yojana (IAY), Antyoday Anna Yojana (AAY), Targeted Public Distribution System (TPDS), Jawaharlal Nehru National Urban Renewable Mission (JNNURM), Swarna Jyanti Shahri Rozgar Yojana (SJSRY), etc. All these programmes and Government policies relating to inclusive economic growth aim at reducing the incidence of poverty in the country. The 11th and 12th Plan focus on inclusive growth is aimed at poverty reduction throughout the country.

#### **Wages of Cooks under Mid-Day Meal Scheme**

5649. DR. ANUP KUMAR SAHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether an evaluation, conducted by the Programme Evaluation Organisation of the Planning Commission, found that the wages paid to Mid Day Meal workers are low;

(b) if so, the details thereof;

(c) whether the Government is planning to increase the honorarium given to these workers;

(d) if so, the details thereof;

(e) whether the Government has any proposal to bring any insurance scheme to cover the Mid Day Meal workers;

(f) if so, the details thereof; and

(g) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The evaluation of the Mid-Day-Meal Scheme (MDMS) by the Planning Commission for the period 2000-2006 showed that the honorarium paid to the cooks and helpers was meager and they were less in number. The Government took note of this and with effect from 01.12.2009, the scheme was revised to provide for separate honorarium to each cook-cum-helper @ Rs. 1000/- per month. The criteria for engagement of cook-cum-helpers was also prescribed under which one cook-cum-helper can be engaged for a school having up to 25 students, two cook-cum-helpers for schools with 26 to 100 students and one additional cook-cum-helper for every addition of up to 100 students.

(e) No, Madam.

(f) and (g) Does not arise.

#### **Export of Coal**

5650. SHRI SOMEN MITRA: Will the Minister of COAL be pleased to state:

(a) whether any country has supplied cheap coal to India;

(b) if so, the details thereof;

(c) whether anti-dumping duties have been imposed on such imports; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Coal can be imported by traders and consumers under Open General License (OGL). This Ministry has not received any report of supply of cheap coal from any country to India.

(c) and (d) Directorate General of Anti-Dumping and Allied duties (DGAD) has not received any application from the domestic industry alleging dumping of coal.

#### **Monitoring of Satellite Phones**

5651. SHRI ABDUL RAHMAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has any mechanism in place to monitor satellite phones which poses serious security threat to the country;

(b) if so, the details thereof; and

(c) if not, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI MILIND DEORA): (a) to (c) Madam, Licensed service providers are required to put up lawful interception facilities for all types of communication services, including through satellite phones. At present satellite phone services in India are offered by M/s Tata Communication Limited through INMARSAT, which has their land earth station at Dighi, Pune, through which these services can be monitored.

No other Satellite phone service provider has agreed to put up interception facilities and, hence, has not been permitted to offer Satellite phone services in India.

#### **Vacancies in CBI**

5652. SHRI JAGDANAND SINGH:  
SHRI S. SEMMALAI:  
SHRI MANGANI LAL MANDAL:  
SHRI NARENDRA SINGH TOMAR:

Will the Minister of PRIME MINISTER be pleased to state:

(a) the details of vacancies in Central Bureau of Investigation (CBI) at present in various categories, category-wise;

(b) the number of employees appointed on contract basis as a stopgap arrangement in CBI, category-wise;

(c) the number of vacancies filled during the last three years and the current year till date, category-wise and year-wise;

(d) the steps taken/proposed to be taken to fill the vacant posts in CBI; and

(e) the time by which all the vacant posts will be filled?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The details of category wise vacancies in Central Bureau of Investigation (CBI) as on 10.08.2011 is as under:-

Cadre	Sanctioned Strength	Available	Vacancy Strength
Executive	4496	3682	814
Legal	312	197	115
Technical	155	106	49
Ministerial	1,532	1,352	180
Canteen posts	70	52	18
<b>Total</b>	<b>6,565</b>	<b>5,389</b>	<b>1,176</b>

(b) 43 Special Prosecutors/Assistant Special Prosecutors and 45 Technical officers (09 Banking & Foreign Trade, 08 Engineering, 08 Insurance & Taxation and 20 Computer Professionals) have been appointed in CBI on contract basis as a stopgap arrangement.

(c)

Cadre	2008	2009	2010	2011 (till 10.8.2011)
Executive	335	562	490	691
Legal	21	6	55	23
Technical	4	3	13	56
Ministerial	78	176	129	185
Canteen	0	9	1	0
<b>Total</b>	<b>438</b>	<b>756</b>	<b>688</b>	<b>955</b>

These include vacancies filled through Direct Recruitment, Deputation, Promotion and Contract basis.

(d) The Government is taking long term and short term measures to fill up the vacant posts. Among long term measures, the Government is considering changes in the Recruitment Rules to reduce the deputation quota at various levels and increase the promotion quota and

the direct recruitment quota whereby CBI would be able to recruit and promote its own officers and reduce dependency on lending organizations for sponsoring candidates for deputation to CBI. In the short term, the Government has approved contractual appointment of law officers, technical officers, pairvi officers and clerks to fill up vacant posts in CBI. The Government has also approved diversion of posts from deputation quota to promotion quota enabling CBI to fill up vacant posts at the level of Deputy Superintendent of Police. With these measures, the vacancies in CBI have been reduced to a large extent. Since January, 2010, as many as 1643 posts have been filled up through promotion, recruitment, deputation and contractual appointments.

(e) Occurrence of vacancies and filling up the same as per notified Recruitment Rules are continuous processes. No definite time frame can be stipulated for the same.

[*Translation*]

#### Claims Pending Settlement

5653. DR. SHAFIQR RAHMAN BARQ: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether any claims pertaining to death of Indians on account of riots/bomb blasts in the United Arab Emirates pending;

(b) if so, the details of such pending claims during the last three years and the current year;

(c) the reasons for the pendency of claims;

(d) the current status of settlement of these claims; and

(e) the action taken by the Government to get the matter expedited by the UAE Government?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Madam. There have been no reports of riots or bomb blasts received in the Indian Missions in the United Arab Emirates for the last three years and the current year.

(b) to (e) Does not arise.



[English]

**International Institute of Technology**

5654. SHRI PRADEEP KUMAR MAJHI:  
SHRI KISHANBHAI V. PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Singapore Government has suggested formation of a Joint Working Group (JWG) at the Government-to-Government level for setting up of an International Institute of Technology at Singapore;

(b) if so, the details thereof;

(c) whether the Government has recommended the names of the members of JWG from Indian side;

(d) if so, the details thereof;

(e) whether the Singapore Government has also suggested their representatives for the JWG;

(f) if so, the details thereof;

(g) whether the Government had taken up the matter with the Singapore Government; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Singapore Government had suggested formation of a Joint Working Group (JWG) at the Government-to-Government level for setting up of an International Institute of Technology at Singapore.

(c) and (d) Since the proposed Institute is to be set up in a Public Private Partnership (PPP) model, this Ministry has proposed a Joint Working Group at institutional level with a senior officer from the Ministry as a member representing the Government of India. Director, IIT, Kanpur chairs the group which also has three international experts.

(e) and (f) Yes, Madam. The Singapore side has proposed that the Permanent Secretary, Ministry of Education, Government of Singapore will chair the Joint Working Group from Singapore side with two senior officials and three experts.

(g) and (h) Yes, Madam. This Ministry has taken up the matter with the Singapore side through our High Commission of India at Jakarta.

[Translation]

**Leaking of Sensitive Information**

5655. SHRI BHUDEO CHOUDHARY:  
SHRI P. LINGAM:  
SHRI M.I. SHANAVAS:  
SHRI RADHA MOHAN SINGH:  
SHRIMATI MEENA SINGH:  
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether sensitive documents/defence-related information have been leaked/stolen from the Indian Embassy in Moscow during the last two years and the current year;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the findings thereof and the action taken against the persons found responsible; and

(e) the measures taken to prevent such incidents in future and review the existing system?

THE MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (e) No, there has been no leakage/theft of sensitive information/documents from the Indian Embassy in Moscow in the last two years and the current year. However, an unclassified letter sent by fax by the Air Wing of the Embassy of India, Moscow to a Russian supplier of spare parts, M/s Aviazapchast, was reportedly made available to the media by a hacker group following reported hacking of the database of Italian Computer Crime Centre of Critical Infrastructure Protection (CNAIPIC). The investigation carried out by the Embassy revealed that the unclassified document was not leaked from the Embassy. It may have leaked from some other source. Nevertheless, the Embassy has reinforced its security measures.

*[English]***Integrated Education for Disabled Children**

5656. SHRI P.C. GADDIGOUDAR:

SHRI HANSRAJ G. AHIR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Integrated Education for the Disabled (IED) component of the Sarva Shiksha Abhiyan (SSA) scheme is adequate to meet all the requirements of children with special needs;

(b) if so, the details thereof;

(c) if not, whether the Government proposes to bring in improvements in the IED component of SSA, especially in view of discontinuation of the scheme of "Integrated Education for the Disabled Children (IEDC)"; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam.

The major interventions under SSA for the education of physically challenged children are identification, functional and formal assessment, appropriate educational placement, preparation of Individualized Educational Plan, provision of aids and appliances, teacher training, appointment of resource teachers, therapists, establishing resource rooms to provide specialized support to children with disabilities, provision of ramps, handrails and disabled friendly toilets.

(c) and (d) The Centrally Sponsored Scheme of Integrated Education for Disabled Children (IEDC) has been replaced by the Scheme of Inclusive Education for Disabled at Secondary Stage (IEDSS) to enable all children who have completed eight years of education to pursue secondary education.

Further, with a view to providing a wide range of support services to children with special needs, the financial norm of Rs. 1200/- per child per annum has been enhanced to Rs. 3000/- per child per annum. The increase in the per child allocation will facilitate enhanced coverage of children with special needs.

**MoU between IGNOU and SAPET**

5657. CAPT JAI NARAIN PRASAD NISHAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any Memorandum of Understanding (MoU) has been signed by the Indira Gandhi National Open University (IGNOU), New Delhi with Sri Angala Parameshwari Educational Trust (SAPET), Chennai;

(b) if so, the details thereof;

(c) whether IGNOU has approved study centres for conducting various Vertically Integrated Engineering Programmes (VIEP) under the said MoU;

(d) if so, the details thereof, State-wise;

(e) the total number of students enrolled in the VIEP offered by IGNOU during the years 2009-10 and 2010-11; and

(f) the total amount of course fee received from the students enrolled in various VIEP and the total amount of the payment made by IGNOU to SAPET, Chennai for the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) As per the MOU, the IGNOU and the SAPET resolved to jointly offer flexible and modular programmes in various areas of Engineering and Technology for desirous candidates through distance mode of education and face to face mode of education which will provide upward mobility and career path for the learners with multiple entry and multiple exit facilities.

(c) Yes, Madam.

(d) The Statewise details of 121 Programme Study Centres (PSCs) approved by IGNOU are Andhra Pradesh(16), Assam (1), Bihar (1), Chandigarh (1), Chattishgarh (2), Delhi (2), Gujarat (5), Haryana(7), Himachal Pradesh (3), Jharkhand (6), Karnataka (4), Kerala(4), Madhya Pradesh (2), Maharashtra (10), Odisha (3), Pondecherry (1), Punjab (2), Rajasthan (10), Uttar Pradesh(11), Uttranchal (1), Tamilnadu (28), West Bengal (1).

(e) As per the information provided by IGNOU, the total number of students enrolled by IGNOU in the year 2009-10 and 2010-11 were nil and 5288 respectively.

(f) The total amount of course fee received by IGNOU from the students enrolled in various VIEPs is Rs. 8,95,25,000/- of which Rs. 1,34,28,750/- has been paid by IGNOU to SAPET, Chennai.

[Translation]

#### Reimbursement of Expenses under SSA

5658. SHRI HARIBHAU JAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has issued any directions to reimburse the unapproved expenses made under Sarva Shiksha Abhiyan;

(b) if so, the details thereof;

(c) the names of the States that have followed the above directions as well as the names of the States which have not followed the above directions; and

(d) the action taken by the Government against the States which have not followed the directions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Madam.

(c) and (d) Question does not arise.

[English]

#### Air India Plane Catches Fire

5659. SHRI SUBHASH BAPURAO WANKHEDE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that recently there was a burnout of an engine of Air India B-777 which was winging its way from Delhi to New York;

(b) if so, the details of the case;

(c) whether any inquiry has been conducted in the matter;

(d) if so, the outcome thereof; and

(e) the steps taken/being taken by the Government to stop recurrence of such incidents?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) No, Madam. However, the Pilot of Air

India flight AI-101 got an indication in the cockpit of loss of thrust in the right engine with subsequent indications confirming that the right engine had failed and some sparks and flames were observed from the rear of the right engine. The pilots immediately commenced taking the prescribed action as per the Manufacturer's checklist for such engine failure and ATC was informed. The aircraft had landed back safely on one engine. The sparkes and flames coming from rear of the engine were due to damage to one of the turbine blades.

(e) Apart from the airlines, DGCA also conduct an enquiry in to such incidents and the outcome is shared with the airline for strict compliance.

[Translation]

#### Sanction for Corruption Charges of Civil Servants

5660. SHRI R.K. SINGH PATEL: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether CVC is waiting for sanction in corruption charges of senior officers including IAS and IPS for prosecution from various Ministries and Public Sector Undertakings (PSUs);

(b) if so, the details thereof, Ministry/PSU-wise;

(c) the reasons for delay in sanction in this regard; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Sanction for prosecution is required/sought by the investigating agencies for filing charge-sheets in the court of law and not by CVC. Section 8(1)(f) of the CVC Act, 2003 empowers the Central Vigilance Commission to review the progress of applications pending with the competent authorities for sanction of prosecution under the Prevention of Corruption Act, 1988. Accordingly, the Commission keeps watch on cases pending prosecution sanction over three months with the competent authorities of Ministries/Departments/Organizations concerned.

As per information provided by the CBI, sanction for prosecution against 05 senior officers of the rank of Joint Secretary and above, including IAS & IPS is awaited from various Ministries/Departments in 06 cases.

The Ministry/PSU-wise details is as under:-

Name of the Ministry/ Department	No. of Officer(s)	No. of cases
Department of Personnel and Training	2	2 (one case is with CVC for tendering advice)
IRCTC	1	1
Deptt. of Economic Affairs	1	1
Min. of Home Affairs	1	2
<b>Total</b>	<b>5</b>	<b>6</b>

(c) The delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Governments and other agencies, and sometimes non-availability of relevant documentary evidence etc.

(d) The Hon'ble Supreme Court of India in case of Vineet Narain vs Union of India had directed that "time limit of three months for grant of sanction for prosecution must be adhered to. However, additional time of one month may be allowed where consultation is required with the Attorney General (AG) or any Law Officer in the AG's office". In order to check delays in grant of sanction for prosecution, the Department of Personnel & Training has issued guidelines vide its OM No. 399/33/2006-AVD-III dated 6th November, 2006 followed by another OM dated 20th December, 2006, providing for a definite time frame at each stage and fixing responsibility for deliberate delays.

#### Supply of Coal to Power Plants

5661. SHRI ZAFAR ALI NAQVI: Will the Minister of COAL be pleased to state:

(a) whether the Government has formulated any policy for not supplying coal to those plants whose production capacity is less than 200 MW;

(b) if so, the details thereof and the reasons therefor; and

(c) the details of the system devised to make uninterrupted supply of coal to such power generating plants?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) No, Madam.

(b) and (c) Does not arise, in view of reply given to part(a) of the question.

#### Coal Pilferage

5662. SHRI YASHBANT LAGURI:  
SHRI ANJANKUMAR M. YADAV:

Will the Minister of COAL be pleased to state:

(a) whether the Central Industrial Security Force (CISF) is providing security and vigilance services at coal mines;

(b) If so, the details thereof;

(c) whether the Government has removed/proposes to remove CISF from their above duties; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Yes, Madam. Central Industrial Security Force (CISF) is providing security and vigilance services at coal mines in most of the subsidiaries of Coal India Limited (CIL).

(c) and (d) No, Madam. The Government has not removed CISF from providing security and vigilance services at coal mines of CIL and its subsidiaries.

[*English*]

#### System to Record Group in UID

5663. SHRI A. SAMPATH: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether there is any system in UID that can create and maintain records relating to separate groups including migrant labour, unorganized workers, senior citizens and rural residents;

(b) if so, the details thereof;

(c) if not, whether the Government would like to make any provision in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) No, Madam. The demographic data stored in Unique Identification Authority of India (UIDAI)'s database is limited to a set of mandatory, conditional and optional fields such as name, date of birth, gender, name of parents/guardian/spouse, residential address along with biometric features such as photograph, all ten finger prints and iris images, required to establish and verify the identity of the residents. Unique Identification Number (Aadhaar number) is a 12 digit random number which contains no intelligence. The respective Registrars who provide welfare services or benefits to various groups of beneficiaries may maintain additional relevant data about their beneficiaries as part of Know Your Residents plus fields.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

(e) A Committee on Demographic Data Standards and Verification Procedures had been set up to go into the question of the demographic details to be collected from the residents for assigning of unique identification numbers. The Committee recommended that since the objective of UIDAI is to help residents establish their identity, Know Your Resident (KYR) data be kept to a usable minimum so as to support the goals of UIDAI and avoid other profiling and transactional fields. The Report of the Committee was accepted by the Government. The data fields recommended by the Committee have been adopted for collection of demographic information.

[*Translation*]

**Jan Shikshan Sansthan**

5664. SHRI RAKESH SACHAN:  
DR. KRUPARANI KILLI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Jan Shikshan Sansthan (JSSs) established, recognized and sanctioned during the last three years in the country, location and State-wise;

(b) the funds allocated, sanctioned and utilized by the said sansthans during the said period, State-wise;

(c) the number of complaints received against the aforesaid JSSs in regard to non-utilisation of funds, State-wise;

(d) the action taken by the Government in this regard;

(e) whether there is any proposal to establish more JSSs in the country; and

(f) if so, the details thereof, State-wise and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The number of Jan Shikshan Sansthan (JSSs) sanctioned and established during the last three years, location and State-wise is enclosed as Statement-I.

(b) to (d) Statement-II indicating grant released/utilized by the said JSSs is at enclosed. The extent of funds released remaining unutilized are adjusted from the eligible grant for the next year. However no specific complaint against any of these JSSs has been received in this regard.

(e) and (f) No such proposals is under consideration at this stage.

**Statement I**

Sl. No.	Name of the State	2008-09 — 2010-11	
		JSS	Name of the district
1	2	3	4
1.	Andhra Pradesh	3	Adilabad, Khammam, Nalgonda
2.	Arunachal Pradesh	—	—
3.	Assam	2	Darrang, Nagaon
4.	Bihar	5	Motihari, Kishanganj, Munger, Muzaffarpur, Samastipur

1	2	3	4
5.	Chhattisgarh	4	Korba, Korea, Bastar, Surguja
6.	Delhi	1	West Delhi
7.	Gujarat	3	Banaskantha, Mehsana, Valsad
8.	Goa	—	—
9.	Haryana	--	--
10.	Himachal Pradesh	1	Lahaoul & Spiti
11.	Jammu and Kashmir	—	—
12.	Jharkhand	—	—
13.	Karnataka	1	Gulbarga
14.	Kerela	2	Kannur, Pathamthitta
15.	Madhya Pradesh	7	Bhopal, Dindori, Rajgarh, Khandwa, Alirajpur, Tikamgarh, Sheopur
16.	Maharashtra	5	Nandurbar, Chanderpur (2) Akola, Latur
17.	Manipur	—	—
18.	Mizoram	—	—
19.	Nagaland	—	—
20.	Odisha	2	Deogarh, Subarnapur
21.	Punjab	—	—
22.	Rajasthan	2	Jhalawar, Sikar
23.	TamilNadu	1	Nagapattinam
24.	Tripura	—	—
25.	Uttar Pradesh	8	Saharanpur, Mathura (2), J.P. Nagar, Kanpur Dehat, Ballia, Balrampur, Ferozabad
26.	Uttarakhand	—	—
27.	West Bengal	2	North 24 Parganas, Cooch Behar
28.	Andman and Nicorbal Islands	—	—
29.	Chandigarh	—	—
30.	Dadra and Nagar Haveli	1	Dadra and Nagar Haveli
31.	Daman and Diu	—	—
32.	Lakshadweep	—	—
33.	Puducherry	—	—
Total		50	

**Statement II**

(Rs. in lakhs)

Name of the State	Name of JSS	2008-09		2009-10		2010-11	
		Sanctioned	Utilised	Sanctioned	Utilised	Sanctioned	Utilised
1	2	3	4	5	6	7	8
<b>Andhra Pradesh</b>							
1.	Adilabad	15.00	10.84	15.00	15.00	30.00	29.99
2.	Khammam	15.00	13.10	15.00	15.00	30.00	30.00
3.	Nalgonda	15.00	11.48	15.00	15.00	30.00	30.00
<b>Arunachal Pradesh</b>							
—	—	—	—	—	—	—	—
<b>Assam</b>							
4.	Darrang	15.00	15.00	15.00	15.00	30.00	30.00
5.	Nagaon	15.00	12.88	12.88	15.00	30.00	30.00
<b>Bihar</b>							
6.	Motihari	15.00	14.04	15.00	15.00	30.00	29.31
7.	Kishanganj	15.00	14.31	15.00	15.00	30.00	29.55
8.	Munger	15.00	15.00	—	—	—	—
9.	Muzaffarpur	15.00	12.62	15.00	15.00	30.00	29.15
10.	Samastipur	15.00	11.37	15.00	15.00	30.00	30.00
<b>Chhattisgarh</b>							
11.	Korba	15.00	14.19	15.00	15.00	30.00	30.00
12.	Korea	15.00	12.54	15.00	15.00	30.00	29.96
13.	Bastar	15.00	13.14	15.00	14.98	30.00	30.00
14.	Surguja	15.00	14.10	15.00	15.00	30.00	30.00
<b>Delhi</b>							
15.	West Delhi	15.00	13.64	14.97	14.97	30.00	30.00
<b>Gujarat</b>							
16.	Banaskantha	15.00	12.43	15.00	15.00	30.00	29.99
17.	Mehsana	15.00	15.34	15.00	15.00	30.00	30.00
18.	Valsad	15.00	15.00	15.00	8.11	9.70	9.70

1	2	3	4	5	6	7	8
<b>Himachal Pradesh</b>							
19.	Lahaoul & Spiti	15.00	12.97	15.00	15.00	30.00	29.76
<b>Karnataka</b>							
20.	Gulbarga	15.00	11.05	15.00	13.79	30.00	28.86
<b>Kerela</b>							
21.	Kannur (New)	15.00	10.95	—	—	—	—
22.	Pathamthitta	15.00	13.39	15.00	15.00	30.00	30.00
<b>Madhya Pradesh</b>							
23.	Bhopal (2)	15.00	15.00	15.00	15.00	30.00	30.00
24.	Dindori	15.00	15.00	15.00	15.00	30.00	24.83
25.	Rajgarh	15.00	14.04	15.00	15.00	30.00	29.90
26.	Khandwa	15.00	10.94	15.00	15.00	30.00	29.87
27.	Alirajpur	15.00	15.00	15.00	15.00	30.00	30.00
28.	Tikamgarh	15.00	15.00	15.00	15.00	30.00	29.99
29.	Sheopur	15.00	14.41	15.00	15.00	30.00	30.00
<b>Maharashtra</b>							
30.	Nandurbar	15.00	13.86	15.00	15.00	30.00	30.00
31.	Chanderpur (1)	15.00	8.84	15.00	15.00	30.00	30.00
32.	Chanderpur (2)	15.00	14.42	15.00	15.00	30.00	30.00
33.	Akola	15.00	12.80	15.00	15.00	30.00	27.95
34.	Latur	15.00	11.03	15.00	15.00	30.00	30.00
<b>Odisha</b>							
35.	Deogarh	15.00	14.96	15.00	15.00	30.00	29.48
36.	Subarnapur	15.00	13.88	15.00	15.00	30.00	30.00
<b>Rajasthan</b>							
37.	Jhalawar	15.00	13.09	15.00	12.34	30.00	28.25
38.	Sikar	15.00	15.15	15.00	12.78	30.00	29.62
<b>Tamil Nadu</b>							
39.	Nagapattinam	15.00	11.86	15.00	14.23	30.00	28.67
<b>Uttar Pradesh</b>							
40.	Saharanpur	15.00	13.43	13.43	13.43	30.00	28.83



1	2	3	4	5	6	7	8
41.	Mathura (1)	15.00	13.60	13.60	13.60	30.00	30.00
42.	Mathura (2)	15.00	13.47	13.47	13.47	15.00	15.00
43.	J.P. Nagar	15.00	13.17	13.17	13.17	30.00	29.79
44.	Kanpur Dehat	15.00	15.00	15.00	14.38	29.38	29.11
45.	Ballia	15.00	13.05	13.05	13.05	30.00	29.95
46.	Balrampur	15.00	*	—	—	—	—
47.	Ferozabad	15.00	14.00	14.00	14.00	30.00	30.00
<b>West Bengal</b>							
48.	North 24 Parganas	15.00	15.00	15.00	15.00	30.00	30.00
49.	Cooch Behar	15.00	13.36	13.36	15.00	15.00	15.00
<b>Dadra and Nagar Haveli</b>							
50.	Dadra and Nagar Haveli	15.00	13.40	15.00	14.55	30.00	30.00

\*Sanction of JSS has been cancelled.

#### International Flights

5665. RAJKUMARI RATNA SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) Whether the Government has given relaxation in rules to some private airlines for international flights;

(b) if so, the details thereof during each of the last three years and the current year; and

(c) the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No Madam.

(b) and (c) Does not arise.

#### Atomic Power Plants

5666. SHRI HARI MANJHI: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Prime Minister during his visit to Russia had signed an agreement to set up five atomic power projects in the country;

(b) if so, the details thereof;

(c) the places where these atomic power projects are likely to be set up; and

(d) the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) An agreement between Government of India and the Government of the Russian Federation on cooperation in the construction of additional nuclear power plant units at Kudankulam site as well as in the construction of Russian designed nuclear power plants at new sites in the country was signed in New Delhi on 05.12.2008 and entered into force on 15.05.2009.

(c) Following the agreement, Government has accorded 'in principle' approval for setting up additional nuclear power plants of Russian technology at the following sites:

Site	State	Capacity (MW)
Kudankulam	Tamil Nadu	4 x 1000*
Haripur	West Bengal	6 x 1000

\*Two units KK 1&2 (2 x 1000 MW) are at advanced stage of commissioning at the site.

The units are planned to be set up in phases of 2 x 1000 MW each.

(d) For setting up KK 3&4 investigations including site preparation have been completed. Environment clearance from Ministry of Environment and Forests have been obtained. The Early Works Agreement have been signed with Russian Federation and the preliminary works related to design and engineering are in progress. The detailed project proposal are being finalised for seeking administrative approval and financial sanction. Construction of the project is planned to start in the first year of XII Five Year Plan. Pre project activities have been initiated at Haripur.

#### Interest Subsidy on Education Loan

5667. SHRI MADHU KODA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of students, State-wise benefited from interest subsidy on education loan of Central scheme during the year 2009-10 and the names of banks to which the amount of interest subsidy provided;

(b) whether the Government proposes to provide some percent of subsidy on the principal amount of loan received by the girl students for technical and vocational education; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per the information received from Canara Bank, the Nodal Bank for implementing the Central Sector Scheme of Interest Subsidy on Education Loan, the State-wise list of claims submitted by banks and the names of the banks who submitted claims for 2009-10 in respect of the accounts of the students and the amount thereof are given in the enclosed Statements-I and II respectively.

(b) and (c) The Scheme is based on income criteria. All students including girls belonging to economically weaker sections with parental family income from all sources, less than Rs. 4.5 lakh annually are eligible for interest subsidy on education loans obtained under Educational Loan Scheme of Indian Banks' Association (IBA). Details of the Scheme of Interest Subsidy Scheme are available on website [www.education.nic.in](http://www.education.nic.in).

#### Statement I

##### State-wise List of Claims Submitted by Banks for FY 2009-2010

Sl. No.	Name of State	Accounts (of Student)	Amount
1	2	3	4
1.	Andaman and Nicobar Islands	1343	4617490.09
2.	Andhra Pradesh	20390	97862631.80
3.	Arunchal Pradesh	17	64695.00
4.	Assam	94	868309.66
5.	Bihar	5806	44074827.26
6.	Chandigarh	16	114156.00
7.	Chhattisgarh	636	4413619.40
8.	Dadar and Nagar Haveli	5	45589.67
9.	Daman and Diu	3	10676.00
10.	Delhi	383	2307590.16
11.	Goa	199	1281911.73
12.	Gujarat	2692	14117782.65
13.	Haryana	301	1981244.92
14.	Himachal Pradesh	66	352323.00
15.	Jammu and Kashmir	13	43511.88
16.	Jharkhand	1336	9802662.31
17.	Karnataka	30914	131693673.46
18.	Kerala	74056	287444724.02
19.	Lakshwadeep	4	11802.00
20.	Madhya Pradesh	5303	23361569.78
21.	Maharashtra	11285	61281677.92
22.	Manipur	380	1852693.00
23.	Meghalaya	102	963994.00
24.	Mizoram	3	25618.00
25.	Nagaland	16	220016.00
26.	Odisha	1706	11270447.99
27.	Puducherry	2504	9644004.21

1	2	3	4	1	2	3	4
28.	Punjab	130	723615.69	33.	Uttar Pradesh	13603	93792181.02
29.	Rajasthan	6231	34412910.27	34.	Uttarakhand	885	5376338.57
30.	Sikkim	12	63213.69	35.	West Bengal	1275	8439407.99
31.	Tamil Nadu	137007	471145262.29	36.	Others	2142	17229183.20
32.	Tripura	53	475596.22		Total	320911	1341386950.85

**Statement II***List of Banks submitted Claims for FY 2009-2010*

Sl.No.	Name of Bank	Accounts No.	Amount
1	2	3	4
1.	Allahabad Bank	3940	20707605.00
2.	Allahabadupgraminbank	689	4453946.60
3.	Aryavart Gramin Bank	183	1631834.43
4.	Bank of Baroda	14697	80943813.00
5.	Bank of Maharashtra	3759	16053622.00
6.	Baroda Rajasthan Gramin Bank	19	160565.00
7.	Baroda Uttar Pradesh Gramin Bank	48	421161.00
8.	Canara Bank	52018	181819622.54
9.	Central Bank of India	12426	27552627.00
10.	City Union Bank Ltd.	635	5834028.00
11.	Corporation Bank	8764	30143678.22
12.	Dena Bank	1122	5015156.00
13.	Dena Gujarat Gramin Bank	47	205741.00
14.	Development Credit Bank Ltd.	10	20273.00
15.	Dhanlaxmi Bank Ltd.	488	2579112.00
16.	Dombivli Nagari Sahakari Bank Ltd.	1	9035.00
17.	HDFC Bank Ltd.	64	1126079.00
18.	ICICI Bank Ltd.	104	421926.00
19.	IDBI Bank Limited	8	27086.85
20.	Indian Bank	53758	207851125.00

1	2	3	4
21.	Indian Overseas Bank	24803	82278146.00
22.	ING Vysya Bank Ltd.	48	277003.00
23.	Jalgaon Janata Sahakari Bank Ltd.	39	171307.00
24.	Karnataka Bank Ltd.	182	765244.00
25.	Madhya Bihar Gramin Bank	313	6295230.00
26.	Pragathi Grameen Bank	1151	6475602.00
27.	Punjab National Bank	1515	8033033.00
28.	Purvanchal Gramin Bank	82	606378.00
29.	Rajasthan Gramin Bank	176	905137.00
30.	South Malabar Gramin Bank	231	965155.00
31.	State Bank of Bikaner & Jaipur	4639	23335780.00
32.	State Bank of Hyderabad	9362	47822122.17
33.	State Bank of India	37779	200480077.00
34.	State Bank of Mysore	7797	36659002.00
35.	State Bank of Patiala	96	628617.00
36.	State Bank of Travancore	28120	119819121.00
37.	Syndicate Bank	18838	75096354.00
38.	Tamilnadu Mercantile Bank Ltd.	2693	11801802.00
39.	The Catholic Syrian Bank Ltd.	963	4143209.00
40.	The Federal Bank Ltd.	8309	25261470.84
41.	The Lakshmi Vilas Bank Ltd.	1413	4889894.00
42.	The Nainital Bank Ltd.	30	251286.00
43.	The Saraswat Co-Op. Bank Ltd.	55	1263418.00
44.	The South Indian Bank Ltd.	992	8894684.20
45.	UCO Bank	100	1401975.00
46.	Union Bank of India	12588	57882405.00
47.	United Bank of India	268	3041614.00
48.	Vijaya Bank	5549	24963848.00
Grand Total		320911	1341386950.85

### Free Coaching Classes

5668. SHRI GHANSHYAM ANURAGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has launched any scheme to provide free coaching classes for Engineering Entrance Examinations to students belonging to the families of low income group in the country particularly in rural areas; and

(b) if so, the names of the States where this scheme has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) Does not arise.

[English]

### Equal Pay for Equal Work

5669. SHRI GURUDAS DASGUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware about a ruling given by the Supreme Court of India that there can be no pay parity between teachers working in private unaided schools and those employed in Government and Government aided schools;

(b) if so, the details thereof and the Government's reaction thereto;

(c) whether the Government proposes to enact laws as per Article 39 of the Constitution and exhort the States to ensure equal pay for equal work; and

(d) if so, the details thereof and the other steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam. The Supreme Court has ruled that there can be no pay parity between teachers working in private unaided schools and those employed in government and government-aided schools because the salary and allowances of teachers of a private unaided school is a matter of contract between the school and the teacher and is not within the domain of public law.

(c) and (d) No, Madam. Article 39 of the Constitution provides that the State shall direct its policy towards securing equal pay for equal work for both men and women, and falls within the Directive Principles of State Policy. Teacher salary and allowances are in the domain of the State Governments, and this is reiterated through Section 23(3) of the Right of Children to Free and Compulsory Education Act, 2009, which provides that the salary and allowance payable to, and the terms and conditions of service of, teachers shall be such as may be prescribed by the appropriate government.

### Grievance Monitoring System

5670. SHRI DUSHYANT SINGH:  
SHRI DHARMENDRA YADAV:  
SHRI GAJANAN D. BABAR:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI ANANDRAO ADSUL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is any proposal under consideration to set up grievance monitoring system within the Telecom Regulatory Authority of India (TRAI) to ensure proper redressal of customers grievances; and

(b) if so, the details thereof and the time by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI MILIND DEORA): (a) No, Madam.

(b) Does not arise in view of (a) above.

[Translation]

### Post Offices in Rented Buildings

5671. SHRI JAGDISH SINGH RANA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of Post Offices and Telegraph Offices running in the Government owned buildings, State-wise including Uttar Pradesh;

(b) whether the Government has launched housing schemes for the employees of Postal Department; and

(c) if so, the details thereof, State-wise including Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI SACHIN PILOT): (a) The information regarding the number of post offices running in the Government owned building, State-wise including Uttar Pradesh is enclosed as Statement-I and the information regarding the number of Telegraph Offices running in the Government owned buildings, Circle-wise, including Uttar Pradesh, as on 30-06-2011 is enclosed as Statement-II.

(b) No, Madam.

(c) Does not arise in view of (b) above.

**Statement I**

*No. of Post Offices running in the Government owned buildings, State-wise including Uttar Pradesh, as on 31.03.2010*

Sl.No	Name of State	No. of Post Offices running in the Govt. owned buildings, state-wise including Uttar Pradesh
1	2	3
1.	Andhra Pradesh	305
2.	Assam	159
3.	Bihar	180
4.	Chhattisgarh	40
5.	Delhi	126
6.	Gujarat	249
7.	Haryana	75
8.	Himachal Pradesh	75
9.	Jammu and Kashmir	56
10.	Jharkhand	54
11.	Karnataka	365
12.	Kerala	246
13.	Madhya Pradesh	197
14.	Maharashtra	336
15.	Goa	16

1	2	3
16.	Arunachal Pradesh	20
17.	Tripura	21
18.	Meghalaya	19
19.	Manipur	07
20.	Nagaland	10
21.	Mizoram	12
22.	Odisha	142
23.	Punjab	119
24.	Rajasthan	294
25.	Tamil Nadu	269
26.	Uttarakhand	50
27.	Uttar Pradesh	354
28.	West Bengal	160
29.	Sikkim	60
Grand Total		4016

**Statement II**

*No. of Telegraph Offices running in the Government owned buildings, Circle-wise including Uttar Pradesh, as on 30.06.2011*

Sl.No	Name of Circle	No. of Telegraph Offices running in the Govt. owned buildings, Circle-wise including Uttar Pradesh
1	2	3
1.	Andaman and Nicobar Islands	-
2.	Arunachal Pradesh	-
3.	Assam	-
4.	Bihar	11
5.	Chhattisgarh	1
6.	Gujarat	-
7.	Haryana	6

1	2	3
8.	Himachal Pradesh	-
9.	Jammu and Kashmir	5
10.	Jharkhand	17
11.	Karnataka	1
12.	Kerala	-
13.	Madhya Pradesh	1
14.	Maharashtra	7
15.	N.E-I	-
16.	N.E-II	-
17.	Odisha	11
18.	Punjab	12
19.	Rajasthan	-
20.	Tamil Nadu	-
21.	Chennai Telephone	2
22.	U.P. (East)	-
23.	U.P. (West)	3
24.	Uttarakhand	1
25.	West Bengal	7
26.	NTR - Delhi	4
Grand Total		89

[English]

#### Uranium Reserves

5672. SHRI MANISH TEWARI: Will the Minister of PRIME MINISTER be pleased to state:

(a) the number of years nuclear power generation can sustain on the uranium reserves available in the country;

(b) the average spending to extract one kilogram of Uranium from the ore in comparison with other countries which have Uranium reserves; and

(c) the details of the contracts for construction of nuclear reactors which have already been awarded and to which entity and the details of the process involved in awarding these contracts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The known resources of uranium in the country (about 1,00,000 tons of U3O8) were considered adequate to support a PHWR capacity of 10,000 MW for 40 years. The Atomic Minerals Directorate of Exploration and Research (AMD) have intensified its exploration efforts and the present estimated in-situ uranium resource stands at about 1,71,672 tons of U3O8.

(b) The average compensation price for producing 1 kg of U3O8 by Uranium Corporation of India Limited (UCIL) is Rs. 18,972.00 for the year 2010-11. Data on the average spending by other countries for extracting are not available. However, the international price of Uranium varied between 45 - 130 US \$/lb depending upon time and mode of purchase.

(c) Nuclear power projects in the country are set up by Nuclear Power Corporation of India Limited (NPCIL) and Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) Public Sector Undertakings (PSUs) under the Department of Atomic Energy (DAE). NPCIL has commenced construction of two nuclear power projects - KAPP 3 & 4 (2 x 700 MW) at Kakrapar in Gujarat and RAPP 7&8 (2 x 700 MW) at Rawatbhata in Rajasthan. Details of major contracts awarded for construction of these projects were as follows:

Package	KAPP 3&4	RAPP 7&8
Civil Works	Larsen & Toubro (L&T)	Hindustan Construction Company (HCC)
Steam Generator Package	BHEL & L&T	BHEL & L&T
Turbogenerator package	BHEL Alsthom Consortium	-
Endshields	L&T	L&T
Primary Piping Package	M/s. Punj Lloyd	M/s. Punj Lloyd
Calandria	Walchandnagar Industries Limited (WIL)	WIL & Godrej

Tender is invited through Open Tender Process. The tender notice is published through leading newspapers as well as hosted in NPCIL website. Evaluation of the bids is carried out as per the criteria designed in the tender document. The contract is awarded to the lowest techno-commercial offer.

[*Translation*]

#### **Helicopter Service**

5673. SHRI SAJJAN VERMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to start helicopter service for various tourist places not connected with air route in the country;

(b) if so, the details thereof, location-wise including Madhya Pradesh;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) No, Madam. However, A Task Force has been constituted in the Ministry of Civil Aviation under the Chairmanship of Joint Secretary to look at the regulatory framework and infrastructural requirement to facilitate the growth of helicopter operation in India.

#### **Maintenance of Temples in Pakistan**

5674. DR. MAHENDRASINH P. CHAUHAN:  
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Governments of India and Pakistan have allocated any funds for construction and maintenance of temples of historical and archaeological importance in Pakistan;

(b) if so, the details thereof for the last three years;

(c) the names of the said temples alongwith the nature of works executed therein; and

(d) the present status of the maintenance work of these temples?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) Under the bilateral Protocol on Visits to Religious Shrines signed in September 1974 by India and Pakistan, it is the obligation of the concerned country to make every effort to ensure that the places of worship in the agreed list of shrines under the Protocol are properly maintained and their sanctity preserved. Government has not allocated any funds for construction and maintenance of temples in Pakistan.

(b) to (d) Does not arise.

#### **Women Literacy Rate**

5675. SHRIMATI JAYSHREEBEN PATEL:  
SHRI PREMDAS:  
SHRI GHANSHYAM ANURAGI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any assessment has been made by the Government regarding women literacy and illiteracy;

(b) if so, the rank of the country in women literacy *vis-à-vis* the other countries of the world including reasons therefor;

(c) whether women literacy programmes are lagging behind;

(d) if so, the reasons therefor;

(e) whether any target has been set to literate the women during current Five Year Plan;

(f) if so, the details thereof, State-wise; and

(g) the steps taken/being taken by the Government to achieve the target for 100 percent literacy for women in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No specific assessment has been made by the Government regarding women literacy and illiteracy.

(b) No designated world body like UNESCO publishes any, inter se, ranking of countries based on uniform data on women literacy.



(c) to (g) The target during the current Five Year Plan is to reduce the gender gap to 10%. No state wise target has been set. The National literacy Mission and Sarva Shiksha Abhiyan were launched by the Government to raise literacy of adults and children respectively. Both the programmes had a special focus on women. It may be far fetched to state that women literacy programmes are lagging behind. As a cumulative effect of the two programmes cited, the female literacy rate has risen to 65.46%, a record decadal increase of 11.79% as reported in Census 2011. To achieve 100 percent women literacy, Government have enacted The Right of Children to Free and Compulsory Education Act, 2009 for universalisation of elementary education and revamped National Literacy Mission with the renewed focus on women in the age group of 15 and above.

[English]

#### Visa to Indian Professionals

5676. DR. MANDA JAGANNATH:  
SHRI R. THAMARASELVAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is aware that the US authorities had made many changes in their policy towards granting visa to scientists/professionals;

(b) if so, the details thereof;

(c) whether the Government had asked the US to relax visa regime for Indian scientists and IT professionals; and

(d) if so, the response received by the Government from the US authorities in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) and (b) The Government is aware of long-standing U.S. policy and procedures for issue of visas for foreign scientists working in specified areas of science and technology. The U.S. policy is not India-specific. The Government is also aware of recent cases of difficulties being faced by Indian IT professionals in obtaining U.S. visas and of the increase in fees for H1B and L categories of visas in 2010 through legislation by the U.S. Congress.

(c) and (d) The Government has taken up at all levels with the United States its concerns over the difficulties faced by Indian scientists and IT professionals in obtaining U.S. visas. The issue was again raised by the External Affairs Minister with the U.S. Secretary of State Hillary Clinton during the second India-U.S. Strategic Dialogue held in New Delhi on 19 July 2011. Secretary Clinton assured to convey our concerns to the U.S. authorities concerned. India and United States have set up a Joint Working Group to discuss visa and other consular matters and the first meeting was held in Washington D.C. on 25 July 2011.

#### Cyber Crime

5677. DR. SUCHARU RANJAN HALDAR:  
SHRI DHANANJAY SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of Government websites-hacked during the last three years;

(b) whether the Government has raised the issue of cyber crime at international fora; and

(c) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) As per the information tracked and reported to the Indian Computer Emergency Response Team (CERT-In) at total of 90, 119, 252 and 117 Government websites were hacked in the year 2008, 2009, 2010 and 2011 (till June) by various hacker groups.

(b) and (c) Cyber crime is an important issue and such issues are discussed in every international fora organized by Governments or any other non-governmental organizations. The country reports are presented in such international fora together with the cooperation for preventing cyber crime. India has been discussing issue of cyber crime at such international fora. These issues are also discussed in bi-lateral meetings with other countries. Indian Computer Emergency Response Team (CERT-In) has signed Memorandum of Understanding (MoU) with such agencies in other countries for seeking cooperation and exchange of information for cyber crime.

[*Translation*]

#### Admission in CBSE Affiliated Schools

5678. SHRI GANESHRAO NAGORAO DUDHGAONKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received complaints regarding certain CBSE affiliated schools admitting students on the basis of religion;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government against such schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) No Madam, Central Board of Secondary Education (CBSE) is an affiliating body and conducts Class X and Class XII Public Examinations for students studying in its affiliated schools. Affiliation Bye-Laws clearly state that 'Admission in the school affiliated to the CBSE shall be made without any distinction of religion, race, caste, creed, place of birth or any of them'.

[*English*]

#### Clearance for Issue of Passports

5679. DR. MIRZA MEHBOOB BEG: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of citizens, State-wise put in prior approval category *i.e.* to whom passport cannot be issued without approval of his Ministry;

(b) the number of such applicants who have been cleared by State CID for passport issuance but to whom passport could not be issued by respective passport offices as PAC was not cleared by his Ministry during the last three years;

(c) the number of persons who could not perform Haj Pilgrimage because of non-clearance of PAC despite clearance by the State CID;

(d) the number of persons who are cleared by his Ministry during the last one year;

(e) whether there is any system in place to review PAC lists;

(f) if so, the details thereof and if not, whether the Government considers to introduce such a system in future; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) There are about 20,000 individuals on the List of Prior Approval Category (PAC). This is a centralised list and not maintained State-wise.

(b) Information is being collected.

(c) Information is being collected.

(d) 96 cases were deleted from the List of PAC during the last one year.

(e) to (g) Yes. An exercise to review the cases prior to 1990 was initiated in 2008. Since then over one thousand cases have been deleted from the List until now. This review process is continuing in consultation with all concerned authorities.

[*Translation*]

#### Children Education Allowance

5680. SHRI MAHABAL MISHRA: SHRIMATI DEEPA DASMUNSI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether expenses on education in Government schools/private schools have increased exorbitantly during the last three years;

(b) if so, whether the Government proposes to increase the children education allowance/tuition fees;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) There has been no exorbitant increase in education expenses in Government schools in the last three years. Ministry of Human Resource Development does not regulate educational expenses in

Private schools. However, educational expenses in CBSE affiliated schools are regulated by CBSE's Affiliation Bye-Laws. Fee charges in CBSE affiliated schools should be commensurate with the facilities provided by the schools.

- (b) There is no such proposal.
- (c) Does not arise.
- (d) Ministry of HRD does not control the tuition fees charged by Private schools.

#### Over-exploitation of Natural Resources

5681. SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH:  
SHRI ARJUN ROY:

Will the Minister of PRIME MINISTER be pleased to state:

- (a) whether shortage of natural resources is being felt in the country due to over- exploitation of the same;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government is depending upon imports to meet the requirement of industrial sector;
- (d) if so, the details thereof; and
- (e) the sectors which depends on imports to meet their requirement?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) and (b) Demand for natural resources is continuously increasing from all sectors including industry and infrastructure whereas there are supply constraints. India produces 84 minerals which include 4 fuel minerals, 10 metallic minerals, 44 non-metallic minerals, 3 atomic minerals and 23 minor minerals (building and other materials). The country is more or less self reliant in respect of minerals like Barytes, Chromite, Iron ore, Bauxite and Manganese ore etc. However, significant gaps between the demand and supply exist in respect of large number of metallic and non-metallic minerals such as petroleum (crude), coal, copper, nickel, gold, diamond and platinum group of metals. The Government has approved the National Mineral Policy, 2008 on 13th March, 2008. The Mineral Policy seeks to develop a sustainable framework for optimum utilization of the country's natural recourses for the industrial growth in the country consistent with environmental concerns and objectives of sustainable development.

(c) Yes, Madam.

(d) and (e) Number of ores, metals and minerals are imported for diverse industrial uses including processing value addition and re-export. A statement giving details of the Ores and Minerals imported during the years 2005-06 to 2009-10 is enclosed.

#### Statement

##### *Imports of Ores & Minerals, 2005-06 to 2009-10*

(Value in Rs. Crore)

Mineral	Unit	2005-2006		2006-2007		2007-2008		2008-2009		2009-2010 (P)	
		Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7	8	9	10	11	12
All Minerals		**	243839	**	305028	**	349507	**	514509	**	524830
Abrasives (natural)	tonne	14220	14	11425	12	8032	7	10007	11	12058	15
Alumina	tonne	189469	449	347636	698	270441	536	212502	439	337072	679
Asbestos	tonne	236492	415	253382	519	311705	590	346658	874	331415	939
Ballclay	tonne	111051	52	77013	42	166340	74	122026	76	123073	67
Bauxite	tonne	45240	36	47138	40	122911	87	45612	99	54345	114

1	2	3	4	5	6	7	8	9	10	11	12
Borax : Total	tonne	59839	89	63066	102	78625	117	98533	199	78003	187
Building & monumental stones NES	tonne	596819	27	1953304	58	2089255	68	3067772	136	1874801	147
Coal (Excl. Lignite)	000 tonnes	38587	14909	43079	16689	49792	20739	59004	41341	73257	39180
Cobalt ores & concs.	tonne	8313	74	9473	125	9953	194	7823	235	9590	133
Coke	000 tonnes	2619	2219	4686	4021	4248	5123	1882	4606	2356	3331
Copper ores & conc.	tonne	1072905	5198	2707369	23841	1914178	16177	2264732	17822	2187460	18968
Diamond (mostly cut)	crt.	124743440	39644	119625535	33081	114307558	31183	143464060	74842	130101282	74299
Emerald (uncut & cut)		**	239	**	233	**	313	**	425	**	391
Felspar (natural)	tonne	6032	3	53127	13	90	+	290	+	7281	3
Fluorspar	tonne	105952	93	131000	117	162110	165	153749	256	147138	197
Granite (Total)	tonne	19281	33	41302	84	37621	60	50786	100	51214	102
Graphite (natural)	tonne	8029	19	9927	21	11666	23	7309	25	12780	40
Gypsum & plaster	tonne	75911	13	421772	53	582215	80	890912	142	1548701	221
Iron ore	000 tonnes	611	274	483	245	293	179	69	61	897	468
Kaolin	tonne	40999	38	29806	39	43550	46	62083	63	46708	56
Kieselgurh	tonne	1	+	23	+	103	+	176	1	195	1
Lime stone	000 tonnes	1604	222	2300	268	3294	432	3603	561	3899308	619
Magnesite : Total	tonne	83732	140	92126	157	76287	138	51422	143	66118	205
Manganese ore : Total	tonne	13281	18	284202	169	686053	631	852198	1982	797933	747
Marble : Total	tonne	182106	341	212522	423	297158	528	313680	653	431022	842
Mica : Total	tonne	1135	16	1579	28	2645	34	2323	42	1661	42
Natural gas	tonne	4776791	3209	7044454	6716	8086104	9255	8306769	12887	9110571	11067
Nickel ores & concs.	tonne			85	1	280	5	346	16	91	8
Petroleum (crude)	000 tonnes	99334	172429	106827	213088	115339	257462	130042	346845	153629	365901
Precious & semi-prec. stones NES : Total		**	496	**	494	**	447	**	483	**	580
Red oxide (Ochre)	tonne	905	5	1409	5	1743	6	1355	9	1145	11
Rock phosphate	tonne	4477862	1391	5009214	1614	5017655	1853	5009662	4840	5683654	3275
Silica sand	tonne	3635	5	6948	14	12203	23	10240	22	15384	29

1	2	3	4	5	6	7	8	9	10	11	12
Sulphur (excl. sub-limed, ppt. & colloidal)	tonne	1390259	602	1401893	494	1405540	1456	1286429	2994	1533628	681
Tungsten ores & concs.	tonne	104	2	149	++	20	++	20	++	87	++
Vanadium & other ores & conc	tonne	140	9					39	2	60	1
Zinc ores & concs.	tonne	40187	133	52003	345	49493	285	78201	222	59857	191
Other Minerals		**	986	**	1192	**	1191	**	1056	**	11826

\*\* : Quantity figures not given due to partial coverage; Value figures, however, have full coverage.

++: Negligible

NES: Not elsewhere specified

(P): Figures are provisional and likely to change as clarification and various discrepancies are being awaited from source agencies.

Source: DGCI&S, Kolkata

..... : Nil

*[English]*

#### Strengthening of TERM Cells

5682. DR. BALIRAM: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Ministry of Home Affairs has asked the Department of Telecommunications to strengthen the Telecom Enforcement, Resource and Monitoring (TERM) cells;

(b) if so, the details thereof;

(c) whether the proposals for enhancing manpower and procurement of necessary equipments to these cells have been pending for long;

(d) if so, the details thereof, and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Reference have been received from Ministry of Home Affairs for strengthening the re-verification team/Telecom Enforcement, Resource and Monitoring (TERM) Cell at Jammu & Kashmir.

(c) No, Madam.

(d) and (e) Do not arise in view of (c) above.

*[Translation]*

#### Pending Projects

5683. SHRI PASHUPATI NATH SINGH: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether there are more than 200 projects with value expenditure of more than Rs. 150 crores pending with the Government;

(b) if so, the details thereof; and

(c) the reasons for pendency of the projects and the steps taken for completion of the projects without further delay?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) The Central Sector projects with value expenditure of more than Rs. 150 crores are monitored by the Ministry of Statistics and Programme Implementation (MOSPI). According to the information received from them, out of 560 such projects which are on their monitor as on 30.04.2011, 251 projects are running behind schedule with respect to their original date of commissioning.

(b) Sector-wise details of these 251 delayed projects are given below:

Sl.No.	Sector	Delayed Projects			
		No. of projects	Original Cost (Rs. in crore)	Anticipated Cost (Rs. in crore)	Range of delay in months
1.	Atomic Energy	2	16,663.0	21,501.0	16-39
2.	Civil Aviation	3	3,479.8	3,479.8	3-17
3.	Coal	22	17,959.7	20,789.4	2-48
4.	Fertilisers	1	1,478.6	1,478.6	1-1
5.	Mines	1	4,091.5	4,401.8	29-29
6.	Steel	5	29,941.7	39,219.7	15-29
7.	Petroleum	34	46,664.0	56,611.7	2-120
8.	Power	44	106,786.7	111,962.5	2-90
9.	Railways	22	17,342.2	37,477.7	2-213
10.	Road Transport & Highways	97	32,468.7	33,112.1	1-90
11.	Shipping & Ports	14	5,824.5	6,776.5	2-72
12.	Telecommunications	3	880.0	860.4	6-54
13.	Urban Development	2	15,071.0	30,503.4	12-15
14.	Water Resources	1	542.9	1,187.0	60-60
Total		251	299,194.3	369,361.6	

(c) The reasons for pendency of the projects inter alia include; fund constraints, problems in acquiring land, increase in prices of cement & steel, failure of suppliers in timely supply of equipment, poor mobilization by contractors and constraints in providing basic infrastructure. Environmental problems are experienced in expansion projects and in order to reduce the delays and timely completion of projects, the Government has taken several steps which inter-alia include:

- Adoption of two-stage clearance system and stricter appraisal of projects before investment approval;
- Normally taking up of projects for implementation only after funds have been fully tied up;
- Monthly monitoring of output/performance of infrastructure Ministries by MOSPI;
- Monthly and quarterly monitoring of time & cost overrun of projects costing Rs. 150 crores and above by MOSPI;
- In-depth review of projects on quarterly basis by the concerned infrastructure Ministry;
- Follow up with the State Governments in respect of problems relating to land acquisition, rehabilitation related issues, forest clearances, environment/wild life clearances, removal of encroachments and availability of Right of Way (ROW), ensuring law and order at project sites, etc. This Ministry has advised the states to constitute the Central Sector Projects Coordination Committee (CSPCC) under respective Chief Secretaries to facilitate Central Sector Projects in the states;
- Faster appraisal through departmental Committees like Expanded Railway Board in lieu of PIB;
- Setting up of Standing Committees by the Government in the Ministries/Departments headed by respective Additional Secretaries to fix responsibility for time and cost overruns;

- Appointment of nodal officers for each project with continuity of tenure;
- Adoption of computer network based monitoring; and
- Organising training courses and seminars on project planning, monitoring and project management for project managers of CPSUs by MOSPI.

#### Central University Status to State University

5684. SHRI MADHUSUDAN YADAV:  
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has received any proposals from the State Governments including the States of Bihar and Chhattisgarh for granting Central University status to the State University in their State; and

(b) if so, the details thereof and the present status of such proposals, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam. Seven proposals from various State Governments were received from time to time for conversion of certain State Universities to Central Universities.

(b) Details of the proposals and their status is enclosed as Statement.

#### Statement

Sl.No.	Name of the State	Name of University	Status
1.	Chhattisgarh	Guru Ghasidas University, Bilaspur (Chhattisgarh)	The University has been granted Central University Status
2	Haryana	Maharishi Dayanand University, Rohtak (Haryana)	The proposal of the State Government has not been agreed to.
3.	Jammu and Kashmir	University of Jammu (Jammu and Kashmir)	The proposal of the State Government has not been agreed to.
4.	Madhya Pradesh	Dr. Harisingh Gaur University, Sagar (Madhya Pradesh),	The University has been granted Central University Status.
5.	Maharashtra	Sant Gadge Baba Amravati University, Amravati (Maharashtra)	The proposal of the State Government has not been agreed to.
6.	Uttarakhand	(i) Kumaon University Nanital (Uttarakhand)	The proposal of the State Government has not been agreed to.
		(ii) HNB University, Srinagar Garhwal (Uttarakhand).	The University has been granted Central University Status.

[English]

#### Acquisition of Land

5685. SHRI NINONG ERING: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited (CIL) has acquired land for coal mining and other related projects in the North-Eastern States during the last two years; and

(b) if so, the details thereof, state-wise and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Coal India Limited (CIL) has reported that during the last two years no land has been acquired for coal mining by the North Eastern Coalfields(NEC) operating in the North Eastern States.

#### Availability of Coal in Mines

5686. SHRI NISHIKANT DUBEY:  
SHRI AMBICA BANERJEE:

SHRI SURENDRA SINGH NAGAR:  
KUMARI SAROJ PANDEY:  
SHRI P.K. BIJU:

Will the Minister of COAL be pleased to state:

(a) whether coal stock in various mines of the country including West Bengal is exhausting very fast;

(b) if so, the details thereof and the reasons therefor;

(c) the total quantum of coal still available in various open cast and underground mines in the country including in West Bengal and the time by which it is expected to last, mine-wise and State-wise;

(d) the time by which the production from new coal mines/recently identified coal mines is likely to start;

(e) the details of targets fixed for production of coal from these coal mines during the next three years; and

(f) the current status of annual loss incurred by Coal India Limited?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) As per Geological Survey of India, a total of 2,85,862 Million Tonnes of geological resources of coal have so far been estimated in India upto the maximum depth of 1200 metre. The highlights of the inventory are given below.

*State-wise and Category-wise geological resources of coal in India as on 01.04.2011*

(In Million Tonnes)

State	Depth (Metre)	Proved	Indicated	Inferred (Exploration)	Inferred (Mapping)	Total
West Bengal	0-1200	11752.54	13131.69	5070.69		29954.92
Bihar	0-300	0.00	0.00	160.00		160.00
Jharkhand	0-1200	39760.73	32591.56	6583.69		78935.98
Madhya Pradesh	0-1200	8871.31	12191.72	2062.70		23125.73
Chhattisgarh	0-1200	12878.99	32390.38	4010.88		49280.25
Uttar Pradesh	0-300	866.05	195.75	0.00		1061.80
Maharashtra	0-1200	5489.61	3094.29	1949.51		10533.41
Odisha	0-1200	24491.71	33986.96	10680.21		69158.88
Andhra Pradesh	0-1200	9296.85	9728.37	3029.36		22054.58
Sikkim	0-300	0.00	58.25	42.98		101.23
Assam	0-600	464.78	45.51	0.50	2.52	513.31
Arunachal Pradesh	0-300	31.23	40.11	12.89	6.00	90.23
Meghalya	0-300	89.04	16.51	27.58	443.35	576.48
Nagaland	0-300	8.76	0.00	8.60	298.05	315.41
Grand Total	0-1200	114001.60	137471.10	33639.59	749.92	285862.21

The coal reserves in various mines of Coal India Limited (CIL) Subsidiaries are depleting by the quantity being produced from these mines. At the current rate of production of about 550 million tonnes per annum the

proved coal reserves are expected to last for over 100 years.

(d) In CIL, a total of 145 coal projects were identified to be taken up during XI plan period. Out of these 145



projects, 80 projects have already been approved and are in different stages of implementation. Out of these 80 projects 42 projects are likely to come into production during XI plan period. Balance 38 projects will come into production during XII plan period and beyond.

(e) The production projection for XII Plan Period which includes the projection/projected target for next three years, is in process of finalization.

(f) Profit before tax and profit after tax for the year 2010-11 of CIL and its subsidiary companies are given below:

(Rs. in crores)		
Company	Profit before tax 2010-11 (Actual)	Profit after tax 2010-11 (Actual)
ECL	106.57	106.57
BCCL	1093.69	1093.69
CCL	1860.22	1246.83
NCL	3956.36	2445.45
WCL	1067.97	538.30
SECL	3777.12	2300.82
MCL	4039.30	2609.32
CMPDIL	23.69	15.32
Sub Total	15924.92	10356.30
CIL/NEC	4723.37	4696.10
Sub Total	20648.29	15052.40
Dividend recovered/ Adjustment	(4237.41)/ 52.35	(4237.41)/ 52.36
<b>Total</b>	<b>16463.23</b>	<b>10867.35</b>

#### Autonomous Colleges

5687. CHAUDHARY LAL SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether granting of autonomous status to colleges have delivered desired results, and if not, the reasons therefor;

(b) the details of the institutions granted autonomous status during the last three years, State-wise;

(c) whether these institutions have launched new courses and innovative methods in education and research; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) According to the information furnished by the University Grants Commission (UGC), the grant of autonomous status to the colleges has generally contributed in their growth as an autonomous institution, empowering them to contribute and achieve excellence in higher education.

(b) The details of the institutions granted autonomous status during the last three years, State-wise, are enclosed as Statement.

(c) and (d) The autonomous colleges have academic autonomy to launch new courses with the approval of statutory bodies. The institutions granted autonomous status during the last three years are not yet due for assessment as the UGC assesses their achievements at the end of the fifth and sixth year.

#### Statement

#### Karnataka

1. B.V. Bhoomaraddi College of Engineering & Technology, Vidynagar, Hubli
2. NMAM Institute of Technology, Nitte, Udupi(Karnatak)
3. PDA College of Engineering, Gulbarga
4. RV College of Engineering, Bangalore
5. Siddaganga Institute of Technology, B.H. Road, Tumkur-572103
6. CMR Institute of Management Studies, #2, 3rd Cross, 6th A Main HRBR Layout, Kalyan Nagar, Bangalore-560043
7. Sri Siddhartha Institute of Technology, Kunigal Road, Maralur, Tumkur-572105
8. M.S. Ramaiah Institute of Technology, MSR Nagar, MSRIT Post, Bangalore-560054
9. PES Institute of Technology, 100 feet Ring Road, BSK-III stage, Bangalore-560085 (Karnatak)

10. S.D.M. College of Engineering and Technology, Dhavalagir, Dharwad-580002
11. B.V.V. Sangha's Basaveshwar Engineering College, S. Nijalingappa Vidyanagar, Bagalkot-587102
12. The National Institute of Engineering, Manandavadi Road, Mysore-570008
13. PES Institute of Technology, 100 feet Ring Road, BSK-III stage, Bangalore-560085 (Karnatak)
14. Dr. Ambedkar Institute of Technology, Near Outer Ring Road, Mallathahalli
15. Raja Lakhmagouda Science Institute, College Road, Belgaum
16. St. Philomena's College, P.B. No. 30, Bannimantap Mysore-570 015

**Tamil Nadu**

17. Kumaraguru College of Technology, Coimbatore
18. K.S. Rangasamy College of Technology, K.S.R. Kalvi Nagar, Tiruchengode (TN)
19. Dwaraka Doss Goverdhan Doss Vaishnav College, Chennai (TN)
20. Sree Saraswathi Thyagaraja College, Palani Road, Pollachi (TN)
21. Adhiyamaan College of Engineering, Dr. M.G.R. Nagar, Hosur, Krishnagiri District (Tamil Nadu)
22. Karpagam College of Engineering, Coimbatore
23. St. Mary's College, Thoothukudi-628001
24. Madurai Institute of Social Science, Madurai
25. Sri S. Ramasamy Naidu Memorial College, Sattur-626203 (TN)
26. Theivanai Ammal College for Women, Villupuram-605602 (TN)
27. Poompohar College, Melaiyur (TN)
28. St. Ignatius' College of Education, Palayamkottai-627002
29. V.V. Vanniaperumal College for Women, Virudhunagar-626001 (TN)
30. Kodaikanal Christian College, Kodaikanal-624104 (TN)

31. K.S. Rangasamy College of Arts and Science, KSR Kalvi Nagar, Tiruchengode-637215
32. Sri S. Ramasamy Naidu Memorial College, Sattur-626203 (TN)
33. Thiagarajar School of Management, Pamban Swamy Nagar, Thirupparankundram
34. National College, Dindigul Road, Tiruchirapalli-620 001
35. Rajalakshmi Engineering College, Chennai
36. Coimbatore Institute of Management and Technology, Vellimalaipattinam, Narasipuram, Post-Coimbatore-641109
37. V.L.B. Jankiammal College of Arts and Science, Kovaipudur, Coimbatore-641042
38. Islamiah College, New Town, Vaniyambadi
39. Sona College of Technology, Thiagarajar Polytechnic College Road, Salem-636 005, Tamil Nadu
40. L.N. Government College, Ponneri, Thiruvalluvar District, Tamil Nadu
41. Adhiparasakthi College of Arts and Science, G.B. Nagar, Kalavai-632506, T.N.
42. Alagappa Chettiar College of Engineering and Technology, Karaikudi-630 004
43. Vivekanandha College of Arts and Sciences for Women, Elayampalayam, Tiruchengode
44. National Engineering College, K.R.Nagar, Kovilpatti
45. Dr. Mahalingam College of Engineering and Technology, Udumalai Road, M.K. Patti Post, Pollachi, Coimbatore-642003, Tamil Nadu
46. VLB Janakiammal College of Engineering and Technology, Kovailpudur, Coimbatore

**West Bengal**

47. Ramakrishna Mission Residential College, P.O. Narendrapur, Kolkata (West Bengal)
48. Ramakrishna Mission Sikshanamandira (A Residential college of Teacher Education), PO. Belur Math, District. Howrah Pin-7110202
49. Ramakrishna Mission Vidyamandir, P.O. Belur Math, Distt. Howrah

**Andhra Pradesh**

50. Gayatri Vidya Parishad College for Degree & P.G Course, Sector-8, M.V.P, Colony, Visakhapatnam-530045 (A.P)
51. Gayatri College of Science & Management, Munasabpeta, Srikakulam Andhra Pradesh
52. Kakaraparti Bhavanarayana College, Kothapeta, Vihayawada-520001 (A.P.)
53. Sree Vidyanikethan Engineering College, Sree Sainath Nagar, A, Rangampet, Chandragiri Manfal, Near Tirupati, Chittoor, Distt. Andhra Pradesh
54. Sreenidhi Institute of Science & Technology, Yamnempat, Ghatkesar, Hyderabad-501301
55. Bapatla Engineering College, G.B.C. Road, Bapatla
56. DUVVURU Ramanamma Women's College, Z.P. High School Road, Gundur, SPSR, Nellore-524101
57. Rajeev Gandhi Memorial College of Engineering & Technology, Nandyal, Kurnool Distt, (A.P.) affiliated to Jawaharlal Nehru Technological University, Anantapur-515002. A.P.
58. B.M.S. College of Engineering, Bangalore-560019
59. Lakireddy Bali Reddy College of Engineering, Mylavaram, Krishna, A.P.
60. JNTU College of Engineering, Kukatpally, Hyderabad-500 085
61. Andhra University College of Engineering, Andhra University, Waltair, Visakhapatnam-3

**Uttar Pradesh**

62. National P.G. College, 2 Rana Pratap Marg, Lucknow
63. Dau Dayal Mahila (PG) College, Bye Pass Road, Firozabad-283203

**Uttarakhand**

64. Pt. L.M.S. Govt. P.G. College, Rishikesh District, Dehradun, (Uttarakhand)

**Jharkhand**

65. Jamshedpur Women's College, Jamshedpur

66. Ranchi College, Ranchi

67. Marwari College, Ranchi

**Maharashtra**

68. Government College of Engineering, Amravati
69. Yeshwantro Chavan College of Engineering, Hingna Road, Wanadongri, Nagpur
70. G.H. Rasoni College of Engineering, Nagpur
71. St. Xavier's College, Mumbai (Maharashtra)
72. Sardar Patel College of Engineering, Munshi Nagar, Andheri (West) Mumbai
73. Shri Ramdeobaba Kamla Nehru Engineering College, Nagpur

**Madhya Pradesh**

74. Career College, Govindpura, BHEL, Bhopal-462023
75. Govt. Geetanjali Girls College, Berasia Road, Bhopal-462038
76. Pioneer Institute of Professional Studies, Mahalaxi Nagar, Indore-452010 (MP)
77. Christian Eminent Academy of Management, Professional Education & Research, Indore

**Odisha**

78. Udaya Nath College of Science and Technology, At-Prachi-Jnanapitha, Post Adaspur District-Cuttack (Odisha)
79. Vyasagar College, Jajpur Road, Jajpur-755019(Odisha)
80. DAV College, Titilagarh, PO Bhatipada, (Odisha)
81. Regional College of Management, Chandrasekharpur, Bhubaneswar-751023
82. Ispat College, Rourkela-769003
83. Talcher College, Talcher
84. K.B.D.A.V. College, Narakarpur
85. Nimapara College, Distt. Puri (Odisha)
86. C.V. Raman College of Engineering, Bidyanagar, Mahura, Janla, Bhubaneswar, Odisha

87. Neelashaila Mahavidyalaya, Niladri Vihar, Jagda, Jhirpani, Rourkela

**Bihar**

88. Braja Mohan Thakur Law College, Purnea-854301 (Bihar)

**Punjab**

89. Mata Gurji College, Fatehgarh Sahib-140 406

**Jammu and Kashmir**

90. MIER College of Education, B.C. Road, Jammu  
91. The Islamia College of Science & Commerce, Srinagar, Kashmir

**Pay Parity**

5688. DR. SANJAY JAISWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the All India Services have been created for manning posts both under the Union and the State Governments;

(b) if so, whether the Government has decided to grant pay parity to the officers 1574 of the Indian Forest Service and Indian Police Service equivalent to the officers of the Indian Administrative Service officers two years junior to them;

(c) if so, whether in violation of the above, the Government has issued an order discriminating between officers working under the Union and the State Governments; and

(d) if so, the details thereof and the time by which such discriminatory orders shall be withdrawn?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) Under the existing rules, whenever any Indian Administrative Service officer of a particular batch is posted at the Centre to a particular grade carrying a specific grade pay in PB-3 or PB-4 or HAG scale, the members of the Service, who are senior to such Indian Administrative Service officer by two years or more and have not so far been promoted to that particular grade, shall be granted the same grade on non-functional basis in their respective State cadres from the date of posting

of the Indian Administrative Service officer at the Centre in that particular grade.

(c) and (d) The pay of All India Services officers working in the Centre and the State cadres is regulated in terms of provisions of the respective Pay Rules of the Services. The orders issued by the Government are in accordance with the statutory rules framed after due consultation with the States in terms of Section 3 of the All India Services Act, 1951.

**Resolving Kashmir Dispute**

5689. SHRI UDAY SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan has recently expressed its willingness to find an amicable solution to the outstanding issues including Jammu and Kashmir with India;

(b) if so, the reaction of the Government thereon;

(c) whether Pakistan has also asked USA to do everything in its power to resolve the Kashmir dispute;

(d) if so, whether the Government intends to involve any other country in resolving various outstanding issues; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) to (e) During the Foreign Minister level talks between India and Pakistan held on July 27, 2011, in New Delhi, the two Ministers also held discussions on the issue of Jammu & Kashmir and agreed to the need for continued discussions, in a purposeful and forward looking manner, with a view to finding a peaceful solution by narrowing divergences and building convergences. India is committed to resolving all outstanding issues with Pakistan through a bilateral dialogue. There is no scope for any third party role or mediation.

**Exit Policy for Telecom Operators**

5690. DR. K.S. RAO: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government proposes to launch exit policy for the New Telecom Companies who were given Telecom Spectrum Licenses;

- (b) if so, the details thereof; and
- (c) the modalities chalked out for the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) Madam, no final decision has been taken by the Government to launch exit policy for the licensees who want to exit from the provisioning of telecom Services under a licence.

#### **Specialist Schools**

5691. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Navodaya Vidyalaya Samiti on the lines of its proposed science magnet schools, plans such specialist schools for three more disciplines, arts and culture, sports and vocational training;

(b) if so, the details thereof;

(c) the number of science magnet schools approved and the proposed locations thereof;

(d) whether the specialist schools will be located near science hubs such as BARC, IISC and IITs which have agreed to help mentor the students;

(e) if so, the details thereof;

(f) whether the Government had examined the functions of similar specialist schools running in other foreign countries including Thailand; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) to (e) There is a proposal to set up 10 residential Science Magnet schools with classes 9 to 12. The exact locations of the proposed schools and the mentoring scientific institutions have not been decided as yet.

(f) No, Madam.

(g) Does not arise.

#### **Help from Pakistani Fundamentalists**

5692. SHRI D.B. CHANDRE GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the United Liberation Front of Assam (ULFA) Chairman admitted that the organisation was backed by Pakistani fundamentalists;

(b) if so, the revelations made by the ULFA Chairman regarding the direct and indirect support his organisation has got from Pakistan;

(c) whether during discussions with Pakistani Foreign Minister, this point was raised by the Government;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) and (b) According to media reports, Arabinda Rajkhowa and Sashadhar Choudhury of the ULFA during press interactions stated that ULFA had earlier received support from Pakistan-based organisations, including the ISI. During these press interactions, Sashadhar Choudhury is also reported to have admitted that the ULFA received aid in the form of arms and ammunition from Pakistan-based organisation.

(c) to (e) Government has consistently conveyed to Pakistan that it must fulfill its solemn commitment of not allowing territory under its control to be used for aiding and abetting of terrorist activity directed against India. During the meeting of External Affairs Minister with Minister of Foreign Affairs of Pakistan in New Delhi on July 27, 2011, we forcefully conveyed our terrorism-related concerns to Pakistan.

#### **Task Force on Scientific Research in Universities**

5693. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Prof. M.M. Sharma Committee on basic Scientific Research in universities has submitted its report to the Government;

(b) if so, the details of the recommendations made by the said task force;

(c) the details of the recommendations on which the Government has taken action so far; and

(d) the extent to which science education in the universities has been benefited on implementation of such recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Looking at the declining quality and quantum of scientific research in Indian, a Task Force for rejuvenation of basic Scientific Research in universities was set up under the Chairmanship of Prof. M.M. Sharma in 2005. In its Report, the Task Force has *inter alia*, recommended creation of 1000 positions of Research Scientists at various levels, five fold increase in the number of Ph.Ds from Indian universities within a span of ten years with proper standards, promotion of formal linkage between the Universities and national level institutions including the Council for Scientific and Industrial Research (CSIR) laboratories through joint research projects and training, inbuilt component of research in post-graduate programmes pertaining to Science and Technology, upgradation of infrastructural facilities in universities to promote quality scientific research and creation of networking centers in Basic Sciences in leading Departments of Universities to promote collaborative research. For implementation of recommendations of the Task Force, an Empowered Committee under the Chairmanship of Prof. M.M. Sharma has been constituted, which meets every month.

(c) and (d) Based on the recommendations of the Task Force, Dr. D.S. Kothari Post Doctoral Fellowship for Science, Engineering & Technology has been launched during the year 2007-08 and till date 513 post doctoral fellowships have been awarded under the scheme. A Faculty Re-charge Programme has been launched on 9th June, 2011. Several Departments have been identified under Special Assistance Programme (SAP) for strengthening of infrastructural development. 168 colleges have been given the status of College with Potential for Excellence. An expenditure of Rs. 73.50 crore has been incurred for infrastructural development, 210 colleges have been given the status of Autonomous Colleges and an amount of Rs. 10.00 lakh each has been released for infrastructural strengthening. An amount of Rs. 1200.00 crore have been allocated for implementation for recommendation of Task Force for basic scientific research in institutions of higher learning including support for infrastructure development in the Eleventh Five Year Plan period. During the current year 2011-12, an amount of Rs. 139.25 crores have been allocated for implementation of recommendations of M.M. Sharma Committee.

#### **Cancellation/Withdrawal of Flight Service**

5694. SHRI ANTO ANTONY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has cancelled/withdrawn its daily flight service on Kochi-Doha route recently;

(b) if so, the details thereof and the reasons therefor;

(c) whether the operation of flights on this route by Air India has been found economically viable;

(d) if so, the details thereof alongwith the loss likely to be suffered by Air India due to cancellation of this flight service;

(e) whether the Government has any plan to reinstate the above flight service; and

(f) if so, the details thereof alongwith the steps taken by the Government in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Air India operated a daily flight service on the sector Kochi-Kozhikode-Doha-Bahrain sector. This seervice was restructured as Kozhikode-Doha-Bahrain from mid April, 2009 due to poor carriage of passengers. Effective from Winter 2009, this structured service was also withdrawn in view of continueing cash losses, poor yields and high cost of operations. However, Air India's subsidiary, Air India Express currently operates 3 flights/week on the sector Kochi-Kozhikode-Bahrain-Doha, 2 flights/week on Kochi-Kozhikode-Doha-Bahrain, 1 flight/week on Kochi-Thiruvananthapuram- Bahrain-Doha and Kochi-Thiruvananthapuram-Doha-Bahrain sectors.

(c) No, Madam.

(d) Does not arise.

(e) No, Madam.

(f) Does not arise.

#### **Establishment of Technical Teachers Training Institute**

5695. SHRI SANJAY BHOI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any plan to establish a Technical Teachers Training Institute with practical training facilities in the country including Odisha;

(b) if so, the details thereof, State-wise; and

(c) the time by which it is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) and (c) Does not arise.

[Translation]

#### Fund Allocation for Social Schemes

5696. SHRI JAI PRAKASH AGARWAL: Will the Minister of PRIME MINISTER be pleased to state:

(a) the funds allocated for social infrastructure schemes like education, health, drinking water, etc. during the last three years of the current Five Year Plan;

(b) whether the Government has made/proposes to make any assessment to ensure that the funds allocated for these schemes have been utilized properly; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) The funds allocated for the social infrastructure Flagship schemes like education, health, drinking water etc. during the last three years of the current Five Year Plan are as under:

				(Rs. Crore)
Sl.No.	Programme/Scheme	2009-10 BE	2010-11 BE	2011-12 BE
1.	National Rural Health Mission	14127	15672	17840
2.	Total Sanitation Campaign	1200	1580	1650
3.	Mid-Day Meal Scheme (MDM)	8000	9440	10380
4.	Sarva Shiksha Abhiyan (SSA)	13100	15000	21000
5.	Rajiv Gandhi Drinking Water Mission (NRDWP)	8000	9000	9350

(b) and (c) The assessment about proper utilisation of the funds allocated under various schemes is undertaken through their periodic monitoring and evaluation which are an integral part of the guidelines issued for various Centrally Sponsored Schemes. These schemes are being implemented by State Governments. The Principal responsibility for monitoring these schemes rests with the concerned line Ministries/Departments. However, the progress of implementation of these schemes is also reviewed on regular basis in sectoral Half Yearly Performance Review Meetings chaired by Members of the Planning Commission. Additionally a Delivery Monitoring Unit (DMU) has been set up in the PMO to review performance of select Flagship programmes/initiatives/iconic projects. The DMU reports are available on the websites of the concerned Central Ministry. The Mid Term Appraisal of the plans also reviews the schemes and suggests mid-course corrections.

[English]

#### Time Period of Degree Courses in Management

5697. SHRI K. SUDHAKARAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any plan to reduce the time period of degree courses in management;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has decided to reduce the cut-off marks for OBC students appearing for All India Entrance Examinations in Medicine, Engineering and Management, including the University Grants Commission (UGC) and National Common Entrance Test (NCET) examinations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Award by Poland**

5698. SHRI HARIN PATHAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government of Republic of Poland has sent a proposal to posthumously honour Late Shri Sir Digvijaysinhji Jadeja Sahib Bahadur of Jamnagar with that country's award of highest order *i.e.* "Commander's Cross of the order of Merit of the Republic of Poland" for his outstanding contribution in giving asylum and hospitality to a large number of Polish refugees, mainly children, during World War II;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) Yes.

(b) The proposal from the Embassy of the Republic of Poland in New Delhi was received on 9th May, 2011.

(c) A clarification regarding the exact nature of the award was sought from the Government of the Republic of Poland and was received on September 2, 2011. The Government has immediately started processing the proposal according to prescribed procedure.

#### **WLL Connections**

5699. SHRI SURENDRA SINGH NAGAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the number of Wireless on Local Loop (WLL) CONNECTION allotted in remote and backward areas are less;

(b) if so, the details thereof and the reasons therefore;

(c) the action taken by the Government in this regard;

(d) whether any irregularities have been reported in allotment of WLL connections in the rural areas; and

(e) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI MILIND DEORA): (a) to (c) Madam, as on 31 July 2011, Bharat Sanchar Nigam Limited (BSNL) is having 5056.161 Wireless on Local Loop (WLL) connections, including 41,73,940 WLL connections in rural areas.

(d) No Madam.

(e) Does not arise in view of (d) above.

[*Translation*]

#### **2G Spectrum Investigation**

5700. SHRIMATI RAMA DEVI:  
SHRI MANSUKHBHAI D. VASAVA:  
YOGI ADITYA NATH:  
SHRI PONNAM PRABHAKAR:  
DR. BALIRAM:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the progress made in 2G spectrum investigation and the persons arrested in this connection so far;

(b) the names of the companies which were favoured in 2G spectrum to enable them to make huge profit;

(c) whether the Central Vigilance Commission has blamed the officials of his Ministry for non-cooperation in the investigation;

(d) if so, the details thereof and the action taken by the Government in this regard;

(e) whether any scam has been reported in the 2G mobile services of Bharat Sanchar Nigam Limited;

(f) if so, the details thereof; and

(g) the steps taken by the Government to check irregularities in allocation of spectrum in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY



(SHRI MILIND DEORA): (a) As per the information furnished by the Central Bureau of Investigations (CBI), chargesheet in the main offence has been filed in the court of Special Judge, Patiala House Court, New Delhi on 2nd April, 2011. Supplementary chargesheet has also been filed in the same court on 25th April, 2011. Investigation on the remaining issues is still continuing. Six accused persons were arrested by CBI namely; (1) Shri A. Raja, the then Minister of Communications and Information Technology, (2) Shri Siddhartha Behura, the then Secretary(Telecom), Department of Telecom (Ministry of Communications and Information Technology), (3) Shri R.K. Chandolia, the then Personal Secretary(PS) to the Minister of Communications and Information Technology, (4) Shri Shahid Usman Balwa, the then Director of M/s. Swan Telecom Private Limited, (5) Shri Asif Balwa and (6) Rajiv B. Agarwal, both from M/s Kusegaon Fruits and Vegetables Private Limited. The remaining accused persons were sent to the Judicial Custody by the Sepcial Judge after filing chargesheets.

(b) The names of the Companies which were allegedly favoured in allocation of 2G spectrum are (1) M/s Swan Telecom Private Limited. (2) M/s Unitech Wireless (Tamil Nadu Private Limited).

(c) No Madam, the Central Vigilance Commission has not blamed the officials of the Ministry for non-cooperation in the investigation.

(d) Does not arise in view of (c) above.

(e) and (f) No Madam, no scam has been reported in the 2G mobile services of Bharat Sanchar Nigam Limited (BSNL). However, during the investigation of 2G spectrum case by CBI, it has been revealed that BSNL had entered into a Memorandum of Understanding in 2008 with M/s. Swan Telecom Private Limited for Intra Circle Roaming Service and sharing of BSNL infrastructure with M/s Swan Telecom Private Limited.

(g) Due process is underway to delink spectrum from 2G licenses.

*[English]*

#### **Routine Transfer from Sensitive Posts**

5701. DR. SANJAY SINGH:  
SHRI S. ALAGIRI:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Central Vigilance Commission has issued instructions to various departments to rotate the officials working in sensitive posts;

(b) if so, the details thereof;

(c) the names of the departments which have not implemented the instructions; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) The Central Vigilance Commission had vide its circular No. 98/VGL/60 dated 15.04.1999 and 02.11.2001 and Circular No. 17/4/08 dated 01.05.2008 issued instructions to the organizations under its advisory jurisdiction regarding rotation of officials working in sensitive posts. As per the instructions, the organizations were to identify the sensitive posts and effect rotational transfers on these posts every 2 or 3 years to avoid development of vested interest by the people working on these posts.

(c) and (d) Identification of sensitive posts and rotation of officers holding these posts are ongoing processes and the Commission has asked the CVOs of the organizations to ensure implementation of Commission's guidelines.

#### **Estimates of Poor and BPL**

5702. SHRI PRASANTA KUMAR MAJUMDAR:  
SHRI MANOHAR TIRKEY:

Will the Minister of PRIME MINISTER be pleased to state:

(a) the estimates of poor and Below Poverty Line (BPL) families in the country by the end of the Eleventh Five Year Plan (2007-2012) and the projected percentage with reference to population in 2012; and

(b) the poverty alleviation targets fixed in the planning profile and the time-frame by which these would be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) The Planning Commission

estimates number and proportion of persons living below the poverty line (BPL) for the States as well as the country from Large Sample Surveys on Household Consumer Expenditure carried out by the National Sample Survey Organisation (NSSO). These surveys are conducted quinquennially. The latest estimates of poverty are available for the year 2004-05 based on 61st round of NSS on Household Consumer Expenditure. Based on Tendulkar Methodology, the poverty ratio in 2004-05 is 41.8% in rural areas, 25.7% in urban areas and 37.2% in the country. The next round of large sample survey has been conducted in 2009-10. The Planning Commission is in the process of computing poverty estimates on the basis NSSO survey data of 2009-10 on Household Consumer Expenditure, which are now available.

(b) Alleviation of poverty in the country is one of the monitorable targets of the Eleventh Five Year Plan and it aims at reduction in the Head-Count Ratio of Consumption Poverty by 10 percentage points during the Plan period (2007-12).

#### UNDP Report on Poverty

5703. SHRI KAUSHALENDRA KUMAR:  
SHRI RAMKISHUN:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the United Nations Development Programme (UNDP) Report/United Nations Millennium Development Goals Report 2011 has revealed certain facts in regard to poverty and under-nourishment in the country;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the steps proposed to be taken by the Government to reduce poverty in the country;

(d) whether the Tendulkar Committee method to identify Below Poverty Line (BPL) is inefficient;

(e) if so, whether the Prime Minister's Office (PMO) has received any complaints in this regard; and

(f) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF

SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) to (c) The UN Report on 'The Millennium Development Goals 2011' has stated that:

"The fastest growth and sharpest reductions in poverty continue to be found in Eastern Asia, particularly in China, where the poverty rate is expected to fall to under 5 per cent by 2015. India has also contributed to the large reduction in global poverty. In that country, poverty rates are projected to fall from 51 per cent in 1990 to about 22 per cent in 2015. In China and India combined, the number of people living in extreme poverty between 1990 and 2005 declined by about 455 million, and an additional 320 million people are expected to join their ranks by 2015".

The Report further observes that nearly a quarter of children under five in the developing World remain undernourished.

Alleviation of poverty in the country is one of the monitorable targets of the Eleventh Five Year Plan and it aims at reduction in the Head-Count Ratio of Consumption Poverty by 10 percentage points during the Plan period (2007-12). The Government is implementing a number of programmes to alleviate poverty and bring about improvements on education and health etc. such as Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA), Swarnajayanti Gram Swarozgar Yojana (SGSY), Indira Awas Yojana (IAY), Antyoday Anna Yojana (AAY), Targeted Public Distribution System (TPDS), Jawaharlal Nehru National Urban Renewable Mission (JNNURM), Swarna Jyanti Shahri Rozgar Yojana (SJSRY), National Rural Health Mission (NRHM), Sarva Shiksha Abhiyan (SSA), Mid Day Meal Scheme (MDMS), Integrated Child Development Services (ICDS) Scheme, Rajiv Gandhi Drinking Water Mission, etc. All these programmes and Government policies relating to inclusive economic growth aim at reducing the incidence of poverty and improving living condition of poor in the country.

(d) The poverty line has been defined by the Planning Commission on the basis of Monthly Per Capita Consumption Expenditure (MPCE) as the criterion. The method for estimation of poverty has been reviewed by the Planning Commission from time to time. The Planning Commission constituted an Expert Group was constituted under the Chairmanship of Prof. Suresh D. Tendulkar to review the methodology for estimation of poverty of the country, which submitted its report in December 2009.

Based on the Tendulkar Committee methodology, the poverty lines in 2004-05 at all India level are calculated as per capita consumption expenditure of Rs 446.68 per month for rural areas and Rs. 578.80 for urban areas. These are in the process of being revised based on the National Sample Survey Organisation (NSSO) large sample survey data available for 2009-10. The Tendulkar Committee has incorporated adequacy of expenditure from the normative and nutritional viewpoint. It stated:

“while moving away from the calorie norms, the proposed poverty lines have been validated by checking the adequacy of actual private expenditure per capita near the poverty lines on food, education and health by comparing them with normative expenditures consistent with nutritional, educational and health outcomes.”

(e) and (f) According to information received from the Prime Minister's Office (PMO), Chief Ministers of Bihar, Tamil Nadu and Uttar Pradesh have raised certain objection on the method of pre-determined BPL ceiling adopted while conducting the nationwide socio economic census 2011. Ministry of Rural Development has been asked to apprise the State Governments of the methodology being used in the survey and to ensure that the legitimate grievances on the matter are suitably addressed.

[Translation]

#### CTET Exam

5704. SHRI BAIDYANATH PRASAD PRASAD  
MAHATO:  
SHRI RAMKISHUN:  
SHRI KAUSHALENDRA KUMAR:  
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the results of the Central Teacher Eligibility Test (CTET) conducted by CBSE declared recently;

(b) if so, the number of candidates who have cleared two or more than two exams therein;

(c) the cut off percentage thereof and the reasons for keeping that cut-off percentage;

(d) whether CBSE keeps the same cut-off percentage for other exams conducted by it across the country;

(e) if so, the details thereof; and

(f) the time by which the shortage of teachers is likely to be met?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) The number of candidates who have cleared both the papers is 23496

(c) The Central Board of Secondary Education (CBSE) has followed guidelines issued by the National Council for Teachers Education (NCTE). As per NCTE guidelines, a person who secures 60% or above marks in the CTET exam is declared qualified. School managements (Government, local Bodies, government aided and unaided) may consider giving concessions to persons belonging to SC/ST, OBC, differently abled persons, in accordance with respective reservation policy.

(d) and (e) The other Professional Examinations conducted by the CBSE are All India Pre-Medical/Pre-Dental Entrance Examination Test (AIPMT) and All India Engineering Entrance Examination (AIEEE). The cut-off in these examinations are determined by the user agencies.

(f) Recruitment of teachers is a continuous process. The vacancies also keep on arising on account of retirement, resignation and expansion. Time to time vacancies are filled up.

#### Clearance to Coal Projects

5705. SHRI RAJU SHETTI:  
SHRI RAMKISHUN:  
SHRI HAMDULLAH SAYEED:

Will the Minister of COAL be pleased to state:

(a) whether the coal production has been declining on account of delay in according environmental clearance for mining of coal;

(b) if so, the remedial measures being taken in this regard;

(c) the total number of coal mining projects delayed on account of environmental clearance; and

(d) the number of pending coal mining projects which have not been granted clearance by the State Governments, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) Yes, Madam.

(b) Ministry of Environment and Forests had been requested to expedite clearance of forest/environment proposals. They had been requested to lift restrictions imposed on the ground of Comprehensive Environmental Pollution Index (CEPI) in 7 coalfields. They have also been requested not to recommend or reject proposals of Coal Blocks on the basis of Go & No Go policy as it is not backed by any law or circular of Ministry of Environment and Forests (MoEF). These issues were discussed at various levels between this Ministry and the MoEF. However, no acceptable solution could be found and it was decided to place the matter before the Cabinet Committee on Infrastructure (CCI). After consideration, the CCI has referred the matter to a Group of Ministers (GoM) for examination. The GoM has held four meetings (17.02.2011, 07.04.2011, 09.06.2011 and 02.08.2011) in this connection.

(c) 17 coal projects have been affected due to imposition of moratorium in areas having CEPI above 70, during 2010-11.

(d) As on date, 50 projects/proposals for Environmental Clearance are awaiting approval at different stages which include 23 at State level and 27 at MoEF level. The details of State level pendency are as under:

State	Number of Projects
Chhattisgarh	04
Jharkhand	03
Maharashtra	11
Madhya Pradesh	02
Odisha	01
West Bengal	02
Total	23

#### Accidents at Airports

5706. SHRI RADHA MOHAN SINGH:  
SHRI BHUDEO CHOUDHARY:  
SHRI SUBHASH BAPURAO WANKHEDE:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some incidents of plane collision/crashes and other accidents have been reported from/near Aligarh and the IGI Airport, New Delhi during the last three months;

(b) if so, the details thereof and the reasons therefor alongwith the casualties reported, incident-wise;

(c) whether any inquiry/investigation of such incidents has been conducted;

(d) if so, the outcome thereof, incidentwise and if not, the reasons therefor; and

(e) the steps taken by the Government to stop the recurrence of such incidents and ensure safety of passengers?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) There was no accident reported from Indira Gandhi International Airport, Delhi during the last three months. There was an accident to Cessna 152 aircraft VT - PSJ of Pioneer Flying Academy Pvt. Ltd. on 29.07.2011 at Aligarh, in which two persons received fatal injuries. The accident is under investigation.

(e) Various accident prevention programmes have been initiated by the Directorate General of Civil Aviation (DGCA), which include safety audits & surveillance inspections of operators, dissemination of safety information, issue of Air Safety Circular/Civil Aviation Requirements, establishment of Aviation Safety Board, enhanced training of pilots, etc. Further, safety recommendations emanating from investigation of aircraft accidents are followed up for implementation by the concerned agencies to prevent recurrence of similar accidents.

[English]

#### Students' Unions in Central Universities

5707. SHRI NEERAJ SHEKHAR:  
SHRI YASHVIR SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the Central universities where election for students' unions have been conducted as on date;

(b) the details of the students union of Central universities which were dissolved during the last session;

(c) the reasons therefor university-wise;

(d) whether the Government proposes to revive students' unions in Banaras Hindu University, Allahabad University and Jamia Milia Islamia University and conduct election in these universities during the current session;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Elections for students' unions, as on date, have been conducted in Rajiv Gandhi University, Itanagar and Mizoram University. Students are represented by their Council or Union, as per the Statutes of the Central Universities.

(b) and (c) No students' union has been dissolved.

(d) and (e) Elections of Students Union in Banaras Hindu University was last held in February 1996. Now, Students are represented by Students Council. In University of Allahabad, a Committee constituted by Academic Council, to frame Regulations in accordance with Ordinance of the University, has submitted its recommendations which are yet to be approved by the Academic Council for incorporation in the University Regulations. In Jamia Millia Islamia, the students union was last elected in December, 2005 and the University does not propose to revive the Students Union owing to unfortunate experiences in past. The representation of students community is ensured through students' subject association of each department.

(f) The Central Universities are statutory autonomous bodies and as such the Government has no role in their day to day functioning.

#### **Establishment of MGIEP**

5708. SHRI GAJANAN D. BABAR:  
SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI DHARMENDRA YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has decided to establish the Mahatma Gandhi Institute of Education for Peace and Sustainable Development (MGIEP) as a category-I Institute of UNESCO at New Delhi.

(b) if so, the details thereof;

(c) the objectives/purpose of the establishment of MGIEP Institution;

(d) the expenditure incurred on establishment of above institution; and

(e) the extent to which the MGIEP institute will strengthen education and knowledge base for promoting education for peace and sustainable development and contribute to related research and capacity?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) The Mahatma Gandhi Institute of Education for Peace & Sustainable Development (MGIEP) is being established as a UNESCO Category I Institute by the Government of India in collaboration with UNESCO at New Delhi.

(c) Objective of the Institute are developed in the Asia and the Pacific region of regional, sub-regional and national institutional capacities to mainstream education for peace and sustainable development at all educational levels including planning and management, curriculum and teacher training, promotion of evidence-based research and analysis of education for peace and sustainable development, facilitation and promotion of international educational policy dialogue on issues concerning education for peace and sustainable development.

(d) No expenditure has been incurred so far.

(e) The MGIEP would help reinforce and strengthen the work that other UNESCO institutes and centres (category I and II) and decentralized bodies accomplish in Member States. The Institute will leverage from the experiences learnt from the operationalization of Right of Children to Free & Compulsory Education Act, 2009 and India will emerge as the regional learning hub for achieving UNESCO goals on Education For All (EFA).

**Paralegal Education**

5709. SHRI ADHALRAO PATIL SHIVAJI:  
SHRI ANANDRAO ADSUL:  
SHRI DUSHYANT SINGH:  
SHRI DHARMENDRA YADAV:  
SHRI GAJANAN D. BABAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal to introduce paralegal education in the country in view of enormous potential for employment and self-employment;

(b) if so, the details thereof;

(c) whether the aforesaid proposal has been taken up with other Ministries;

(d) if so, the response of the stakeholders in this regard; and

(e) the time by which the proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a): Yes, Madam.

(b) to (e) The issue of preparing a comprehensive syllabus for paralegal courses was discussed in the Round Table on Legal Education held on 1.7.2010. The University Grants Commission (UGC) has prepared a draft of the course in consultation with the National Law Schools. This will be finalized after consultation with all stakeholders.

**Education to Children**

5710. SHRI RADHE MOHAN SINGH:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal for providing excellent education to children in their neighbourhood from 6th to 12th standard in the educationally backward areas of the country including Maharashtra;

(b) if so, the details thereof, State-wise;

(c) the funds allocated for this purpose, State-wise; and

(d) the time by which this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The centrally sponsored scheme to set up 6,000 model schools at block level, at the rate of one school per block as benchmark of excellence, was launched in November, 2008. Out of these, 3,500 schools are to be set up in educationally backward blocks (EBBs) through State/UT Governments. Number of State-wise EBBs is given in the Statement. The remaining 2,500 schools are to be set up under Public-Private Partnership (PPP) mode in blocks which are not educationally backward.

(c) and (d) The outlay for Model School Scheme during the 11th Five Year Plan is Rs. 12,750 crore and the estimated central share required for setting up of 3,500 schools in EBBs is Rs. 9,935 crore. There is no State-wise allocation under this scheme. Presently, only the component for setting up of 3,500 model schools under State/UT Governments is operational.

**Statement***State-wise List of Educationally Backward Blocks (EBBs)*

Sl.No.	State	No. of EBBs
1	2	3
1.	Andhra Pradesh	737
2.	Arunachal Pradesh	38
3.	Assam	81
4.	Bihar	530
5.	Chhattisgarh	75
6.	Dadra and Nagar Haveli	1
7.	Gujarat	85
8.	Haryana	37
9.	Himachal Pradesh	5

1	2	3
10.	Jammu and Kashmir	97
11.	Jharkhand	203
12.	Karnataka	74
13.	Kerala	1
14.	Madhya Pradesh	201
15.	Maharashtra	43
16.	Manipur	5
17.	Meghalaya	9
18.	Mizoram	1
19.	Nagaland	11
20.	Odisha	173
21.	Punjab	21
22.	Rajasthan	186
23.	Tamil Nadu	44
24.	Tripura	9
25.	Uttar Pradesh	702
26.	Uttarakhand	23
27.	West Bengal	87
Total		3479

#### Hostel Facilities to Girls

5711. SHRI EKNATH MAHADEO GAIKWAD:  
SHRI ANAND PRAKASH PARANJPE:  
DR. SANJEEV GANESH NAIK:  
SHRI BADRUDDIN AJMAL:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Governments of Maharashtra and Assam have sent any proposals for setting up of Girls' Hostel in economically backward blocks of these States;

(b) if so, the details thereof alongwith the present status of the said proposals; and

(c) the funds allocated for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) and (c) The proposal for construction of 43 girls' hostels was received from the State Government of Maharashtra on 27.08.2010. Grant-in-Aid Committee (GIAC) in its meeting held on 16.12.2010 had recommended 43 hostels in principle covering all Educationally Backward Blocks (EBBs) in the State subject to redesigning the hostels as per specified norms and consideration of the financial sanction on revised cost subject to approval by the competent authority. The State Government has resubmitted the proposal with revised building plan which is being appraised for release of funds.

Proposal for construction of 79 girls' hostels was received from the State Government of Assam in February, 2011 at pre-revised norms. As the revised norms for construction of hostels have been approved by the competent authority in May, 2011, the State Government has been requested for a revised proposal which is still awaited.

#### Scholarship to BPL Students

5712. SHRI P. LINGAM:  
SHRI GURUDAS DASGUPTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is providing scholarships to the students belonging to BPL families in various States;

(b) If so, the details thereof alongwith the number of students benefited from this scholarship during last three years, State-wise;

(c) whether the various States have requested for more funds for running such scheme; and

(d) if so, the details thereof alongwith the Government's reaction to those requests?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Ministry of Human Resource Development (MHRD) does not have any scheme exclusively for students belonging to BPL families. However, MHRD is implementing two Scholarship

Schemes viz. Centrally Sponsored National Means-cum-Merit Scholarship Scheme (NMMSS) and Central Sector Scholarship Scheme for College and University students. NMMSS is for providing scholarships @ Rs. 500 per month to students from class IX every year which is continued upto class XII subject to fulfillment of certain conditions. Students studying as regular students in Government, Government-aided and local body schools and whose parental income from all sources is upto Rs. 1.5 lakh per annum are eligible to appear in the selection test under the scheme. The Central Sector Scholarship Scheme for College and University Students is for

meritorious students whose parental income does not exceed Rs. 4.50 lakh per annum. The rate of Scholarship is Rs. 10,000 per annum for the first three years of graduate level studies and Rs. 20,000 per annum for post graduate level studies and 4th and 5th year of professional courses. A Statement showing number of students benefited from these scholarship schemes during the last three years, State-wise is enclosed.

(c) and (d) Funds are not allotted to the States. The scholarship is remitted directly into the bank accounts of the selected students.

### Statement

*Number of Students benefited during last three years under National Means-cum-Merit Scholarship Scheme and Central Sector Scheme of Scholarship for College & University Students*

Sl.No.	Name of State	National Means-cum-Merit Scholarship Scheme			Central Sector Scheme of Scholarship for College & University Students		
		2008-09 (Fresh)	2009-10 (Fresh + Renewals of 2008-09	2010-11 (Fresh + Renewals of 2008-09 and 2009-10	2008-09 (Fresh)	2009-10 (Fresh + Renewals of 2008-09	2010-11 (Fresh + Renewals of 2008-09 and 2009-10
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	42	40	37	*		
2.	Andhra Pradesh	6828	13175	19611	5246	10504	16601
3.	Arunachal Pradesh	122	208	208	*		
4.	Assam	15	185	185	128	404	571
5.	Bihar	1104	1839	1816	2	53	256
6.	Chandigarh	85	134	219	*		
7.	Chhattisgarh	210	277	277	201	201	712
8.	Dadra and Nagar Haveli	22	44	66	*		
9.	Daman and Diu	16	32	47	*		
10.	Delhi	629	798	798	*		
11.	Goa	135	135	247	80	163	256
12.	Gujarat	857	857	857	3883	7280	10408
13.	Haryana	1364	1172	1330	1591	3014	4533
14.	Himachal Pradesh	437	455	549	230	691	1109
15.	Jammu and Kashmir	81	88	150	6	43	107
16.	Jharkhand	902	1395	1960	19	19	1123
17.	Karnataka	1632	2979	5423	3794	7358	10190
18.	Kerala	3473	6946	10419	1536	3860	6184



1	2	3	4	5	6	7	8
19.	Ladshadweep	-	-	-	*		
20.	Madhya Pradesh	2700	3703	3681	2558	5201	7722
21.	Maharashtra	9579	16125	16099	911	1916	3081
22.	Manipur	203	312	312	21	43	43
23.	Meghalaya	113	243	397	26	44	44
24.	Mizoram	103	206	309	3	4	15
25.	Nagaland	2	2	57	2	13	27
26.	Odisha	2151	4045	4045	157	239	836
27.	Pudducherry	125	190	314	*		
28.	Punjab	1911	2087	2777	678	1510	2673
29.	Rajasthan	1777	1864	1980	1167	5145	9123
30.	Sikkim	57	115	168	*		
31.	Tamil Nadu	6069	7188	11565	4883	8469	11697
32.	Tripura	136	174	265	75	218	218
33.	Uttar Pradesh	9206	10700	12262	39	1516	6839
34.	Uttarakhand	857	1512	2157	158	187	374
35.	West Bengal	2601	2974	4171	2088	5671	11342
36.	CBSE				4835	11685	14972
37.	ICSE				291	648	648
	Total	55544	82199	104758	34608	76099	121704

\*States/UTs not included above are covered under CBSE

[Translation]

#### Norms/Criteria for Setting up IIT and IIM

5713. DR. AJAY KUMAR:  
SHRI MADHUSUDAN YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms/criteria laid down for establishment of Indian Institutes of Technology (IITs) and Indian Institutes of Management (IIMs) in the country;

(b) the details of States which have no IIT and IIM at present, State-wise;

(c) whether the Government is contemplating to set up above Institutes in such States; and

(d) if so, the time by which these institutes are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Based on the recommendations of the Scientific Advisory Council (SAC) to the Prime Minister (SAC-PM) and also having regard to the regional imbalance, the Government established eight new IITs during the XI Five Year Plan in Andhra Pradesh, Bihar, Rajasthan, Odisha, Madhya Pradesh, Punjab, Gujarat and Himachal Pradesh. Proper connectivity, physical infrastructure and basic facilities have been kept in view while deciding the locations for setting up these eight new IITs. IIMs have been established in different parts of the country on the demand of academia, industry and public in general. Broadly the policy has been to have at least one Centrally Funded Institution (CFI) in each State (IIT, NIT, IISER, CU, IIIT, IIM etc.).

(b) At present there are no IITs in Arunachal Pradesh, Chhattisgarh, Goa, Haryana, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Puducherry

(Puducherry), Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep and no IIMs in Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Goa, Himachal Pradesh, Jammu and Kashmir, Maharashtra, Manipur, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Delhi, Tripura, Puducherry (Puducherry), Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep.

- (c) No, Madam.  
(d) Does not arise.

[*English*]

#### Inspection of Indian Jails

5714. SHRI K. SUGUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has received any communication from UK to inspect Indian Jails before extradition of Indian fugitives;  
(b) if so, the details thereof; and  
(c) the reaction of the Indian Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Optional Subject in UPSC

5715. SHRI DEVENDRA NAGPAL: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Union Public Service Commission (UPSC) has not recognized Forensic Science as one of the optional subject for attempting UPSC examination as recognized by some States for State Civil Service examinations; and

- (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam. UPSC has not recognized Forensic Science as one of the optional subject for attempting UPSC examination.

(b) Optional subjects to be included in the scheme of the Civil Services Examination are based on the

recommendations of Expert Committees constituted by the UPSC from time to time and accepted by the Government. During such reviews, the list of optional subjects are examined and action is taken regarding inclusion or deletion of subjects from the list of optional papers, so as to make the scheme of examination and its subject contents relevant with the changes in the academic and socio-economic scenario.

#### Construction Work in Leh

5716. SHRI NAVEEN JINDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there are reports that routine construction work of schools, dispensaries, etc., in Demchuk area of Ladakh have been held in abeyance/stopped by issuing formal orders by the State Government;

- (b) if so, the details thereof;

(c) whether China continues to construct and fortify their own defences and carry on civil related activities opposite Demchuk in their own territory;

- (d) if so, the details thereof;

(e) whether stoppage of construction activity is affecting the lives and livelihood of the locals of Demchuk;

(f) if so, the details thereof and the time by which life may return to normal in Demchuk and construction of schools, dispensaries, hospitals, etc. is restarted;

(g) whether the Government has taken up this issue with the Chinese Government; and

- (h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (h) A civilian road construction project in Ladakh was being implemented under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in 2009. Such construction in the proximity of the International Boundary (IB)/Line of Actual Control (LAC) cannot be undertaken without approvals from the Central Government. In the absence of such approvals, work on the MGNREGA road in Ladakh was halted. Government's position that Jammu & Kashmir is an integral part of India has been clearly conveyed to the Chinese Government, at the highest level, on several occasions. Government keeps a watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

[Translation]

**Capital Punishment**

5717. SHRI DILIP SINGH JUDEV: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state the number of Indian citizens who were served capital

punishment and life-imprisonment for committing crimes in other countries during the last three years and the current year, country-wise and year-wise?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): The information is given in the enclosed Statement.

**Statement***Information received from Indian Missions abroad*

Sl. No.	Country	Capital Punishment Awarded					Life Imprisonment Awarded				
		2008	2009	2010	2011	Total	2008	2009	2010	2011	Total
1.	Oman	—	—	—	—	Nil	—	—	—	—	6
2.	Austria					Nil					1
3.	Malaysia					13					Not Available
4.	Nepal					Nil					1
5.	Saudi Arabia (Riyadh)					2					Nil
6.	Male					Nil					13
7.	Kuwait	1	1	2	0	4	3	7	3	0	13
8.	Scotland					Nil					1
9.	Port Luis					Nil					1
10.	New Zealand					Nil					1
11.	San Francisco					Nil					1
12.	Guangzhou					1					6
13.	Australia					Nil					2
14.	Japan					Nil					1
15.	Germany					Nil					1
16.	Sri Lanka					Nil					23
17.	UAE	2	9	31	1	43	8	16	5	—	29
18.	Qatar	—	—	—	—	Nil	—	—	—	—	2

**Degrees of M.Phil., Ph.D., NET and SLET**

5718. SHRI ARJUN RAM MEGHWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Degrees of M.Phil., Ph.D., National Eligibility Test (NET) and State Level Eligibility Test (SLET) are adjudged at par by the Government;

(b) if so, the details thereof;

(c) whether M.Phil. and Ph.D. degree holders are eligible for appearing in all University examinations including lecturers examination; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Madam. Degrees of M.Phil and Ph.D are not treated at par. National Eligibility Test (NET)/State Level Eligibility Test (SLET) are not degrees but examinations conducted by University Grants

Commission (UGC) and States to assess the scholastic achievements of candidates in a particular field of learning. M.Phil./Ph.D. degrees are awarded according to the University Grants Commission (Minimum Standards and Procedure for Award of M. Phil/Ph. D. Degree), Regulation, 2009.

(c) and (d) According to the University Grants Commission (Minimum Qualifications required for the appointment and Career Advancement of teachers in Universities and Institutions affiliated to it) (3rd Amendment), Regulation 2009, National Eligibility Test (NET)/State Level Eligibility Test (SLET) are compulsory minimum eligibility condition for recruitment and appointment of Lecturers in Universities/Colleges/Institutions of the National Importance.

[*English*]

#### Cost of Higher Education

5719. SHRI HAMDULLAH SAYEED: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has decided to decrease the funding of the colleges in the country;

(b) if so, the reasons therefor;

(c) whether decrease in funding has resulted in increase in fees to improve the infrastructure of the campuses;

(d) if so, whether the education would be costly beyond the reach of common man; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) No, Madam. According to University Grants Commission (UGC), the Plan allocation for UGC during XI Plan period has been increased as compared to X Plan period. The allocation during X Plan period was Rs. 3973 crores, while it was increased to Rs. 4644 crores during XI Plan. There is no plan to decrease the funding to colleges. All colleges which are eligible to receive grants under Section 12 B of UGC Act, 1956 are being funded by UGC. UGC is also implementing scheme to provide one time catch-up grants to those colleges which are not covered under Section 12 B of UGC Act, 1956. Therefore, there is no decrease in funding to college

#### Staff in Planning Commission

5720. SHRI KAMAL KISHOR "COMMANDO": Will the Minister of PRIME MINISTER be pleased to state:

(a) the strength of regular staff, grade-wise employed in May 2011 in the Ministry of Planning and the Planning Commission;

(b) the number of temporary staff employed during May 2011 in the Ministry of Planning and the Planning Commission;

(c) number of Scheduled Castes (SCs), Scheduled Tribes (STs) and other Backward Classes (OBCs) in aforesaid employment;

(d) whether provisions of reservation has been applied in aforesaid employment;

(e) whether the Government have received any representation for providing reservation in employment of temporary posts as well;

(f) if so, the details thereof; and

(g) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) The strength of regular staff, grade-wise employed in May 2011 in the Planning Commission is as under:

Group	Total number of employees as on 31.05.2011
Group A	218
Group B	262
Group C	169
Group D (Now categorized as Group 'C' after implementation of recommendations of 6th Pay Commission)	229

(b) During the month of May, 2011, no temporary staff (daily wage workers) was employed. However, the strength of temporary staff (daily wage workers) in the Planning Commission as on 31st May, 2011 is 34.

(c) The number of Scheduled Castes (SCs) and Scheduled Tribes (STs) in regular employment and temporary staff (daily wage workers) is as follows:-

Category	Group A	Group B	Group C	Group D (Now categorized as Group 'C' after implementation of recommendations of 6th Pay Commission)
<b>Regular Employees</b>				
Scheduled Castes (SCs)	9	38	36	101
Scheduled Tribes (STs)	8	8	5	16
<b>Daily Wage Workers</b>				
Scheduled Castes (SCs)			12	
Scheduled Tribes (STs)			NIL	

The Information on number of regular employees and daily wage workers belonging to Other Backward Classes is not readily available in current office records.

(d) The total staff strength of Planning Commission comprises employees belonging to various cadres and the implementation of Government of India's Reservation Policy is ensured by the respective cadre controlling authority based on overall strength of their cadres. In so far as temporary employment is concerned, there is no provision of reservation in employment of daily wage workers.

(e) No, Madam.

(f) Does not arise.

(g) Does not arise.

[*Translation*]

#### Review of Indo-Nepal Pact

5721. SHRI PRABHATSINH P. CHAUHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government proposes to review the Indo-Nepal Pact of 1950;

(b) if so, the details thereof;

(c) whether the Government proposes to make identity cards necessary at the Indo-Nepal border; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) During the visit of Prime Minister of Nepal to India from 18-22 August 2009, the Prime Ministers of India and Nepal directed the respective Foreign Secretaries to discuss the review of the 1950 Treaty of Peace and Friendship and other bilateral agreements with a view to further strengthening the bilateral relationship. The same was reiterated during the visit of the Minister of External Affairs during his visit to Nepal in January 2010. India has expressed readiness to commence discussions on this subject.

(c) No.

(d) Does not arise.

[*English*]

#### Delivery of Mails

5722. SHRI ASHOK TANWAR:  
SHRI G.M. SIDDESHWARA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has conducted any study on handling and delivery of mails by post offices and other courier services;

(b) if so, the details and the outcome thereof;

(c) whether the Government has fixed any time frame for delivery of different kinds of mails including Value Payable Post (VPP);

(d) if so, the details thereof; and

(e) the action taken by the Government to ensure timely delivery of all mails?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Madam

(b) Does not arise in view of (a) above.

(c) Yes, Madam. The Department has fixed norms for delivery of mail.

(d) Norms for delivery of mail are given in the enclosed Statement.

(e) Improving mail operations is a continuous activity and measures taken in this regard include:

(i) Regular monitoring of mail routing and delivery by posting Test letters and Trial Cards.

(ii) Surprise checks on delivery of mails by the supervisory staff and officers.

(iii) Live mail survey at regular intervals both in rural and urban areas to identify weak links and streamline mail transmission and delivery system.

(iv) To cope up with the seasonal mails, separate centers with adequate manpower are opened to give expeditious handling to such mail.

(v) Enhanced use of Pin Code and its popularization.

(vi) Vehicles have been provided to postmen in the NE Circle to increase the efficiency of mail delivery.

(vii) In addition, to improve the quality of mail delivery across the country, an initiative has been undertaken to consolidate and optimize the existing mail network, bring in greater standardization in mail processes and strengthen the mail monitoring mechanism.

**Statement***Norms for Delivery of Mail*

Category of Mail	Norms for delivery
Local	D+1 Next day after day of posting
Within the district	D+2 Within 48 hrs after day of posting
Within the State	D+2 to D+3 Within 48 to 72 hrs after the day of posting
Mail for other States	D+3 to D+5 (Depending on the distance involved and transport link available. Mail to from branch post offices take a day more)
First Class Mail between metro cities (Delhi, Mumbai, Kolkata, Chennai, Hyderabad & Bangaluru)	D+2 to D+3 Within 48 to 72 hrs after the day of posting
First class mail between state Capitals and Delhi	D+2 to D+3 Within 48 to 72 hrs after the day of posting
Registered mail	1 to 2 days more than ordinary mail, depending on the distance and number of points of handling en route.
Money Order	1 to 2 days more than ordinary mail, depending on the distance and number of points of handling en route.

These norms apply to normal areas, mails relating to hilly, tribal and remote areas will take longer, depending on local conditions of specific areas. These broad norms are subject to transport, mail carrying trains, aero planes, buses and another means of transmission, maintaining their prescribed schedules. Also, the time indicated does not include holiday/Sundays.

[*Translation*]

**Availing Study Leave**

5723. SHRI MANSUKHBHAI D. VASAVA: Will the PRIME MINISTER be pleased to state:

(a) the number of Central Government employees who went on study leave during the last three years;

(b) the year-wise details of amount spent by the Government on study leave during the said period;

(c) whether the study leave is earning any benefits to the Government;

(d) if so, the details thereof;

(e) whether the Government provides salary to the officers on study leave;

(f) if so, the details thereof; and

(g) the number of employees of Group 'C' and 'D' who have been sanctioned study leave during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) No centralized data is maintained. Leave sanctioning authorities in the Ministries/Departments are competent to sanction Study Leave.

(c) and (d) Study Leave is granted to a Government servant with due regard to exigencies of public service to enable him to undergo a special course of study

consisting of higher studies or specialized training having a direct and close connection with the sphere of his duty. Such studies improve his abilities as a civil servant and equip him to collaborate with those employed in other branches of the public service. Thus the Government is benefited by permitting Study Leave by way of getting a better service from such Government servants who are equipped with such talents.

(e) Yes, Madam.

(f) During Study Leave a Government servant is entitled to draw leave salary equal to pay that he drew before proceeding on leave and in addition the Dearness Allowance, House Rent Allowance. For Study leave availed for courses outside India, Study Allowance is also admissible as per the Rules.

(g) No centralized data in this regard is maintained.

*[English]*

#### **Per Unit Cost of Nuclear Power**

5724. SHRIMATI PRIYA DUTT: Will the PRIME MINISTER be pleased to state:

(a) the per unit cost of nuclear power produced in the country;

(b) whether India is being treated as one of the most desired destinations for the nuclear suppliers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The present tariff of electricity generated by nuclear power per unit ranges from 94 paise in case of the first nuclear power station (TAPS 1&2 at Tarapur in Maharashtra) to 304 paise in case of the latest station (KGS 3&4 at Kaiga in Karnataka).

(b) and (c) India's energy resources are limited and the energy demand is huge and rapidly growing. In the Indian scenario, all sources of electricity generation need to be deployed optimally. Given India's energy resource profile, nuclear power is an important clean energy option for long term energy security and sustainability. Considering India's large nuclear power expansion plans, nuclear suppliers, are interested in technical cooperation with Nuclear Power Corporation of India Limited (NPCIL) for setting up of nuclear power stations.

#### **World Education Summit, 2011**

5725. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Indira Gandhi National Open University (IGNOU) organised the World Education Summit 2011;

(b) if so, the details thereof; and

(c) the main objectives of the said Summit?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) As per the information provided by Indira Gandhi National Open University(IGNOU), a three day World Education Summit (WES) 2011 was jointly organised by IGNOU, Centre for Science Development & Media Studies and Elets Technomedia, with the main objective to act as a catalyst in the ongoing global renaissance in education. The Summit discussed various important issues relating to School Education, Higher Education and Skill Development & Vocational Education which included, 'State Policies on Education', 'Role of Government in the Development and Implementation of Education Policies', 'Quality Assurance and Accreditation', 'Leadership and Knowledge Management', 'Teacher Training', 'Virtual Lab Vs. Classroom Teaching', 'Industry Academia Linkages and Gaps', 'Public Private Partnership (PPP) in Education', 'Creating Opportunities for students with Disabilities' and 'Case Studies of Best Practices from Across the World'.

#### **Non-Acceptance of Degree of Open Universities**

5726. SHRIMATI J. SHANTHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some State Governments have not recognized the degrees awarded by Open Universities recognized by the University Grants Commission (UGC) in their States;

(b) if so, the number of such cases reported to the Union Government during the last two years and the current year;

(c) whether the Government has taken any effective steps keeping in view the future of lakhs of students; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the information furnished by Indira Gandhi National Open University (IGNOU), the State Governments of Uttar Pradesh, Tamil Nadu, Chattisgarh and Madhya Pradesh have not recognized some of the degrees of Indira Gandhi National Open University (IGNOU). The matters are presently sub-judice.

(c) and (d) According to the information furnished by University Grants Commission (UGC), the UGC has specified the nomenclature of degrees under Section 22(3) of the UGC Act, 1956 to ensure mandatory requirements viz. minimum essential academic inputs required for awarding such degrees. The details are also given in UGC website [www.ugc.ac.in](http://www.ugc.ac.in). UGC has also issued an advisory to all Universities to treat the Degrees/Diploma/Certificates awarded by the Open Universities as equivalent to the corresponding awards of the traditional Universities in the country, if they are in conformity with the UGC notification on Specification of Degrees.

#### Indian Language Technology Centre

5727. SHRI P. VISWANATHAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has launched the Indian Language the Indian Language Technology Proliferation and Deployment Centre (ILTP-DC);

(b) if so, the details thereof alongwith its proposed functions; and

(c) the achievements made by the centre so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Madam.

(b) Under the ambit of Technology Development in Indian Language (TDIL) Programme, Indian Language Technology Proliferation and Deployment Centre (ILTP-DC) portal was launched on 12th November, 2010. The portal can be accessed through <http://www.tdii-dc.in>.

The ILTP-DC is a single window access system to various linguistic resources and software tools for Indian Academic Researchers. This project is being executed

through Centre for Development of Advanced Computing (C-DAC) Pune.

The function of ILTP-DC is to act as a repository of all the research work carried out under TDIL programme by premier research institutions in India in language technologies, so as to promote the R&D in language technologies by providing potential researchers with the necessary tools and resources.

(c) As technology demonstrator the machine translation systems have been made available for eight English to Indian Languages pairs (English to Hindi, Urdu, Oriya, Bangla, Marathi, Tamil, Punjabi, Malyalam) and four Indian Language to Indian Language pairs (Hindi to Punjabi, Punjabi to Hindi, Telugu to Tamil, Urdu to Hindi). Besides this, 40 language software modules and 23 linguistic resources have also been uploaded. So far, portal has received 139397 unique visitors and total 4084 downloads have taken place.

#### Structural Changes in Higher Education

5728. SHRI RAJIAH SIRICILLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Vice Chancellors (VCs) of the Universities have sought for the structural changes in higher education to suit the present conditions; and

(b) if so, the details thereof and the views expressed in the recent conference of VCs of West Zone?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The University Grants Commission (UGC) organised a Conference of the Vice-Chancellors of the Central and State Universities on 'University and Society: Issues and Challenges' on March 25-26, 2011, to come out with inputs for policy planning and development strategies that need to be put in place for expanding higher education and making it relevant to the present as well as the future needs of our society. The recommendations of the conference are summarised below:

- (i) **Sustaining enhanced Access, Equity, Engagement and Outcome:** Inclusive policy emphasis must focus on state-supported expansion of higher education and up-gradation of facilities in the existing public funded institutions and make use of the opportunities of



the under-utilised spaces and facilities in non-aided institutions by designing the right kind of public-private partnerships (PPP).

- (ii) **Content and Quality:** Content and quality improvement will depend upon the quality of faculty. Incentive structures need to be introduced to attract and retain quality faculty, particularly in state universities and institutions in remote rural areas. The Action Plan for Academic and Administrative Reforms circulated in 2008 and subsequently in 2009 by the UGC should be implemented by all the universities.
- (iii) **Research and Innovation:** Earmarked budget for individual university should be allocated for promoting research and innovation and the decision to fund the research to be undertaken by the faculty members should be made at the university level.
- (iv) **Faculty Development Initiatives and Inter-University Resource Sharing:** National Knowledge Network (NKN) to augment classroom teaching should be developed. Sharing of lectures by eminent faculty and course delivery through IT connectivity and NKN should be promoted.
- (v) **Internationalization in Higher Education:** Indian Universities to be encouraged to engage with foreign universities for tie-ups between departments, for faculty exchange, student exchange and so on.
- (vi) **Models of Financing Higher Education:** State Governments should be liberal in providing enhanced funding to the State Universities to improve their quality of teaching and research. Central government must also support the state universities through additional grants.
- (vii) **Good Governance:** Good governance requires setting up appropriate institutional structures, framing policies and practices and for promoting academic freedom.

#### Vacancy of Posts in Passport Offices

5729. SHRI NILESH NARAYAN RANE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there are a number of vacant posts in Passport Offices in the country;

(b) if so, the details thereof, cadre-wise;

(c) whether due to vacant posts in the said offices, the passport work has been delayed and passport holders are not getting desired service;

(d) if so, the details thereof;

(e) the reasons for not filling the vacant posts; and

(f) the steps taken/being taken by the Government to fill up the vacant posts in the said offices?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) and (b) Yes. The details are attached at enclosed Statement.

(c) and (d) Yes. The shortage of staff strength in the Central Passport Organization, not keeping with the increase in demand for services, has led to some delay in passport issuance. However, in spite of manpower constraints, the 37 Passport Offices in India have issued 52.51 lakh passports and rendered 6.76 lakh miscellaneous passport services in 2010 which are a record ever achieved in any year.

(e) A number of unfilled vacancies are due to slow pace of candidates made available through the open recruitment by the Staff Selection Commission (SSC) and litigation by officials in various grades of CPO which has slowed down efforts to recruit new staff.

Further, for the posts at Group A & B level, in spite of best efforts, Ministry has not been able to fill these posts even through deputation from other Ministries/Departments as most of them are also short of manpower.

(f) The Ministry is making concerted efforts to fill up these positions through faster promotion, recruitment through Staff Selection Commission, deputation and appointment of Data Entry Operators on temporary basis against unfilled positions. The Government has deployed 311 Data Entry Operators to meet the short term requirement of staff against the available vacancies.

A Departmental Promotion Committee meeting was recently held on 26th August, 2011 to fill up the existing 75 posts of Passport Granting Officers. The existing vacancies in different grades are being filled up subject to recruitment rules and fulfillment of eligibility conditions.

**Statement***Cadre Strength as on 01.08.2011*

Name of Post	Sanctioned Strength	Occupancy	Vacancy Shortage/ excess	Remarks
Regional Passport Officer/Possport Officer	17 (12+5) 70% by promotion failing which by deputation 30% by deputation	13*	-04	13* on deputation. Proposal for relaxation of Recruitment Rules sent to DoPT
Deputy Passport Officer	71 (50+21) 70% by promotion failing which by deputation 30% by deputation	10+10*	-51	10* on deputation. Proposal for relaxation of Recruitment Rules sent to DoPT
Assistant Passport Officer	135 (101+34) 75% by promotion 25% by deputation	67+17* =84	-51	17* on deputation. Proposal for relaxation of Recruitment Rules sent to DoPT.
Passport Granting Officer	320	245	-75	DPC held on 26.8.2011 to fill these vacancies
Superintendent	245	162	-83	
Total (Gazetted Officers)	788	524	264	
Assistant	428	428	0	
UDC	628	321	-307	
UDC (Hindi)	04	00	04	
LDC	648	654	+27	Newly recruited through SSC
Stenographer	30	22	-08	
Hindi Translator	23	14	-09	
Driver	00	18*	+18	Since abolished adjusted against LDCs post.
Office Assistant	148	163	+15	
Total (Non-gazetted)	1909	1620	295	
Grand Total	2697	2144	559*	

\*Out of total vacancies 311 Data Entry Operators on temporary basis against unfilled position have been appointed.

[*Translation*]

**Recruitment of Assistant Archaeology by SSC**

5730. SHRI HANSRAJ G. AHIR: Will the PRIME MINISTER be pleased to state:

(a) whether the Staff Selection Commission has recently started a drive for recruitment to the post of

Assistant Archaeologists in the Archaeological Survey of India;

(b) if so, whether complaints of large scale irregularities regarding recruitment have been received by the Government;

(c) if so, the details thereof;

(d) whether the Central Administrative Tribunal, New Delhi has stayed the said recruitment on account of the irregularities in the selection criteria for the said post;

(e) if so, the details thereof;

(f) whether even after the said postponement, the Staff Selection Commission has initiated the process of the said recruitment; and

(g) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) and (c) No such complaints have been received. The Writ Petition (C) 6289/2010 challenging the screening process adopted by the Staff Selection Commission in this recruitment was dismissed by the Hon'ble Delhi High Court by order dated 20.09.2010 holding that the said process did not suffer from the vice of irrationality or discrimination.

(d) and (e) The CAT, Principal Bench, New Delhi while dismissing by its order dated 01st September, 2010, the OA No. 2594/2010 filed against the recruitment process undertaken by the Staff Selection Commission as devoid of any merit, had vacated its interim direction to keep the subsequent process pursuant to the advertisement on hold.

(f) and (g) The Staff Selection Commission has continued the process of the said recruitment as there was no court order for its postponement.

*[English]*

#### **Civil Aviation Safety Advisory Body**

5731. SHRI ADHIR CHOWDHURY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has recently set up any civil aviation safety advisory body to strengthen aviation safety;

(b) if so, the details thereof;

(c) whether any recommendations have been made by the said body; and

(d) if so, the details thereof alongwith the action taken thereon?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) In order to further strengthen aviation safety environment through synergisation of available expertise, a Civil Aviation Safety Advisory Council (CASAC) under the Chairmanship of Secretary, Ministry of Civil Aviation has been formed. The members of the council inter alia include heads of scheduled airlines, experts in flight operations, airworthiness, air navigation, aerodromes & heliports, aircraft engineering, representative of Indian Air Force. The terms of reference of the council are (i) to advise DGCA in identified key areas; (ii) to review the existing regulatory framework and give recommendations to further strengthen aviation safety; (iii) to develop, examine and recommend incorporation of best regulatory practices; (iv) to recommend short, medium and long term measures for safety enhancement; (v) to reflect public views on aviation safety matters. The CASAC meets periodically and the recommendations made during such meetings and their implementation is an ongoing process.

#### **Monitoring of Aam Admi Schemes**

5732. SHRI S. PAKKIRAPPA:  
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has institutionalised an independent mechanism to monitor implementation of central schemes to ensure that benefits of these schemes reach to the common man;

(b) if so, the details thereof;

(c) the extent to which these schemes have benefited the common man so far;

(d) the time by which the desired targets of these schemes could be achieved;

(e) whether the present system of an "in-house" exercise of monitoring and evaluation of Government schemes has failed to reflect reality at ground level and bottlenecks in different social sector schemes; and

(f) if so, the extent the new independent monitoring agency is likely to help in accomplishing the objectives of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI

ASHWANI KUMAR: (a) and (b) Monitoring and Evaluation is an integral part of the guidelines issued for various Centrally Sponsored Schemes. The principal responsibility for monitoring these schemes rests with the concerned line Ministries/Departments. However, the progress of implementation of these schemes is also reviewed on regular basis in sectoral Half Yearly Performance Review Meetings chaired by Members of the Planning Commission. Additionally, a Delivery Monitoring Unit (DMU) has been set up in the PMO to review performance of select Flagship programmes/initiatives/iconic projects. The DMU reports are available on the websites of the concerned Central Ministries. The Mid Term Appraisal of the Plans also reviews the schemes and suggests mid-course corrections.

The Government has recently approved setting up of an Independent Evaluation Office (IEO) for evaluating major flagship programmes; which is to be funded by the Government of India. The IEO will not be an implementing/monitoring agency, but it will be charged with the job of evaluating the impact of the programmes/schemes being implemented by various Departments/Ministries of the Government of India. The IEO seeks to conduct the evaluation of flagship programmes in a professional and unbiased manner so that the findings can be utilised by Planners and policy-makers to improve the implementation efficiency of these programmes and further equity and inclusive growth which is the main objective of these programmes

(c) and (d) Planning Commission undertakes "in-house" evaluation of Government programmes/schemes; through Programme Evaluation Organization (PEO) of Planning Commission. The PEO conducts evaluation studies on sample basis to assess the performance, process of implementation, effectiveness of the delivery systems and impact of programmes through direct observations at the ground level using social science research methods. PEO Evaluation Reports are found to be highly informative and the suggestions/recommendations made therein on the basis of the findings of the evaluation studies are often taken cognizance of, in formulating future plans. The implementing Ministries generally attempt to remove the bottlenecks which are identified in the evaluation studies for any programmes/schemes. Studies have indicated that major flagship schemes have generally resulted in benefit to the common man and on the basis of their past performance, have been considered for continuation from one Plan to the other.

(e) and (f) As stated above, in reply to parts (a) & (b); the present system of monitoring & evaluation has been effective in identifying the gaps and bottlenecks which have helped in evolving the policies and plans for various schemes. The evaluation mechanism under IEO will also result in further strengthening the evaluation system which will ultimately be utilized for improving the planning process.

#### Grants-in-Aid to NGOs

5733. SHRI N. CHELUVARAYA SWAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any plan to reduce the grants-in-aid in the next financial year for the NGOs working in the field of education; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam. There is no such plan to reduce grants-in-aid to NGOs working in the field of education in the next financial year.

(b) The question does not arise.

#### Visa Issued to Crew of Non-Scheduled Charter Flights

5734. SHRI S. ALAGIRI:  
SHRI IYARAJ SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the categories of visas issued to crew of non-scheduled charter flights who have secured Director-General of Civil Aviation (DGCA) clearance/approval;

(b) whether there are some circumstances in which crew of nonscheduled charter flights that have secured DGCA clearance/approval can obtain visas on arrival in India; and

(c) if so, the details thereof alongwith the period for such visas issued, case-wise?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) The information is being collected.

**Allocation to Agriculture Sector**

5735. DR. KRUPARANI KILLI: Will the PRIME MINISTER be pleased to state:

(a) the percentage-wise amount allocated to the agriculture sector from the total budget during the last three years and the current year;

(b) whether the Government proposes to increase the budget allocation for promoting the agriculture sector;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) The expenditure/amount allocated to the sector of Agriculture and Allied Activities in the Union Budget in the total plan expenditure during the last three years and in the current year is given in the following table:

(Rs. in crore)

Sl. No.	Year	Agriculture and Allied Activities	Total Plan Expenditure	Share of Agriculture and Allied Activities in Total Plan (in percent)
1.	2008-09 (Actual)	10134	275235	3.7
2.	2009-10 (Actual)	10971	303391	3.6
3.	2010-11 (Revised Estimate)	14262	395024	3.6
4.	2011-12 (Budget Estimate)	14666	441547	3.3

Source: ANNEX 3.3, Expenditure Budget- 2011-12, Volume-1, Government of India.

(b) to (d) For formulation of Twelfth Five-Year Plan (2012-13 to 2017-18), Planning Commission has constituted a Steering Committee and Eleven Working Groups to recommend policies and programmes in agriculture and allied sectors covering eleven specific areas viz. Crop Husbandry, Horticulture, Animal Husbandry, Fisheries, Agricultural Research & Education, Natural Resources Management, Institutional Finance and Cooperatives, Agricultural Marketing, Agricultural Extension, Decentralized Planning and Disadvantaged Groups. Eminent experts, State Government Senior Officers, NGOs and other stakeholders are represented on the Steering Committee and Working Groups with a view to suggest policy initiatives required to achieve high growth rate in agriculture towards an inclusive growth agenda for the country. Recommendations of the Steering Committee and the Working Groups would facilitate further policy steps and other initiatives for the Twelfth Five-Year Plan and in undertaking a review, if necessary, of allocations for promoting the growth of agriculture sector which is a foremost priority of the Government.

[Translation]

**Development Schemes of Minorities**

5736. SHRI BADRI RAM JAKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether a number of schemes relating to the development of minorities are lying pending for approval with the Planning Commission;

(b) if so, the details thereof during the last three years, scheme-wise; and

(c) the details of funds sanctioned by the Planning Commission for the welfare of minorities during the said period, scheme-wise along with the agency responsible for implementing the said schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) No Madam.

(b) Does not arise.

(c) Details of scheme-wise funds allocated by the Planning Commission to the Ministry of Minority Affairs for development of minorities during the last three years are given in the statement enclosed.

**Statement**

(Rs. Crore)

Sl.No.	Implementing Agency	2008-09 BE	2009-10 BE	2010-11 BE	
1	2	3	4	5	
6					
<b>A CENTRAL SECTOR SCHEMES (CS)</b>					
1.	Grant-in-Aid to Maulana Azad Education Foundation	Foundation	60.00	115.00	125.00
2.	National Minorities Development & Finance Corporation	Corporation	75.00	125.00	115.00
3.	Free Coaching & Allied Schemes for Minorities	Institutions	10.00	12.00	15.00
4.	Research/Studies, monitoring & evaluation of development Schemes for Minorities including publicity	Institutions	5.00	13.00	22.00
5.	Grant-in Aid to State Channelising Agencies	State Channelising Agencies	5.00	2.00	4.00
6.	Maulan Azad National fellowship for Students from the Minority community	University Grants Commission		15.00	30.00
7.	Grants-in-aid to Central Wakf Council for computerisation of records of State Wakf Boards	National Informatic Centers or State Wakf Council		10.00	13.00
8.	Scheme for Leadership development of Minority Women	Non-governmental Organisations		8.00	15.00
9.	Interest Subsidy on Educational Loans for Overseas studies	Scheme not approved			2.00
10.	Promotional Activities for Linguistic Minorities	Scheme not approved			1.00
11.	Scheme for containing population decline of small minorities	Scheme not approved			1.00
	Total - A		155.00	300.00	343.00
<b>B CENTRALLY SPONSORED SCHEMES (CSS)</b>					
1.	Merit-cum-Means scholarship for Professional and Technical courses at undergraduate and postgraduate	States/UTs	125.00	100.00	135.00
2.	Pre-Matric Scholarships for Minorities	States/UTs	80.00	200.00	450.00
3.	Post-Matric Scholarships for Minorities	States/UTs	100.00	150.00	265.00

1	2	3	4	5	6
4.	Multi Sectoral Development Programme for Minorities in selected of Minority concentration districts	States/UTs	540.00	990.00	1400.00
5.	Strengthening of the State Waqf Boards	Scheme not approved			7.00
	Total - B		845.00	1440.00	2257.00
	Grand Total ( A+B )		1000.00	1740.00	2600.00

[English]

#### Winding up Functions of Regulators

5737. SHRI B.Y. RAGHAVENDRA:  
SHRI G.M. SIDDESHWARA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Yashpal Committee has recommended to wind up the existing functions of regulators like University Grants Commission (UGC), All India Council for Technical Education (AICTE), National Council for Teachers Education (NCTE) and Distance Education Council (DEC);

(b) if so, the details thereof and the reasons therefor;

(c) whether the National Knowledge Commission (NKC) has also recommended to wind up the UGC and AICTE etc.;

(d) if so, the details thereof;

(e) whether the Government has any proposal to accommodate/rehabilitate the employees of these organisations in other newly constituted bodies; and

(f) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Yes, Madam. The Yash Pal Committee had recommended creation of an over-arching body, namely National Commission for Higher Education and Research (NCHER) for all matters relating to or incidental to the regulation of standards in all branches

of Higher Education, including technical, medical and professional education in any field of knowledge. The National Knowledge Commission (NKC) had also recommended the establishment of an Independent Regulatory Authority for Higher Education (IRAHE) to regulate all fields of knowledge in higher education.

(e) and (f) A Working Group under the Chairmanship of Prof. M. Anandakrishnan, Chairman, Board of Governors (BoG) IIT Kanpur and consisting of nine other experts has been set up by the Central Government to suggest measures and mechanisms for managing the transition to the proposed National Commission for Higher Education and Research (NCHER) with specific reference to the officers and employees of the bodies proposed to be subsumed in the NCHER.

#### Availability of Rakes

5738. SHRI G.M. SIDDESHWARA: Will the Minister of COAL be pleased to state the details of rake availability *vis-à-vis* the demand of Coal India Limited (CIL) in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): The Railways have agreed to meet Coal India Limited (CIL)'s wagon supply requirement of an average 190 rakes per day for 2011-12. During the period April-July 2011, as against the proposed movement of 186.5 rakes per day from CIL sources, the actual wagon supply was 164.2 rakes per day.

#### Direct Flight from Madurai to Delhi

5739. SHRI D. VENUGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to introduce direct flight from Madurai to Delhi;

(b) whether any private aviation company has sought permission to operate on Delhi-Madurai sector; and

(c) if so, the details thereof alongwith the action taken thereon?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) Neither any proposal to introduce any direct flight from Mudurai to Delhi is under consideration nor any private company has applied for permission for the same.

#### **Free Education to Children**

5740. SHRI PONNAM PRABHAKAR:  
SHRI RAJIAH SIRICILLA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to launch any scheme for free education to children from kindergarten to postgraduation to ensure 'Education for All' under which all mothers will get financial incentives to check dropouts from schools;

(b) if so, the details thereof including the time by which the said scheme is likely to be introduced; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education to all children in the age group of six to fourteen years. The RTE Act has come into force from 1st April, 2010. The Central Advisory Board of Education (CABE) in its 58th Meeting held on 7th June, 2011 had recommended the extension of the RTE Act to the secondary stage of education. A CABE Committee has been constituted to examine the matter and make appropriate recommendations.

#### **Inclusion of Lessons from Bhagwad Gita**

5741. SHRIMATI INGRID MCLEOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government of Madhya Pradesh is planning to include lessons from Bhagwad Gita in schools;

(b) if so, the details thereof and the reaction of the Union Government thereto;

(c) whether religious leaders of other communities have lodged their protest in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) Government of India has no specific information. Education is on the concurrent list. Various teaching-learning materials for school education are brought out by the NCERT as well as many agencies working under the State Governments. The National curriculum Framework-2005, developed by NCERT clearly states India is a secular democratic state, which means that all faiths are respected, but at the same time the Indian states has no preference for any particular faith. The felt need, today is to inculcate among children a respect for all people regardless of their religious beliefs. All the groups have equal rights to coexist an flourish and the education system needs to respond to the cultural pluralism inherent in our society.

#### **Legal Deficiencies in RTE Act**

5742. DR. SANJEEV GANESH NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to do away with the discrepancies it witnesses in the context of age brackets defining 'children' with Juvenile Justice Act, UN Convention on Child Rights defining any individual as a child upto the age of 18 years, whereas the RTE Act, 2009 restricts it to 14 years of age;

(b) if so, the details in this regard; and

(c) if not, the manner in which the Government proposes to tackle such legal deficiencies?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Juvenile Justice Act, 2000 which was enacted after India ratified the UN Convention on the Rights of the Child, defines 'child' as a person who has not completed eighteenth year of age. It was enacted to consolidate and amend the law relating to juveniles in conflict with law and children in need of



care and protection, by providing for proper care, protection and treatment by catering to their development needs, and by adopting a child-friendly approach in the adjudication and disposition of matters in the best interest of children for their ultimate rehabilitation through various institutions established under that enactment. The Right of Children to Free and Compulsory Education (RTE) Act, 2009, however, represents the consequential legislation to the Constitution (Eighty-sixth Amendment) Act, 2002, which inserted Article 21-A in the Constitution to provide free and compulsory education to all children in the age group of six to fourteen years.

[Translation]

#### Gas Turbine Engines

5743. SHRI SAMEER BHUJBAL: Will the Minister of CIVIL AVIATION be pleased to state the number of aircraft and helicopters in the country having Gas Turbine Engines?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): At present total number of 708 aircrafts and 262 helicopters are fitted with Gas Turbine Engines.

#### Promotion of SC/ST Employees

5744. SHRI KAMESHWAR BAITHA: Will the PRIME MINISTER be pleased to state:

(a) whether Article 16(4A) of the Constitution as amended by the Constitution (85th Amendment) Act, 2001 provides for promotion of SC/ST employees in Government Services;

(b) if so, the details thereof;

(c) whether the employees belonging to the SC/ST communities of Jharkhand State Civil Service were denied promotions to the Indian Administrative Service;

(d) if so, the details thereof; and

(e) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. The 85th Amendment, enables the State to make provision of reservation in the matter of promotion, with consequential seniority, in favour of SCs and STs.

(c) No, Madam. Promotion of State Civil Service officers to Indian Administrative Service takes place in accordance with Indian Administrative Service (Appointment by Promotion) Regulations, 1995.

(d) and (e) Does not arise.

[English]

#### Commercialisation of Primary Education

5745. SHRI NRIPENDRA NATH ROY:  
SHRI NARAHARI MAHATO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether big corporates are likely to venture into primary education as a profit making business by partnering with Government bodies;

(b) if so, the details thereof;

(c) the kind of public-private partnership system the Government envisages in the field of primary education;

(d) whether new norms would allow entrepreneurs to incorporate their ventures as companies and get into education as a profit-making service; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) Profit making in education is not permissible in India. Only non-profit entities registered under the Societies Act, the Public Trusts Act or Section 25 of Companies Act can run schools in India. Government encourages partnership with civil society and non government organizations to universalize primary and upper primary education, specifically in the areas of mobilization and awareness building, training of School Management Committees (SMC) and Panchayati Raj Institutions (PRIs), development of curriculum, pedagogy and teacher training strategies, monitoring and watchdog role, and Model Schools in non- Educationally Backward Blocks.

[Translation]

#### Visit of Ministers to Foreign Countries

5746. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of times the Union Ministers and the Members of Parliament have toured various foreign countries during the last three years alongwith their names and the countries visited by them; and

(b) the expenditure incurred on the said foreign tours, separately?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Information in respect of official visits of Union Ministers and Members of Parliament is being collected and would be laid on the Table of the House.

[*English*]

#### Formal Education

5747. SHRI VARUN GANDHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government is taking any steps to ensure that prisoner's children receive a formal education once they are made to leave prison at five years of age;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Government has enacted the Right of Children to Free and Compulsory Education (RTE) Act, 2009, which has come into force with effect from 01.4.2010. This Act provides for free and compulsory education to all children in the 6-14 age group. Prisoners' children who leave prison also have a legal right to free and compulsory elementary education under the RTE Act.

[*Translation*]

#### Promotion to Next Class

5748. SHRIMATI JYOTI DHURVE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the students will not be denied promotion to the next class on the basis of their performance in examination upto Class VIII;

(b) if so, the details thereof;

(c) whether the Government is aware that the students are declared failed and rusticated on various pretexts in Government and private schools, particularly in public schools;

(d) if so, the number of students declared failed in class VIIIth during the last three years in the country, State-wise; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 which has come into force from 1st April, 2010 provides for free and compulsory education to all children in the age group of six to fourteen years. Section 16 of the RTE Act provides that no child admitted in a school shall be held back in any class or expelled from school till the completion of elementary education. Section 30 further provides that no child shall be required to pass any Board examination till completion of elementary education.

(c) to (e) The States/UTs have undertaken the task of implementing the provisions of the RTE Act. 25 States/UTs have issued Notification prohibiting detention/expulsion in schools. Details of children detained in class VIII by various school managements is not maintained centrally. The National Commission for Protection of Child Rights (NCPDR) and the State Commissions for Protection of Child Rights (SCPCR) have been entrusted with the responsibility to monitor the rights of the child under the RTE Act.

[*English*]

#### Compliance of Cabinet Decisions

5749. SHRI BIBHU PRASAD TARAI: Will the PRIME MINISTER be pleased to state:

(a) the mechanism in place to ensure compliance of cabinet decisions by various Ministries/Departments of Government of India;

(b) whether various Ministries and Departments have failed to implement the decisions of the cabinet;

(c) if so, the details thereof; and

(d) the corrective action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The responsibility of ensuring compliance with the decisions of the Cabinet rests with the concerned Ministry/ Department. Any variation or modification in these decisions has necessarily to be placed for approval of the Cabinet.

(b) No, Madam. The Ministries/Departments take action for implementing the decisions of the Cabinet as per the approved schedule and implementation of these decisions continues to be monitored. In cases where any difficulty is encountered in implementing the decision(s), the Ministries/Departments can bring the matter before the Cabinet.

(c) Does not arise.

(d) Does not arise.

#### **Production of Coal**

5750. SHRI ASADUDDIN OWAISI: Will the Minister of COAL be pleased to state:

(a) whether the Prime Minister has convened the meeting of different stakeholders in coal sector to augment production: and

(b) if so, the details thereof and the steps taken or being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) No, Madam.

(b) Does not arise in view of (a) above.

MADAM SPEAKER: The House stands adjourned to meet again at 12.30 p.m.

**11.11 hrs**

*The Lok Sabha then adjourned till thirty minutes past Twelve of the Clock.*

**12.30 hrs**

*The Lok Sabha re-assembled at Thirty minutes past Twelve of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

MR. DEPUTY SPEAKER: Papers to be laid on the Table.

#### **PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): On behalf of Shri S.M. Krishna, I beg to lay on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India for the year 2009-2010, alongwith Annual Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haj Committee of India for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 5131/15/11]

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-2010.
  - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 5132/15/11]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopter Limited and the Ministry of Civil Aviation for the year 2011-2012.

[Placed in Library, *See* No. LT 5133/15/11]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008:-

(i) The Airport Economic Regulatory Authority, Appellate Tribunal (Forms for Application and Appeal and Fee) Rules, 2010 published in Notification No. G.S.R. 702(E) in Gazette of India dated the 25th August, 2010, together with a corrigenda thereto published in Notification No. G.S.R. 389(E) dated 19th May, 2011 and Notification No. G.S.R. 436(E) dated 7th June, 2011.

(ii) The Airport Economic Regulatory Authority, Appellate Tribunal (Salaries and Allowances and other Terms and Conditions of Service of the Chairperson and other Members) Rules, 2011 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 29th July, 2011.

(iii) The Ministry of Civil Aviation, Airports Economic Regulatory Authority Employees (number of posts and conditions of service) Rules, 2011 published in Notification No. G.S.R. 589(E) in Gazette of India dated the 29th July, 2011.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

[Placed in Library, *See* No. LT 5134/15/11]

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 9 of 2011- 12) (Performance Audit) – Coal India Limited Corporate Social Responsibility under Article 151(1) of the Constitution.

[Placed in Library, *See* No. LT 5135/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 3 of the All India Services Act, 1951:-

(1) The All India Services (Death-Cum-Retirement Benefits) Amendment Rules, 2011 published in Notification No. G.S.R. 585(E) in Gazette of India dated the 28th July, 2011.

(2) The All India Services (Death-Cum-Retirement Benefits) Second Amendment Rules, 2011 published in Notification No. G.S.R. 612(E) in Gazette of India dated the 9th August, 2011.

(3) The Indian Administrative Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 151 in Gazette of India dated the 21st May, 2011.

(4) The Indian Police Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 152 in Gazette of India dated the 21st May, 2011.

(5) The Indian Forest Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 153 in Gazette of India dated the 21st May, 2011.

[Placed in Library, *See* No. LT 5136/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 5137/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- [Placed in Library, *See* No. LT 5138/15/11]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- [Placed in Library, *See* No. LT 5139/15/11]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hazratbal, Srinagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hazratbal, Srinagar, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- [Placed in Library, *See* No. LT 5140/15/11]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- [Placed in Library, *See* No. LT 5141/15/11]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- [Placed in Library, *See* No. LT 5142/15/11]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- [Placed in Library, *See* No. LT 5143/15/11]

- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar for the year 2008-2009, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.  
[Placed in Library, *See* No. LT 5144/15/11]
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar for the year 2009-2010, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.  
[Placed in Library, *See* No. LT 5145/15/11]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2008-2009.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.  
[Placed in Library, *See* No. LT 5146/15/11]
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2009-2010, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.  
[Placed in Library, *See* No. LT 5147/15/11]
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2006-2007, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2006-2007.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.  
[Placed in Library, *See* No. LT 5148/15/11]
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2009-2010, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2009-2010.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.  
[Placed in Library, *See* No. LT 5149/15/11]
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.  
[Placed in Library, *See* No. LT 5150/15/11]
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2009-2010.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2009-2010.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.  
[Placed in Library, *See* No. LT 5151/15/11]
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2009-2010.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.  
[Placed in Library, *See* No. LT 5152/15/11]
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2009-2010, for the year 2009-2010.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.  
[Placed in Library, *See* No. LT 5153/15/11]
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2007-2008.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.  
[Placed in Library, *See* No. LT 5154/15/11]
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2008-2009.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.  
[Placed in Library, *See* No. LT 5155/15/11]
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority Sikkim, Gangtok, for the year 2009-2010, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority Sikkim, Gangtok, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.  
[Placed in Library, *See* No. LT 5156/15/11]
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the years 2008-2009 and 2009-2010.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.  
[Placed in Library, *See* No. LT 5157/15/11]

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the years 2008-2009 and 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the years 2008-2009 and 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2009-2010.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- [Placed in Library, *See* No. LT 5158 /15/11]
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2009-2010.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- [Placed in Library, *See* No. LT 5159/15/11]
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2009-2010.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- [Placed in Library, *See* No. LT 5160 /15/11]
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2009-2010.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- [Placed in Library, *See* No. LT 5161/15/11]
- (51) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- [Placed in Library, *See* No. LT 5162/15/11]
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- [Placed in Library, *See* No. LT 5163/15/11]
- (55) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2007-2008, together with Audit Report thereon.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- [Placed in Library, *See* No. LT 5164/15/11]



- (57) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2008-2009, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.  
[Placed in Library, *See* No. LT 5165/15/11]
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2009-2010, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2009-2010.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.  
[Placed in Library, *See* No. LT 5166/15/11]
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.  
[Placed in Library, *See* No. LT 5167/15/11]
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2008-2009.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.  
[Placed in Library, *See* No. LT 5168/15/11]
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2008-2009.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.  
[Placed in Library, *See* No. LT 5169/15/11]
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2009-2010, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2009-2010.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.  
[Placed in Library, *See* No. LT 5170/15/11]
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abiyan, Puducherry, for the year 2009-2010, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abiyan, Puducherry, for the year 2009-2010.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.  
[Placed in Library, *See* No. LT 5171/15/11]

- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abiyan, Puducherry, for the year 2008-2009.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- [Placed in Library, *See* No. LT 5172/15/11]
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2009-2010.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- [Placed in Library, *See* No. LT 5173/15/11]
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2009-2010.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- [Placed in Library, *See* No. LT 5174/15/11]
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2009-2010.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- [Placed in Library, *See* No. LT 5175/15/11]
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2009-2010.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- [Placed in Library, *See* No. LT 5176 /15/11]
- (81) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- [Placed in Library, *See* No. LT 5177/15/11]
- (83) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2009-2010, together with Audit Report thereon.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- [Placed in Library, *See* No. LT 5178/15/11]
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2009-2010.

- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

[Placed in Library, *See* No. LT 5179 /15/11]

- (87) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-

- (i) The National Council for Teacher Education (Recognition Norms and Procedure) (Third Amendment) Regulations, 2010 published in Notification No. F. No. 51-1/2009/NCTE (N&S) in Gazette of India dated the 26th November, 2010.

[Placed in Library, *See* No. LT 5180/15/11]

- (ii) Notification No. F. 28-11/2011-EE-10 published in Gazette of India dated the 28th June, 2011 regarding constitution of a High Powered Commission under the Chairmanship of Hon'ble Justice (Retd.) J.S. Verma, former Chief Justice of India in pursuance of the orders of the Hon'ble Supreme Court of India dated 13.05.2011 SLP(C) Nos. 4247 and 4248/2011.

[Placed in Library, *See* No. LT 5181/15/11]

- (iii) S.O. 1548(E) published in Gazette of India dated the 7th July, 2011, superseding the National Council for Teacher Education for a period of six month *w.e.f.* 7.7.2011.

[Placed in Library, *See* No. LT 5182/15/11]

- (iv) The National Council for Teacher Education (number of persons to be nominated to the Regional Committee, their term of office and allowance payable) First Amendment Regulation, 2011 published in Notification No. F. 51-1/2009/NCTE (N&S) in Gazette of India dated the 14th February, 2011.

[Placed in Library, *See* No. LT 5183/15/11]

- (v) Notification No. F. 47-49/2009/NCTE/CDN published in Gazette of India dated the 7th February, 2011 regarding termination of Eastern Regional Committee and nomination of Prof. Manmatha Kundu.

- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (87) above.

[Placed in Library, *See* No. LT 5184/15/11]

- (89) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajiv Gandhi University for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, *See* No. LT 5185/15/11]

- (90) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2009-2010.

- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.

[Placed in Library, *See* No. LT 5186/15/11]

- (92) (i) A copy of the Annual Report (Part-I & II) (Hindi and English versions) of the University of Delhi, Delhi, for the year 2008-2009.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2008-2009.

- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.

[Placed in Library, *See* No. LT 5187/15/11]

- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2007-2008.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- [Placed in Library, *See* No. LT 5188/15/11]
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2008-2009.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- [Placed in Library, *See* No. LT 5189/15/11]
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- [Placed in Library, *See* No. LT 5190/15/11]
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2009-2010.
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- [Placed in Library, *See* No. LT 5191/15/11]
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the years 2008-2009 and 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the years 2008-2009 and 2009-2010.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- [Placed in Library, *See* No. LT 5192/15/11]
- (104) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2009-2010, together with Audit Report thereon.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.
- [Placed in Library, *See* No. LT 5193/15/11]
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2009-2010.
- (107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.
- [Placed in Library, *See* No. LT 5194/15/11]

- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2009-2010.
- (109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- [Placed in Library, *See* No. LT 5195/15/11]
- (110) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2009-2010, together with Audit Report thereon.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- [Placed in Library, *See* No. LT 5196/15/11]
- (112) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 (Hindi and English versions) published in the Notification No. F. No. 37-3/Legal/ 2011 in Gazette of India dated the 10th December, 2010 under Section 24 of the All India Council for Technical Education Act, 1987, together with a corrigendum thereto published in Notification No. 37-3/Legal/AICTE/2011 dated 3rd June, 2011.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.

[Placed in Library, *See* No. LT 5197/15/11]

MR. DEPUTY SPEAKER: Item no. 7 – Shri Namo Narain Meena.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, .....

DR. MURLI MANOHAR JOSHI (Varanasi): Sir, has he been permitted to lay it on his behalf? Has the letter come from the hon. Minister, Shri Namo Narain Meena?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Namo Narain Meena, I beg to lay on the Table a copy of the Notification No. 85/2011–Customs (Hindi and English versions) published in Gazette of India dated the 6th September, 2011 together with an explanatory memorandum seeking to supersede Notification No. 107/2008-Customs, dated 6th October, 2008 so as to continue exemption for specified goods already covered under erstwhile Notification No. 107/2008-Customs, dated 6th October, 2008 and to extend the exemption to some additional goods when imported from Least Developed member-countries of SAARC under South Asian Free Trade Agreement (SAFTA), subject to the fulfillment of Rules of Origin, under Section 159 of the Customs Act, 1962.

[Placed in Library, *See* No. LT 5198/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy of the Acquisition of State Bank of India Commercial and International Bank Limited Order, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 590(E) in Gazette of India dated the 29th July, 2011 issued under sub-section (2) of Section 35 of the State Bank of India Act, 1955.

[Placed in Library, *See* No. LT 5199/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the National Scheduled Castes Finance & Development Corporation and the Ministry of Social Justice & Empowerment for the year 2011-2012.

[Placed in Library, *See* No. LT 5200/15/11]

- (ii) Memorandum of Understanding between the National Safai Karamcharis Finance & Development Corporation and the Ministry of Social Justice & Empowerment for the year 2011-2012.

[Placed in Library, *See* No. LT 5201/15/11]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2009-2010.

(ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, *See* No. LT 5202/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Information Technology for the year 2011-2012.

[Placed in Library, *See* No. LT 5203/15/11]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecom Commercial Communications Customer Preference (Fourth Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 28th February, 2011.

[Placed in Library, *See* No. LT 5204/15/11]

(ii) The Telecommunication Consumers Education and Protection Fund (Amendment) Regulations, 2011 published in Notification No. F. No. 322-8/2010-CA in Gazette of India dated the 7th March, 2011.

[Placed in Library, *See* No. LT 5205/15/11]

(iii) The Telecom Commercial Communications Customer Preference (Fifth Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 18th March, 2011.

[Placed in Library, *See* No. LT 5206/15/11]

(iv) The Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 14th December, 2010 alongwith showing reasons for delay in laying the paper.

(v) The Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 14th December, 2010.

[Placed in Library, *See* No. LT 5207/15/11]

(vi) The Communications Customer Preference (Third Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 31st January, 2011 alongwith showing reasons for delay in laying the paper.

[Placed in Library, *See* No. LT 5208/15/11]

(vii) The Telecom Commercial Communications Customer Preference Regulations, 2010 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 1st December, 2010 alongwith showing reasons for delay in laying the paper.

[Placed in Library, *See* No. LT 5209/15/11]

12.33 hrs.

## MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY GENERAL: Hon. Deputy Speaker, Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the

6th September, 2011 adopted the following motion regarding filling up of the casual vacancies in the Joint Committee to Examine Matters Relating to the Allocation and Pricing of Telecom Licences and Spectrum:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two Members of Rajya Sabha to the Joint Committee to Examine Matters Relating to the Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the resignation of Shrimati Jayanthi Natarajan from the membership of the Committee and the retirement of Shri Sitaram Yechury from the membership of Rajya Sabha and communicate to Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Dr. E.M. Sudarshana Natchiappan and Shri Sitaram Yechury be appointed to the said Joint Committee to fill the vacancies." '

12.34 hrs.

**LEAVE OF ABSENCE FROM THE  
SITTINGS OF THE HOUSE**

[English]

MR. DEPUTY SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Fourth Report presented to the House on 6th September, 2011 have recommended that leave of absence from the sittings of the House be granted in respect of the following Members for the period mentioned against each:-

- |                               |  |
|-------------------------------|--|
| 1. Shri A. Raja               | 2.12.2010 to 13.12.2010<br>and<br>21.2.2011 to 25.3.2011<br>and<br>1.8.2011 to 14.8.2011 |
| 2. Shrimati Sonia Gandhi      | 1.8.2011 to 31.8.2011  |
| 3. Shri Gobind Chandra Naskar | 1.8.2011 to 8.9.2011   |
| 4. Shri Suresh Kalmadi        | 1.8.2011 to 8.9.2011   |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: Leave and condonation of leave is granted. The Members will be informed accordingly.

12.34<sup>1</sup>/<sub>4</sub> hrs.

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**Minutes**

[English]

SHRI PRABODH PANDA (Midnapore): Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Seventeenth to Twenty-first sittings of the Committee on Private Member's Bills and Resolutions held during the current Session.

12.34<sup>1</sup>/<sub>2</sub> hrs.

**COMMITTEE ON ABSENCE OF MEMBERS  
FROM THE SITTINGS OF THE HOUSE**

**Minutes**

[Translation]

DR. BALIRAM (Lalganj): Sir, I beg to lay on the Table of the House the Minutes (Hindi and English versions) of the Fourth sitting on 5th September, 2011 of the Committee on absence of Members from the sitting of the House.

12.34<sup>3</sup>/<sub>4</sub> hrs.

**COMMITTEE ON WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**14th and 15th Reports**

[English]

SHRI BIREN SINGH ENGTI (Autonomous Distt. Assam): Sir, I beg to present the following Reports (Hindi and English versions):-

- (1) Fourteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled

Tribes on the Ministry of Railways (Railway Board) on Action taken by the Government on the recommendations contained in their Sixth Report (Fifteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Western Railway (SWR).

- (2) Fifteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) on Action Taken by the Government on the recommendations contained in their Tenth Report (Fifteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited (BHEL).

12.35 hrs.

### COMMITTEE ON EMPOWERMENT OF WOMEN

#### 11th Report

[*English*]

SHRIMATI CHANDRESH KUMARI (Jodhpur): Sir, I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Fourth Report on the subject 'Working Conditions of ASHAs'.

12.35½ hrs.

### PRESENTATION OF PETITION

[*English*]

SHRI BASU DEB ACHARIA (Bankura): Mr. Deputy Speaker, Sir, I beg to present a petition signed by Shri P. Chakraborty and others regarding problems concerning the Farakka Barrage and other related issues.

12.36 hrs.

### STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 1st, 14th, 19th, 31st and 43rd Reports of Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), (2006-07), (2007-08), (2008-09) and (2010-11) respectively, pertaining to the Ministry of Personnel, Public Grievances and Pensions\*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, the Departmentally related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has already been informed on 01.12.2010 that out of the above 25 recommendations, 23 recommendations had already been implemented and no further action remains to be taken on them. In regard to the remaining 2 recommendations, Sir, with your permission, I lay one Statement on the Table of the House which indicates the status as on 31.08.2011 on these recommendations. Statement No. 1 indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has been informed on 01.12.2010 that out of these, 46 recommendations had already been implemented or no further action remained to be taken on them. Statement No-II indicates the position regarding the two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

\*Laid on the Table and also placed in Library See No. LT 5210/15/11.



Sir, with your kind permission, I further state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. The hon. House has been informed on 01.12.2010 that out of these, 66 recommendations had already been implemented or no further action remained to be taken on them. As regards the remaining 8 recommendations, Sir, with your permission I lay two Statements on the Table of the House which indicate the status as on 31.08.2011. Statement-III indicates the position regarding 3 recommendations which have since been implemented. Statement-IV lists the status of the remaining 5 recommendations which are still at various stages of implementation. The progress of the implementation of the remaining recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission, I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (208-09) of the Ministry of Personnel, Public Grievances and Pensions. Chapter-III of the 31st Report contains 11 recommendations. This hon. House has already been informed on 01.12.2010 that out of these above 11 recommendations, 10 recommendations had already been implemented and no further action remains to be taken on them. The remaining 1 recommendation at Statement-V has since been implemented and no further action remains to be taken on it. Chapter- IV of the 31st Report contains 36 recommendations. This hon. House has already been informed on 01.12.2010 that out of 36 recommendations, 33 had already been implemented and no further action remains to be taken on them. As regards the remaining 3 recommendations, Sir, with your permission, I lay one Statement-VI which indicates their status as on 31.08.2011.

Sir, with your kind permission I further state that the Committee had made 18 recommendations in chapters III and IV of 43rd Report on the Action Taken

Replies of Demands for Grants (2010-11) on the Ministry of Personnel, Public Grievances and Pensions. This hon. House has been informed in the Action Taken Notes furnished on 02.02.2011 that out of these 18 recommendations, 8 recommendations have already been implemented and no further action remains to be taken on them. Statement-VII lists the status of the remaining 10 recommendations which are at various stages of implementation. The progress of the implementation of the remaining recommendations of the Committee is being closely monitored by my Ministry.

12.36 $\frac{1}{2}$  hrs.

STATEMENT CORRECTING REPLY TO  
UNSTARRED QUESTION NO. 636, DATED  
03.08.2011 REGARDING ESTABLISHMENT  
OF NUCLEAR PLANTS ALONGWITH  
REASONS FOR DELAY\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, reply to part (a) to (c) of the un-starred question no. 636 regarding "Establishment of Nuclear Plants" may be read as under:

"(a) & (b) Yes, Sir. Light Water Reactors (LWRs) of 1000 MW and higher capacity are planned to be set up in technical cooperation with the Russian Federation, France and the USA. The LWRs to be set up in technical cooperation with these countries are Generation III+reactors with state of the art, advanced safety features. The Government has accorded 'in principle' approval of sites and earmarked the site for each of the technology. The details in respect of sites, technologies and plans to set up reactors in the first phase are as under:

\*Laid on the Table and also placed in Library, See No. LT 5211/15/11.

Location and State	Technology	To be set up in cooperation with	Capacity (First phase) in MW
1	2	3	4
*Kudankulam, Tamil Nadu (KKNPP 3&4)	Voda-Vodyanoi-Energetichesky Reactors (WER)	Russian Federation	2x1000

1	2	3	4
Jaitapur, Maharashtra	European Pressurised Reactors (EPR)	France	2x1650
Kovvada, Andhra Pradesh	Economic Simplified Boiling Water Reactors (ESBWR)	USA	2x1300
Chhaya Mithi Virdi, Gujarat	Advanced Passive 1000 (AP1000)	USA	2x1100
Haripur, West Bengal	Voda-Vodyanoi-Energetichesky Reactors (WER)	Russian Federation	2x1000

\*Two units of 1000 MW each (KKNPP Units 1 & 2) are at advanced stage of commissioning.

For supply of natural uranium concentrates, fabricated pellets and enriched uranium pellets contracts have been signed with the suppliers from France, Russia and Kazakhstan.

(c) Discussions with the companies, Atomstroyexport of Russian Federation, Areva of France and Westinghouse Electric Company (WEC) and GE Hitachi Nuclear Energy (GEH) of USA to arrive at detailed project proposals are in progress. The negotiations on Techno Commercial Offers (TCO) in respect of Kudankulam 3&4 and Jaitapur 1&2 are at an advanced stage. Discussions are in progress with WEC and GEH in respect of reactors to be set up in technical cooperation with the USA."

The correcting Statement has been necessitated due to inadvertent error caused during making copies of the answer of Unstarred Question no. 636 dated 3rd August, 2011.

Reasons for Delay: The correcting reply could not be carried out within seven days as the error was noticed LATER.

The error is regretted.

12.36<sup>3</sup>/<sub>4</sub> hrs.

#### STATEMENT BY MINISTERS—*Contd.*

- (ii) Status of implementation of the recommendations contained in the 39th to 42nd Reports of Standing Committee on Health and Family Welfare on Demands for Grants (2010-11), pertaining to the

**Departments of Health and Family Welfare, AYUSH, Health Research and AIDS Control respectively, Ministry of Health and Family Welfare\***

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Mr. Deputy Speaker, Sir, in pursuance of Direction 73A of Directions by the Speaker, Lok Sabha, I wish to inform the House the status of implementation, indicated in the Statement being laid on the Table of the House, of various recommendations contained in the 39th to 42nd Reports of the Departmentally-related Parliamentary Standing Committee on Health and Family Welfare on the Demands for Grants for the year 2010-11 in respect of Department of Health and Family Welfare, Department of AYUSH, Department of Health Research and Department of AIDS Control respectively.

12.37 hrs.

#### GOVERNMENT BILLS—INTRODUCED

- (i) Land Acquisition Rehabilitation and Resettlement Bill, 2011

[*English*]

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): Mr. Deputy Speaker, Sir, I

\*Laid on the Table also placed in Library, See No. LT 5212/15/11.

beg to move for leave to introduce a Bill to ensure a humane, participatory, informed, consultative and transparent process for land acquisition for industrialization, development of essential infrastructure facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to ensure a humane, participatory, informed, consultative and transparent process for land acquisition for industrialization, development of essential infrastructure facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

SHRI JAIRAM RAMESH: Sir, I introduce the Bill.

12.38 hrs.

(ii) **Nuclear Safety Regulatory Authority Bill, 2011**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Mr. Deputy

Speaker, Sir, I beg to move for leave to introduce a Bill to establish an Authority and such other regulatory bodies for regulation of radiation safety or nuclear safety and achieving highest standards of such safety based on scientific approach, operating experience and best practices followed by nuclear industry and to ensure that the use of radiation and atomic energy in all its applications in safe for the health of the radiation workers, members of the public and the environment and also to establish a Council of Nuclear Safety to oversee and review the policies relating to radiation safety and nuclear safety and to provide for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to establish an Authority and such other regulatory bodies for regulation of radiation safety or nuclear safety and achieving highest standards of such safety based on scientific approach, operating experience and best practices followed by nuclear industry and to ensure that the use of radiation and atomic energy in all its applications in safe for the health of the radiation workers, members of the public and the environment and also to establish a Council of Nuclear Safety to oversee and review the policies relating to radiation safety and nuclear safety and to provide for matters connected therewith or incidental thereto.”

*The motion was adopted.*

SHRI V. NARAYANASAMY: Sir, I introduce the Bill.

12.39 hrs.

## MATTERS UNDER RULE 377\*

[English]

MR. DEPUTY SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. The Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table. The rest will be treated as lapsed.

\*Treated as laid on the Table.

- (i) **Need to run a DMU train between Merta Road Railway Station and Merta City in Rajsamand Parliamentary Constituency, Rajasthan**

[*Translation*]

SHRI GOPAL SINGH SHEKHAWAT (Rajsamand): Rail buses are being run between Merta Road junction and Merta City for long time under North-West Railway in my Parliamentary Constituency, Rajsamand in Rajasthan. This rail bus service was launched at Merta Junction for the convenience of the travellers traveling between Merta Road and Merta city as per the timings of trains running on Jaipur-Jodhpur Railway Line. Since the said rail bus consists of only one coach, it remains very crowded with passengers. Therefore, the passengers specially women travelling on this rail line have to face a lot of difficulties. Therefore, I request to ensure to run a DMU train having more coaches instead of rail bus on the said railway line.

- (ii) **Need to check the sale of substandard seeds in the country**

SHRI IYARAJ SINGH (Kota): The issues related to the large scale adulteration in the seeds being produced by the seed companies have come into light in the country. The investment is increasing and production is decreasing in the fields of farmers. As a result of it, the interest and beliefs of the farmers of the country are getting shattered every year.

The Indian farmers could manage high yielding seeds and standard fertilizer with great difficulties for the production of any crop due to their weak financial condition. But, when seeds do not sprout properly then only the farmer comes to know that the seed is of substandard. Recently an activist from Kota made the Head Administrative Secretary (Agriculture), Rajasthan aware about the present situation of the said issue through Right to Information and the said Secretary issued a circular for checking adulteration after investigating the entire episode. A renowned seed company of the country has been found guilty and the incidents of irregularities have also come to light.

Therefore, I request the Government to pay special attention to the private companies which are indulged in the works of adulteration of seeds.

- (iii) **Need to run Rajyarani Express between Nilambur Road and Thiruvananthapuram in Kerala**

[*English*]

SHRI M.I. SHANAVAS (Wayanad): The Nilambur Road-Thiruvananthapuram Link Rajyarani Express was announced in the Railway Budget for 2011-2012 owing to the huge demand from the people of Malappuram and Wayanad districts in Kerala as they do not have adequate direct train connectivity to the state capital Thiruvananthapuram. Despite being numbered as No. 16349/16350 and included in the Southern Zone Time Table 2011, which was released on 1st July 2011, the formal announcement of the inaugural run of this much awaited service is yet to be made. The people of Wayanad and Malappuram suffer from lack of basic transport facilities and the delay in commencing the Rajyarani train service will add to the woes of the people hoping to experience better transport facilities with quicker connectivity to the capital city.

Rajyarani Express services in other routes like Mysore-Bangalore, Sawantwadi-Dadar have started operations in July itself and Rajya Rani Express between Nilambur Road and Thiruvananthapuram is still waiting a formal inaugural run. As this service is a 'Link Express' which required only 14 to 16 coaches (both ways), this can be easily run before Ramzan/Onam holidays. I would urge the Government to take all necessary steps so that the Nilambur Road-Thiruvananthapuram Link Rajyarani Express can commence its operations from this forthcoming Ramzan/Onam holidays in the interest of the public.

- (iv) **Need to make the 'Rail Info on SMS' service of Indian Railways toll free**

SHRI ARUNA KUMAR VUNDAVALLI (Rajahmundry): I wish to bring to the notice of this august House that the India railways have recently started an SMS service "Rail Info on SMS". The service would enable a passenger to know the PNR status, current train-running position, accommodation availability and fare enquiry. For this purpose, a passenger needs to send a SMS regarding the queries to 139 or 54959 and the information would be provided within minutes. It is a praiseworthy effort of the India Railways.

However, the SMS service is not a free service because the passenger is being charged Rs. 3/- per

message with all private operators and the state operator MTNL charging Rs. 1/- for the same. With the advent of technology usage, every passenger is depending on mobile phones and SMS services. Generally, an anxious passenger will send a number of SMS to know his PNR status before he departs from his home and every time he has to pay from his pocket an exorbitant rate of Rs. 3/- per SMS. By way of this service, the Indian Railways might be earning handsome revenue. Instead of providing a toll free SMS service to its esteemed customers or with a nominal charge, the India Railways are charging at an exorbitant rate.

I urge upon the Government to review the policy and to make available the SMS service at an affordable rate to the passengers.

**(v) Need to open a polyclinic at Vizianagaram district in Andhra Pradesh under Ex-servicemen Contributory Health Scheme**

SHRIMATI BOTCHA JHANSI LAKSHMI (Vizianagaram): Ex-service men have strived hard, day and night, for protecting our country. A scheme known as "Ex-servicemen Contributory Health Scheme" has been introduced for the benefit of the ex-servicemen. In the year 2003, as a part of this health scheme, 227 Polyclinics have been set up by the Union Government in the areas where there is a minimum of 2500 ex-servicemen population.

But, such polyclinics were not established in Vizianagaram and Srikakulam districts, which fall under my Parliamentary Constituency. Therefore, exservicemen in these districts were forced to go to nearby Visakhapatnam for medical aid. In Vizianagaram district, there are about 3000 ex-servicemen and in the neighbouring district of Srikakulam there are 5000 ex-servicemen. The ex-servicemen and their aging widows are facing difficulties and inconveniences in going around the Government hospitals for health care.

In the polyclinics run by defence wings, there are facilities like X-ray unit, E.C.G., Ultra sound scan, Lab Auto-Analyzer, Dental equipment, Physiotherapy unit etc.

Since ex-servicemen in a large number are living in Vizianagaram and Srikakulam districts, there is an urgent need to sanction a polyclinic at Vizianagaram, which covers four Parliamentary Constituencies for the benefit of the ex-servicemen and their families who need immediate medical aid in their advanced age.

I request the Government to start a polyclinic under E.C.H.S, immediately at Vizianagaram for ex-servicemen.

**(vi) Need to take steps for construction of Angamali-Sabari railway line in Kerala**

SHRI P.T. THOMAS (Idukki): I request the Government to take immediate measures for the speedy completion of Angamali-Sabari railway line in Kerala. Though the line was proposed 20 years back but the works on this line could not get progress. Millions of pilgrims who visit Sabarimala will be benefitted with the completion of this line. The land acquisition for the proposed line has not been completed. Sabari railway line will connect 5 more municipalities and 11 more small towns of Kerala State. This project will help lakhs of people in Idukki Parliament Constituency which does not have a railway line. I may humbly request the Government to go ahead with the speedy completion of land acquisition in consultation with the State Government.

**(vii) Need to provide additional funds under Multi-sectoral District Development Plans for Minority Concentration areas of Barabanki Parliamentary Constituency, Uttar Pradesh**

*[Translation]*

SHRI P.L. PUNIA (Barabanki): The budget was allocated in all of the Muslim majority districts in the country under the Multi-Sectoral District Development plan of the government. My Parliamentary Constituency Barabanki also comes under it. Outlay of Rs. 5170.00 lakhs was allocated for various works in the district, out of which Rs. 5077.65 lakhs has been approved in the past and the remaining proposal of work worth Rs. 92.79 lakhs is pending with the Government. Therefore, the total budget approved by the government under the Sectoral Development Plan for Barabanki district has been utilized. Considering the state of the district there is a need to allocate more funds.

Therefore, considering the needs of the Muslim dominated area in the district and in accordance with the previous proposal, I urge the government to allocate additional funds for important projects like opening the girls inter college in Kintur, Subeha, Hasanpur Tanda, Lalpur Karauta, Ganeshpur, Haidergarh, Bansa, Bhayara so that all round development work could be done in Minority concentration area like Barabanki, which is backward in most of the development norms in

comparison to other districts. In the view of balanced development and the needs of this district, the government should approve additional budget in the form of special aid.

**(viii) Need to take steps to prevent closure of branches of private insurance companies in the country particularly in Kerala**

*[English]*

SHRI ANTO ANTONY (Pathanamathitta): Private insurance companies are closing their branches unexpectedly. One of such companies has closed down 10 branches in Kerala during the last three years. The company has also sacked 484 sales managers, 859 agents during this period. The Company collected Rs. 75,19,80,175/- as premium. Due to the declined customer services, 72 per cent of the collected premium amount will accrue to the Company. At the same time, the customers will lose their full amount on the pretext of discontinuing premium remittance before the minimum lock-in period. Staff and agents have not been granted the requisite benefits. For these reasons, policy-holders, staff and agents of this company are in agony. Therefore, I request the Government to kindly order an inquiry into this issue and take proper action in this regard. I also request the Government to take urgent measures for preventing such incidents in future.

**(ix) Need to provide funds for payment of wages to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme in Balaghat and Seoni districts in Madhya Pradesh**

*[Translation]*

SHRI K.D. DESHMUKH (Balaghat): Mahatma Gandhi National Rural Employment Guarantee Scheme has been implemented by the government in the whole country but the labourers have not been given wages in the Balaghat district and Seoni districts for the last four months. All of the Sarpanchs in Balaghat district and Seoni district have filled the M.I.S. and forwarded them. The Sarpanches of Balaghat and Seoni districts are agitating for the wages of labourers due to which there is very much discontentment. Balaghat is a naxal infested, extremely backward district. It is devoid of any industrial development. The labourers are migrating from the state due to non-payment of wages. They visit the houses of Sarpanchs throughout the day. District

Panchayat has demanded 85 crore rupees for Balaghat from Madhya Pradesh Employment Guarantee Council and Seoni district panchayat council has immediately demanded 50 crore rupees from Madhya Pradesh Employment Guarantee Council, Bhopal for Seoni district. But no funds have been provided to both these districts from Madhya Pradesh Employment Guarantee Council. September is a month of festivals. The Sarpanchs of gram panchayats are facing a lot of difficulties due to non-payment of wages to the labourers under MNREGA scheme. Sarpanchs are borrowing money from money-lenders on interest and paying wages to the labourers.

Therefore, I urge the hon'ble Minister of Rural Development to get this investigated by sending a team from the centre. Action must be taken against the officials responsible for delay in payment of wages to the labourers and the funds for MNREGA should be immediately provided in Balaghat and Seoni districts.

**(x) Need to abolish the custom duty on ship-breaking industry**

SHRIMATI JAYSHREEBEN PATEL (Mahesana): The Government of Gujarat has requested the government multiple times through letters to abolish the 5 percent custom duty on ship breaking but the government has refused to do so. Thereafter, the State Government has asked for clarification in the said matter and urged the government to re-consider its decision.

Therefore, I urge the Government to re-consider the said matter and reduce the custom duty.

**(xi) Need to give ownership of agricultural land to farmers in Jabalpur Cantonment area, Madhya Pradesh**

SHRI RAKESH SINGH (Jabalpur): Farmers in Jabalpur Cantonment area have been cultivating their lands for the last two hundred years. Here the Cantonment Act, 1924 was implemented in the year 1930 at the time of the appointment of Estate Officer. The land of the farmers were acquired without any compensation and the agricultural land was given to the farmers on 15 years lease. But simultaneously the farmers were given the right to sell and mortgage the land. At the time of renewable the lease period was further shortened to five years in the year 1954. A team of high level officials including a Major General held the inspection of the land in the year 1973 and found the land useful for Army. Accepting the report the Ministry

of Defence gives ownership rights to the farmers by renewing the lease of the land. But suddenly during emergency the lands of the farmers were acquired by dispossessing them on the order of the Estate Officer, Jabalpur. Most of the land is still barren. In past, land of Madhya Pradesh administration was given to the farmers of Sagar Cantonment area. This is possible in Jabalpur cantonment area also. All these farmers belong to Scheduled Caste, Scheduled Tribe and other backward classes. Hence, I request the Government to ensure a permanent solution in favour of these farmers and give ownership of agriculture land to them.

**(xii) Need to promote the use of Hindi in official work**

SHRI DHARMENDRA YADAV (Badaun): A resolution was passed at the time of independence of the country that the use of English in official work will be ceased completely within the next 15 years. Therefore, the Official Language Act was framed and many rules and sub-rules were formulated under it but the implementation of the said Act could not be completely possible so far. I would like to request the Government to make the offices of various Ministry in country comply with the said Act. I would like to be apprised of the progressive use of Hindi in various Ministries particularly Prime Minister's office, Ministry of Home Affairs, Ministry of Defence, Ministry of Finance, Ministry of External Affairs, Ministry of Personnel, Public Grievances and Pensions, Ministry of Human Resource Development, Ministry of Law and Justice and Union Public Service Commission.

**(xiii) Need to create a tourist circuit connecting Sita Samahit Sthal Sitamarhi in Bhadohi Parliamentary Constituency, Uttar Pradesh with Varanasi and Allahabad to increase the inflow of tourists in Eastern Uttar Pradesh**

SHRI GORAKHNATH PANDEY (Bhadohi): I would like to attract the attention of the hon. Minister of Tourism towards an important issue of public interest. Madam, my Parliamentary Constituency Bhadohi is linked to medieval city of Bhadohi and religious historical city Kashi. Lakhs of tourist visit these places from the country and abroad every year. A corridor may be created by connecting Sita Samahit Sthal Sitamarhi situated in Bhadohi Parliamentary Constituency to Kashi, Prayag, Vidhyanchal, Lakshagrih, Semradhnath kind of religious, mythological, historical places in order to promote tourism in Poorvanchal it will not only boost tourism industry, but also generate employment opportunities for thousand

of people. Cottage industry will be developed and after the division of Uttranchal from Uttar Pradesh it will bolster inflow of foreign currency from the foreigner tourists and carpet industry, Banarasi Saree industry and handicraft items will get the market. Hence, create a tourist circuit by making Sita Samahit Sthal Sitamarhi a tourist place.

**(xiv) Need to provide adequate quantity of urea and ammonium sulphate fertilizers to farmers in Bihar**

SHRI BAIDYANATH PRASAD MAHATO (Balmikinagar): There is a shortage of urea and ammonium sulphate fertilizers in Bihar. As a result of which the farmers in Bihar are distressed. There is an urgent requirement of two lakh forty thousand metric ton urea fertilizer in Bihar.

On the other hand ammonium sulphate has not been provided to Bihar for the last two years, whereas, the said fertilizer is being provided to Uttar Pradesh, West Bengal on regular basis. The farmers of Bihar are managing ammonium sulphat from the said two states which gets costlier than its actual price.

Hence, I would request the Government to immediately provide adequate quantity of urea and ammonium sulphate fertilizers to farmers in Bihar in view of the interest of the farmers.

**(xv) Need to open offices of Assistant Labour Commissioner and EPFO at Villupuram in Tamil Nadu or Puducherry**

*[English]*

SHRI M. ANANDAN (Viluppuram): In my constituency the following Central Government establishments are located:

- (i) Railway Offices;
- (ii) Granite Mines and Stones Quarries;
- (iii) FCI Depots
- (iv) Banks and Insurance establishments;
- (v) National Highways Authority of India.

In the adjacent district of Cuddalore major Public Sector Undertaking of Neyveli Lignite Corporation of India Ltd., employing around 25,000 workforce. There are other major companies like M/s Nagarjuna Oil Refinery that

are also coming up in Cuddalore. Cuddalore is one of the important ports and thousands of labourers are employed in the region.

Besides, Puducherry the Union territory is adjacent to my Constituency, where lot of PSUs like ONGC, GAIL, Banks, Insurance, Telecom Industries, FCI and CWC Depots are located.

For redressal of grievances, workers/Trade Unions employees in the above industries have to go to Chennai Regional Labour Commissioner's Office after travelling 100 to 150 KMs distance. Therefore, I request you to please relocate one of Assistant Labour Commissioner's Office at Villupuram or Puducherry and one PF Commissioner Office at Villupuram or Neyveli urgently to address the needs of labourers working in the region.

**(xvi) Need to widen the bridges and repair roads in Chhapra and Muzaffarpur in Bihar**

*[Translation]*

DR. RAGHUVANSH PRASAD SINGH (Vaishali): NH 102 from Chhapra to Muzaffarpur in Bihar state is in dilapidated state and heavy traffic jam takes place every day on bridge of Baya river in Saraiya as this highway, as the bridge is very narrow and is dilapidated. The road stretch in towns has got damaged due to water logging.

Therefore, I would like to request to take necessary action for widening of bride on Baya river in Saraiya on the highway, construction wide bridges in place of other small and old bridges, construction of PCC road in towns and markets and repair of damaged roads.

**(xvii) Need to provide stoppage of Sainagar-Shirdi-Howrah Express (Train nos. 12573/12574) and Lokmanya Tilak (T) – Kamakhya Karmabhoomi Express (Train Nos. 15611/15612) at Chakradharpur Railway Station in Jharkhand**

SHRI MADHU KODA (Singhbhum): Train nos. 12573/12574. Sainagar-Shirdi-Howrah Express and Train nos. 15611/15612 Lokmanya Tilak (T)—Guwahati Kamakhya Karmabhoomi Express pass through Chakradhar station. Chakradharpur is the headquarter of railway division. It is also the nearest railway station to Chaibasa headquarter of Kodhan Sub Division.

The said trains have not been given stoppage at Chakradharpur Station.

More than one year ago, after Gyaneshwan Express mishap, the plying of night trains on the said route had been discontinued due to which the passengers of Chakradhrpur area are facing inconvenience.

The railway passengers will be benefitted if the said trains are give stoppage at Chakradharpur stations. Keeping in view, the convenience of passengers Train nos. 12573/12574 and Train nos. 15611/15612 should be given stoppage at Chakradharpur railway station.

12.40 hrs

**STATEMENT BY MINISTERS—Contd.**

**(iii) Bomb blast near Delhi High Court**

*[English]*

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Deputy Speaker, Sir, it is with profound sorrow and regret that I inform the House of a bomb blast that took place this morning in Delhi.

At about 10.14 a.m., a high intensity blast occurred between Gate No. 4 and Gate No. 5 of the Delhi High Court. There is a Reception Centre between the two Gates where passes are issued. The bomb blast took place just outside the Reception Centre. It is suspected that the bomb was placed in a briefcase.

According to last reports, 9 people have died and 47 have been injured. Most of the injured have been removed to Dr. RML Hospital. Some have been removed to AIIMS and other nearby hospitals. Some of the injured have suffered serious injuries. A few others with minor injuries are being treated at the dispensary of the High Court.

The scene of the incident was cordoned off immediately. Ambulances reached the scene and removed the injured within 20 minutes.

A CFSL team is at the place of the incident. Teams from the NIA and NSG are also at the place of the incident. A post blast investigation team of the Delhi Police is also carrying out investigations.



Delhi is a target of terrorist groups. When Parliament is in Session and during certain other times of the year, Delhi is placed on high alert. Intelligence agencies constantly share intelligence inputs with Delhi Police. Intelligence pertaining to threats emanating from certain groups was shared with Delhi Police in July, 2011. At this stage, it is not possible to identify the Group that caused the bomb blast today.

In the last few years, several measures have been taken to strengthen Delhi Police. Despite the capacity that has been built and despite Delhi Police remaining on high alert, the tragic incident occurred today.

The objective of terrorist groups is to strike fear and to destabilize the country. We are clear in our mind that there is no cause that will justify terrorist acts. Government unequivocally condemns the terrorist attack that took place today. The investigation of the case will be entrusted to the NIA.

On behalf of the Government, I offer my sincere condolences to the families of those who lost their lives. I offer my sympathies to those who have been injured and I assure the House that we will extend the best medical treatment to the injured.

At this point of time, I appeal to the House and to the people of the country that we must remain resolute and united. We must not show any vacillation. We shall never be intimidated by terrorist groups. We are determined to track down the perpetrators of this horrific crime and bring them to justice.

*[Translation]*

SHRI L.K. ADVANI (Gandhinagar): Mr. Deputy Speaker, Sir, we condemn the incident which took place so near to Parliament House in the capital Delhi and expect that as per the assurance given by the Government to the House it will nab the criminals quickly by making use of various agencies and will take appropriate action. I hope this assurance will definitely be fulfilled.

Mr. Deputy Speaker, Sir, all of us are really agonised that such incident again took place in the capital and it is very important for the entire world that Indian capital has once again been attacked. Though I do not know to what extent it is related to this thing, but, ten years of 9/1 is going to be complete. Ten years of the incident will be completed on the coming 11th September. I do not know, but sometimes, terrorist groups have this kind of thinking. It is definitely a matter of concern for us.

Mr. Deputy Speaker, Sir, in view of this tragedy, I would like to suggest that alongwith expressing sympathy and condolence towards those 9 people killed and 47 injured, some of whom are seriously injured—we should also resolve that we will find out the criminals and punish them. It would be appropriate to adjourn the proceedings of the House after this to send the message that the entire country is unanimous in this approach.

*[English]*

SHRI BASU DEB ACHARIA (Bankura): Mr. Deputy Speaker, Sir, today a tragedy has taken place in the morning at 10.15. The Home Minister has just given a statement and he has assured the House that all steps will be taken to track down, to apprehend and to take action against the terrorists who are responsible for this dastardly action.

Within a period of four months, two incidents have taken place at the same place and Delhi has become a soft target of the terrorists. Today is not the time for criticism. Entire nation is united to fight against the terrorism and terrorist activities. Terrorists have no religion.

*[Translation]*

They have no religion therefore we should combat them unitedly.

*[English]*

We have to face the challenge unitedly. Entire nation is united because they are out to destabilize our nation; they are out to divide our nation. So, there is a need for united action. We sincerely hope that every step will be taken to contain and curb the terrorist activities which are taking place in our country. We convey our heartfelt condolences to the families who have been killed. We also hope that those who have been injured, they will recover. There are some persons who are seriously injured and casualties may increase. So, we convey our condolences. We should take a pledge to fight against terrorism which is causing hardship. They are out to divide our country.

*[Translation]*

SHRI MULAYAM SINGH YADAV (Mainpuri): Mr. Deputy Speaker, Sir, the attack carried out by the terrorists today is a very serious and sad event for the whole country and the humanity. This is not the time to

fight amongst ourselves. Shri Basu Deb Acharia has said rightly, we all should unite and resolve to wipe out the terrorists and infact, we have even done so. It is a matter of surprise that "it has been almost ten years and it is a matter of worry for us" as Advaniji had said. After this attacks near Parliament have begun. The financial capital of India, Mumbai has been attacked twice.

The government has given assurances and it has been giving assurances in the past also and the people of the country and the House cooperate; then what are the loopholes that prevent us from taking strict action against the terrorists. I would like to repeat that this is not a trivial matter. I had already said in the morning that the terrorists come and stay easily in the country and leave the country after carrying out attacks. The government and the hon. Minister of Home Affairs should take this matter seriously and inform the nation about the existing loopholes so that wherever we need cooperation from the people could be specified and ask for their cooperation.

Mr. Deputy Speaker, Sir, I urge the Government to announce maximum monetary help, in the House, for the families of people who have died or are seriously injured due to terrorist attacks. I hope that no one else dies. This would be a consolation for their families and the injured people. The government should help them by any means possible *i.e.* providing employment or monetary aid. This can be done and should be done. This would at least make the countryman believe that our government and the representatives of people are with them in such times. We need to make the people of this country believe that we would be with them in the event of such attacks.

Sir, whenever terrorists attack or kill people, the whole country looks at a particular community with suspicion. This is a serious matter. I would like to say in the House that this should stop. A particular community is looked with suspicion, I would not like to name it but this is very dangerous. Likewise, looking at a particular group or a particular religion with suspicion after every terrorist attack is a very dangerous situation for the country ...(*Interruptions*) This has often happened and is happening. I am not saying this on a whim ...(*Interruptions*) There is an ongoing debate on this ...(*Interruptions*) Therefore, I would like these conditions to be fulfilled. ...(*Interruptions*)

MR. DEPUTY SPEAKER: Please conclude. Shri Sharad Yadav.

SHRI SHARAD YADAV (Madhepura): Mr. Deputy Speaker, Sir, there is no need to repeat the things said by Advaniji, hon. Minister of Home Affairs, Mulayam Singhji and Basudeb Achariaji. I condemn all the terrorist attacks on the behalf of my party. Hon. Minister of Home Affairs has rightly said that we and the whole country would not give in at any cost and face all the attacks. We have been facing such attacks since independence. I would like to say in the end that despite all the precautions this incident took place at a distance of just one kilometre. Hon'be Minister of Home Affairs, there are many experienced people in this House. You should definitely invite them over sometimes. A lot of solutions can be provided by them. I would say only one thing. A lot of bombs have been found in dustbins, even in Assam. These sweepers work like our mothers as mothers do the same work for us in childhood. Vendors and porters are the people at railway stations who can inform you about the attacks. Likewise, a lot of people work at the sea. Your police is vigilant and I am not criticizing them. What can be done if anyone is carrying it in suitcase? But there should be an interaction between the people and the government at this point. There are lakhs of people who work at the sea and they could have informed about the way these terrorists reached there.

No matter what kind of step you take, we and the country are with you. But there are many people in the House who understand the ground reality. If you talk to them any time, you would find them eager to help. Advaniji is a senior leader. He has spent so many years here. He is not asking for any shared the government.

MR. DEPUTY SPEAKER: Please conclude.

SHRI SHARAD YADAV: This is a challenge. I apologize. Our unanimous view is this. Further the sympathy needs to be radiated not from the side of the government only but from entire House also. This is our expectation. Please condemn this incident in the House and resolve to not stop the fight against terrorism, the fight will continue.

MR. DEPUTY SPEAKER: In view of the sentiment of the House I adjourn the proceedings of the House till tomorrow, the 8 September, 2011, at 11.00 a.m.

12.56 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, September 8, 2011/  
Bhadra 17, 1933 (Saka).*

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